

॥ यतो धर्मस्ततो जयः ॥

# ANNEXURE TO REPORT

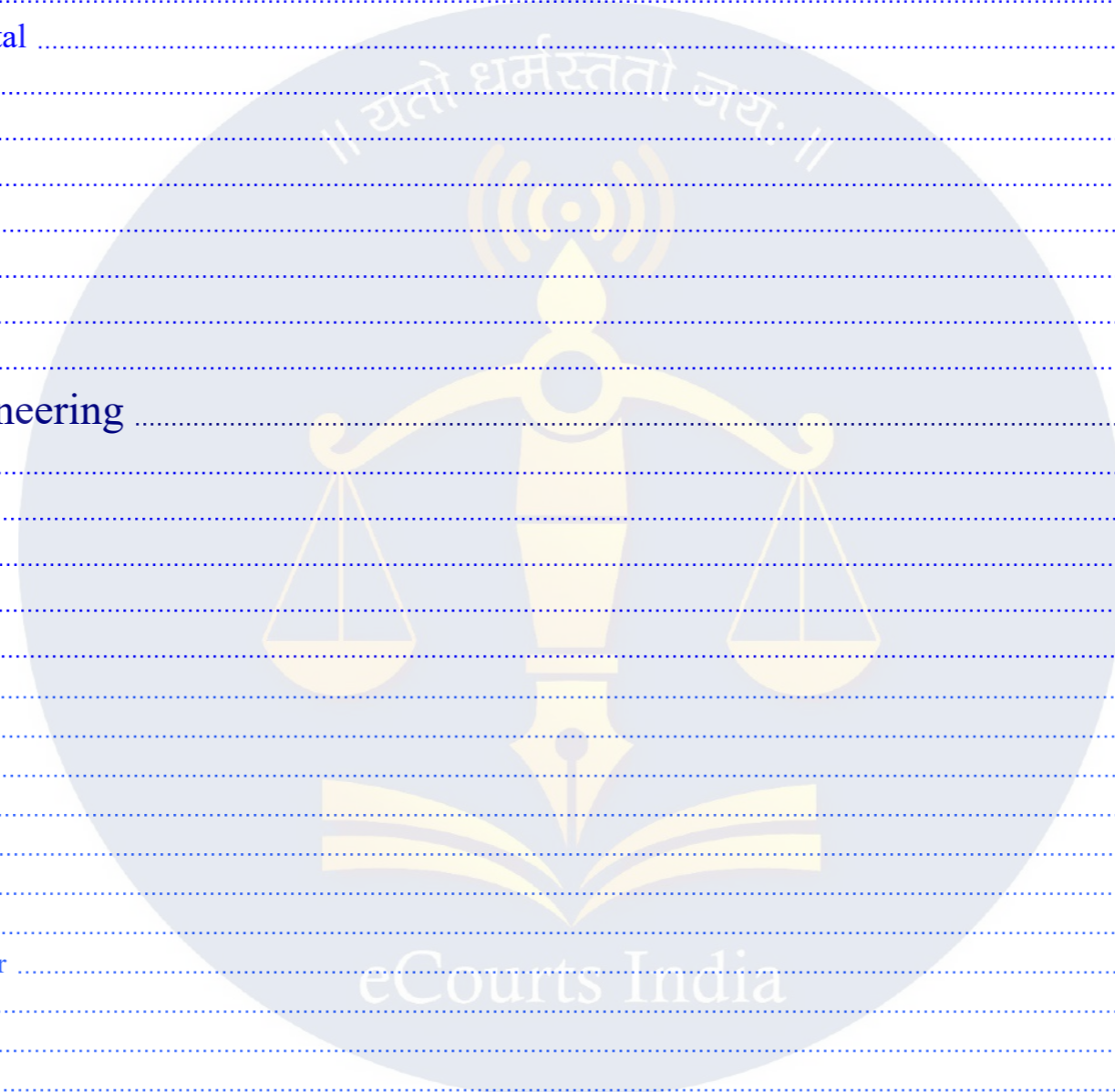
**Annexure A to M to Main Report of  
Objectives Accomplishments in Phase II**

eCourts India

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The Annexures are in conformity with the report placed before eCommittee on 30.07.2019.

(Yashwant A. Goswami)  
Member (Project Management,  
eCommittee, Supreme Court of India)

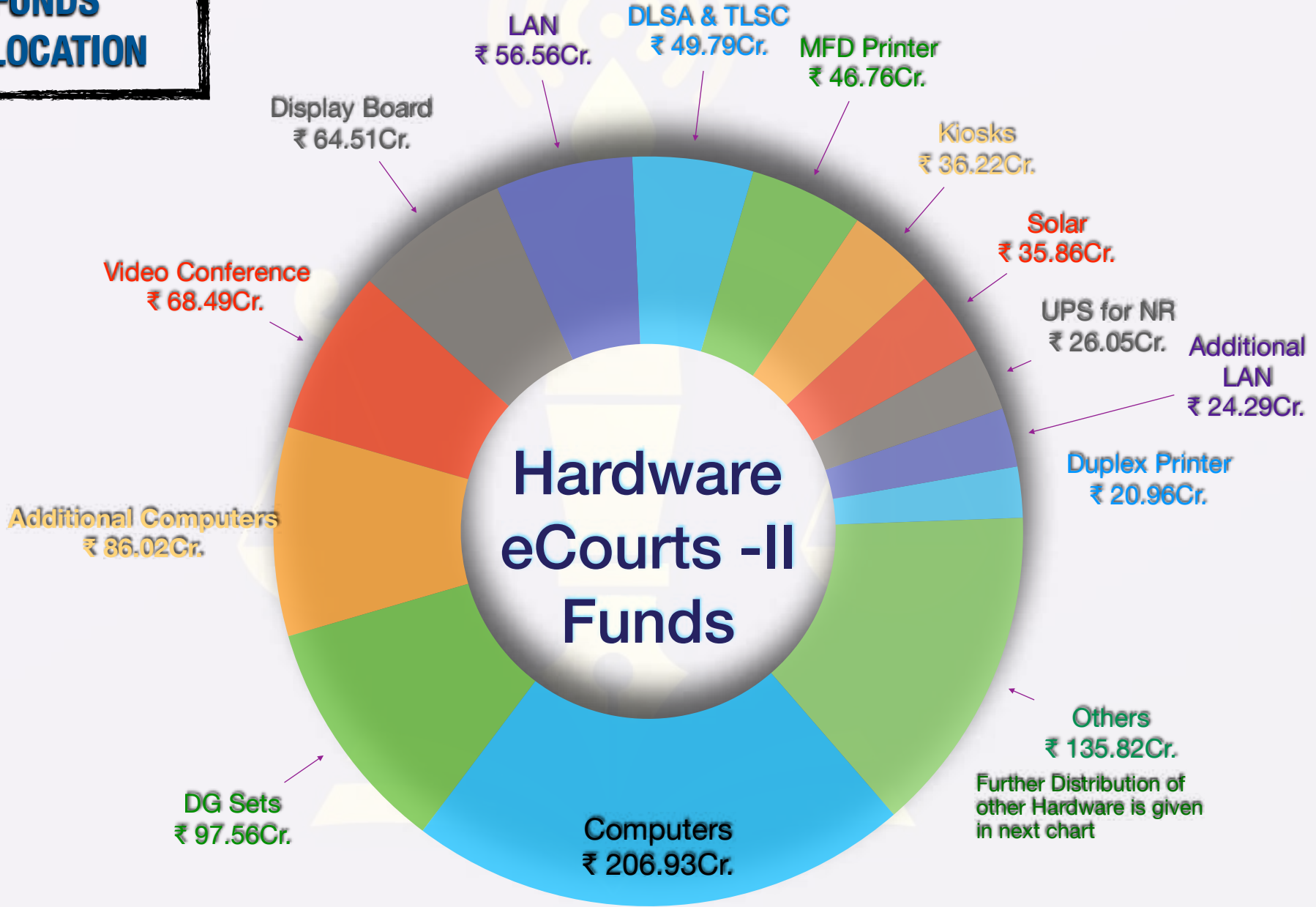
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# ANNEXURE - A

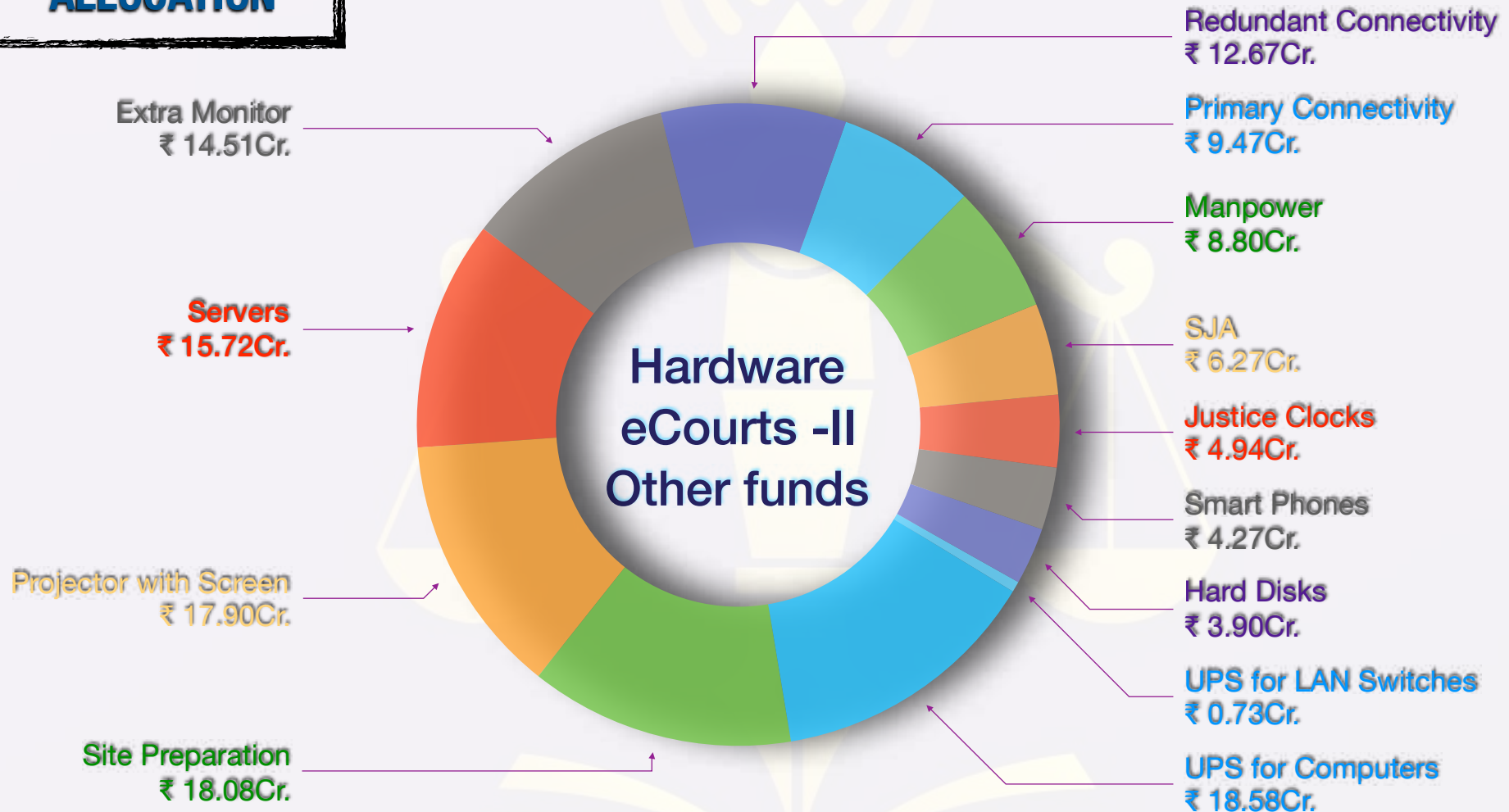
## **Funds Released and Utilised in Phase II**

eCourts India

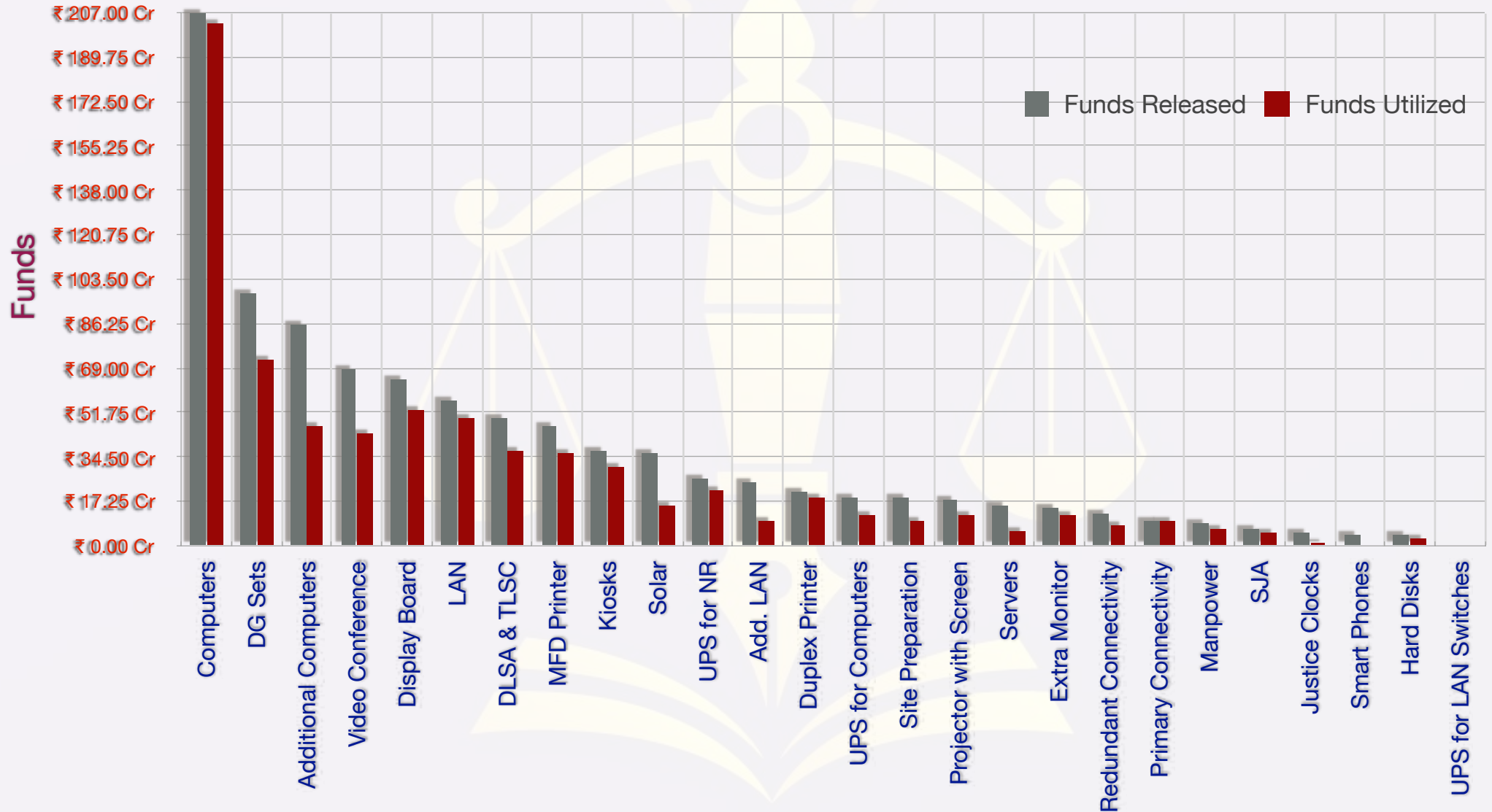
# FUNDS ALLOCATION

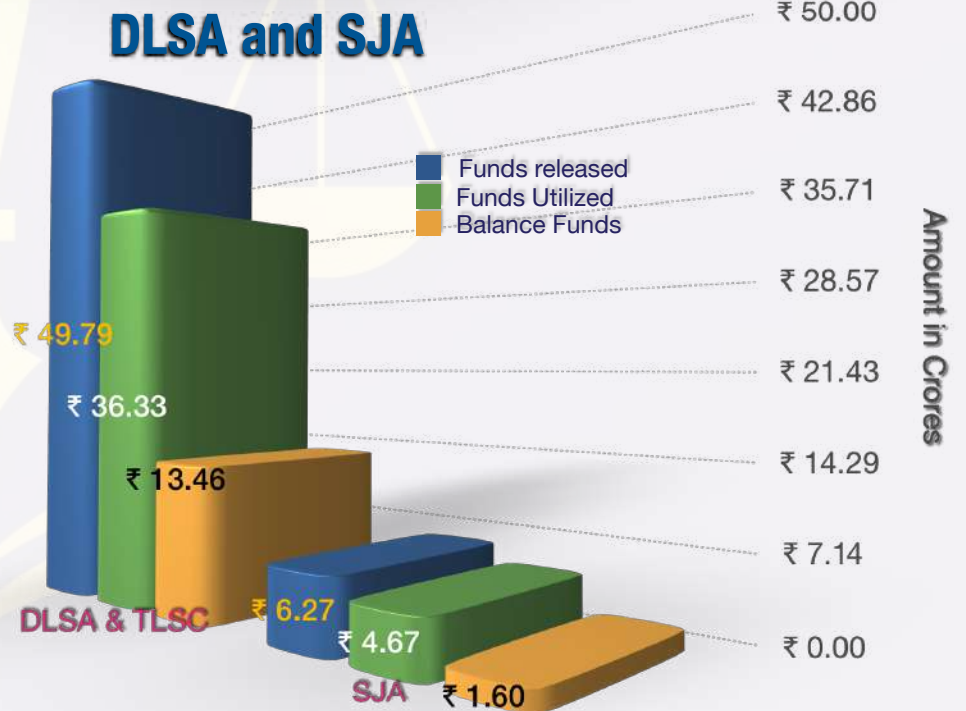
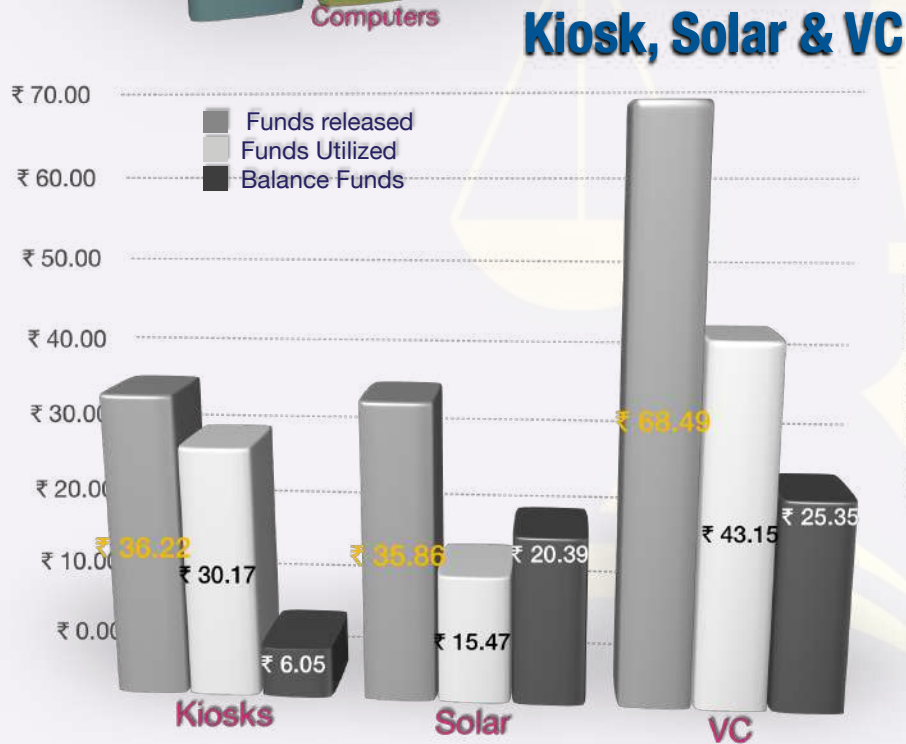
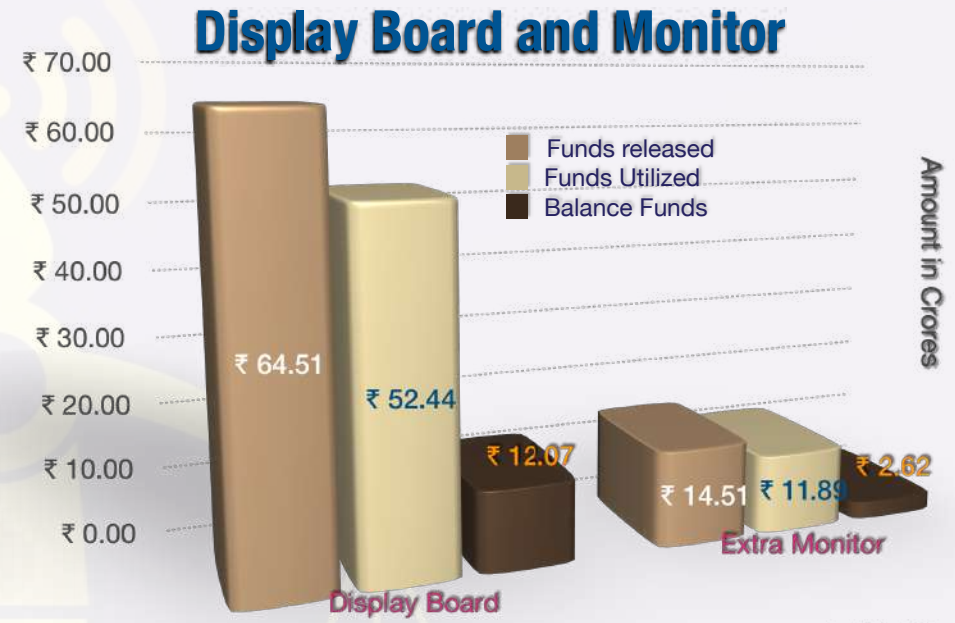
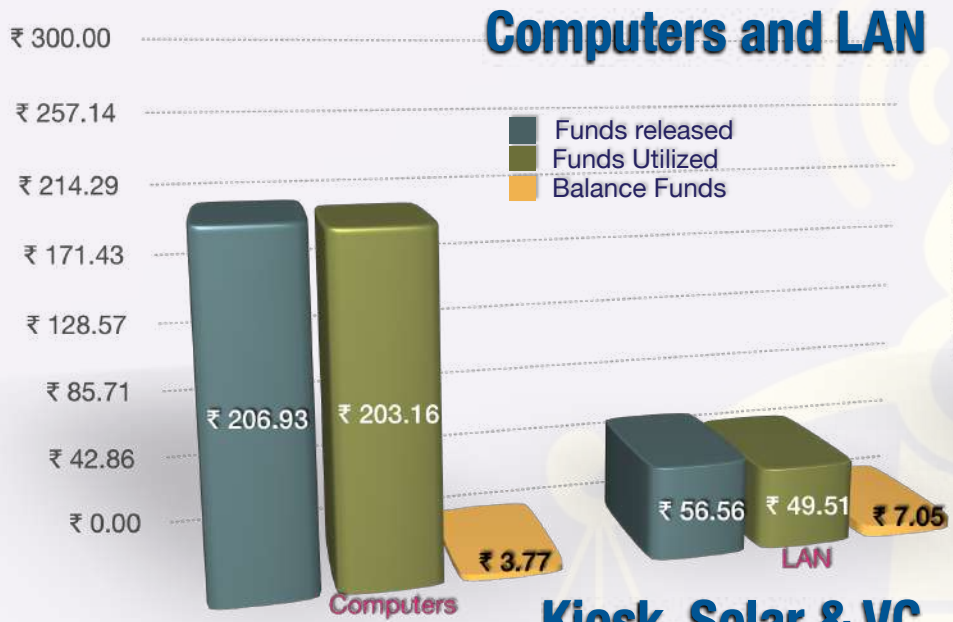


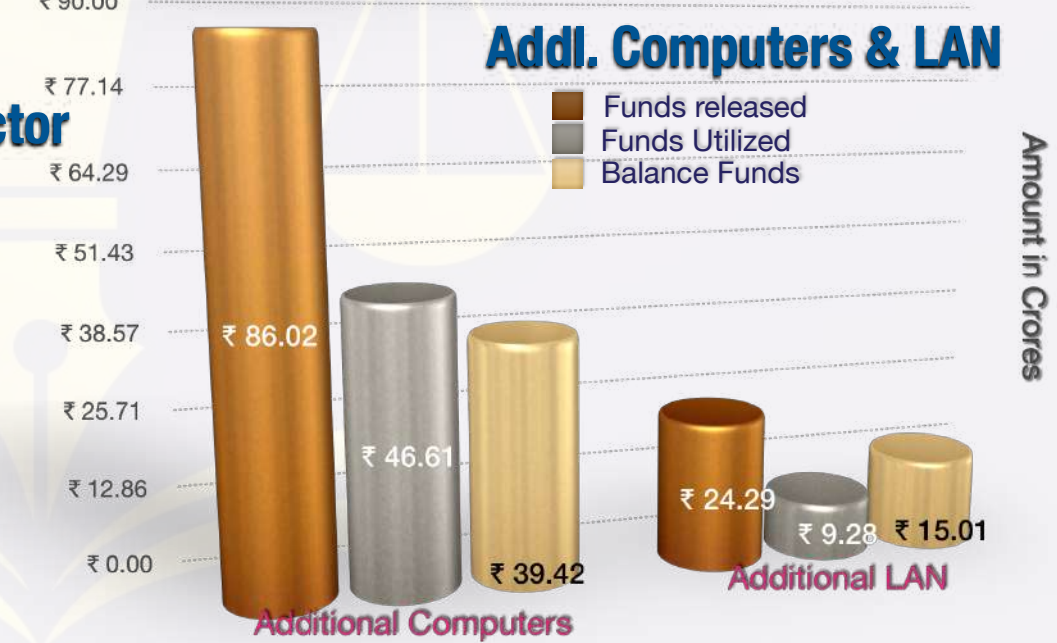
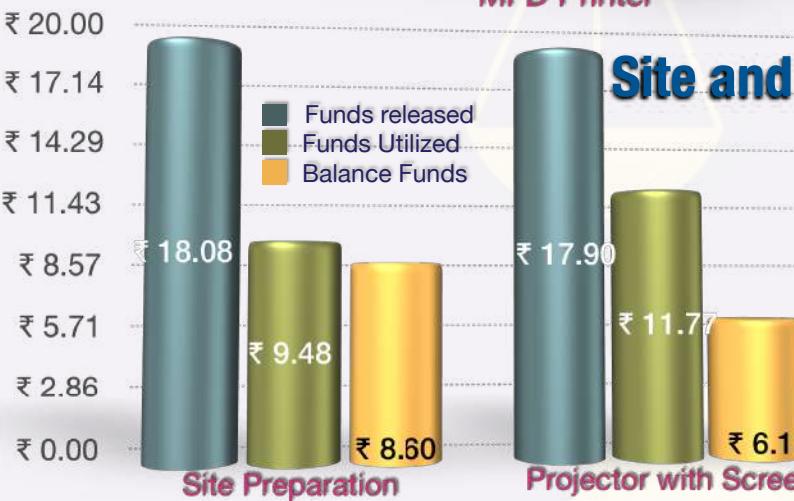
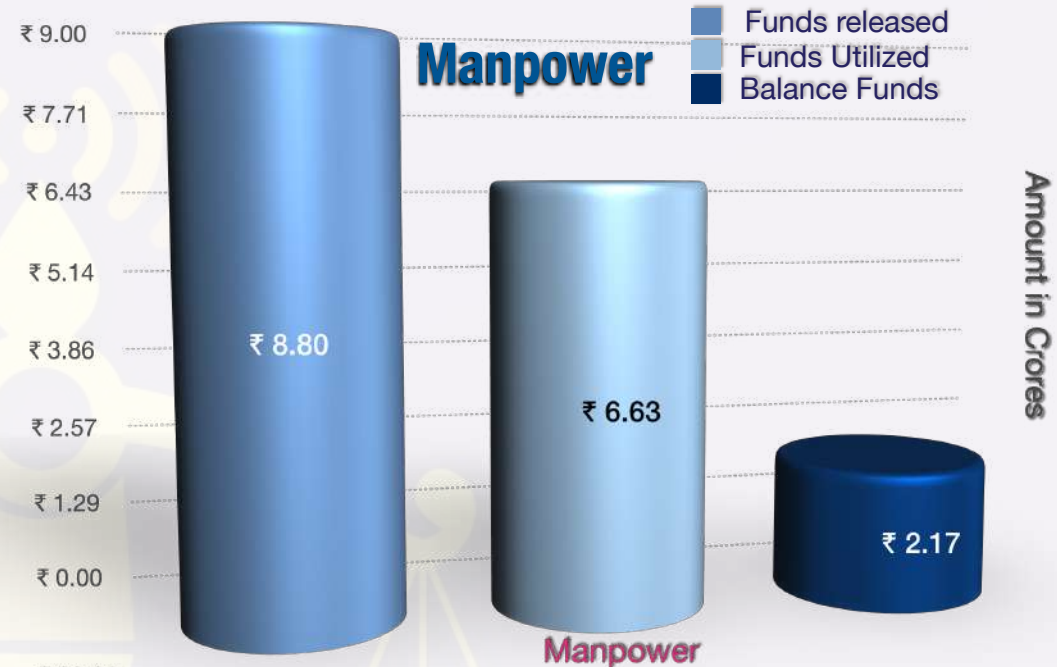
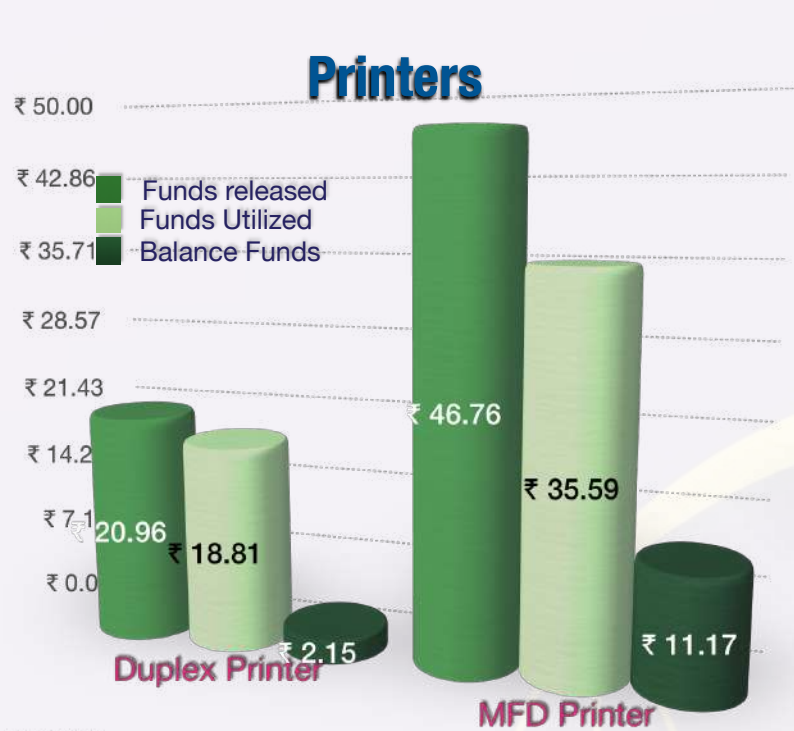
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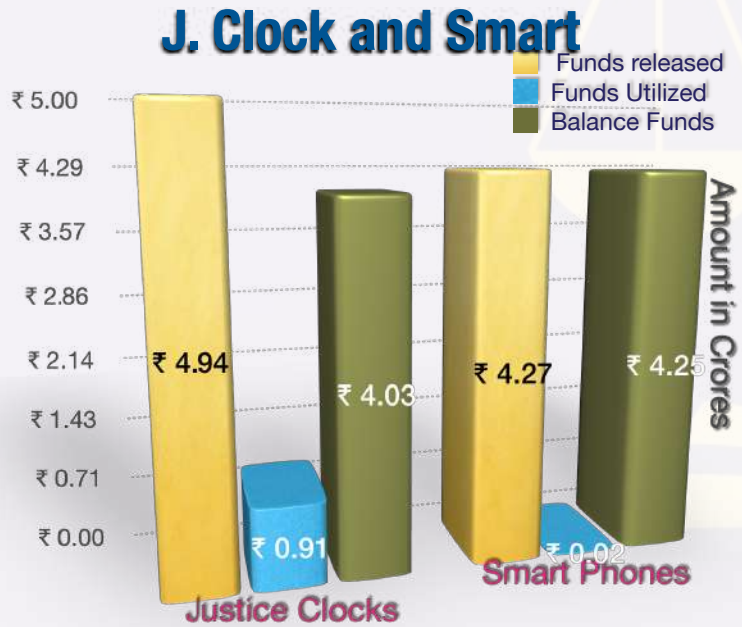
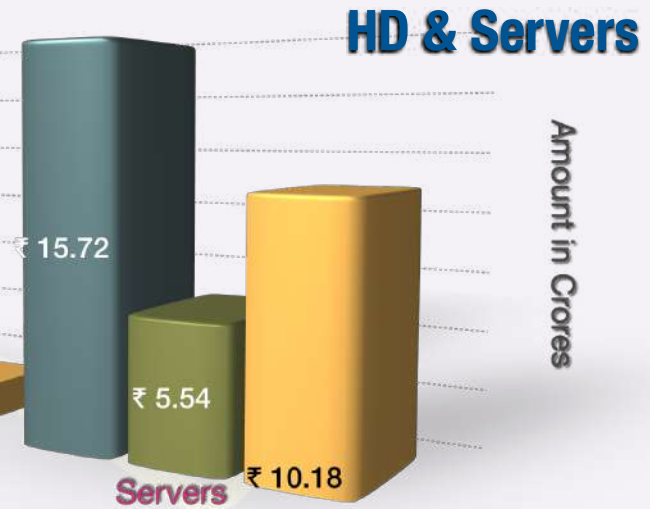
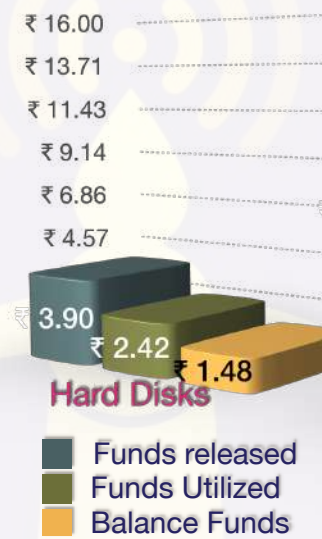
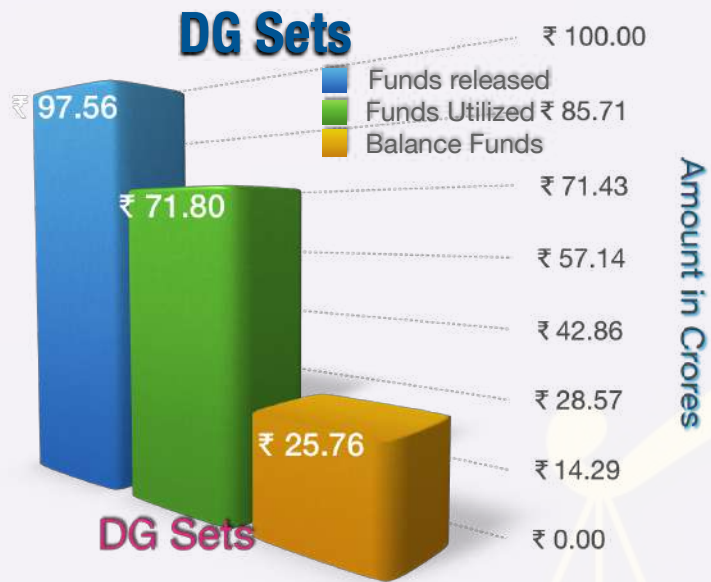


## Component Wise Utilisation of Funds under eCourts Phase II





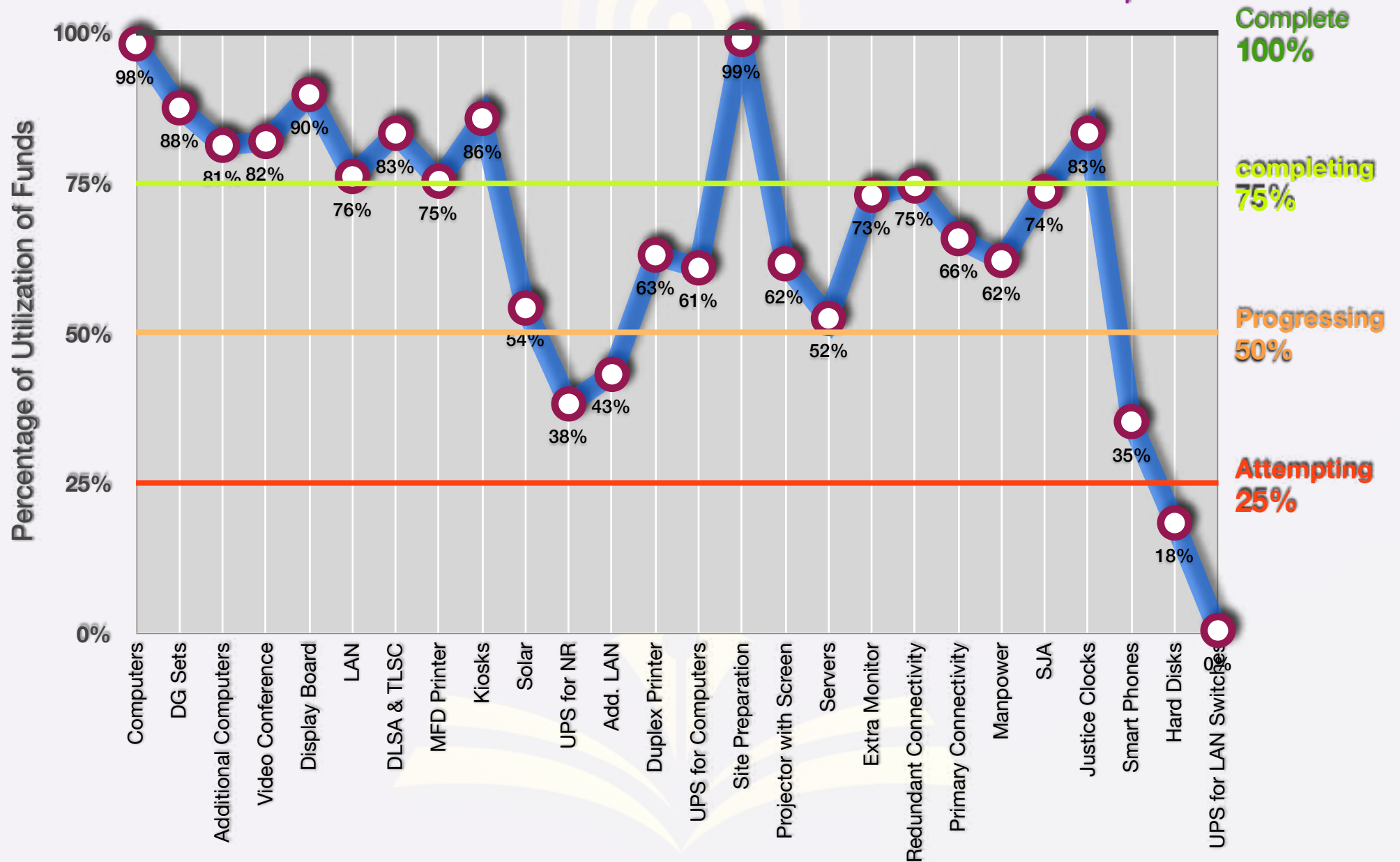




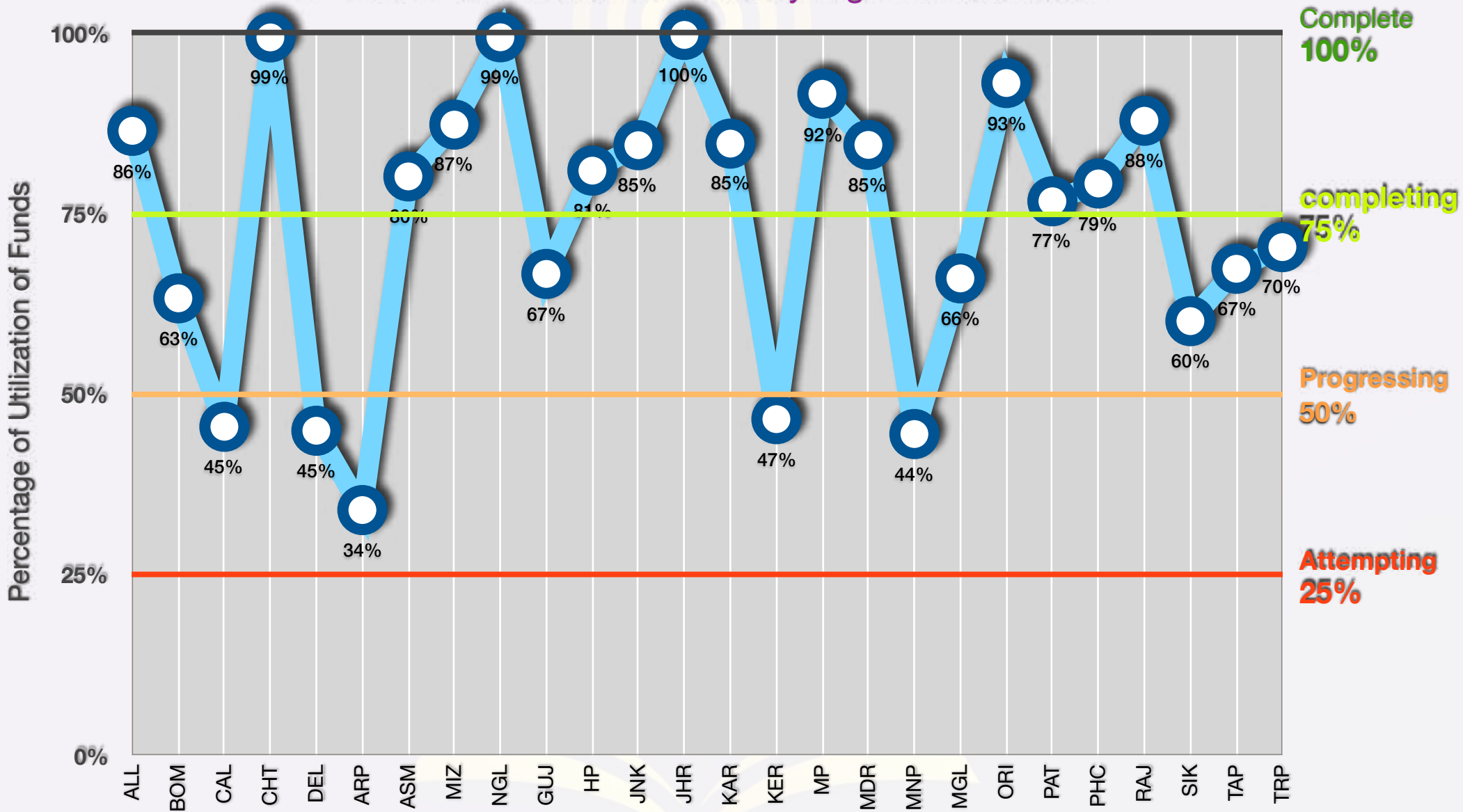
## Year wise Release and Utilisation of Funds under eCourts Project Phase - II



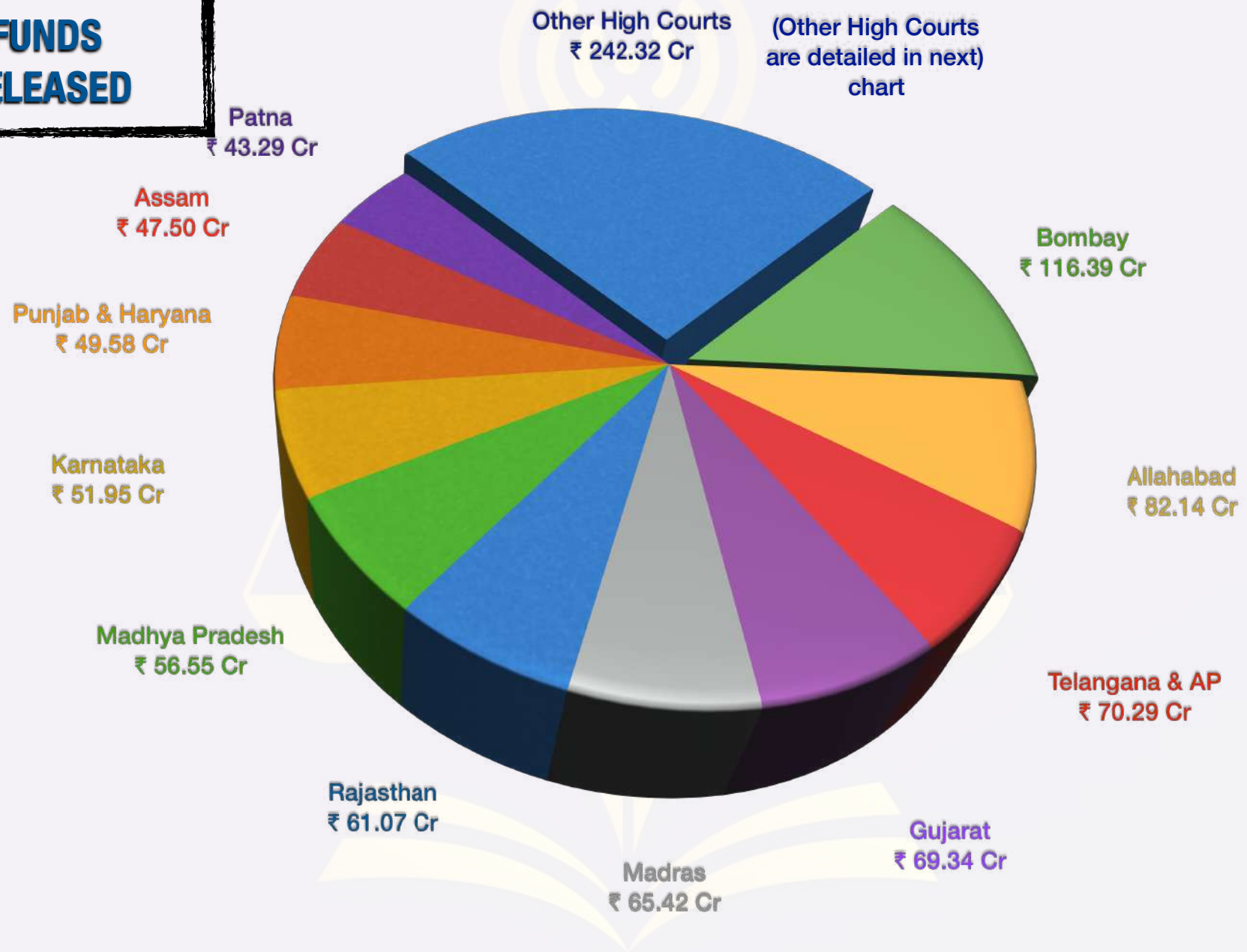
## Extent of utilisation of funds for the Hardware component



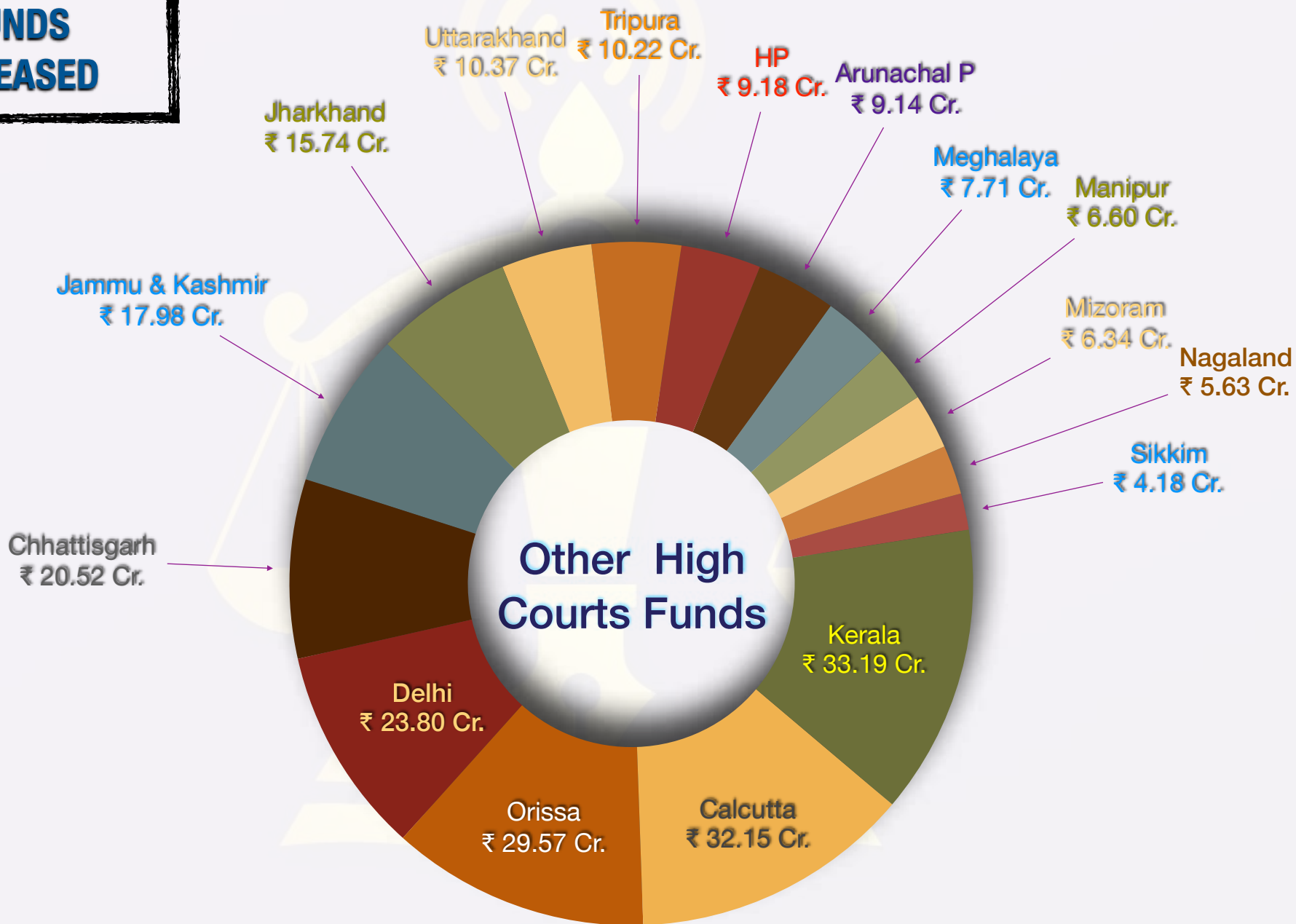
## Extent of utilisation of funds by High Courts/States



# FUNDS RELEASED



**FUNDS  
RELEASED**



Madhya Pradesh  
₹ 51.82 Cr.

Rajasthan  
₹ 53.68 Cr.

Madras  
₹ 55.31 Cr.

Allahabad  
₹ 71.05 Cr.

Bombay  
₹ 73.66 Cr.

Telangana & AP  
₹ 47.36 Cr.

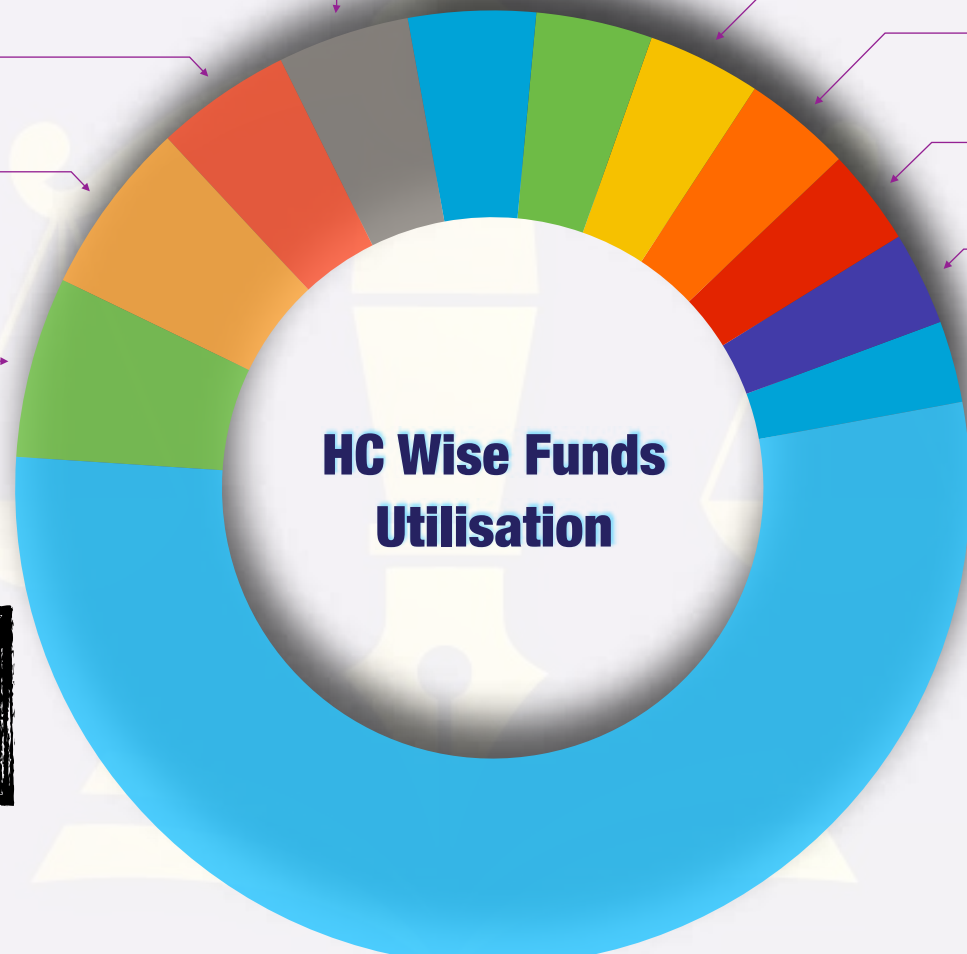
Gujarat  
₹ 46.23 Cr.

Karnataka  
₹ 44.02 Cr.

Punjab & Haryana  
₹ 39.27 Cr.

Assam  
₹ 38.08 Cr.

Patna  
₹ 33.22 Cr.



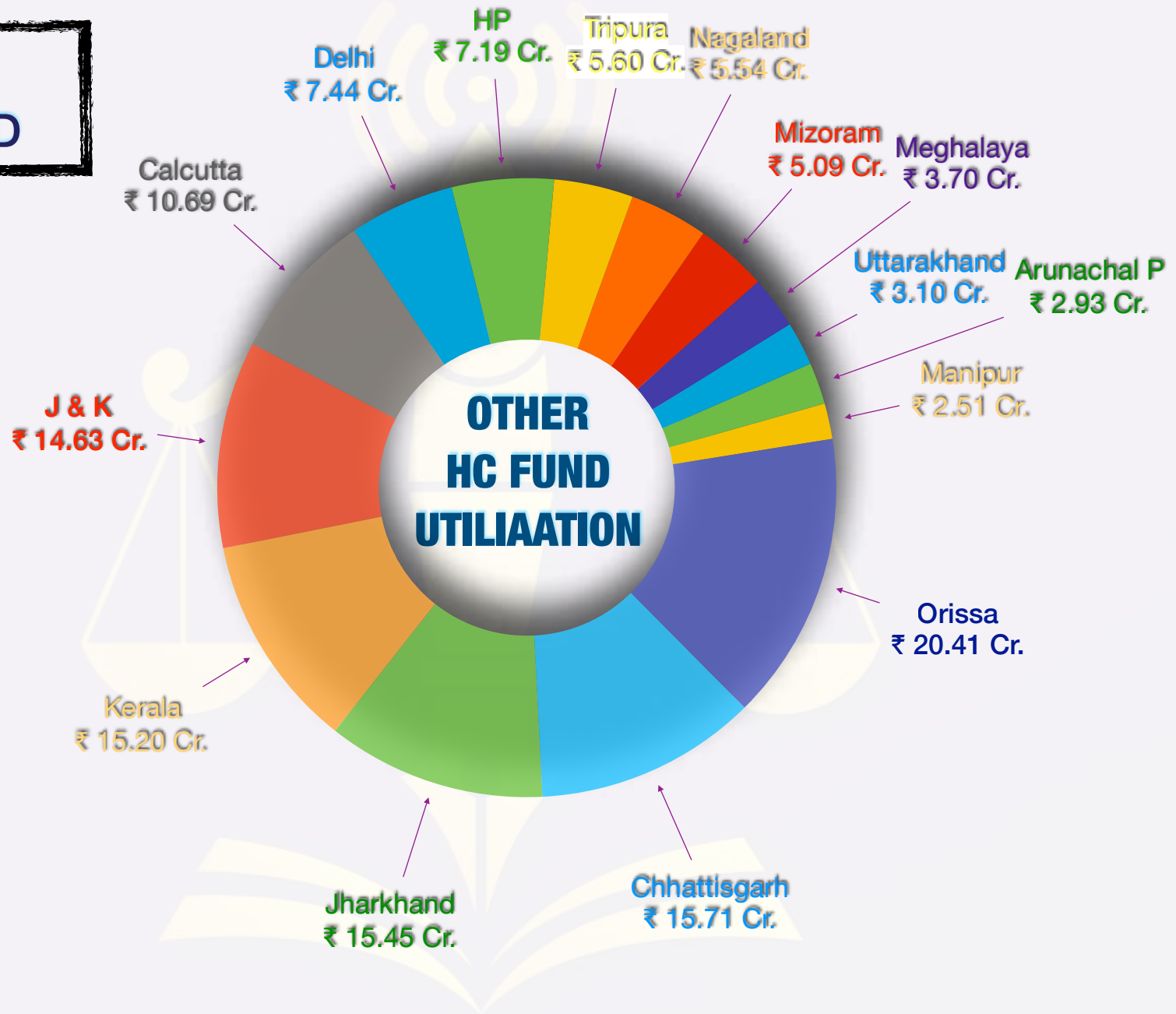
**HC Wise Funds Utilisation**

**FUNDS UTILISED**

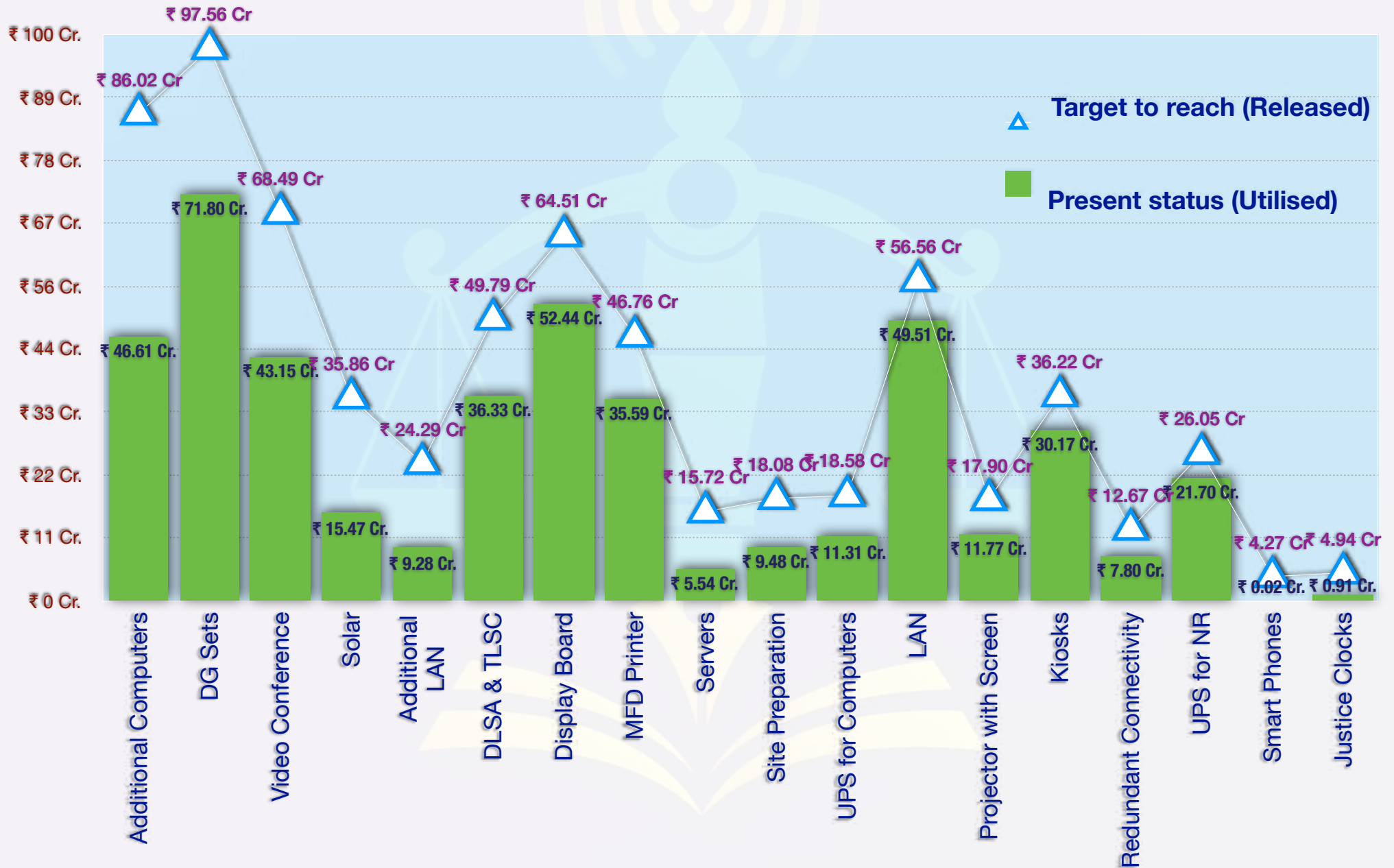
(Other High Courts are detailed in next chart)

Other High Courts  
₹ 648.00 Cr.

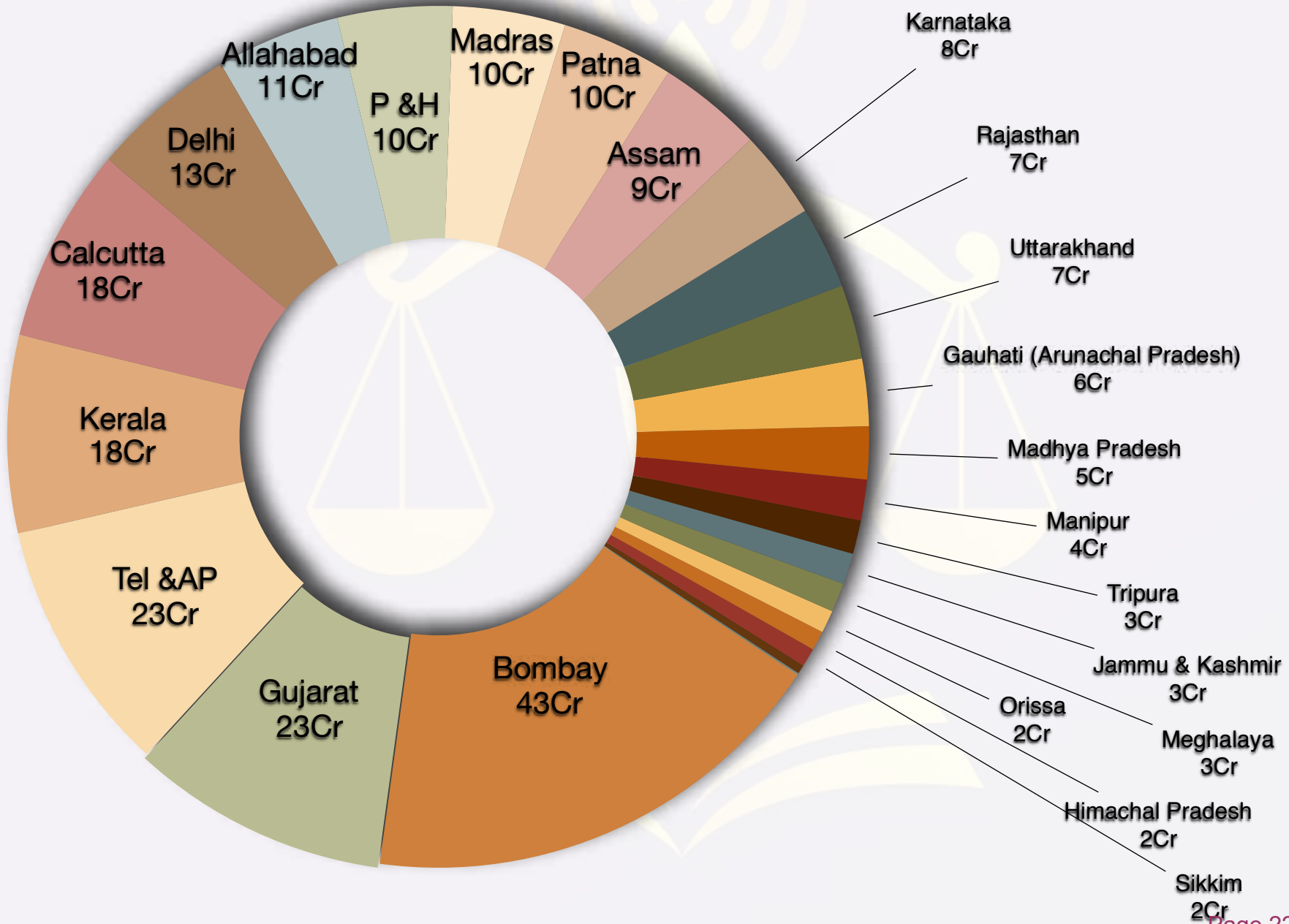
# FUNDS UTILISED



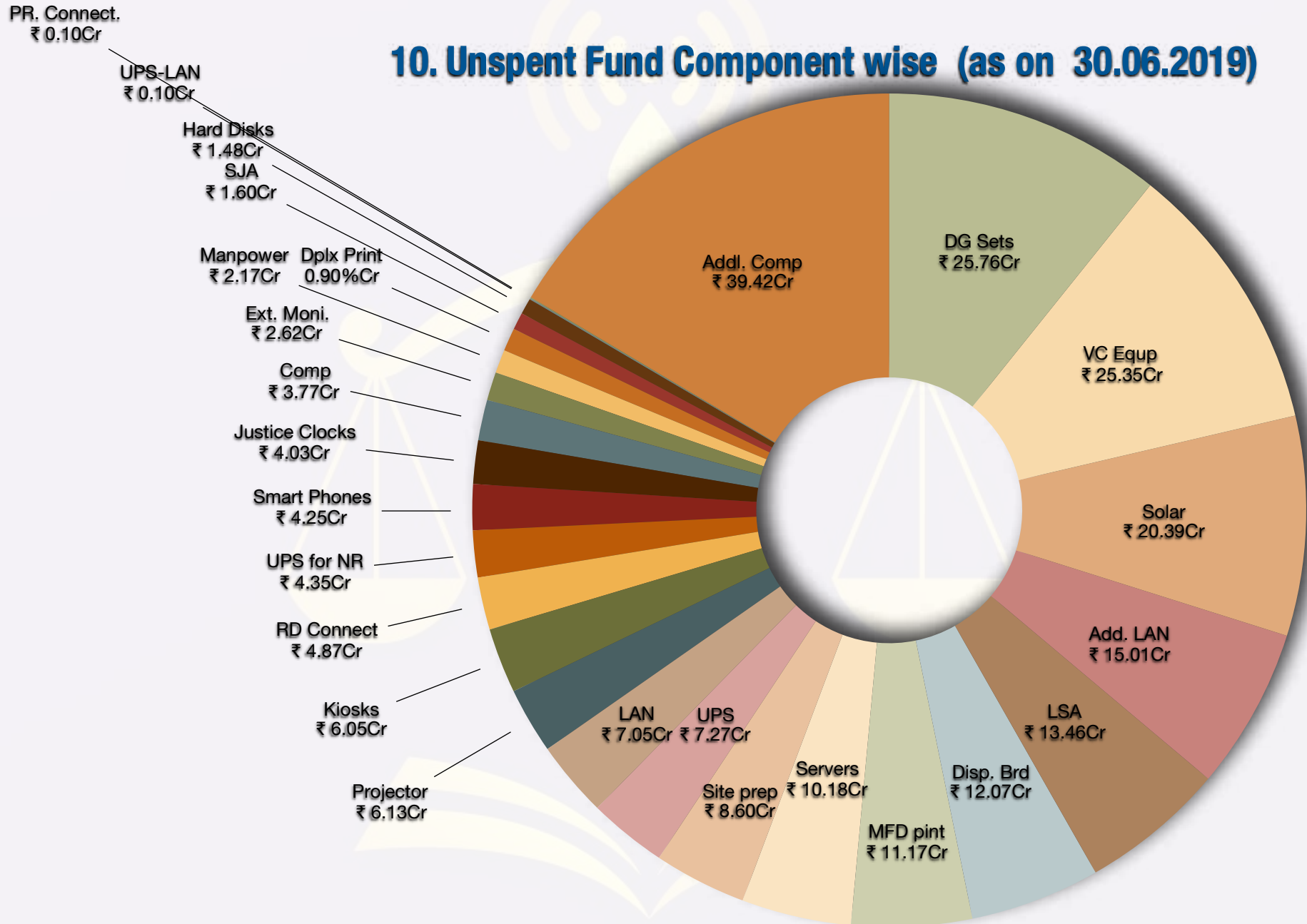
## MARGIN FOR GOAL POST TO REACH FOR HARDWARE COMPONENTS FOR FULL UTILISATION



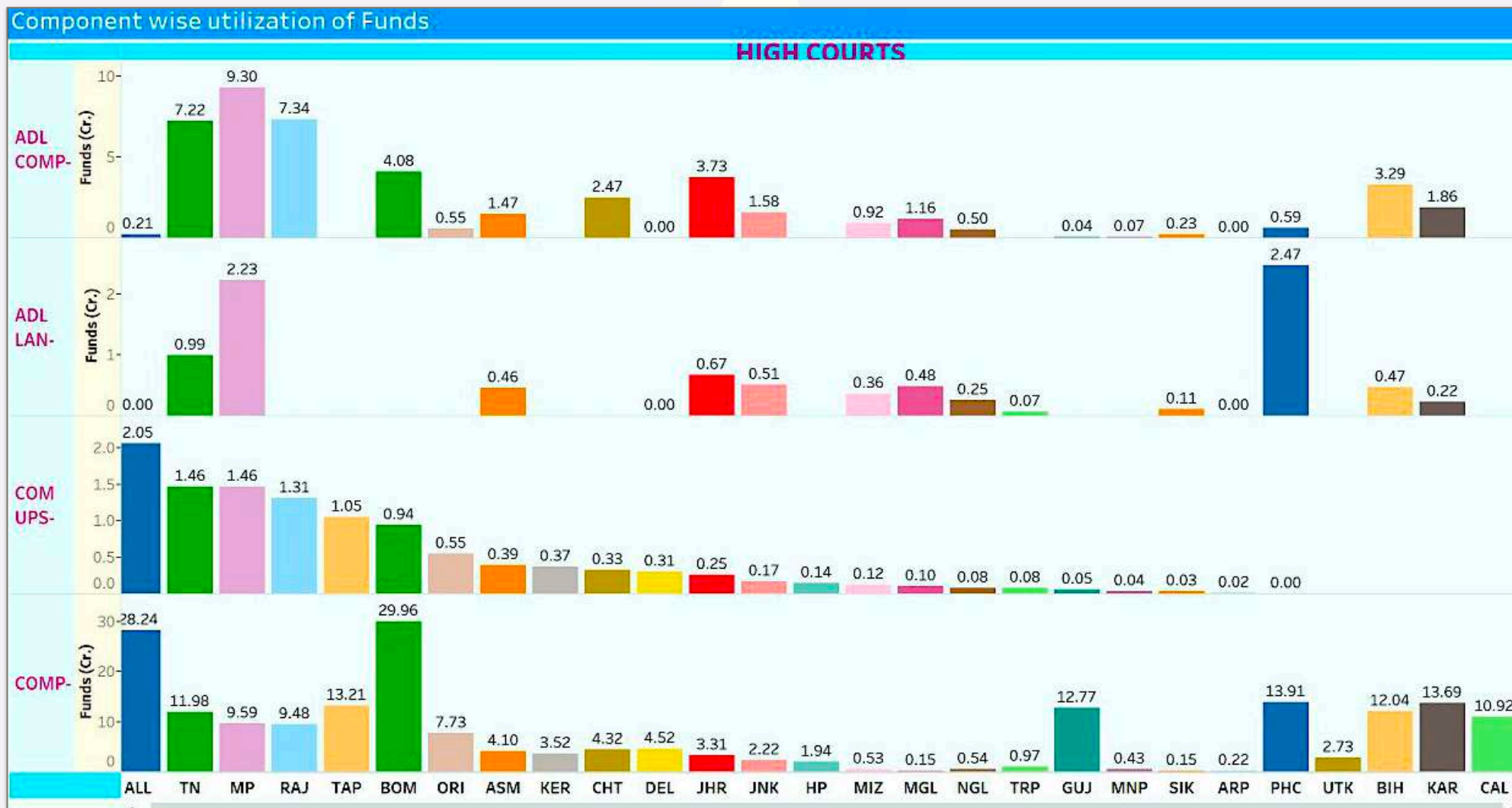
# 10. Unspent Fund High Courts wise (as on 30.06.2019)



## 10. Unspent Fund Component wise (as on 30.06.2019)



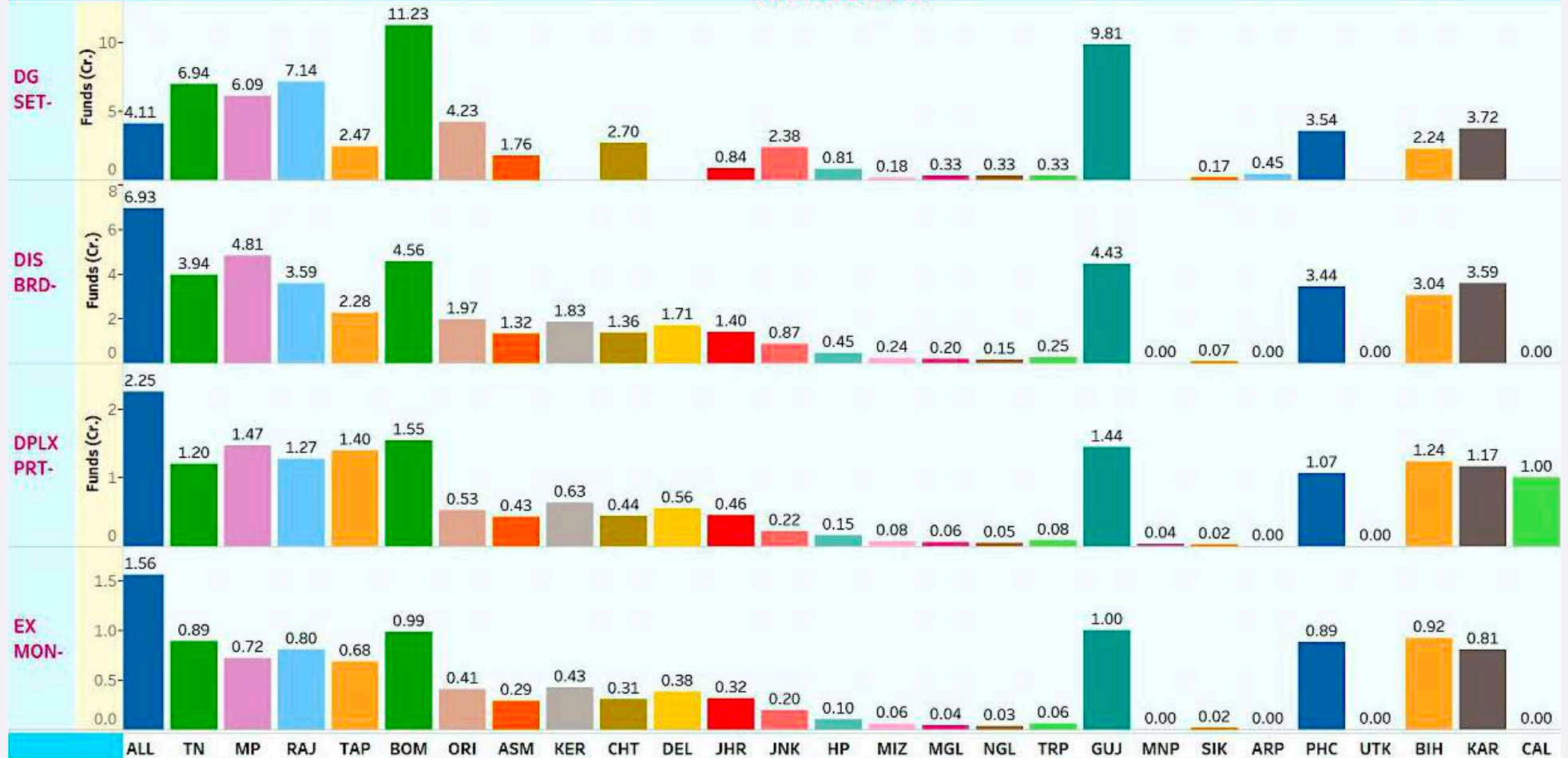
# 11. Component wise High Court wise utilisation of funds (as on 30.06.2019)





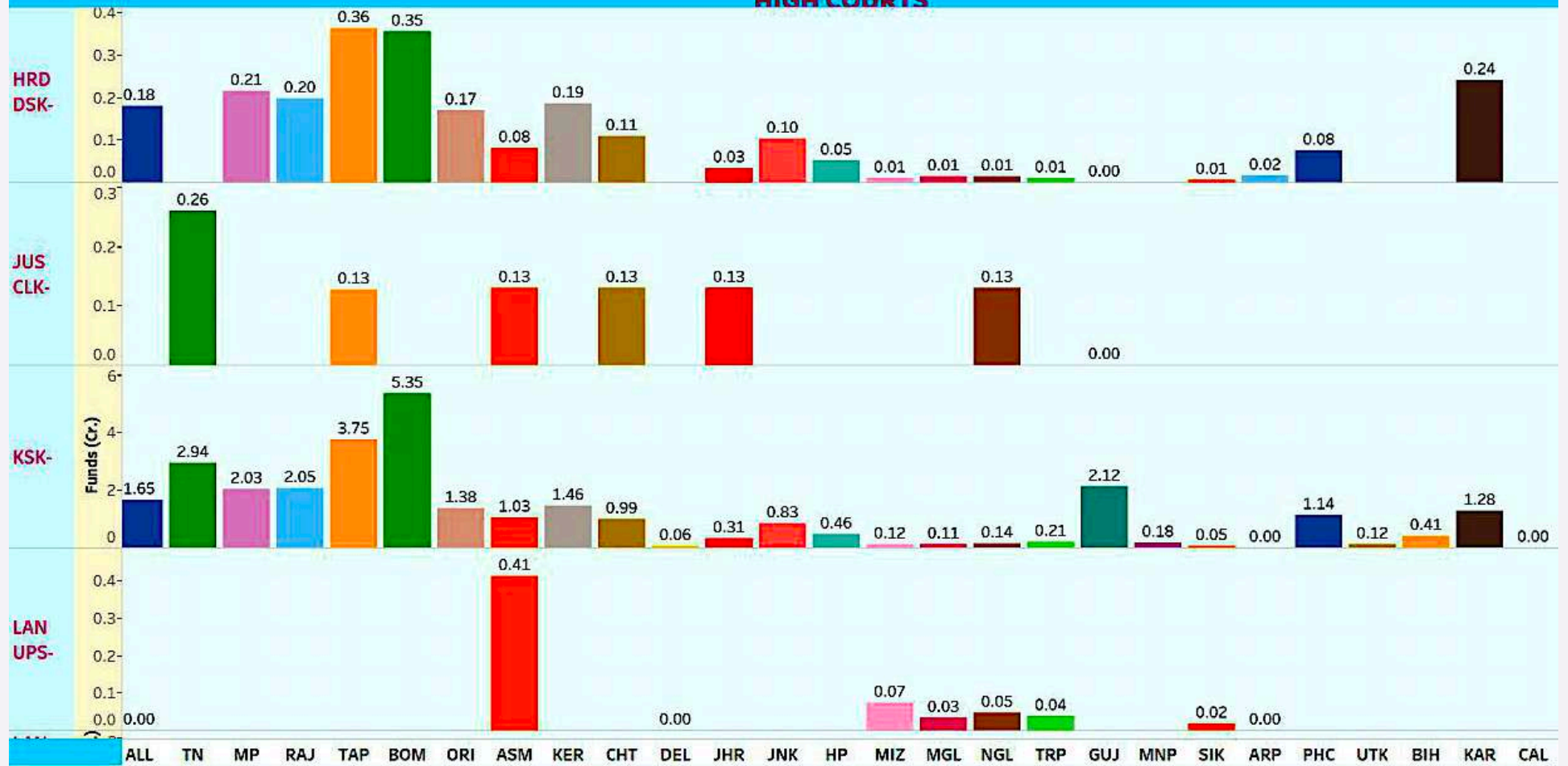
Component wise utilization of Funds

HIGH COURTS



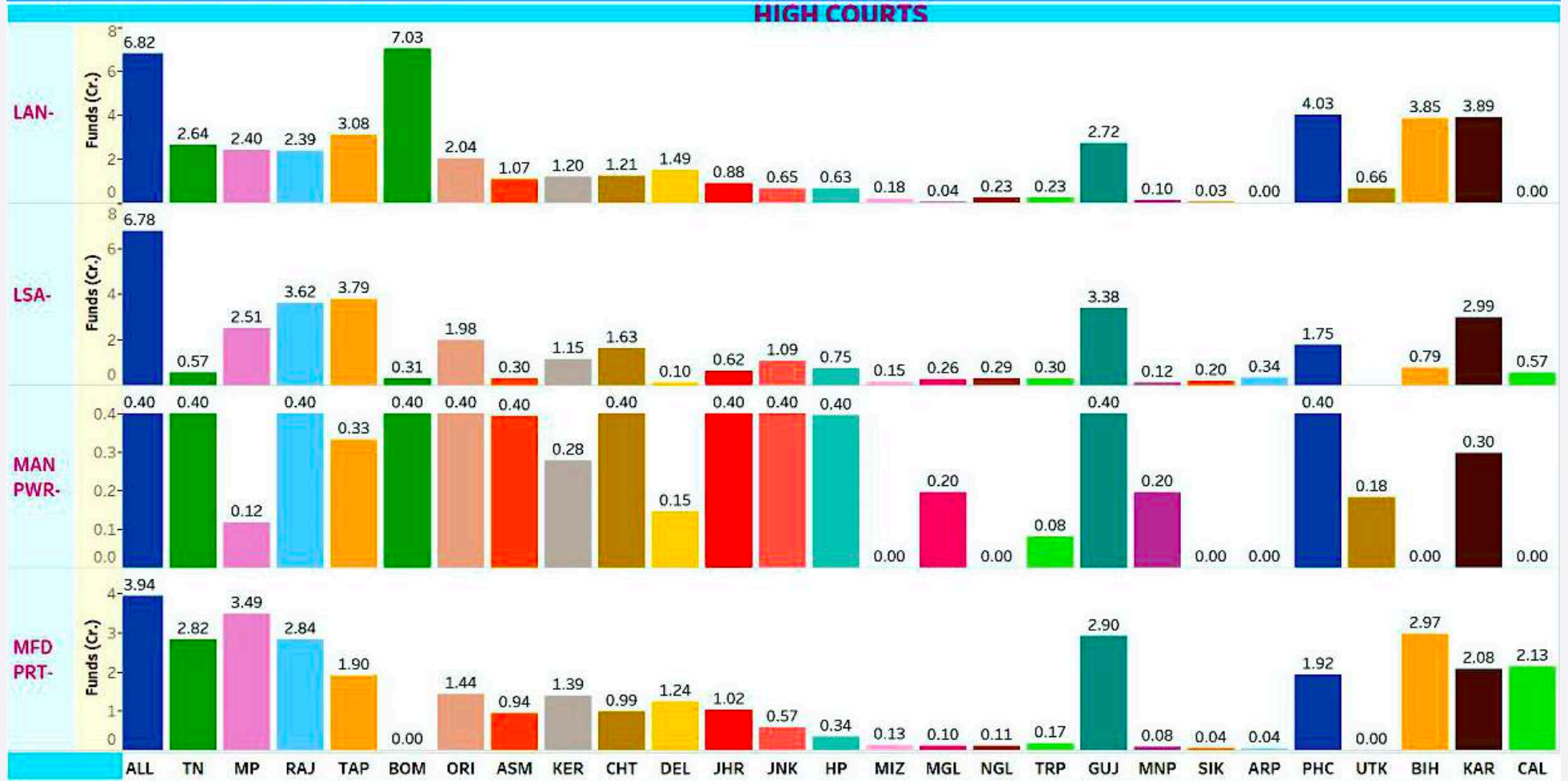
Component wise utilization of Funds

HIGH COURTS



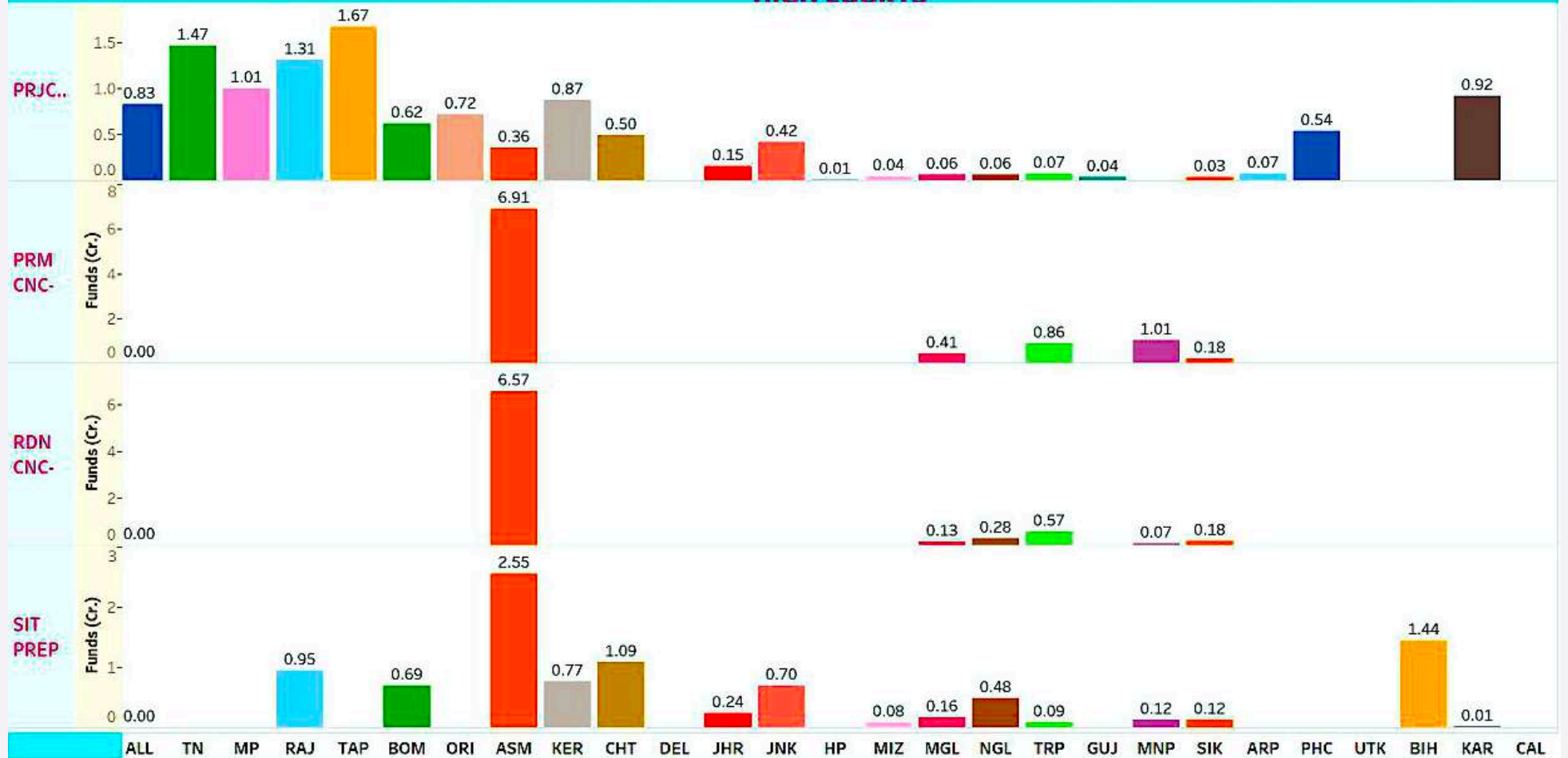


Component wise utilization of Funds



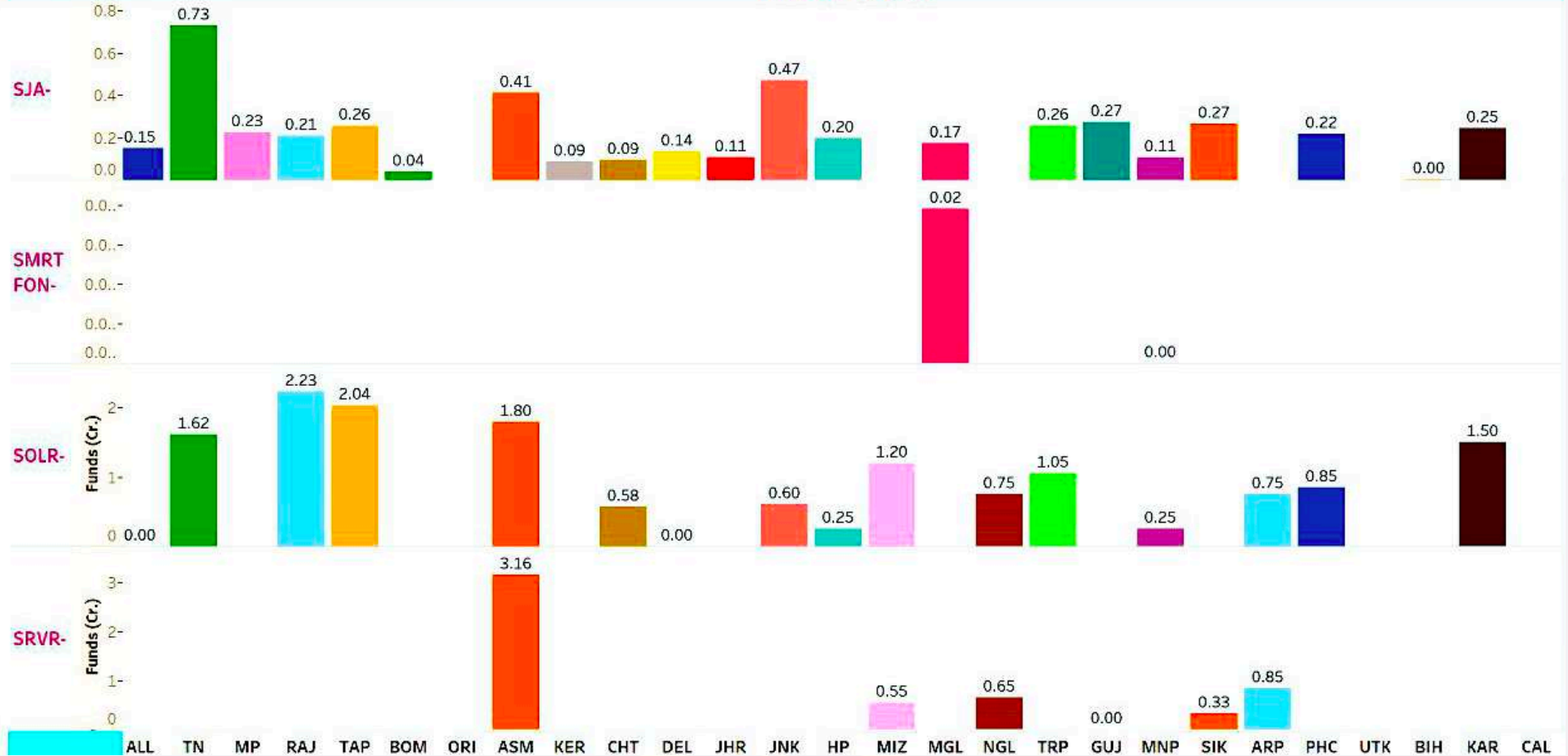
## Component wise utilization of Funds

### HIGH COURTS



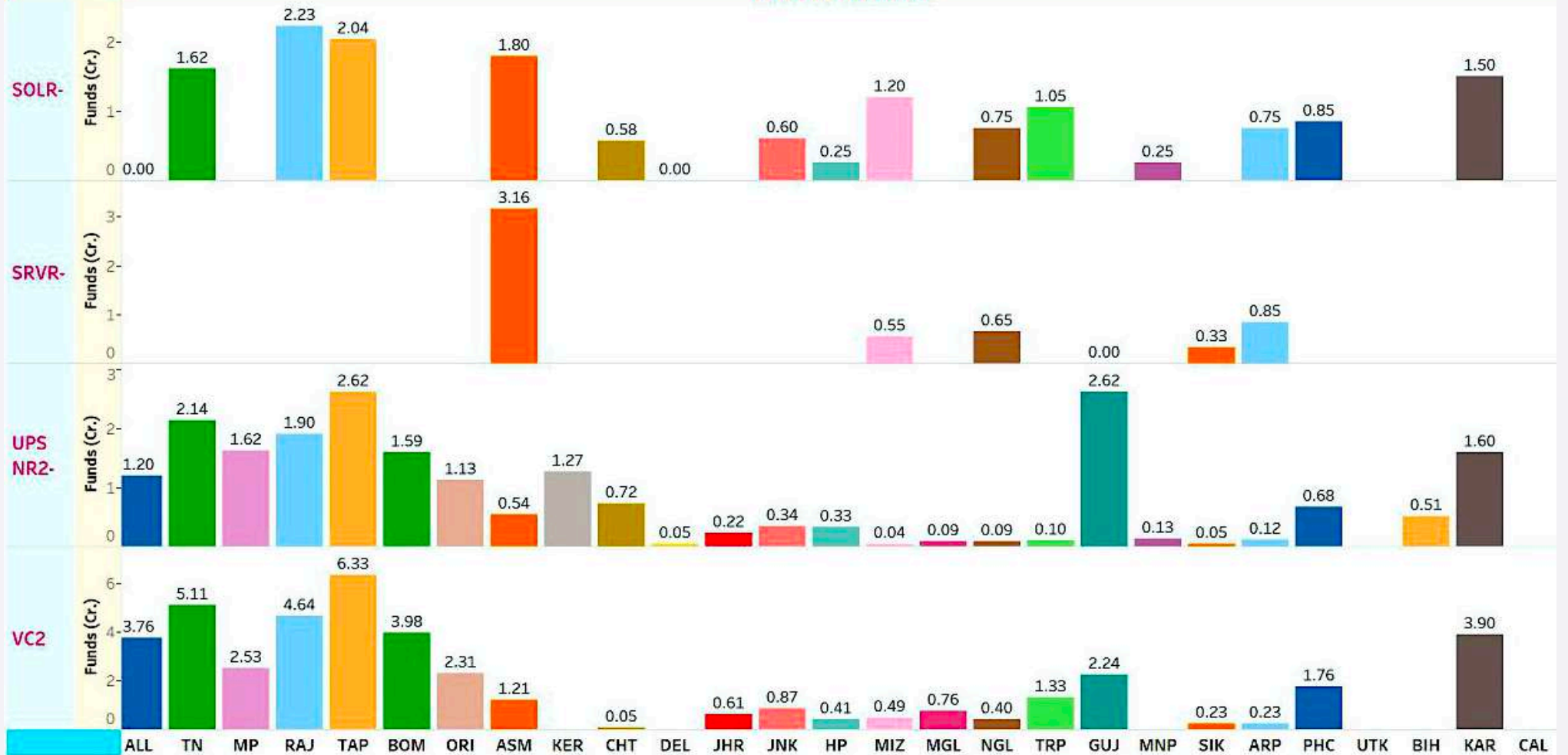
## Component wise utilization of Funds

### HIGH COURTS



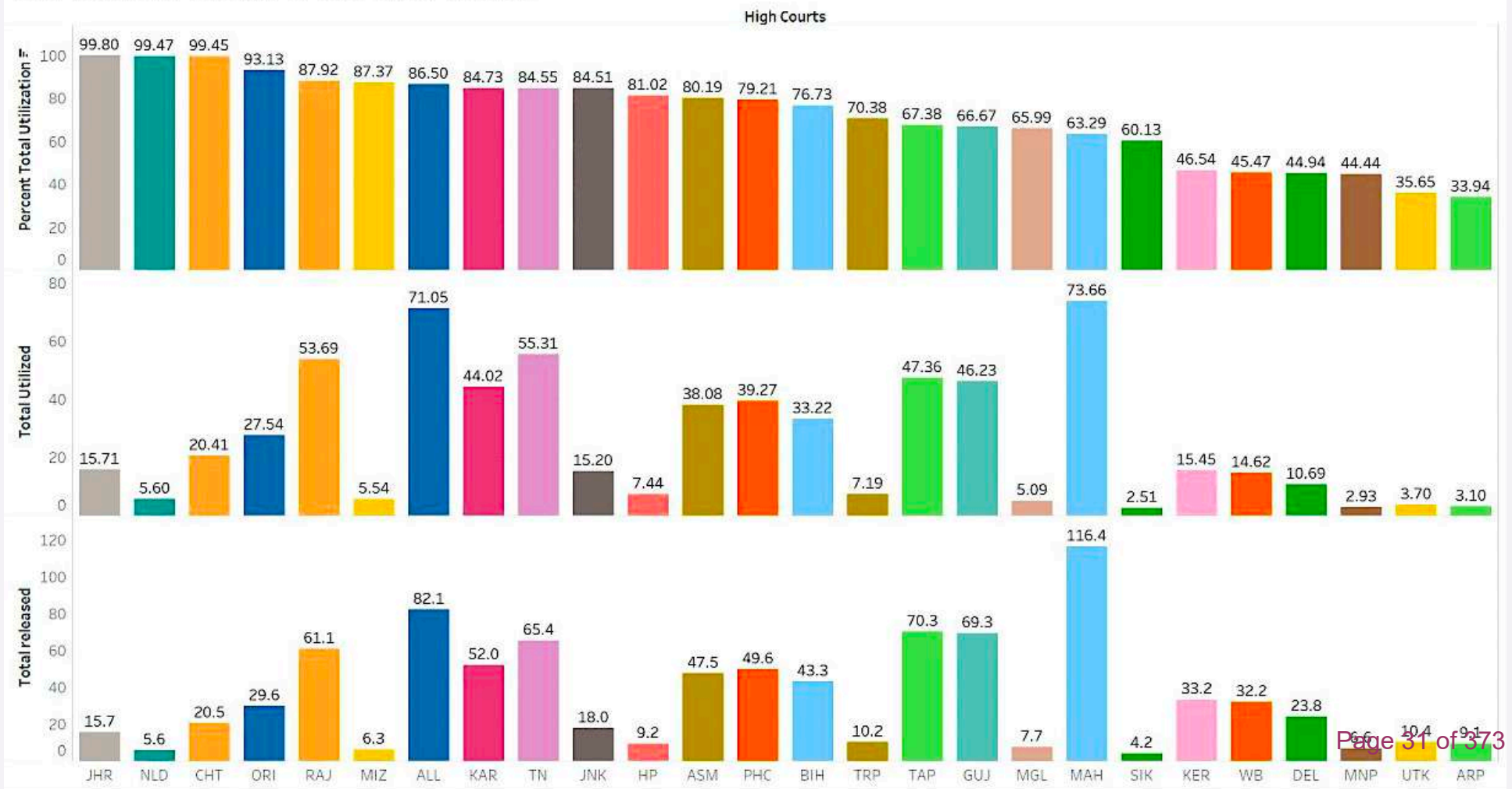
Component wise utilization of Funds

HIGH COURTS



# Percentage wise High Court wise utilisation of total funds (as on 30.06.2019)

View as per Percentage of Utilization of funds



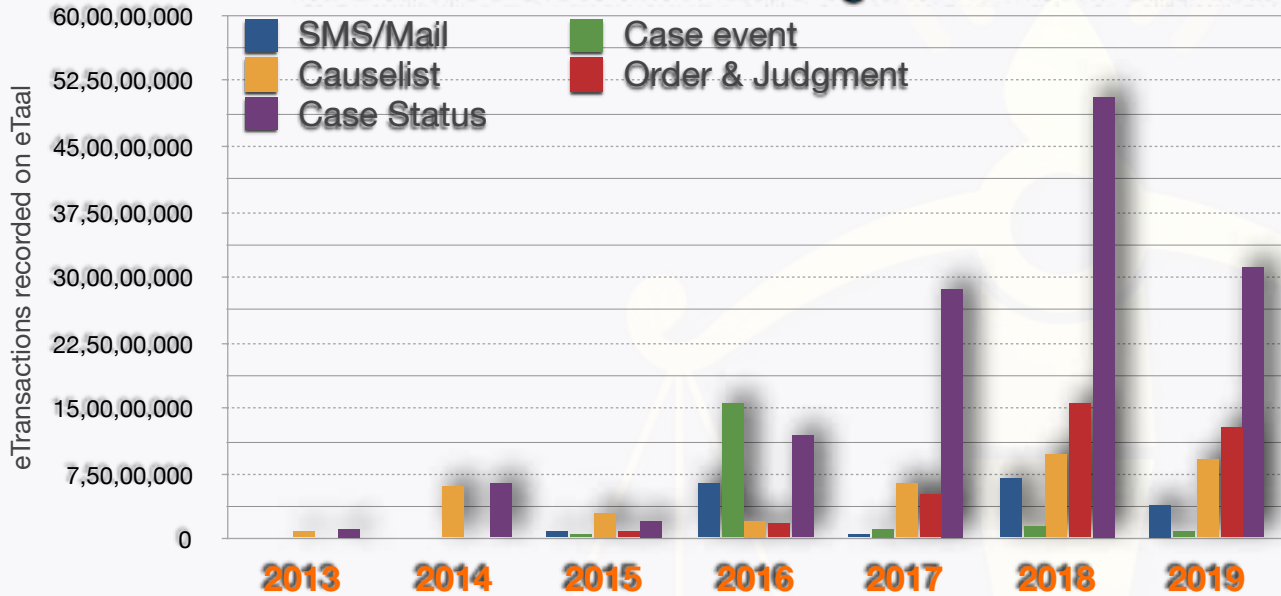
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# ANNEXURE - B

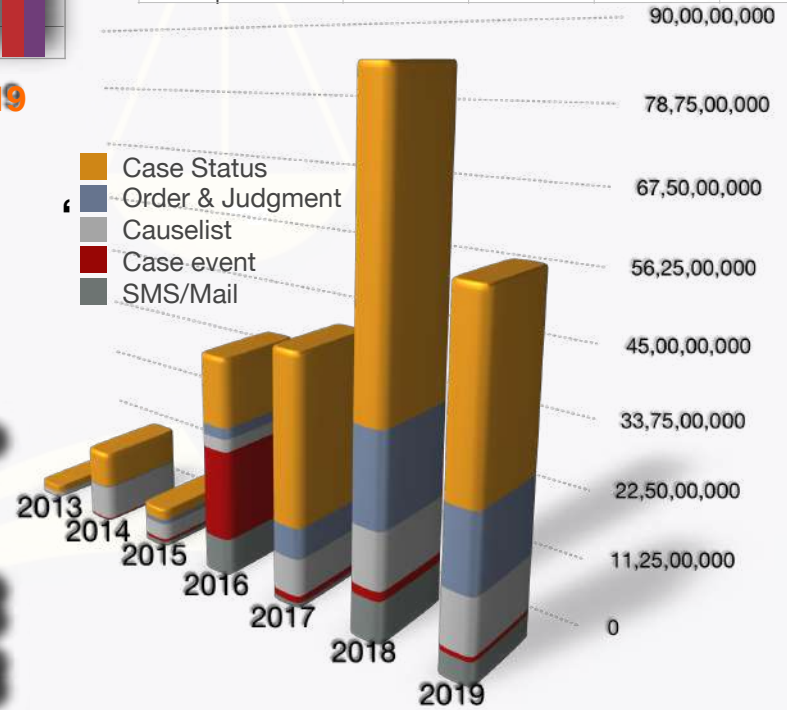
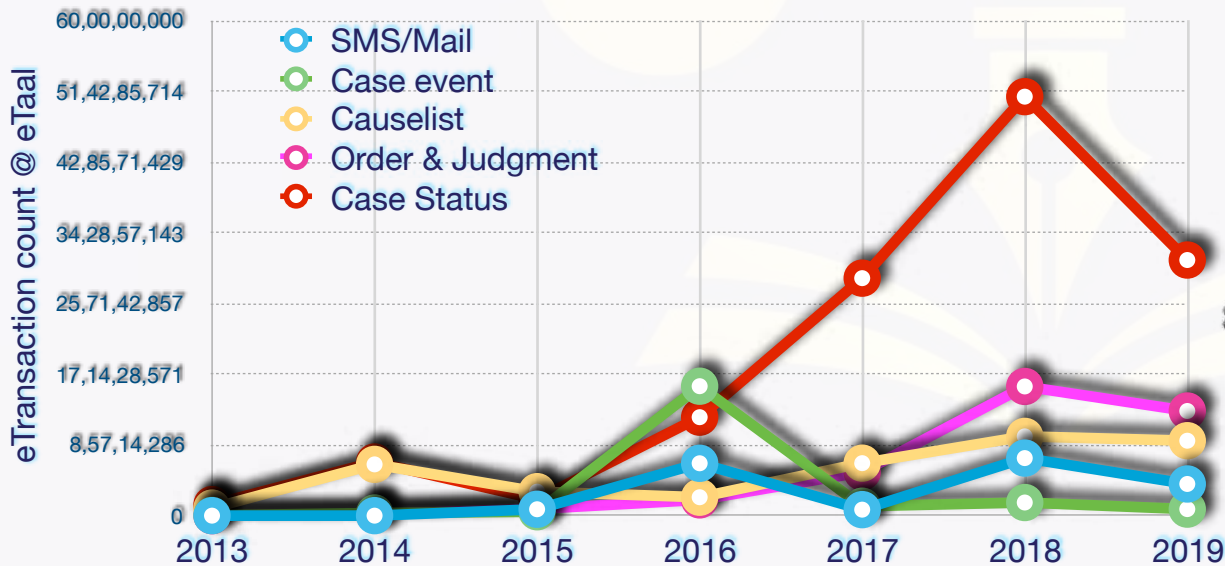
**Statistics of performance of the project**

eCourts India

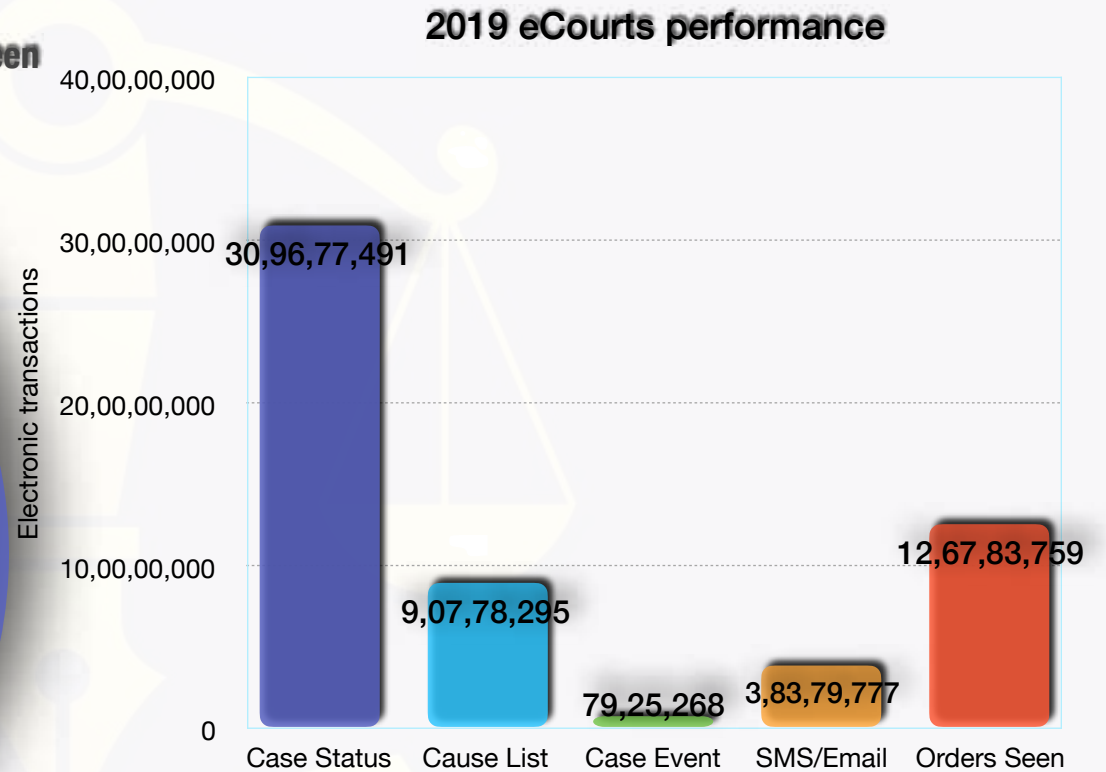
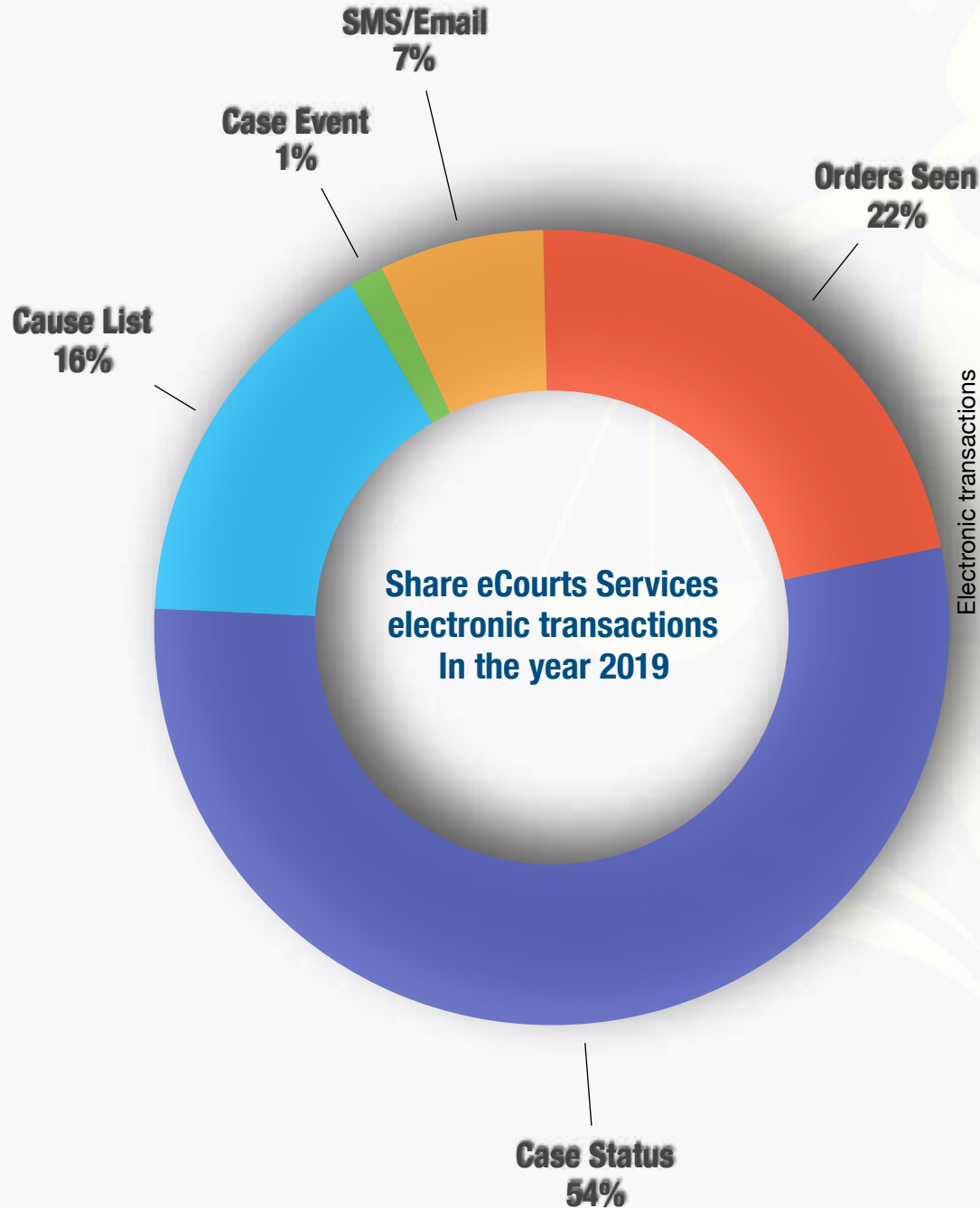
# 1. Services offered through eCourts Portal & Mobile App (2013-2019)



Year	SMS/Mail	Case event	Causelist	Order & Judgment	Case Status
2013	0	363149	9138134	0	13374380
2014	0	3175377	62103994	1859063	64997330
2015	7756625	4719851	29056811	8249101	19726108
2016	63440797	15682783	22308546	19099724	11928353
2017	7276807	11404242	63574305	52788005	28771187
2018	69733791	15911446	96029522	15651363	50760298
2019	38379777	7925268	90778295	12678375	30967749

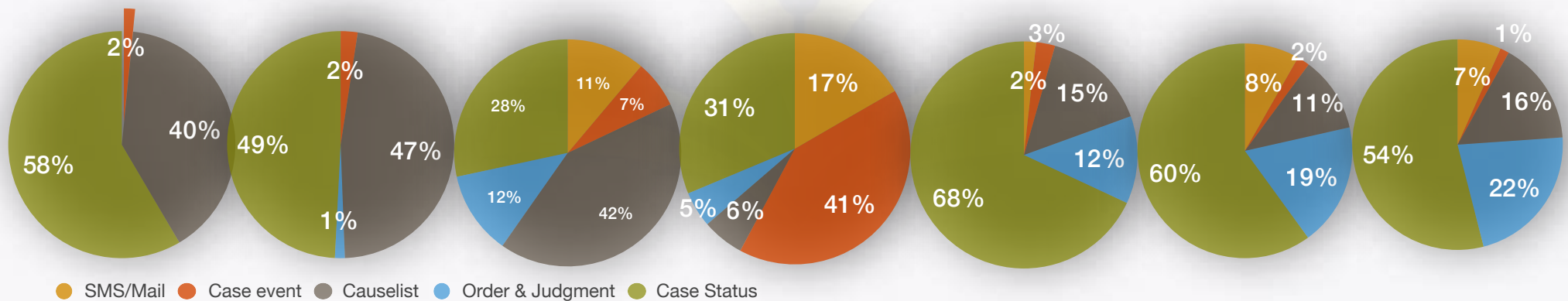
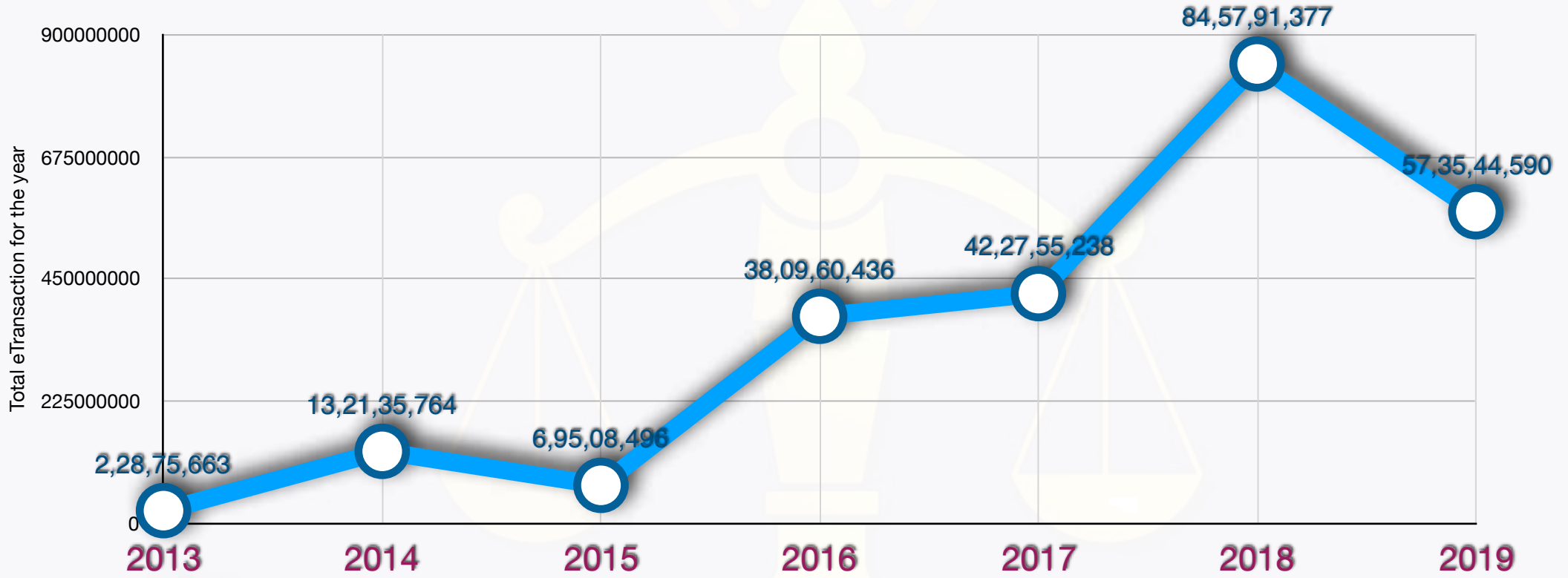


## 2. Transactions of eCourts Services up to 30.06.2019 (eTaaal)

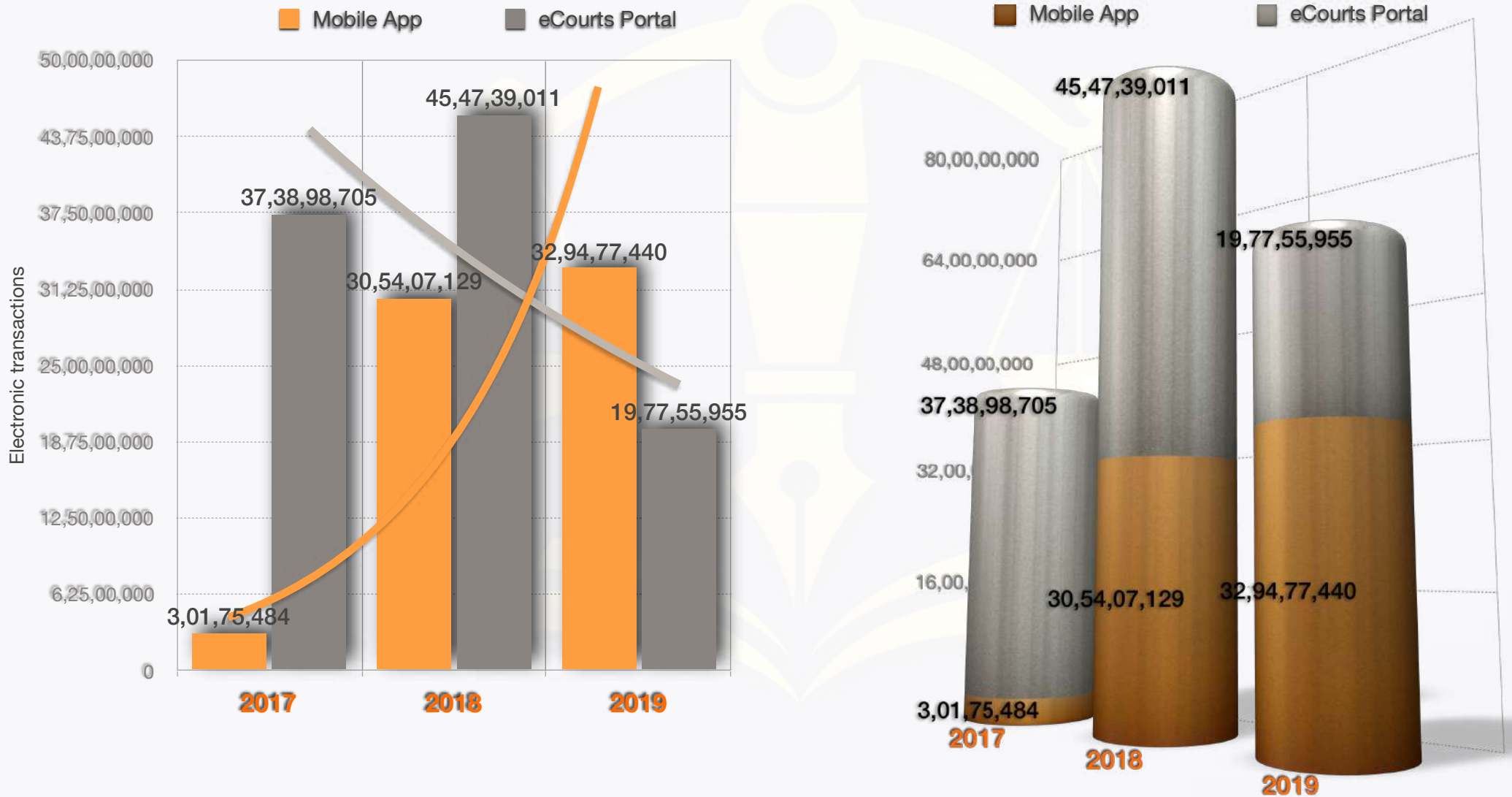


■ Case Status    ■ Cause List    ■ Case Event  
■ SMS/Email    ■ Orders Seen

### 3. Year wise growth of eTransactions concerning of eCourts Services (2013-2019)

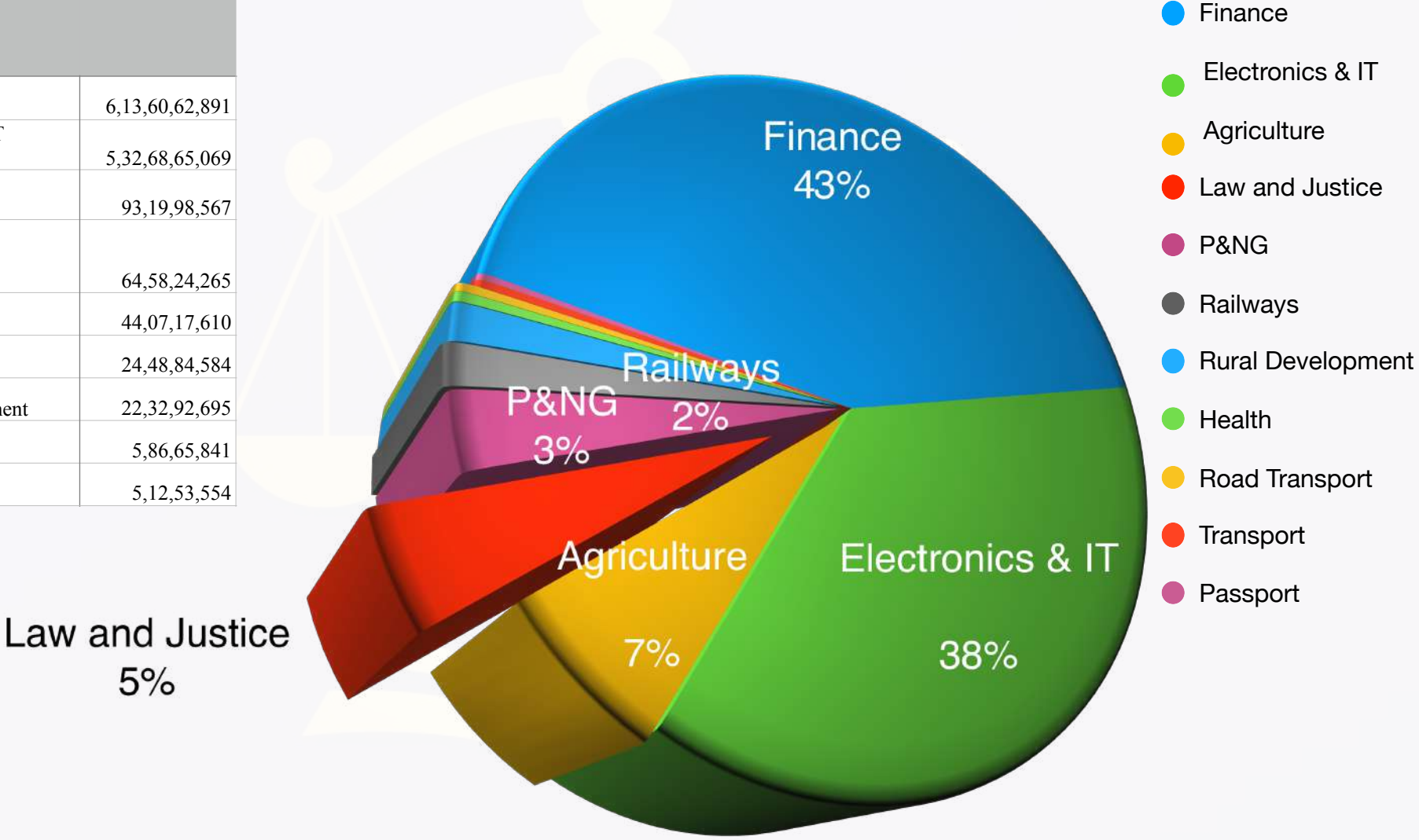


## 4. Futuristic Comparison of Mobile app users qua the eCourts portal (Website) users:

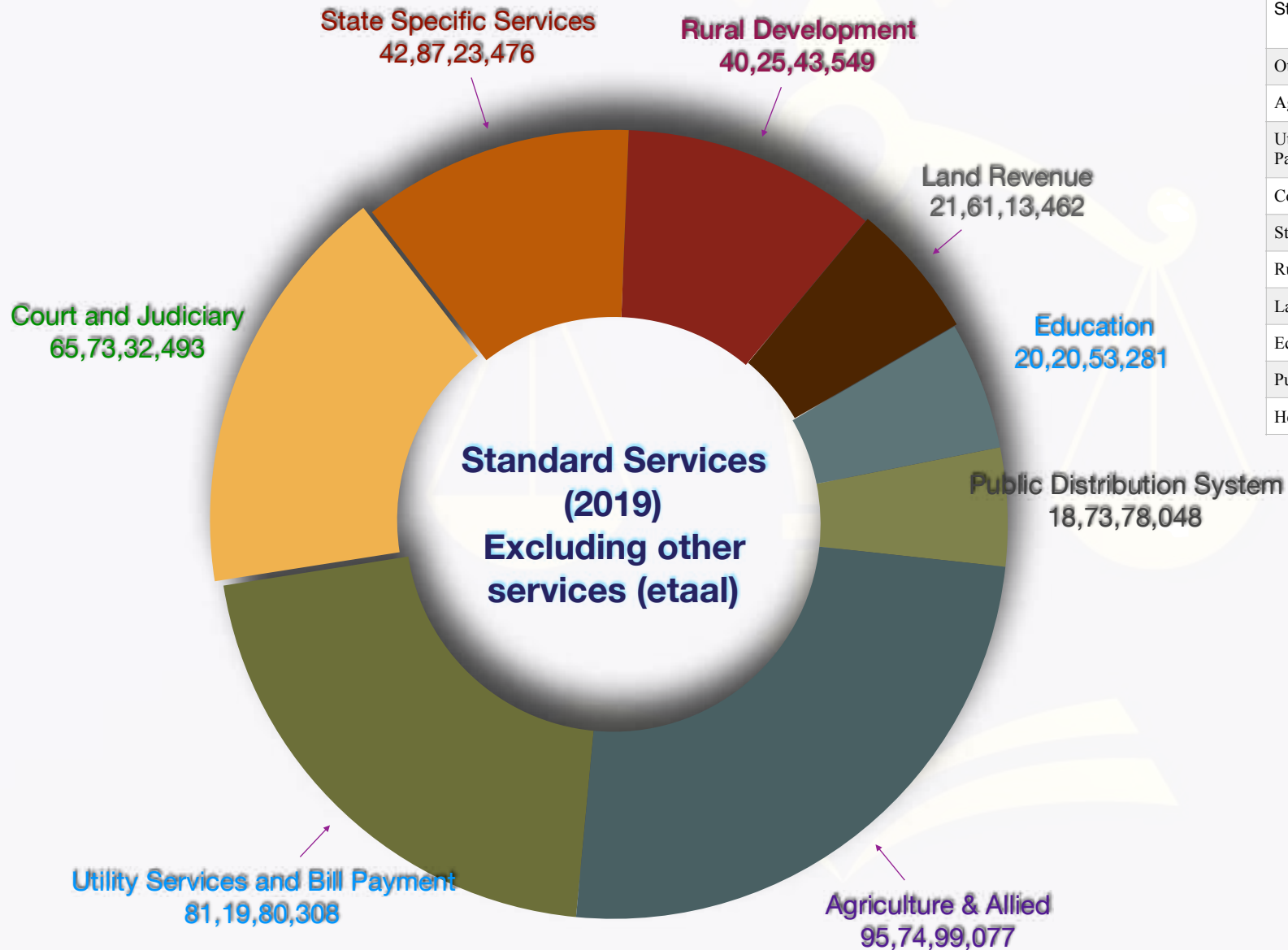


# 5. Share of eTransactions in 2019 of the Top Ministry Projects in the Country : (Up to 30.06.2019)

Union Ministries	e-Transaction
Finance	6,13,60,62,891
Electronics & IT	5,32,68,65,069
Agriculture	93,19,98,567
Law and Justice (eCourts XaSAXZ)	64,58,24,265
P&NG	44,07,17,610
Railways	24,48,84,584
Rural Development	22,32,92,695
Health	5,86,65,841
Road Transport	5,12,53,554

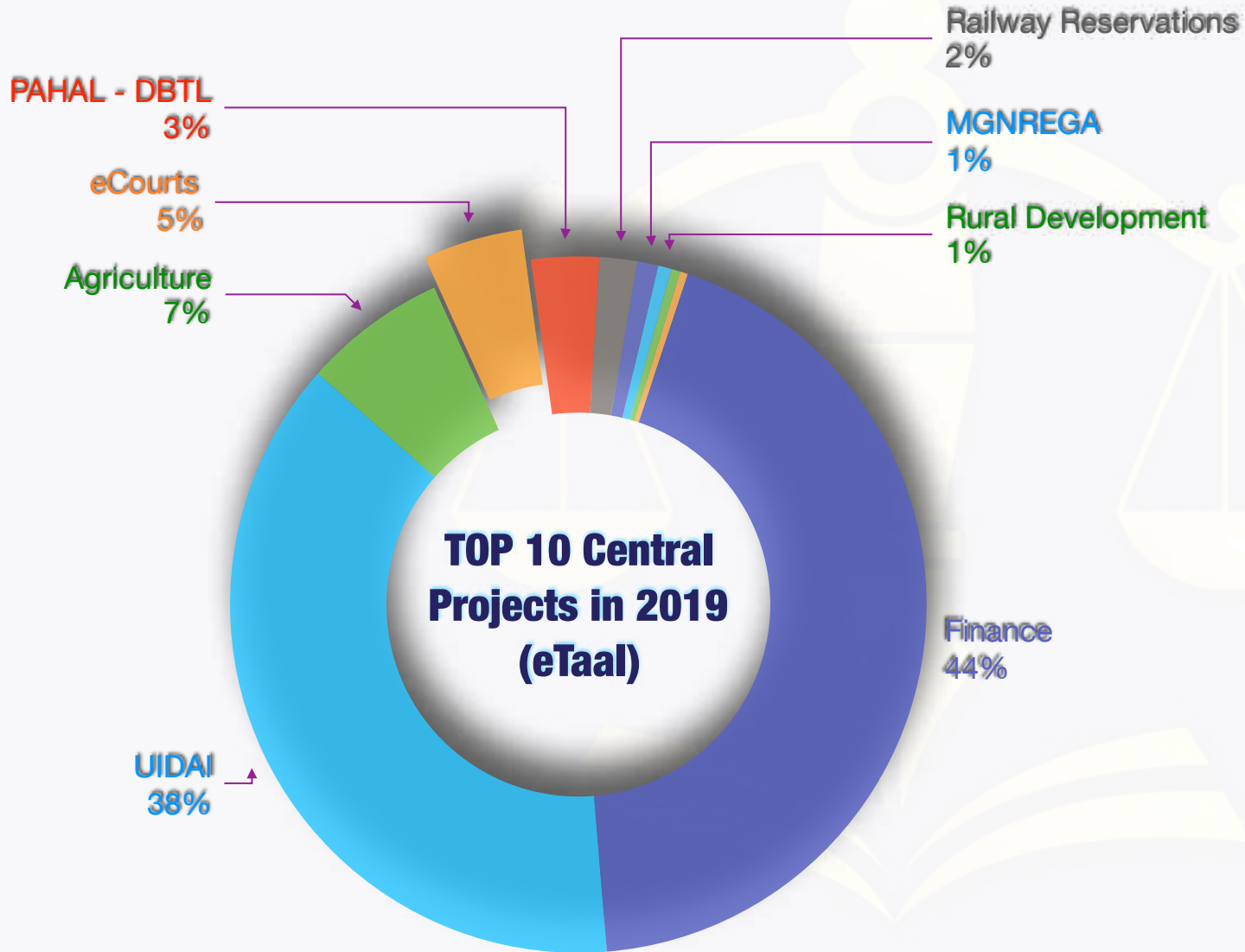


## 6. eCourts Services is among to Top 10 Standard services being offered by various Depts.-



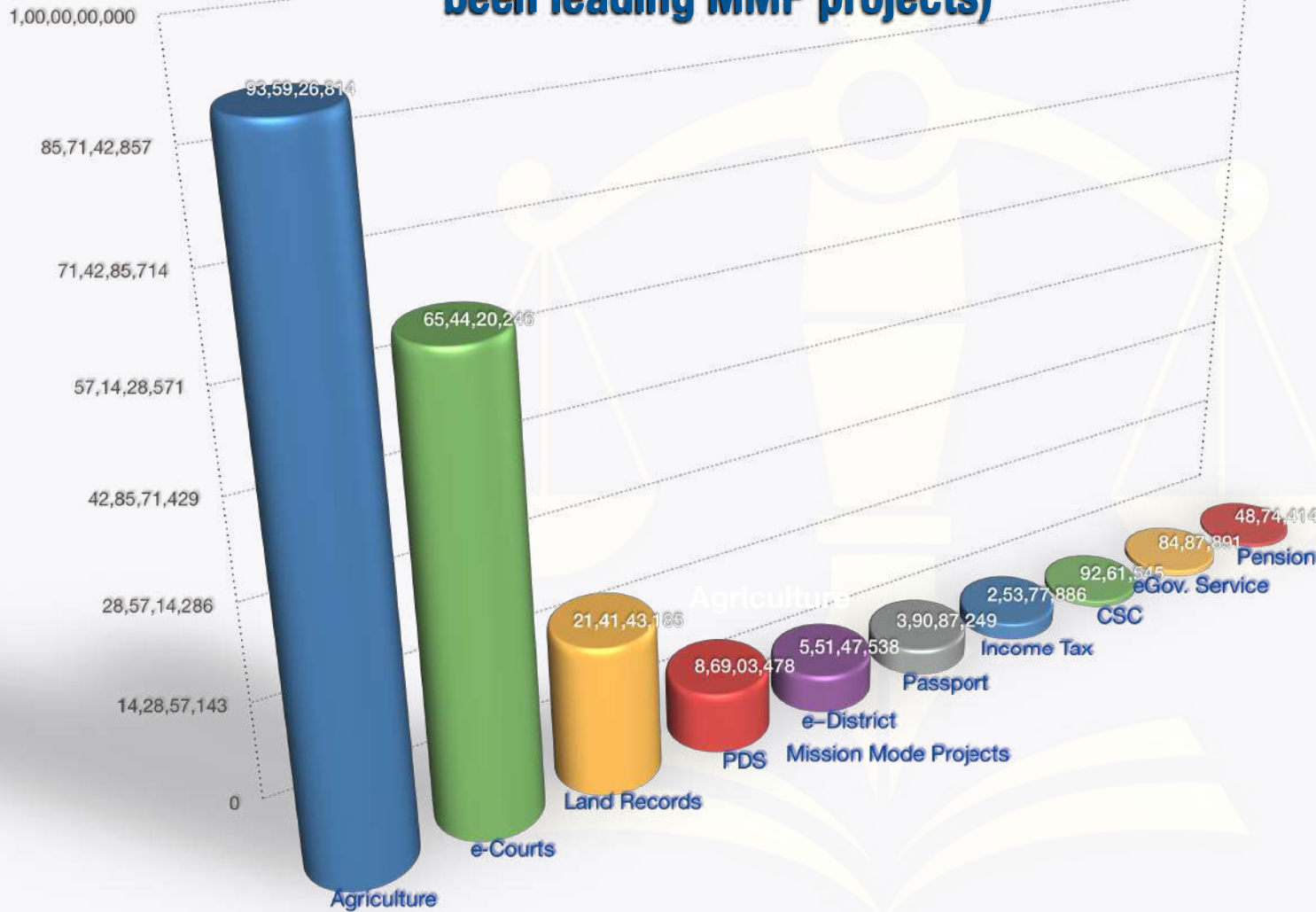
Standard Service Name	Electronic Transaction count
Other Services	11,73,61,74,153
Agriculture & Allied	95,74,99,077
Utility Services and Bill Payment	81,19,80,308
Court and Judiciary	65,73,32,493
State Specific Services	42,87,23,476
Rural Development	40,25,43,549
Land Revenue	21,61,13,462
Education	20,20,53,281
Public Distribution System	18,73,78,048
Health	10,83,91,138

## 6. Top 10 Central Projects of the Country in 2019 : (Up to 30.06.2019)



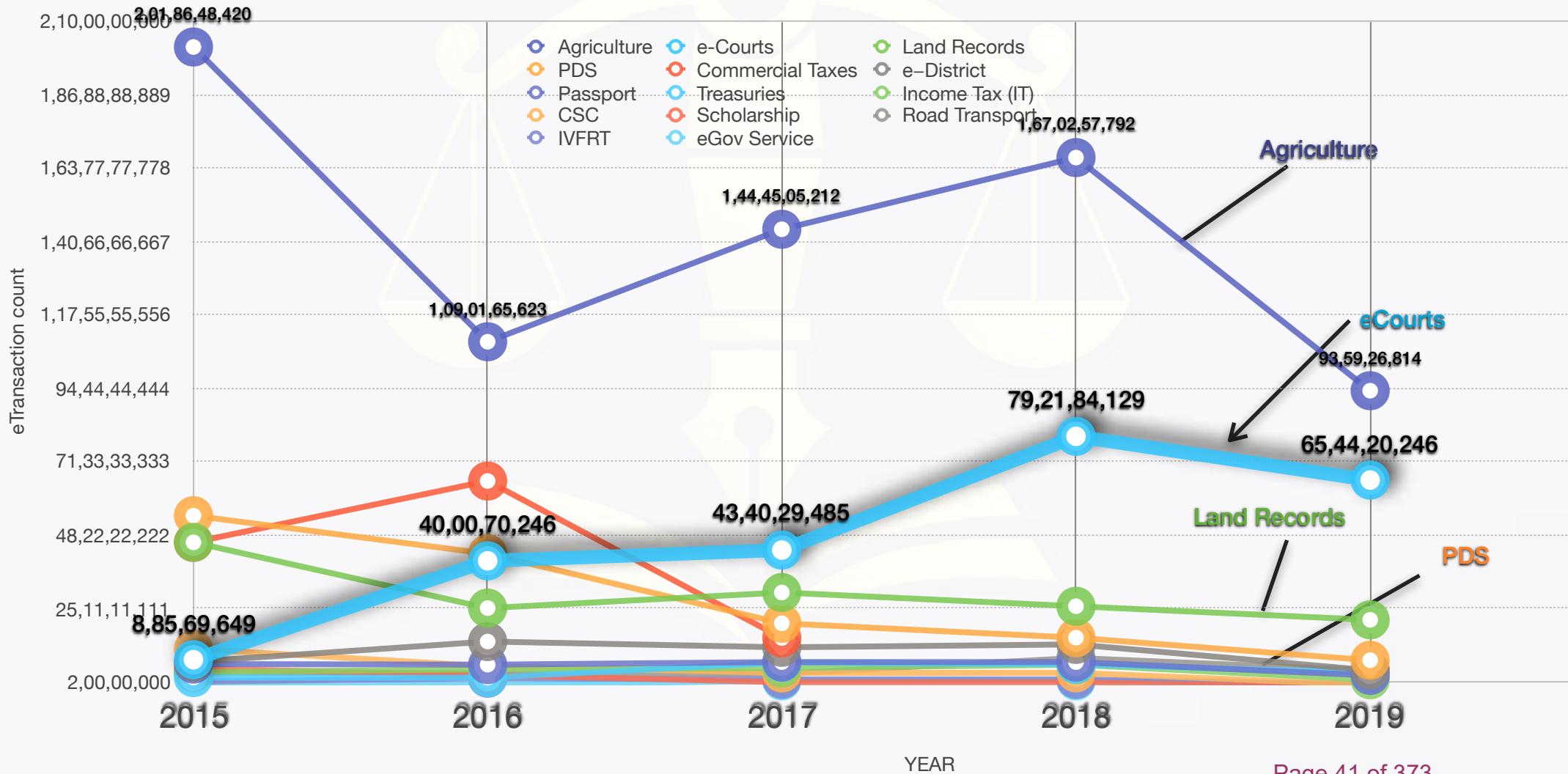
Central Govt Project	e-Transactions
Finance	6,10,76,23,516
UIDAI	5,30,23,04,333
Agriculture	93,27,59,110
Judiciary	64,58,24,265
PAHAL - DBTL	44,07,17,610
Railway Reservations	24,48,84,584
MGNREGA	13,64,49,872
Rural Development	8,68,42,823
Health	5,86,65,841
Transport	5,12,53,554
Passport	3,90,84,537

## 7. Top 10 Mission Mode Project of the Country. (eCourts always has been leading MMP projects)

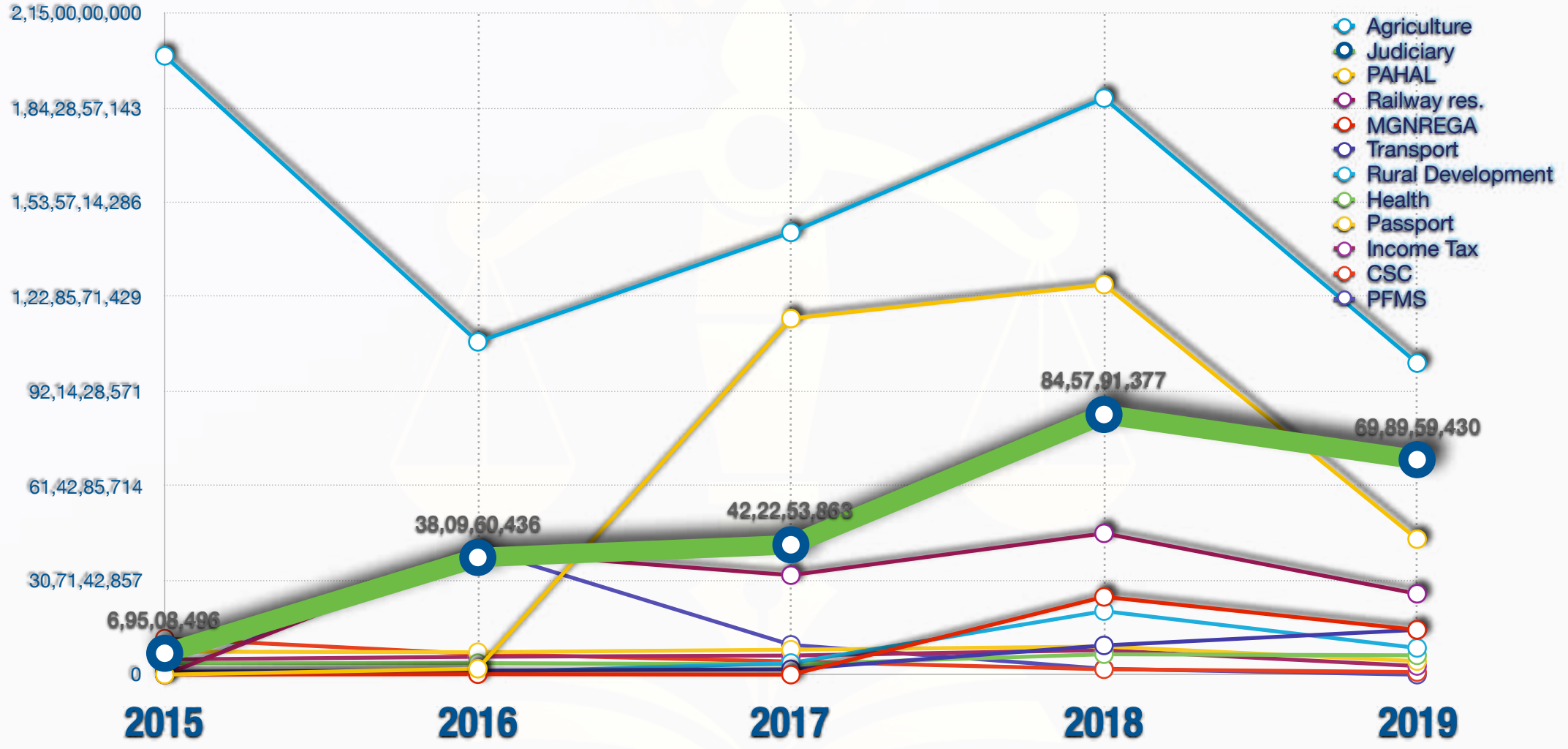


MMP	eTransaction
Agriculture	93,59,26,814
e-Courts	65,44,20,246
Land Records	21,41,43,185
PDS	8,69,03,478
e-District	5,51,47,538
Passport	3,90,87,249
Income Tax	2,53,77,886
CSC	92,61,545
eGov. Service	84,87,891
Pension	48,74,414
e-Procurement	30,78,226
MCA21	20,20,255
Commercial Taxes	8,06,499
Empl. Exch.	6,66,891
Police	4,50,051
Municipalities	1,69,681
DGFT	1,47,292
e-Panchayats	4

## 8.. Comparing Journey of TOP Mission Mode Projects since 2015 to 2019 (With special reference to eCourts - Phase II)



## 9. Comparing eCourts Project with certain Top performing Central Project's (With special reference to eCourts - phase II)



॥ यतो धर्मस्ततो जयः ॥

# ANNEXURE - C

## **Achievements during Phase - II**

eCourts India

# Accomplishments under eCourts Phase - II

## 1. Migration to CIS 2.0

Particularly when the CIS is installed and operated from each server location at Taluka and District Courts (Distributed structure), there are some advantages and dis-advantages. Advantage is although internet connectivity is disrupted, courts need not have to stop their business, they can go on and upload data when connectivity is restored. Disadvantage is - when there is change in software (new version or patch) execution needs to be at each location. As such migration to new version of CIS to **more than 6000 establishments** becomes big management and monitoring

area. There were certain issues with certain states as such those States were not migrating from CIS 1.0 to CIS 2.0. Most important change in CIS 2.0 was - shift from MySQL to PostgreSQL. Some of the States had issues with Filing procedure, Some states had issues with Interim Application and its operation (IA). Some states had issues with VPN connections, some States had issues client OS etc.

Issues of each State were notified and by holding marathon VC sessions with each State their issues were resolved. States like Delhi which were not on CIS 1.0 were directly migrated to CIS 2.0 where as big States like Uttar Pradesh, Bihar, Rajasthan support was extended from eCommittee.

## 2. SMS Push and Pull:

After migration there were many SMS issues. IPs were not white listed, State WAN was not talking with NIC net. VPN IPs were changing, some were not white listed. All these problems were resolved through eCommittee and services were restored. SMS Pull service was newly introduced where litigant can send CNR number and gets case status in response.



The poster features the Indian national emblem and the text 'ECOURTS SERVICES District and Taluka Courts of India' at the top. The main heading is 'Know your case status'. Below it, the instruction reads: 'SMS ECOURTS<space><your CNR number> to 9766899899'. A hand is shown holding a smartphone that displays the same SMS instruction. At the bottom right, it says 'For All District and Taluka Courts in India'. The website 'ecourts.gov.in' is listed at the bottom left, and logos for the Department of Justice and India.gov.in are at the bottom right.

ECOURTS SERVICES  
District and Taluka Courts of India

**Know your case status**

SMS  
ECOURTS<space><your CNR number>  
to  
9766899899

Send SMS  
ECOURTS<space>  
<your CNR number>  
to  
9766899899

For All District and Taluka Courts in India

ecourts.gov.in

DEPARTMENT OF JUSTICE  
india.gov.in



## eCourts Automated mailing Service attractions

To get services register your mail address today by visiting concerned court

**1**

Receive causelist through mail.

Obtain copies of Judgment and Order directly in your inbox.

**2**

Relief from hundreds of daily SMS of case status.

**3**

Single and common mail showing developments occurred in all cases listed on that day.

**4**

Now mails can be managed through office staff of Organizational litigants or advocates.

**5**

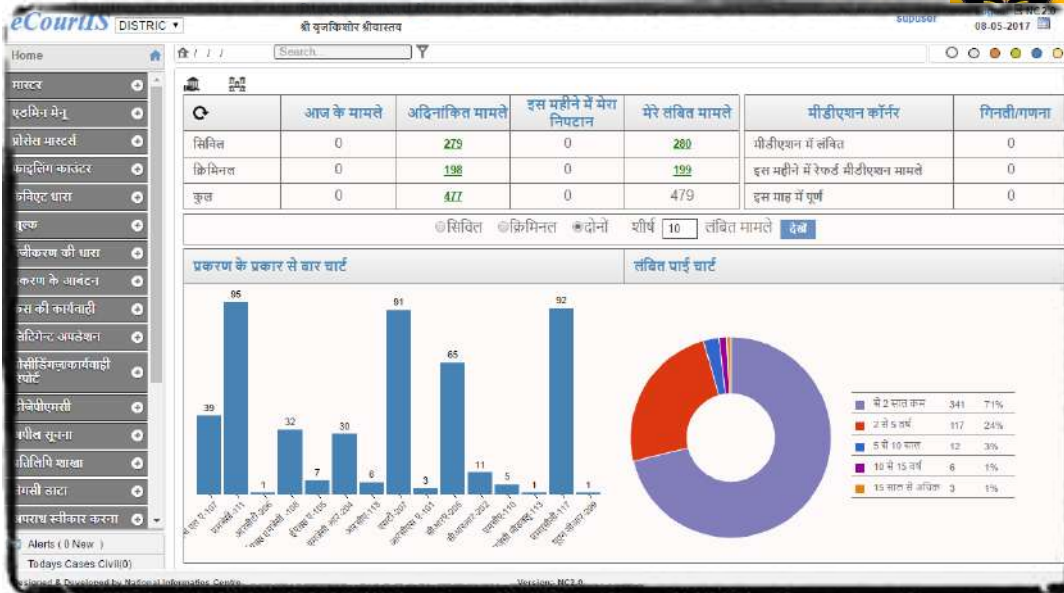


# 3. CIS 3.0 - Gateway for future development.



eCourts Services

District and Taluka Courts of India



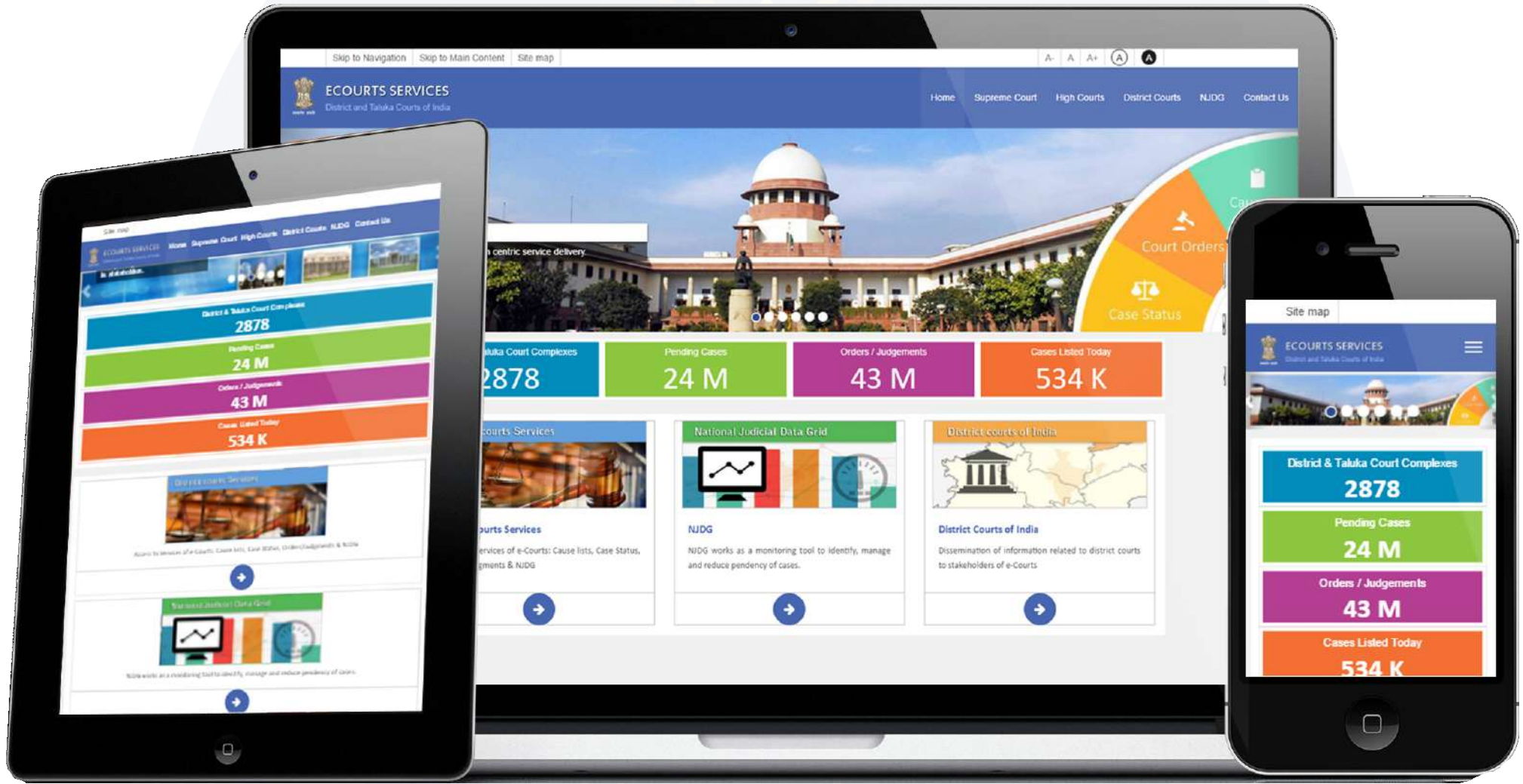
## DC CIS NC 3.0 MAIN ATTRACTIONS

1. Improved Management Tools and report generation mechanism.
2. Fully Loaded with preconfigured National Masters.
3. Provision for Unification of different Nomenclatures.
4. Electronic Process Generation with QR Code.
5. Horizontal and vertical integration between Courts.
6. e-filing, e-pay integration mechanism available.
7. verification and defacement of eCourt Fees
8. Remand Module introduced.
9. Lok-Adalat Module introduced.
10. Mediation Module revamped.
11. Copying, Property and Accounts Module provided for further customization by High Courts.
12. Loaded with all Central Acts.
13. Section wise info of almost 250 Central Acts.
14. Inbuilt Forms of processes under CPC and CrPC.
15. Inbuilt Charge templates from IPC and Other IMP Acts.
16. Inbuilt templates for Judgments, Orders, Remand and Issues.

### Important Points


- ✓ List of all Central Acts provided by eCommittee
- ✓ Punishment, bailable, Triable, compoundable all information provided inbuilt in CIS.(Huge Task)
- ✓ Civil/Criminal processes in English inbuilt in software supplied by eCommittee,
- ✓ Inbuilt Judgment/orders template by eCommittee
- ✓ National Masters designed by eCommittee.

# 4. Revamp of eCourts National Portal



eCourts India


### High Court Services



**High Court Services**  
Access to Services of e-Courts: Cause lists, Case Status, Orders/Judgments of High Courts

[Click here for High Court Services](#)


### High Court NJDG



**High Court NJDG**  
NJDG works as a monitoring tool to identify, manage and reduce pendency of cases.

[Click here for High Court NJDG](#)


### High Courts of India



**High Courts of India**  
Dissemination of information related to high courts to stakeholders of e-Courts

[Click here for High Courts of India](#)


### District Court Services



**District Court Services**  
Access to Services of e-Courts: Cause lists, Case Status, Orders/Judgments & NJDG

[Click here for District Court Services](#)


### District Court NJDG



**District Court NJDG**  
NJDG works as a monitoring tool to identify, manage and reduce pendency of cases.

[Click here for District Court NJDG](#)


### District Courts of India



**District Courts of India**  
Access to Services of e-Courts: Cause lists, Case Status, Orders/Judgments & NJDG

[Click here for District Courts of India](#)

### e-Filing



**e-Filing**  
e-Filing application enables electronic filing of legal papers.

[Click here for e-Filing](#)


### ePay



**ePay**  
ePay is a way of paying for court through an electronic medium, without the use of cheque or cash.

[Click here for ePay](#)

### Virtual Courts



**Virtual Courts**  
Eliminating presence of litigant or lawyer in the court and adjudication of the case online

[Click here for Virtual Courts](#)

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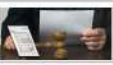



Download eCourts Services App: [Google Play](#) | [App Store](#)

Last Reviewed and Updated on: 14 Sep 2018

Supreme Court of India. All Rights Reserved

**E-COURTS SERVICES**  
District and Taluka Courts of India

Home | Supreme Court | High Courts | District Courts

-  CNR Number
-  Case Status
-  Court Orders
-  Cause List
-  Caveat Search
-  Status image

### SEARCH BY CNR NUMBER

Enter CNR Number , for example MHAU01999992015

Enter CNR Number

Capcha **pdggcf**
\*Enter Capcha

Search
Reset

Note : If you don't have CNR Number than use other options from 'Search Menu' section'

**How to**

- a. [Click here to view help video.](#)
- b. If you know the CNR Number of the Case, enter the 16 alphanumeric CNR Number without any – (hyphen) or space.
- c. On Clicking the search button, the current status and entire history of the case will be shown.
- d. If you don't know the CNR number of the Case then it can be searched by other options like Case Registration Number, Party Name, Advocate Name etc. For this, Status image, which is shown on the left hand side menu

**E-COURTS MISSION MODE PROJECT**  
OFFICIAL WEBSITE OF DISTRICT COURT

Screen Reader Access: A- A+ A++ | Skip to Content | [india.gov.in](#)

GOLAGHAT DISTRICT JUDICIARY : : ASSAM



**World Heritage Site  
KAZIRANGA**

**GOLAGHAT DISTRICT JUDICIARY**

Golaghat

Home | Supreme Court | High Court | eCourts Phase II Reports

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- [History](#)
- [Judges](#)
- [Calender / Holiday List](#)
- [ICT Committee](#)
- [D.L.S.A : Golaghat](#)
- [Contact Us](#)

**Circular Notices**

**Notifications**

**Duty Magistrate**

**Pleaders and Bar Association**

**Police Station Wise Magistrate**

India - Golaghat

## Golaghat



Golaghat District is situated in between 26 degrees and 27 degrees North latitude and in between 93 degrees and 94 degrees 17 minutes East latitude with a population of 9,46,279 out of which 4,90,286 male and 4,55,993 female according to the census of 2001 which comprises 3 subdivisions namely Golaghat, Dhansiri with head quarter at Sarupathar and Bokakhat. The World famous National park Kaziranga is situated at a distance of about 70 K.M. from the District Head Quarter and within the jurisdiction of Civil Sub-Division of Bokakhat. The Numaligam Refinery one of the fruitful products of long standing Assam agitation is situated just 27 K.M. away from the Head Quarter. The Baisaapah monastery under the name and style of Agot-Arhelaha Nanghar is only at a distance of 18 K.M. east from the Head Quarter. The District is surrounded by beautiful hills, water falls, Artesian well such as Garam Pani to its southern side which easily attract the tourists of not only from the country but also from the abroad.

Another chapter added to the services of the District Judiciary, Golaghat on a humble Wednes Day

**Latest Announcements**

Strength and Vacancy Position of Staff of Chief Judicial Magistrate Establishment, Sept.' 18

Strength and Vacancy Position of Staff of District & Sessions Judge Establishment, Sept.' 18

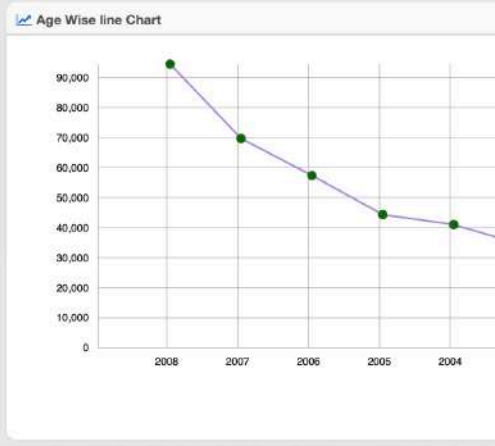
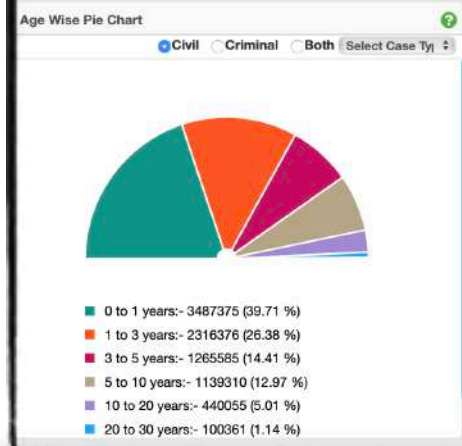
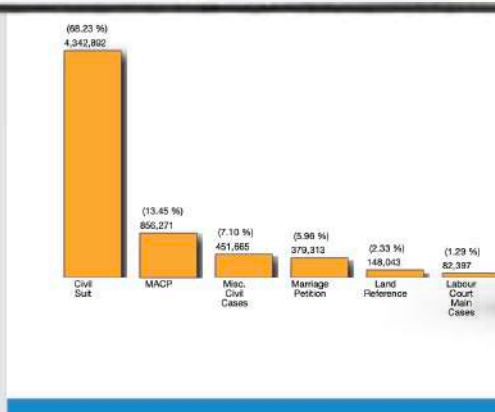
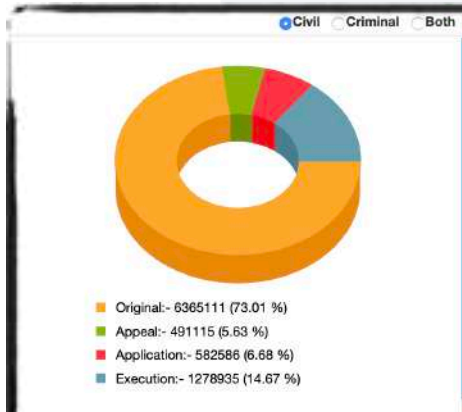
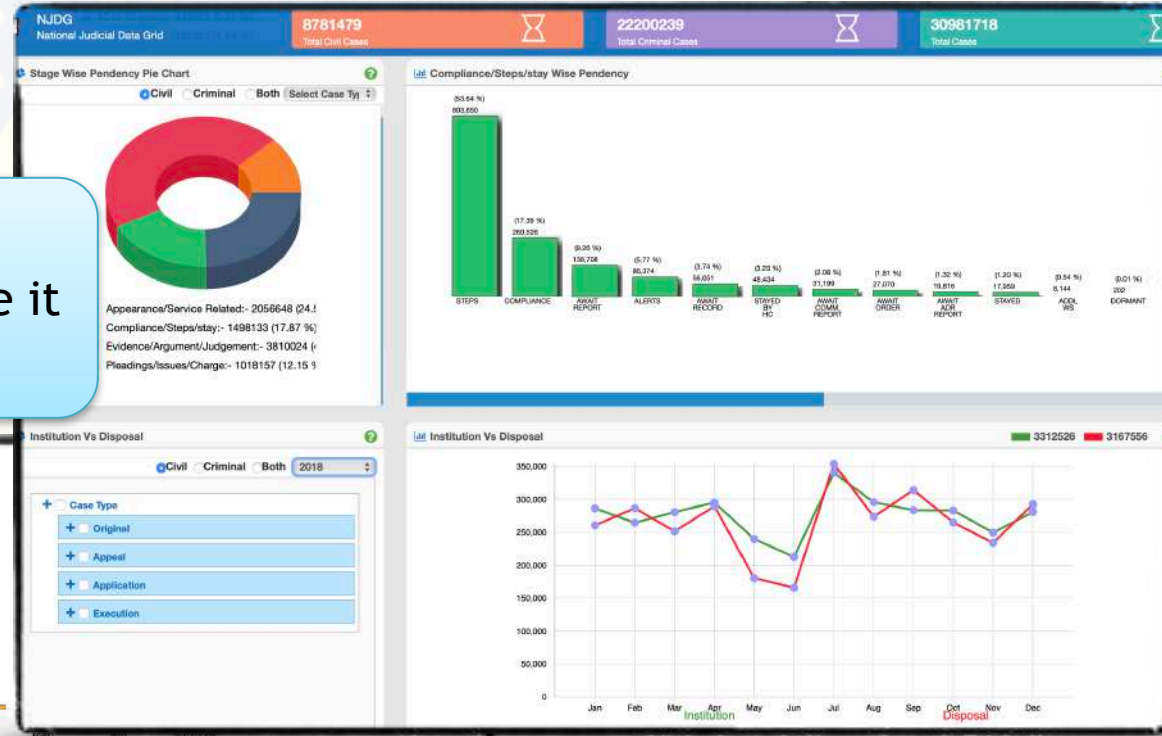
Advertisement for the post of

**Services**

- Case Status +
- Court order +
- Cause List +
- Forms

# 5. New NJDG - Difficult to find match.

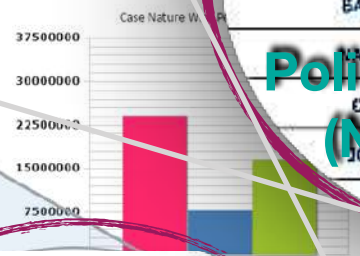
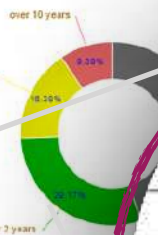
Generally organisations use Big Data for management but NJDG is an example where it is aimed at citizen on a National portal.



New NJDG is product of huge process re-engineering exercise and big data. Entire data is daily updated. It has become ocean for researchers and scholars to fathom deep.

OLD NJDG only civil or criminal count can be drilled down.

Cases- Under Rejection	96	289	385
Cases-Pending Registration	243043	418227	661273
Pending Cases			
Cases Pending over 10 years	616831	679704	2265526 (9.30%)
Cases Pending (Between 5 to 10 years)	1224428	7227625	1952051 (16.38%)
Cases Pending (Between 2 to 5 years)	2281353	8038273	2040242 (17.72%)
Cases Pending less than 2 years	357097	7302192	10476132 (45.67%)
<b>Total Pending Cases</b>	<b>7761973</b>	<b>16370681</b>	<b>24132656 (100%)</b>
Category Wise Pending Cases			
Senior Citizen	753718	188744	942052 (3.0%)
Filed By Woman	1278923	1242633	2521553 (10.45%)



Police Station	Count
DIBRUGARH	42
NAMRUP	16
MORAN	11
BARBARUAH	9
BARHAKATI	9
BULLAJAN	8
JOYDEPUR	8
HOWAL	8

✓ In new NJDG any information can be seen at National, State or District Level on Case Type, Stage, Delay, age, gender, Act or Section.

State	Civil Count
Uttar Pradesh	1731597
Maharashtra	1205553
Karnataka	731629
Tamil Nadu	655931
Andhra Pradesh	504123

Case Type	Instituted	Disposed
Civil Suit	650823	594747
Execution Petition	255077	233520
MACP	206716	218265
Misc. Civil Application	203891	202790
Marriage Petition	159445	156517
Misc. Civil Cases	122367	120631
Civil Appeal	61100	58082
Criminal Appeal	23226	23966
Other	15190	

Stage	Total Count
APPEARANCE	100990
AWAIT SERVICE -SUMN	2791
AWAIT SERVICE -NBW	187
AWAIT SERVICE -SUMN-BW	107

eCourts India



It is possible to see information of all judges in the State about their disposal, type of cases they dispose, and the data is open for comparative analysis and assessment. It is possible to select only District Judges or senior or Junior Judges or all.

Senior Civil Judge and Chief Judicial Magistrate  
 District and Sessions Judge (Principal)  
 Junior Civil Judge and Judicial Magistrate First Class  
 Additional District and Sessions Judge  
 Ad-hoc District and Assistant Sessions Judge

Contested	Uncontested																				
<table border="1"> <thead> <tr> <th>Org</th> <th>Apl</th> <th>Appl</th> <th>Exe</th> <th>Contested Total</th> </tr> </thead> <tbody> <tr> <td>47</td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Org	Apl	Appl	Exe	Contested Total	47					<table border="1"> <thead> <tr> <th>Org</th> <th>Apl</th> <th>Appl</th> <th>Exe</th> <th>Uncontested Total</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Org	Apl	Appl	Exe	Uncontested Total					
Org	Apl	Appl	Exe	Contested Total																	
47																					
Org	Apl	Appl	Exe	Uncontested Total																	

**Filter Judge wise result by Designation**

**OLD NJDG**

PARTICULARS	CIVIL CASES	CRIMINAL CASES	TOTAL CASES	PERCENTAGE
Cases Disposed in Last Month	153502	200551	354053	100.00%
Cases Filed in Last Month	153502	200551	354053	100.00%
Cases Disposed in Last Month (more than 10 years old)	13342	20935	34277	9.68%
<b>Pre-Registration</b>				
Cases-Under Objection	8966	8602	17568	4.96%
Cases- Under Rejection	95	289	384	0.11%
Cases-Pending Registration	243043	418227	661270	18.91%
<b>Pending Cases</b>				
Cases Pending over 10 years	616831	262724	879555	24.64%
Cases Pending (Between 5 to 10 yrs)	1224428	2727625	3952053	11.19%
Cases Pending (Between 2 to 5 years)	221953	460187	682140	1.93%
Cases Pending less than 2 years	157092	2305157	2462249	7.02%
<b>Total Pending Cases</b>	<b>7781973</b>	<b>4637681</b>	<b>12419654</b>	<b>36.65%</b>
<b>Category Wise Pending Cases</b>				
Senior Citizen	753711	188944	942655	7.59%
Filed by Women	1278923	1242633	2521556	20.34%

**Judge Wise (New NJDG)**

JO Code	Judge Name	Designation	Org	Apl	Appl	Exe	Contested Total	Org
AS00084	Sri Thaneswar Kalita	District and Sessions Judge (Principal)	62	0	0	0	62	72
AS00063	Shri. Biswajit Chakraborty	District and Sessions Judge (Principal)	52	0	0	0	52	9 0
AS00057	Abubakkar Siddique	District and Sessions Judge (Principal)	50	0	0	0	50	20

## **6. 21 High Courts Migrated to CIS 1.0**

High Court CIS 1.0 and CIS 3.0 behave in sync with each other. Therefore, vertical as well as horizontal integration is achieved.

Appeal filing has become easy as data fed at the lower court can be fetched directly with entire history of the case.

Sending notification to the Courts or Judges has become easy.

After NSTEP is implemented writs, orders, notices can be directly sent to the court conceded with in few seconds.

Stayed notification can now be displayed instantly at the trail Court no sooner the order is passed.



# eCourts Services

**Mobile Application**

for

**District and Taluka Courts India**



## 7. eCourts Services Mobile Application

29 Lakh downloads so far.

Received award “Best Mobile  
Application” under Digital India Award

As per eTaaal data electronic transactions  
On the mobile application are registered  
more than the transactions recorded on  
website.





# ePay – eCourts Digital Payment

[pay.ecourts.gov.in](http://pay.ecourts.gov.in)



01 Secure

02 Convenient

03 Easy to use

04 Instant Receipt



# 8. ePay



Online payment available for  
Court Fee      Fine  
Judicial Deposit      Penalty

## Online Court Payments (Using Net Banking / Credit Card / Debit Card)

You can now use the Online Payment facilities like Net Banking, Credit Card or Debit Card for court payments like Court fee, Judicial Deposit, Fine and Penalty. You will get instant Acknowledgement for each transaction.



**Secure**

One-Time-Password protection



**Convenient**

Convenient online payment options



**Easy to use**

User friendly payment interface



**Instant Receipt**

Get acknowledgement receipt instantly





# ePay

eCourts Digital Payment



Court Fee

Judicial Deposit

Fine

Penalty

Others

## Court Fee



New Case  Existing Case

CNR  Case No.  Filing No.

\* CNR Number

HPSH100049202019

Go

Case No : Civil Appeal/0000040/2019

Court No. : 1

Designation : District and Sessions Judge, Shimla

\* Party

Select Party

Enter New Party Name

\* Amount

Amount

\* Mobile No

Enter Mobile No

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I agree to above Terms and Conditions



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न्याय विभाग  
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# NSTEP

National Service and Tracking of Electronic Processes



**Transparent & Effective**



**Improved Bailiff efficiency & Productivity**



**Realtime Status through NSTEP mobile app Integrated with Bhuvan**



**Tracking & Monitoring**

॥ यतो धर्मस्ततो जयः ॥

# 9. NSTEP

## NSTEP SERVICE

NSTEP web application provides better way for process management. Process is consumed & allocated to bailiff through web application.

Bailiff can deliver process by using NSTEP mobile app & update the final status of process.

### Advantages of NSTEP



#### Transparent & Effective

Due to tracking of electronic processes the delivery system becomes more transparent and effective.



#### Realtime Status

Citizens can get realtime status of process service on [ecourts.gov.in](http://ecourts.gov.in), though SMS or automated mail service.



#### Improved Citizen Service

The quality of service for citizen has been improved by digitization of process.



#### Improved Bailiff efficiency & Productivity

Bailiff can easily manage & deliver process with use of NSTEP app.



#### Tracking & Monitoring

NSTEP web application is very useful for monitoring processes in respective Court establishments.



National Service and Tracking of Electronic Processes



### CONTACT US



E-Committee  
Supreme Court of India  
[ecommittee\[at\]aij\[dot\]gov\[dot\]in](mailto:ecommittee[at]aij[dot]gov[dot]in)



न्याय विभाग  
DEPARTMENT OF  
JUSTICE

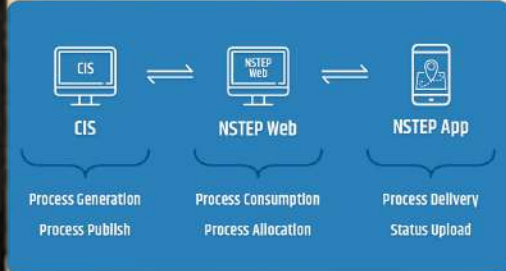



















NSTEP Web & Mobile Application



National Service and Tracking of Electronic Processes



NSTEP Web & Mobile Application

ABOUT NSTEP	NSTEP WEB APPLICATION	NSTEP MOBILE APPLICATION
<p><b>NSTEP</b> is NATIONAL SERVICE AND TRACKING OF ELECTRONIC PROCESSES of Courts in India.</p> <p>NSTEP is collaboration between Case Information System (CIS), NSTEP web application and NSTEP mobile application.</p> <div data-bbox="268 518 772 790" style="border: 1px solid black; padding: 5px; background-color: #0070C0; color: white; text-align: center;">  </div>	<p>Processes are consumed in NSTEP web application of respective Court &amp; process are allocated to bailiff.</p> <ul style="list-style-type: none"> <li> <b>Process Consumption</b> In NSTEP process admin user can consume process generated in CIS.</li> <li> <b>Process Allocation</b> Process generated in respective Court establishments is allocated to bailiffs.</li> <li> <b>Process Delivery</b> Process delivery by bailiff can be monitored through web application.</li> <li> <b>Process Staus &amp; Archive</b> Process status can be monitored &amp; completed process are archived.</li> </ul>	<ul style="list-style-type: none"> <li> <b>View Allocated Processes</b> Bailiff can view allocated Processes after login in to NTEP App. Process are allocated by CIS User.</li> <li> <b>View PDF</b> Bailiff can view process in the form of PDF available on NSTEP App.</li> <li> <b>Capture Photo</b> Bailiff has to take photograph on actual site location of delivered process.</li> <li> <b>Take on Screen Signature</b> Bailiff has to take digital signature of receiver in the app.</li> <li> <b>Save Location</b> Bailiff has to save the Location (lat. &amp; lon.) on site of delivered process.</li> <li> <b>Upload Status</b> Bailiff has to confirm and upload all the collected data ( Served &amp; Not Served ) along with reason.</li> </ul>
<p style="text-align: center;"><b>PROCESS GENERATION IN CIS</b></p> <p>The electronic process is generated and published through CIS by Court user or Judge User.</p> <ul style="list-style-type: none"> <li> <b>Process Generation</b> In CIS software Court user or Judge user can generate process.</li> <li> <b>Process Publishing</b> Process generated in respective Court establishments is published from CIS.</li> <li> <b>Process Status</b> Process status can be monitored by respective CIS users.</li> </ul>	<div style="display: flex; justify-content: space-around;"> <div data-bbox="806 941 1041 1244" style="text-align: center;"> <p><b>Process Sent</b></p>  <p>NSTEP ADMIN      BAILIFF</p> </div> <div data-bbox="1064 941 1299 1244" style="text-align: center;"> <p><b>Process Received</b></p>  <p>BAILIFF      CITIZEN</p> </div> </div> <div data-bbox="795 1292 1310 1436" style="text-align: center; background-color: #0070C0; color: white; padding: 10px;">  <p><b>NATIONAL SERVICE AND TRACKING OF ELECTRONIC PROCESSES</b></p> </div>	<p style="text-align: center;"><b>BENEFITS TO CITIZENS</b></p> <ul style="list-style-type: none"> <li> <b>Transparent &amp; Efficient</b> Process delivery system becomes more effective and transparent.</li> <li> <b>Improved Quality of Service</b> NSTEP provices more quality service related to process delivery.</li> <li> <b>Get realtime status</b> Get realtime status of process service on ecourts.gov.in, though SMS or automated mail service.</li> </ul>

# 10. ICJS - Live electronic exchange of data between police and Courts at Warangal and Hyderabad:





यतो धर्मस्ततो जयः

# 11. JustIS Mobile App - A mobile Application specially designed for Judicial Officers :

## JustIS Mobile App Judges Portfolio

Court  
Management  
System for  
Judicial Officers



## 12. NSTEP Mobile App - A Mobile Application specially designed for Bailiffs





# e-Filing

The screenshot displays the e-Filing dashboard for user ABHISHEK DOGRA. The dashboard includes a search bar, a 'Logout' link, and a 'My e-Filing Status' section with the following metrics:

Status	Count
Draft	24
Pending Acceptance	5
Not Accepted	1
Deficit Court Fee	0
Pending Scrutiny	37
Defective	0

The 'My Cases' section shows:

Category	Count
e-Filed Cases	2
e-Filed Documents	6
Deficit Court Fee	1
Rejected Cases	1
Idle/Unprocessed e-Filed No.'s	3



1 File case from home with e-Sign

2 Online Court fee payment

3 Real time case status update

4 Inter-operability with CIS

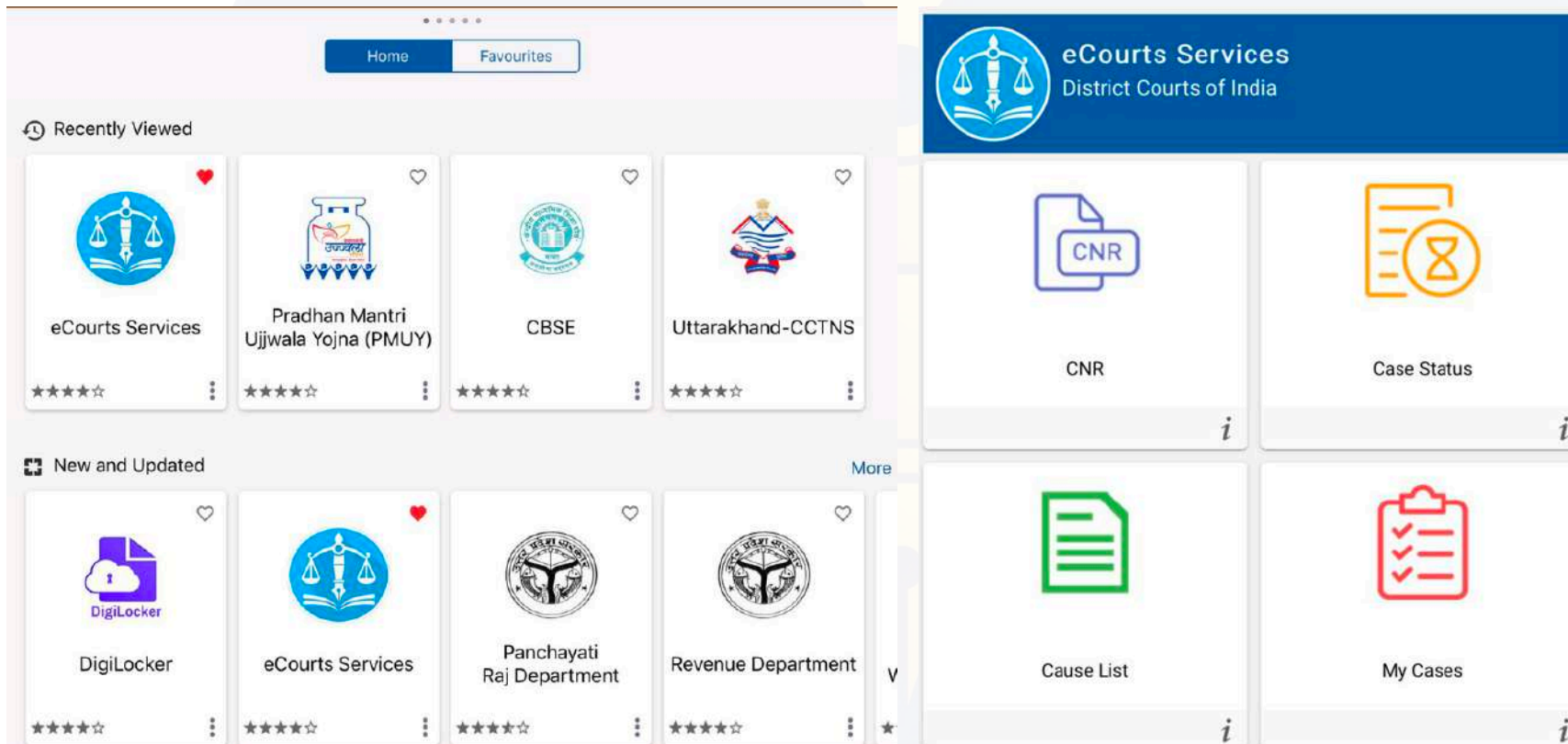
5 Portfolio Management

# 14. High Courts Services web site on eCourts Porta

The screenshot displays the 'ECOURTS SERVICES' website for High Courts of India. The main content area is titled 'SEARCH BY CNR NUMBER' and includes a search form with a text input field, a 'Search' button, and a 'Reset' button. A captcha is also present. The sidebar on the left contains icons for 'CNR Number', 'Case Status', 'Court Orders', 'Cause List', and 'Caveat Search'. The 'How to' section provides the following instructions:

- a. Click [here](#) to view help video.
- b. If you know the **CNR Number** of the Case, enter the 16 alphanumeric CNR Number without any – (hyphen) or space.
- c. On Clicking the **search** button, the current status and entire history of the case will be shown.
- d. If you don't know the **CNR** number of the Case then it can be searched by other options like **Case Registration Number, Party Name, Advocate Name** etc. For this, click on the **Case Status** image, which is shown on the left hand side menu.


# 15. Sharing API with Umang



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# 16. Sharing API with LIMBS







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## Legal Information Management & Briefing System (LIMBS)

Ministry of Law & Justice, Deptt of Legal Affairs

<b>New User</b>	<b>Login</b>	<b>Advocate Login</b>	<b>Arbitrator Login</b>	<b>Arbitration Module</b>	<b>Important Sites</b>	<b>Help &amp; Contact Us</b>
Click here for new user 	Click here for LIMBS User login 	Click here for Advocate login 	Click here for Advocate login 	Click here for Claimant Login 	Click here for Important links 	Click here for help file 

63 <small>NO. OF MINISTRIES</small> 	17701 <small>NO. OF ADVOCATES</small> 	11687 <small>NO. OF USERS</small> 
TOTAL NO. OF COURT CASES 476256 <small>(INCLUDING ARCHIVE CASES)</small> 404368 <small>(LIVE CASES)</small> 	2687 <small>NO. OF COURTS</small> 	
4454 <small>NO. OF ARBITRATION CASES</small> 	514 <small>COURT CASES ADDED (YESTERDAY)</small>	1486 <small>UNIQUE LOGIN (YESTERDAY)</small>



### Highlights of the LIMBS

LIMBS - An innovative tool for digital monitoring of court cases ! Click Here to download salient features!

Two Days' Workshop of Nodal Officers on LIMBS held on 28- 29 June 2016 at Indian Law Institute, New Delhi !

Designed and developed by **Ajay Gupta**, Joint Secretary & OSD(IT) in consultation with Law Secretary, Department of Legal Affairs

Disclaimer : All materials provided by this website are intended for educational, communication and information purposes only and are not intended to replace

## **17. Goa on Cloud**

CIS 3.0 software has been successfully tested and implemented on cloud at Goa.

The software has been running smoothly without any issues since a year.

Necessary changes have been made to CIS cloud version.

Replication has been happening more faster than the version which are running in distributed mode with physical server infrastructure.

However, robust connectivity, continuity and strength are the keys for cloud migration.

# 18. Core Periphery Guidelines

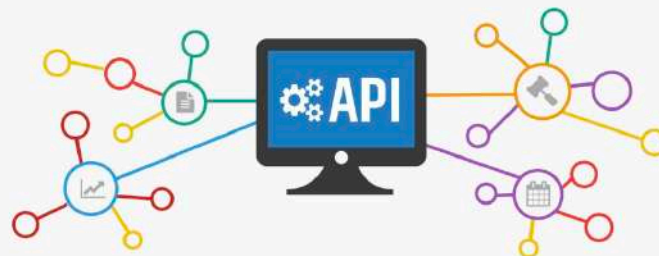
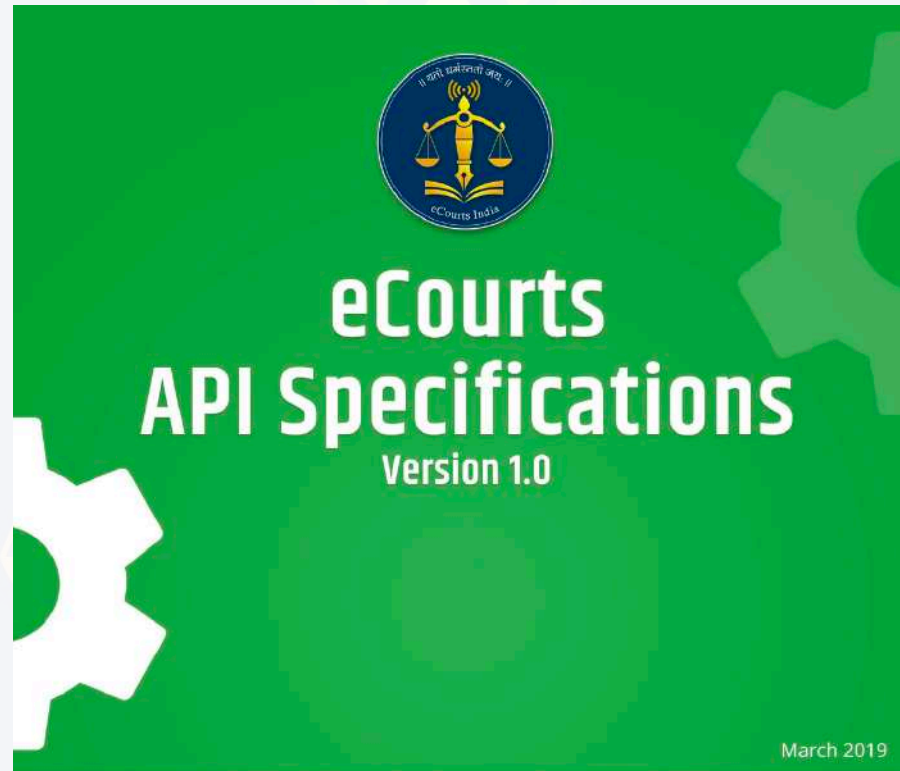


eCommittee  
Supreme Court of India

## Core and Periphery

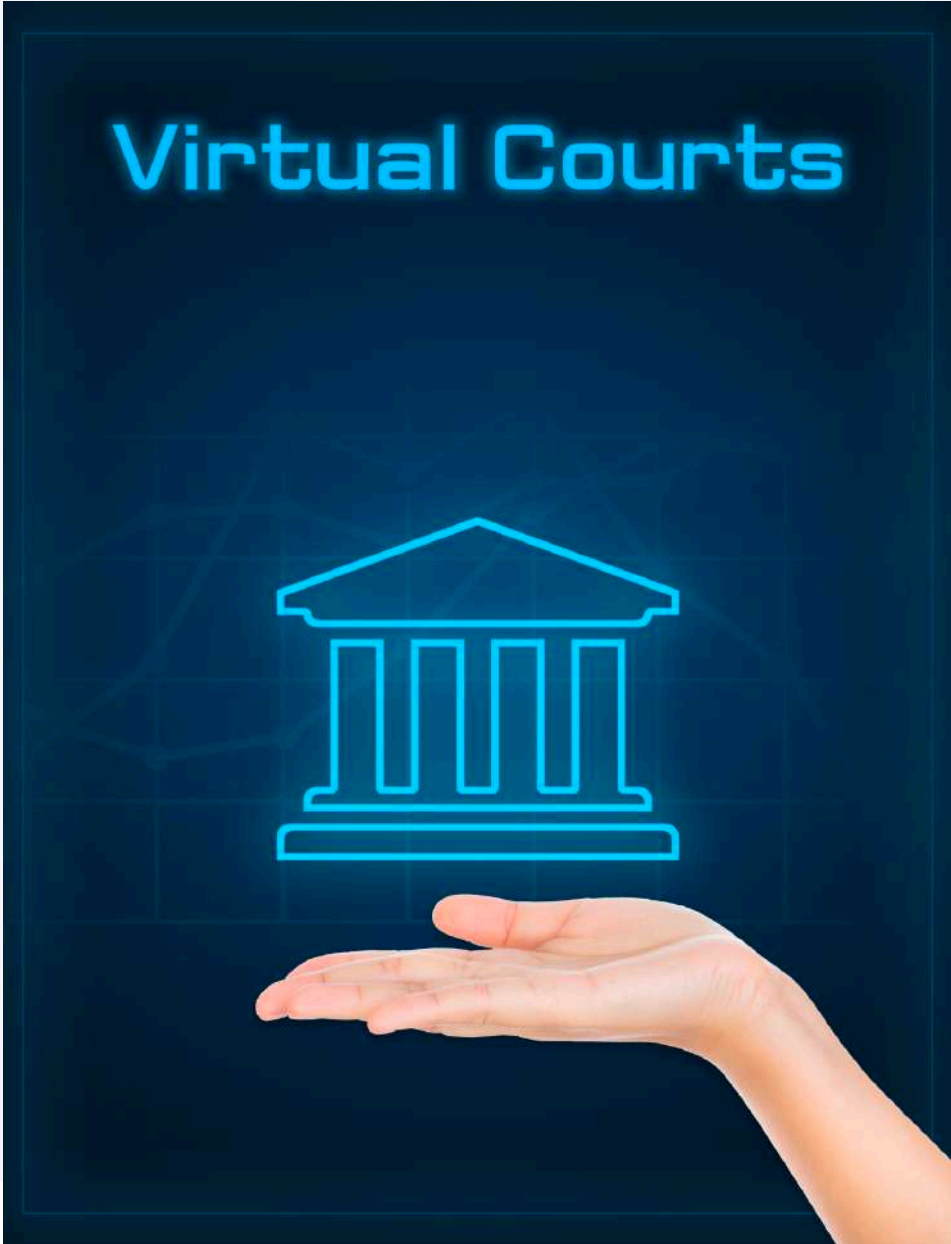
Guidelines on Core and Periphery Development

# 19. Open API - a progressive mindset & need of the hour

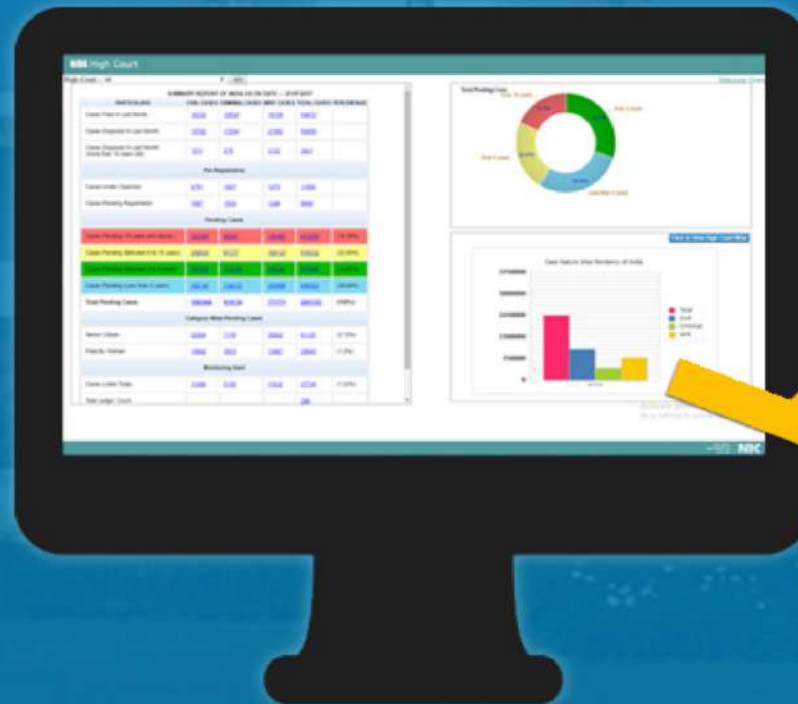


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# 20. Virtual Courts - Successful Pilot at Haryana

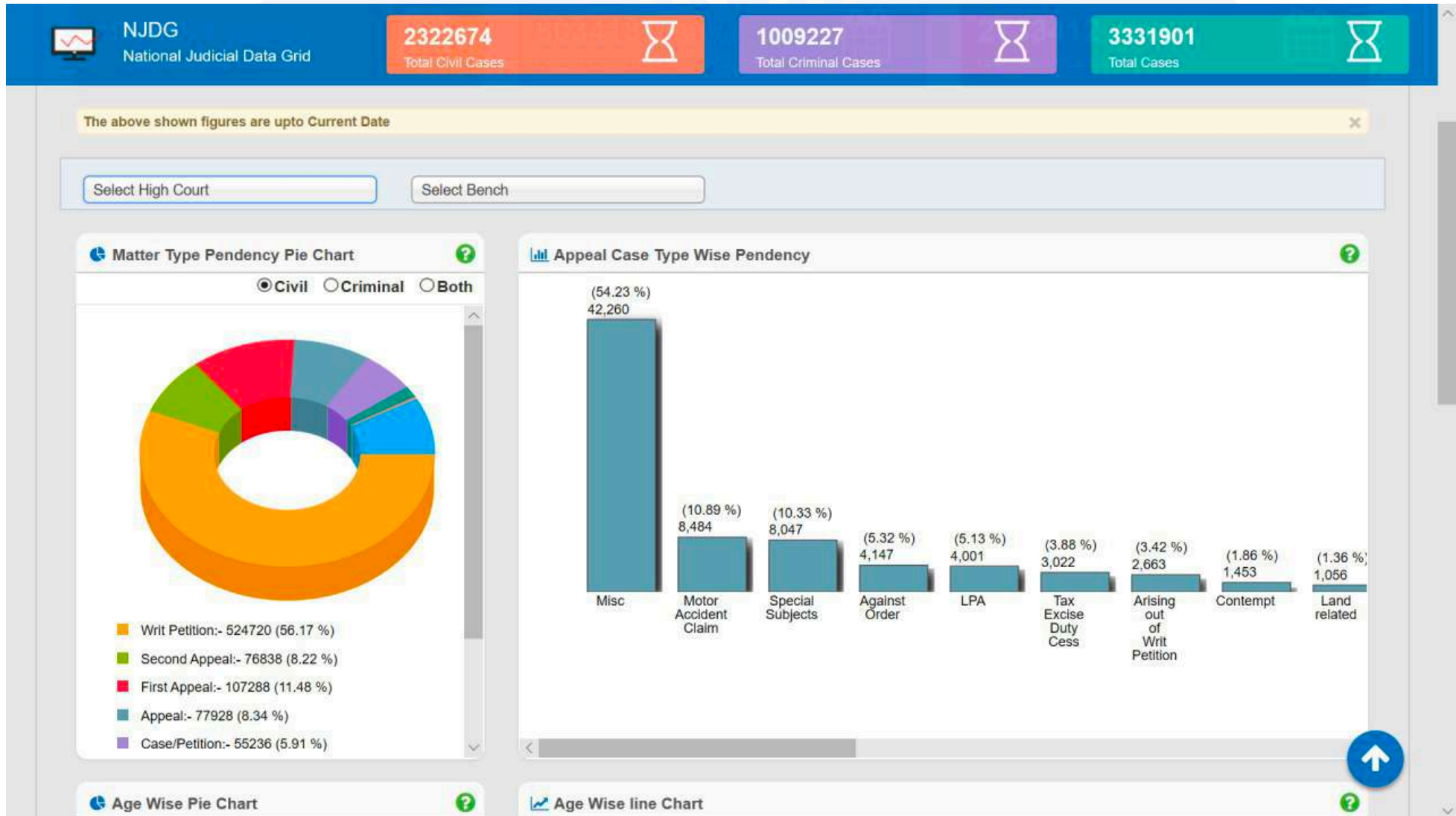


# National Judicial Data Grid (NJDG) for High Courts



# 21. HC NJDG

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# ANNEXURE - D

## **Milestones in Process Re-engineering**

# Process Re-engineering TOC

<b>CNR Number</b> .....	<b>2</b>
<b>JO Code</b> .....	<b>7</b>
<b>Establishment Codes</b> .....	<b>9</b>
<b>National Uniformity and Codification</b> .....	<b>10</b>
<b>National Case Type Master</b> .....	<b>21</b>
<b>National Purpose Type Master</b> .....	<b>24</b>
<b>National Disposal Type Master</b> .....	<b>28</b>
<b>National Adjournment Type Master</b> .....	<b>33</b>
<b>National Delay Type Master</b> .....	<b>38</b>
<b>National Case Nature Master</b> .....	<b>40</b>
<b>National Organization Master</b> .....	<b>46</b>
<b>National Investigating Agency Master</b> .....	<b>48</b>
<b>Specially Notified Courts Master</b> .....	<b>51</b>
<b>National Interim Application Master</b> .....	<b>55</b>
<b>National Designation Master</b> .....	<b>63</b>
<b>Background of National Unification</b> .....	<b>64</b>
<b>Background of National Act Codification</b> .....	<b>70</b>
<b>Process Automaton Control Masters</b> .....	<b>78</b>
<b>NSTEP - Shift from manual to automated</b> .....	<b>84</b>
<b>ePay - shift from manual to online</b> .....	<b>89</b>
<b>Virtual Courts - Boon for petty cases.</b> .....	<b>92</b>

M	H	A	U	0	1	0	0	1	7	5	0	2	0	1	1
State		District		Court Establishment		Unique Case No.					Year				

## CNR NUMBER

The first and foremost  
process re-engineering  
decision by eCommittee.

In the world of technology, if any database has unique primary key which can be associated to all secondary data fields or elements, then that is an asset for development.

When litigants try to search cases, they face trouble in perplex kind of case type short forms e.g. RCS, SS, OP, MACP, WP, CA etc. In rural area they do not even know as to what is Court Complex and establishment, in which their case is pending. Selecting Case Type, number and year is that way difficult for a litigant who is new to Court procedure and process. Before selecting case details, one has to select State, District and Court Complex. However,

if litigant has CNR number noted with him, he/she need not have to worry. Search by CNR is easy way out for him and many. It is not necessary to select State, District and Court Complex when you have CNR. CNR Number contains the entire information about State, District and Complex embedded in it.

QR Codes is now being used on Judgements, processes, and many papers like cause title etc. related to case. However, QR Code was possible because there is unique primary key in the nature of CNR. Hence, CNR number is one of the fundamental process re-engineering decisions.

Now, CNR Number is being used for sharing API, sharing data from Court to Court. To connect links between two cases, pending or disposed, in two different Courts of any hierarchy, CNR is key factor for such linkage. High Court and District Court were linked using CNR Numbers. Now, in appeal filing at High Court or District Court, staff need not make data entry of parties, their addresses, Act, sections etc., CNR Number makes possible to fetch data from trial Court while filing appeal in High Court or DC. ICJS was could establish interoperability on account of CNR Number and Unique FIR Number.

If you have an ongoing court case...  
**GET YOUR UNIQUE 16 DIGIT CNR IMMEDIATELY**

- ✓ No need to select State, District and Court Complex...
- ✓ Not necessary to remember Case Type, Case Number or Year if you know **CNR**

To track your Case Status online by using CNR

- Visit <https://services.ecourts.gov.in>
- Click on CNR Number tab
- Enter CNR number
- View your case status



**CNR - Case Number Record**  
The key to online tracking of your court case status

MHAU011234562019

State Code	District Code	Establishment Code	Case Unique Number	Filing Year
------------	---------------	--------------------	--------------------	-------------

For more details visit

[services.ecourts.gov.in](https://services.ecourts.gov.in)

The 16 digit CNR is mandatory,  
if you wish to track your court case status online

E-Committee, Supreme Court of India  
✉ [ecommittee\[at\]ajj\[dot\]gov\[dot\]in](mailto:ecommittee[at]ajj[dot]gov[dot]in)  
🌐 [ecourts.gov.in](http://ecourts.gov.in)



MHAU030123512016



Presented on : 30.08.2016  
Registered on : 30.08.2016  
Decided on : 21.06.2019  
Duration : 02Y09M21D

**IN THE COURT OF CHIEF JUDICIAL MAGISTRATE,  
AT AURANGABAD**

(Presided by : Smt. Mangala A. Mote)

R.C.C. No. 2327/2016

Exhibit No.45

CNR No. MHAU030123512016

If you have an ongoing court case...  
**GET YOUR UNIQUE 16 DIGIT CNR IMMEDIATELY**

To track your Case Status online by using CNR

- Visit <https://services.ecourts.gov.in>
- Click on CNR Number tab
- Enter CNR number
- View your case status



**CNR - Case Number Record**  
The key to online tracking of your court case status

MHAU011234562019

State Code	District Code	Establishment Code	Case Unique Number	Filing Year
------------	---------------	--------------------	--------------------	-------------

For more details visit

[services.ecourts.gov.in](https://services.ecourts.gov.in)

The 16 digit CNR is mandatory,  
if you wish to track your court case status online

E-Committee, Supreme Court of India  
✉ [ecommittee\[at\]ajj\[dot\]gov\[dot\]in](mailto:ecommittee[at]ajj[dot]gov[dot]in)  
🌐 [ecourts.gov.in](http://ecourts.gov.in)



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Assigning unique JO Code to each Judicial Officer is one more decision of eCommittee which gave identity to every Judicial Officer in the country online or otherwise.

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With the use of this unique identity besides eCommittee, many High Courts have started peripheral services using the JO Codes. Judicial Officers are informed about result of Appeal or Revision by SMS with copy of order through email.

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Unique Establishment Codes to each Court Establishment is one more fundamental decision by eCommittee which laid foundations for the project

Three decisions of process re-engineering (a) CNR No. (b) Establishment Codes (c) JO Codes are fundamental pillars of this entire edifice.

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# GLIMPSES OF PROCESS - RE-ENGINEERING EXERCISE

## A) CASE TYPE UNIFORMITY :

A	B	C	D	E
<input type="checkbox"/> Sessions Case	<input type="checkbox"/> AND-NIC Total			
	<input type="checkbox"/> AP	<input type="checkbox"/> E.M.C	ELECTRICITY MATER CASE	
		E.M.C Total		
		<input type="checkbox"/> EC.APPEALS	EC ACT APPEALS	
		EC.APPEALS Total		
		<input type="checkbox"/> SC	SESSION CASE	
		SC Total		
		<input type="checkbox"/> SC.IE	SESSION CASE UNDER IE ACT	
		SC.IE Total		
		<input type="checkbox"/> SC.MU	SESSION CASE-METROPOLITAN UNIT	
		SC.MU Total		
		<input type="checkbox"/> SC.NDPS	SESSIONS CASE-NDPS	
		SC.NDPS Total		
		<input type="checkbox"/> SC.SPL	SESSIONS CASE-SC/ST	
		SC.SPL Total		
	AP Total			
	<input type="checkbox"/> ASAM	<input type="checkbox"/> Narcotic	Narcotic Case	
		Narcotic Total		
		<input type="checkbox"/> Sessions Case T 1	Sessions Case T 1	
		Sessions Case T 1 Total		
		<input type="checkbox"/> Sessions Case T 2	Sessions Case T 2	
		Sessions Case T 2 Total		
		<input type="checkbox"/> Special (cbi)	Special (CBI)	
		Special (cbi) Total		

**B) PURPOSE TYPE UNIFORMITY :**

For Committal Total			
For compliance	+ Adaman and Nicobar Total		
	- Andhra Pradesh	- AMENDMENTS	60
		AMENDMENTS Total	
		- DELIVERY OF PROPERTY	16
		DELIVERY OF PROPERTY Total	
		- FILING COUNTER	10
		FILING COUNTER Total	
		- FILING REJOINDER	27
		FILING REJOINDER Total	
		- FIXD-DEPOSIT RECEIPT	56
		FIXD-DEPOSIT RECEIPT Total	
		- FOR FILING COMPROMISE	33
		FOR FILING COMPROMISE Total	
		- FOR PAYMENT OF COSTS	34
		FOR PAYMENT OF COSTS Total	
	Andhra Pradesh Total		
	- Assam	- Amended Plaint	59
		Amended Plaint Total	
		- Balance Payment	104
		Balance Payment Total	
		- Certified Copy of Order	116
		Certified Copy of Order Total	
		- Convert to T.S./A/	138

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**C) DISPOSAL TYPE UNIFORMITY :**

<input type="checkbox"/> + Dismissed otherwise Total		
<input type="checkbox"/> - Disposed otherwise	<input type="checkbox"/> + Andaman and Nicobar Total	
	<input type="checkbox"/> + Andhra Pradesh Total	
	<input type="checkbox"/> - Assam	<input type="checkbox"/> - Converted to TS (L/A)
		Converted to TS (L/A) Total
		<input type="checkbox"/> - Converted to TS (P)
		Converted to TS (P) Total
		<input type="checkbox"/> - Disposed of
		Disposed of Total
		<input type="checkbox"/> - Filed
		Filed Total
		<input type="checkbox"/> - OTHERWISE
		OTHERWISE Total
		<input type="checkbox"/> - Proceeding is dropped
		Proceeding is dropped Total
	Assam Total	
	<input type="checkbox"/> - Bihar	<input type="checkbox"/> - ABSCONDER
		ABSCONDER Total
		<input type="checkbox"/> - ADJERNED SENADIE
		ADJERNED SENADIE Total
		<input type="checkbox"/> - Amalgamate with Original Record
		Amalgamate with Original Record Total
		<input type="checkbox"/> - convert
		convert Total

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## D) GROUPING DIFFERENT CASE TYPE NOMENCLATURE UNDER STANDARD CAPTIONS

	Case Types	Arbitration Main and Misc.	Arbitration Main and Misc.	Bail Application	Caveat	Civil Appeal	Civil Revision	Civil Suit	Criminal Appeal	Criminal Revision	Election Petition	Execution Petition	Industrial Court Main Cases	Industrial Court Misc. Cases	Juvenile Cases	Labour Court Main Cases	Labour Court Misc. Cases	Land Reference	Motor Accident Claims	Marriage Petition	Misc. Civil Appeal	Misc. Civil Application	Misc. Civil Cases	Misc. Criminal Applications	Misc. Execution	Sessions Case	Warrant / Summons Cases	Percentage States
	States	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	
	%	77	26	97	23	100	65	100	100	100	84	97	32	13	48	13	6	97	94	94	100	94	100	97	68	100	100	%
1	AND-NIC			1	1	7	2	5	1	2		5						1	2	2	2	1	14	2	3	8	11	69
2	AP	1		1		5		5	2	2	1	1	1	1	1			1	1	3	2	3	6	4		7	6	77
3	ASAM	1	1	1	1	2		8	2	1	1	7						2	1		2	3	7	6		6	6	69
4	BIHR	1		3		7		25	2	3	1	9						3	2	5	2	36	16	8	3	1	8	69
5	CHNGD	1		1		3		5	1	1		1			1			1	1	1	3	4	9	5		3	7	65
6	CHTGD			4		2		3	2	1	1	1			1			1	1	1	1	1	4	1	1	9	4	69
7	DEL	2		1		2		7	1	1	1	1	3			1	1	1	1	3	5		11	1		3	5	73
8	DU-DMN	1		2		2	2	9	1	3	1	1	2	1	1			2	2	4	4	12	16	14	6	14	6	85
9	GOA	1	1	2		8	5	3	1	2	1	1						1	1	1	1	4	5	1	1	9	2	77
10	GUJ			1		3	2	1	2	2	1	5			1			1	1	3	7	13	9	3	2	13	2	73
11	HAR	1		1		4	1	5	1	1	1	1			1			1	1	3	3	4	12	5	1	4	1	77
12	HP	1		1		7	3	12	2	2	1	5			1			1	2	2	4	11	11	9	2	8	41	77
13	JHR	2		3		3		27	3	2	1	6	1					3	1	2	4	29	16	1	3	9	38	73
14	JNK	1	1	5		7	2	53	1	2	1	7						3	4	3	5	5	23	11	5	9	27	77
15	KARN	2	1	1		3	1	2	1	1	1		1	1				1	1	1	2	6	7	1	2	1	3	81
16	KERL	1				6	2	13	2	2	1	3			1			1	1	1	1	1	13	3	2	1	5	73
17	MP		1	1		1		3	1	1	1	5							1	1	1		6	1		11	2	58

**D) GROUPING DIFFERENT PURPOSE TYPE NOMENCLATURE UNDER STANDARD CAPTIONS**

States	Purpose Types																																									Percentage	
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41		
%	46	46	79	43	54	50	50	82	82	61	32	61	36	50	100	61	61	50	86	36	46	100	100	93	100	21	86	100	93	100	50	71	21	89	96	93	71	100	36	64	18	%	
AND-NIC	1	3	5		2	1	11	3	19	29		2	1	9	3	6	4	3	56	1	1	4	79	8	7	2	10	5	4	7		1	3	3	32	11	1	25		1		63	
AP			3				1	2	1						1	2	1		7	1		1	13	1	1		5	1	2	2	1	1		2	7	1	1	4		1	1	37	
ASAM		1	1	2	1	1	1	4	8	4		1	2		1	1	1		19	3	1	3	22	2	7	1		1	6	4	2		4	13	3	1	13		1		56		
BIHR	1	1	3	4	3	2	3	4	6	5	1	2	1	5	4		3	1	20			1	2	11	3	3		5	2	2	4	2	1		4	16	3	1	7	1	3		61
CHNGD			1				1		1						2	1		1					1	7	1	5		2	1		3			1	3	1		5				29	
CHTGD			1	2	2		1	2	5	1					6	2			16			3	2	15	3	3		3	1	7	8		3		4	6	3	1	9		1		41
DEL															1								1	4	2		1	1	1	2					2	1			5				15
DU-DMN	2	1	1	2	5	2		3	5	9	1		1	4	4	3	3	1	19			1	12	2	8		7	1	1	3	2	1		3	17	3	3	15	1	3		59	
GOA	1	1		1	1	1		1	2	1	1		1	1	3				5	1			2	10	1	7		3	1	2	3	1			8	8	1		5		2		49
GUJ			1					1	4			2		1	4	4	1	1	6			1	23	3	3		16	1	3	15		2		18	3	1	13			1		41	
HAR							1					2			1			1					1	8	1	3		1	1	1	3		1		1	4	1		2				24
HP								2				2			3	1		1	4				1	10	1	3	1	3	1		3		1		4	7	1	3	1				32
JNK	1	1	5	1	4	4	3	5	9	7	1	2	1	6	8	1	3		20			1	17	3	5		8	2	2	6	1	4		9	20	1	1	15		4		61	
KARN			1	1											1								1	3		1		3	1	2	2						1	1	3				20
KERL		1	7		3	2		3	12	8		1	2	6	8	1		43	1			3	14	2	1		34	1	3	14	1	1	5	4	26	4	1	25		3		49	
MP	1	1					1	2			1			5	2	1		6				1	1	5	1	1		1	1	4		5	3	3	7		1	6		1		37	
MAHA	2	1	1	1	3	1		3	3	4	1		1	4	4		3	12				1	1	7	2	3		6	1	1	3	1		5	12	5	1	8	1	3		54	
MNPR	1	1	2			1		1	7	6		1		1	4	1	20	2				1	4	30	3	8	1	2	1	1	6	1	4		5	21	5	2	11	1			54
MGHL	1		12			2	2	13	22	81		1		44	19	2	9		210	2			2	208	44	30	1	6	35	6	32	1	5	24	132	5	2	120		1	1	51	
ORI	1	1	4	1	3	2	1	3	8	9	1	2	1	6	4		3		16			1	12	3	3		5	2	3	5	1	2		7	17	2	1	9	1	3		59	
PUNJ	1	1	4	3	2	3	2	5	9	8	1	2	1	6	8	1	4	1	16			1	3	48	3	7		5	3	3	10	4	3		13	22	4	3	14	1	3		63
SLVSA	1	1	1	2	2	2		5	3	3	1		1	5	3		3	1	16	1		1	17	6	5		2	3	4	7	2	2		5	17	5	3	11	1	4		56	
TML	1	1	2		5	1	3	2	7	3		1		3	6	6		44	1	1	2	41	1	9		18	2	10	29	1	5	7	9	32	3		50	1	5		54		
TLNG			1				1	2	1					2	2	1		4				1	15	1	1		7	1	2	2	1	1	3	3	10		1	3		1	1		34
TRPR			1				1	3	5	3	1	1		1	1			1	10	1		2	14	1	3		2	1	4		1		2	9	1	1	5	1	1		39		
UP							1							1	1			1				2	15	3	4		3	1	2	8			2	3	1		8	1	1		24		
UKND											2		1	1				1	3			1	10	2	7		2	1	3		5		2	2	2		2						24
WB			1	1	1	1	2	1	4	1		1		2	1	1	1	8				1	7	3	1	1	2	1	1	3				2	2	2		7				51	

## D) GROUPING DIFFERENT DISPOSAL TYPE NOMENCLATURE UNDER STANDARD CAPTIONS

Disposal Type	States																										Percentage
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	
Percentage	94	97	97	91	59	47	88	97	53	88	13	81	94	16	91	97	97	100	13	72	47	78	72	3	100	97	
	Abated	Acquitted	ADR/compromise	Allowed/Granted	Award Passed	Committed	Convicted + Probation	Convicted + Sentenced	Convicted + Plead guilty	Decided Ex- parte	Decree Discharged	Decree Satisfied	Decreed	Decreed Otherwises	Discharged	Dismissed	Dismissed Otherwise	Disposed Otherwise	Plaint Rejected	Plaint Returned	Proceedings Stopped	Rejected	Remanded	Convicted + Acquitted	Transferred	Withdrawn	
AND- NIC	1	2	6	2		1	3	1	1	5		1	4	1	1	2	5	1	1					1	3	77	
AP	1	1	3	11		1	4	1		2	1	1	7	1	1	7	2	9		1		2	1		1	3	81
ASAM	1	1	5	7	1		1	1		1		1	4		1	6	1	6				2	1		1	3	69
BIHR	1	1	6	7	1	1	2	8	1	1		2			1	5	5	15		1	1	1	1		1	2	81
CHNGD	1	1	4	7	1		2	5	1	1		1	2		1	4	6	11		1	1	1	1		1	3	81
CHTGD	1	1	3	8	1		2	5	1	1		1	2		1	4	4	7		1	1	1	1		2	4	81
DEL	3	1	6	10	1	1	2	4	1	1		2	2		1	4	4	11		1	1	1	1		1	2	85
DU-DMN	1	1	6			1	1	1	2				1		1	1	1	2				1			1	2	58
GOA										1								1							2		12
GUJ	1	1	4	4		1	1	1	1	2	1	1	2			3	4	3		1		1	1		4	5	77
HAR		1	2	5	1	1	1	2		1		2	4			3	7	8	1	1					1	4	65
HP	1	1	6	5			1	2		2		1	3		1	2	3	8				1	1		1	2	65
JHR	1	1	4	7	1		2	5	1	1		2	2		1	4	7	14		1	1	1	2		1	3	81
JNK	1	1	8	8	1		2	6	1	1		2	3		1	4	5	12		1		1	1		1	3	77
KARN	1	1	1	2		1		1		1		3	1		1	2	1	4		1					1	1	62
KERL	1	1	4	7	1		2	6	1	1		3	5		1	6	4	15	1	1	1	1	1		1	4	85
MP	1	1	4	4	1	1		1				2	1		1	3	4	6		1		2	2		5	2	69
MAHA	1	1	5			1	1	1		1		1			1	1	1	1			1		1		1	2	62
MNPR	1	1	5	5	1		1	1		1		3			1	2	1	7				2	2		1	3	65
MGHL	1	1	5	8	1	1	2	5	2	1		2	3		1	4	7	19		1	1	1	1		2	3	85
MZRM	1	1	5	3	1		1	1		1			3		1	3	1	3				1	1		1	3	65

# National Codification & Uniformity of Case Types, Purpose, Disposal and Adjournment

Earlier NJDG used to show only civil and criminal pendency on NJDG. Only reason NJDG could not show case type wise pendency or disposal was non availability of Case Type Uniformity. Same is the case with Stage wise pendency or Disposal nature is concerned.

There were States where two Districts of the same State were not having common case types. It was found that a Suit has at least 15-16 different nomenclatures used in different States in our country. Mostly experts tried to put on paper what is most ideal set up. But case types were actually in use. It would have been very tough for High

**Courts to change to certain case types which they were using for more than 6-7 decades. The cases which were already registered would have been biggest challenge.**

**Therefore, initially existing case types of the all the District and Taluka Courts in the country were selected. Commonality amongst these case types is carved out. It was pondered and consulted to arrive at safe results.**

**It was decided that no District or Taluka Court would change it's original case types, however they would put National Code against such locally used case types. Thus,**

National Case Types are designed as outer casing keeping the original Case Type intact. Only those cases were considered for National Case Types whose commonality is found above 70%.

This was a very huge and humongous exercise as thousands and lacs of Case Types were to be manually studied and against such case type National Code was to be assigned.

**Similar amount of study, time, energy and man hours were required for Purpose Type Codification and Unification, Disposal Type Codification and Unification, Adjournalment Type Codification and Unification.**

**Following are a few details of this exercise wherein data of all case types is collected. Say for example civil suits. All nomenclatures used for litigation in the nature of Civil Suits are grouped together and Code is assigned to it. On NJDG we call it now as Civil Suit (National Case Types). Same is the position for Purpose, Disposal and Adjournalment Master.**

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# National Masters

## Case Type Master

eCourts India

National Case Type Master

Sr. No.	National Case Type	National Code
1	Civil Suit	5001
2	Marriage Petition	5002
3	Election Petition	5003
4	Land Reference	5004
5	MACP (Motor Accident Claim Petition)	5005
6	Execution Petition	5006
7	Arbitration Main and Misc.	5007
8	Industrial Court Main Cases	5008
9	Industrial Court Misc. Cases	5009
10	Labour Court Main Cases	5010
11	Labour Court Misc. Cases	5011
12	Civil Appeal	5012
13	Civil Revision	5013
14	Misc. Civil Cases	5014
15	Misc. Execution	5015
16	Misc. Civil Application	5016

eCourts India

National Case Type Master

Sr. No.	National Case Type	National Code
17	Pre-litigation	5017
18	Misc. Civil Appeal	5018
19	Cooperative Court Cases Main	5019
20	Cooperative Court Cases Misc.	5020
21	Cooperative Appeal Cases Main	5021
22	Cooperative Appeal Cases Misc.	5022
23	Other Tribunals	5023
24	Sessions Case	6001
25	Warrant or Summons Criminal Cases	6002
26	Criminal Appeal	6003
27	Criminal Revision	6004
28	Bail Application	6005
29	Juvenile Cases	6006
30	Misc. Criminal Applications	6007
31	Pre-trial	6008

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# National Masters

## Purpose Type Master

eCourts India

## National Purpose Master

Sr. no.	Purpose Type	National Code	Ready (1)/ UnReady	Type	Chronology Criminal	Chronology Civil
1	For appearance of parties/ advocates	3001	2	Securing presence		102
2	Awaiting services of notices/ summons	3002	2	Securing presence		
3	Appearance of accused	4001	2	Securing presence		
4	For Admission hearing of appeals	5001	2	Securing presence		100
5	For Issuance of Process / Service/Cognizance	4002	2	Securing presence	200	101
6	Awaiting execution of Service Summons/BW	4003	2	Securing presence		
7	For recording pre-trial statements / evidence	5002	2	Adjudication	202	106
8	For examination of witnesses	5003	1	Adjudication	207	109
9	For orders	5004	1	Adjudication		
10	For admissions/ denials	3003	2	Preparation		105
11	Awaiting execution of service NBW	4004	2	Securing presence		
12	For final arguments	5005	1	Adjudication	209	110
13	For discovery/ inspection	3004	2	Preparation		104
14	For Judgment	5006	1	Adjudication	211	111
15	For filing written Statement	3005	2	Preparation		103

## National Purpose Master

16	For Section 89 CPC/ Counseling	3006	2	Preparation		107
17	For Issues	3007	1	Preparation		108
18	For evidence before Charge	4005	2	Adjudication	204	
19	Awaiting Report	5007	2	Compliance/Steps/stay		
20	Additional Written Statement	3008	2	Compliance/Steps/stay		
21	Supply of charge-sheet and copies	4006	2	Appearance/Service	201	
22	For Committal	4007	2	Adjudication	203	
23	Awaiting records	5008	2	Compliance/Steps/stay		
24	Additional Issues	3009	1	Adjudication		
25	Awaiting order from Higher Court	5009	2	Compliance/Steps/stay		
26	Framing of Charge/ Plea	4008	1	Preparation	206	
27	Hearing arguments on Charge	4009	2	Preparation	205	
28	For Commissioner's Report	3010	2	Compliance/Steps/stay		
29	Awaiting ADR Reports	5010	2	Compliance/Steps/stay		
30	For Compliance	5011	2	Compliance/Steps/stay		
31	Interim Hearing / Hearing applications/bail	4010	1	Adjudication		

## National Purpose Master

32	For Alerts before action	5012	2	Compliance/Steps/stay	
33	For attachment/ arrest/ garnishee proceedings	3011	2	Execution	
34	For sale proclamation	3012	2	Execution	
35	For Steps	5013	2	Compliance/Steps/stay	
36	For examination of accused u/s 313 Cr.P.C	4011	1	Adjudication	208
37	For hearing on sentence	4012	1	Adjudication	210
38	For Proclamation under Section 82 and 83	4013	2	Adjudication	
39	Stayed	5014	2	Compliance/Steps/stay	
40	Stayed by Higher Court	5015	2	Compliance/Steps/stay	
41	Not to be included in NJDG (Need to discontinue)	5016	2		
42	Dormant Cases formal listing	4014	2	Compliance/Steps/stay	

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# National Masters

## Disposal Type Master



eCourts India

Sr. No.	Disposal Type	National Code
1	PLAINT RETURNED	3001
2	PLAINT REJECTED	3002
3	ABATED	3003
4	DECREED AFTER FULL TRIAL	3004
5	DECREED EX-PARTE	3005
6	FINAL DECREE PREPARED	3006
7	SETTLED OUTSIDE THE COURT	3007
8	SETTLED BY ADR	3008
9	DISMISSED / REJECTED AFTER FULL TRIAL / HEARING	3009
10	DISMISSED / REJECTED OTHERWISE	3010
11	TRANSFERRED	3011
12	REFERRED TO ARBITRATION	3012
13	ALLOWED / GRANTED AFTER FULL HEARING	3013
14	DISPOSED OTHERWISE	3014
15	ALLOWED OTHERWISE	3015

Sr. No.	Disposal Type	National Code
16	DISMISSED	3016
17	SUIT DISMISSED, COUNTER CLAIM DECREED	3017
18	SUIT DECREED, COUNTER CLAIM DISMISSED	3018
19	SUIT DISMISSED, COUNTER CLAIM DISMISSED	3019
20	SUIT DECREED, COUNTER CLAIMS DECREED	3020
21	APPEAL DISMISSED, CROSS OBJECTION ALLOWED	3021
22	APPEAL ALLOWED, CROSS OBJECTION DISMISSED	3022
23	APPEAL DISMISSED, CROSS OBJECTION DISMISSED	3023
24	APPEAL ALLOWED, CROSS OBJECTION ALLOWED	3024
25	DECREE SATISFIED	3025
26	DECREE SATISFIED IN PART	3026
27	DISMISSED AS THE DECREE IS NOT EXECUTABLE	3027
28	DISCHARGED	3028
29	COMMITTED TO SESSIONS COURT	3029
30	ACQUITTED	3030

Sr. No.	Disposal Type	National Code
31	COMPOUNDED	3031
32	FINAL REPORT	3032
33	CONVICTED AND SENTENCED	3033
34	CONVICTED AND RELEASED ON PROBATION	3034
35	CONVICTED AND SENTENCED FOR DEATH	3035
36	CONVICTED ON PLEAD GUILTY / PLEA BARGAINING	3036
37	BAIL GRANTED	3037
38	BAIL REFUSED	3038
39	BAIL CANCELLED	3039
40	SOME CONVICTED AND SENTENCED, SOME ACQUITTED	3040
41	SOME CONVICTED AND RELEASED ON PROBATION, SOME ACQUITTED	3041
42	REMANDED	3042
43	DISMISSED EX-PARTE	3043
44	WITHDRAWN	3044
45	PROCEEDING STOPPED	3045

Sr. No.	Disposal Type	National Code
46	DECIDED EX-PARTE	3046
47	DECREED	3047
48	DECREED OTHERWISE	3048
49	REJECTED	3049
50	DECIDED	3050
51	AWARD PASSED	3051

eCourts India

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# National Masters

## Adjournment Type Master

eCourts India

Sr. no.	Adjourment Types	National Code
1	Adjourment request by Plaintiff/Appellant/ Adv.	3001
2	Plaintiff absent	3002
3	Plaintiff Advocate absent	3003
4	Pleadings of Plaintiff side not complete	3004
5	Plaintiff's Advocate not prepared	3005
6	Filing Documents by Plaintiff Side	3006
7	Steps not taken by Plaintiff side or reply not filed	3007
8	Plaintiff's witness not ready	3008
9	Compliance not made by Plaintiff side	3009
10	Appearance of Defendant	3010
11	Adjourment request by Defedant/Respondent/ Adv.	3011
12	Defendant absent	3012
13	Defense Advocate absent	3013
14	Pleadings of defendant side not complete	3014
15	Defendant's Advocate not prepared	3015
16	Filing Documents by Defendant Side	3016
17	Steps not taken by Defense / reply not filed	3017
18	Defense witness not ready	3018
19	Compliance not made by Defendant side	3019
20	Condolence meeting	5001
21	Bar abstaining from work	5002

Sr. no.	Adjournment Types	National Code
22	Adjournment by consent	5003
23	Both parties Absent	5004
24	Public Prosecutor/ complainant absent	4001
25	Adjournment request by Prosecutor/ Compl. Adv.	4002
26	Sanction for prosecution not filed	4003
27	Witness not produced by Prosecution / Complainant	4004
28	Additional / Supplementary charge-sheet not filed	4005
29	Warrant not executed	4006
30	Process not executed	4007
31	Compliance not made by Prosecution	4008
32	Accused not present	4009
33	Adjournment request by accused/ advocate	4010
34	Defence evidence / witness not produced	4011
35	Case property in the chargesheet not produced	4012
36	Steps not taken by defense OR Reply not filed	4013
37	Compliance not made by defense	4014
38	Court vacant	5005
39	Presiding Officer not available	5006
40	No time left	5007
41	Order/ Judgment not ready	5008
42	Guardian at litem not appointed	3020

Sr. no.	Adjournment Types	National Code
43	Issues not framed	3021
44	Case not committed	4015
45	Charge not framed	4016
46	Statement under Section 313 CrPC not prepared	4017
47	Summons not Prepared / dispatched	5009
48	Awaiting Reports	5010
49	Awaiting Records	5011
50	File in ADR System	5012
51	Stay by District Court	5013
52	Stay by High Court/ Supreme Court	5014
53	Courts closed due to natural calamity	5015
54	Courts closed due to bandhs/ strikes	5016
55	Holiday Declared	5017
56	Warrants not prepared / dispatched	5018
57	Stay u/s 10 CPC	3022
58	Awaiting Reference	3023
59	Accused not produced by Jail Authority	4018
60	Copies not prepared	4019
61	Report of service not received (Except Warrant)	5019
62	Incomplete process/ service	5020
63	Report of service of Warrant not received	5021

Sr. no.	Adjournment Types	National Code
64	Witness not present / Not ready	5022
65	Stayed	5023
66	Steps not taken	5024
67	Compliance not made	5025
68	Third party absent	5026
69	Adjourned Sine Die	5027
70	Advocate absent/not prepared/Busy	5028

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# National Masters

## Delay Types Master

eCourts India

## National Delay Type Master

Sr. No	Delay Types	Type	National Code	Details to be provided in CIS
1	Parties not interested - Infructuous litigation	Civil	1001	
2	Complex litigation	Civil	1002	
3	One or more accused not attending/absconding - Accused from Other State	Criminal	2001	Date
4	Stayed by SC	Both	3001	Case Typ/Case No/Date
5	Stayed by HC	Both	3002	Case Typ/Case No/Date
6	Stayed by DC	Both	3003	Case Typ/Case No/Date
7	Stayed for other reasons	Both	3004	
8	Parties or LR's could not be served - not brought on record	Civil	1003	
9	Misc. Applications blocked main case progress	Both	1004	
10	Awaiting for document-property-report from other authority	Both	1005	Date
11	Difficulty in securing presence of IMP witness	Both	1006	
12	Repeated obstructions in execution of decree	Civil	1004	
13	Repeated unsuccessful attempts to recover money under decree	Civil	1005	
14	Record of the case is sent to Other Court or missing or destroyed - full or in part	Both	1006	
15	Pendency very heavy hence time cannot be given to the case	Both	1007	
16	Parties are taking more time to complete evidence	Both	1008	
17	Frequent challenge to interim orders	Both	1009	

eCourts India

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# National Masters

## Case Nature Master

eCourts India

SRNO	Nature	National Code
1	Declaration of title to immovable property	1001
2	Recovery of possession of immovable property	1002
3	Partition and succession related	1003
4	Easementary rights related	1004
5	Cancellation, rectification of deeds	1005
6	Specific performance of contracts	1006
7	Any Declaration relief other than immovable property	1007
8	Will related	1008
9	Partnership Related	1009
10	Encroachment, Measurement and boundry related	1010
11	Money Recovery Disputes	1011
12	Trust related	1012
13	Commercial Disputes	1013
14	Agricultural Tenancy related disputes	1014
15	Revenue entries, Land Records and Revenue order related disputes	1015
16	Rent Act (eviction, declaration of tenancy, restoration of possession of tenant) related	1016
17	Lease, Gift, Actionable Claims under Transfer of Proeprty Act related	1017
18	Insolvency Proceedings	1018
19	Rendition of Accounts	1019
20	Copy Rights, Trademarks and Patenets related	1020
21	Mortgage related	1021
22	Malicious Prosecution	1022
23	Damages or compensation	1023
24	Fatal-Non Fatal Accident Claims relating to workmen	1024

SRNO	Nature	National Code
25	Sale of Goods	1025
26	Permenant and Mandatory Injunctions	1026
27	Public Nuisance	1027
28	Divorce	1028
29	Restitution	1029
30	Judicial Separation	1030
31	Nullity - Validity of Marriage	1031
32	Maitenance and Alimony	1032
33	Custody	1033
34	Mutual Consent	1034
35	Land Reference Enhancement related	1035
36	Land Reference Apportionment related	1036
37	For Reference to Arbitration	1037
38	For Interim Measures in Arbitration proceedings	1038
39	For Setting Aside Award in Arbitration	1039
40	Other Cases Arbitration related	1040
41	Summary suits based on promissory note, Cheque, Hundi or other Negotiable Instrument	1041
42	Summary Suits recovery of Money	1042
43	Death – MACP	1043
44	Injury – MACP	1044
45	S 163A – MACP	1045
46	S 140 – MACP	1046
47	MACP Other	1047

SRNO	Nature	National Code
48	Execution Petition under MACP Act	1048
49	Execution petition under PWDV Act	1049
50	Execution Petition under Land Acquisition Act	1050
51	Execution Petition under Marriage Petition	1051
52	Execution petition under Arbitration Act	1052
53	Execution of Award under Lokadalat	1053
54	Other Execution petition	1054
55	MACP related	1055
56	Other Applications under CPC	1056
57	Execution related applications under CPC	1057
58	Contempt under Contempt of Court Act	1058
59	Breach of Injunction	1059
60	Restoration of the suit	1060
61	Setting aside abatement	1061
62	Restitution of property under Section 144 of CPC	1062
63	Standard Rent	1063
64	Transfer	1064
65	Guardian and minor related applications	1065
66	Maintenance, Adoption and custody related applications	1066
67	Third party applications	1067
68	Proceedings for condonation of delay under Section 5 of the Indian Limitation Act	1068
69	Succession Certificate Proceedings under Section 372 of the Indian Succession Act, XXXIX of 1925	1069

SRNO	Nature	National Code
70	Juvenile Justice Act related.	1070
71	Application for probate	1071
72	Crime against Human body	2001
73	Crime against property	2002
74	Crime relating to money (Corruption, Money Laundering, FERA, FEMA etc.)	2003
75	Crime against women	2004
76	Crime against Child	2005
77	Crime against SC/ST	2006
78	Crime against Environment, Forest, pollution, animals and wildlife etc.	2007
79	Cyber Crime	2008
80	Crime relating to Tax statutes (Customs, Excise, Sales, Income, Wealth etc.)	2009
81	Crime relating Public Health, Safety (Food, Drugs, Seeds, Medicines, Insecticides, EC, weights, standards etc).	2010
82	Crime against Nation (Organized Crime, Terrorist, Naxals etc.)	2011
83	Travelling related Offences (Passport, Emigration, foreginer, Air, water, Railway, Metro, Highways etc.)	2012
84	Motor Vehicle Offences	2013
85	Prohibition Offences (Liquor, contrabands, Narcotics substances etc.)	2014
86	138 NI Act	2015

SRNO	Nature	National Code
87	Minor/ Petty Offences (Municipal Council, Municipal Corporation, Town planning, Police Act, wokmen, factories, child labour etc)	2016
88	for cancellation of Bail	2017
89	Main Application for maintenance under CRPC	2018
90	Execution or modiciation of maintenance amount under CrPC	2019
91	Suspension of sentence under Section 389 of the Code of Criminal Procedure	2020
92	Mental Helath Act related	2021
93	Custody or disposal of property (457)	2022
94	Under Section 156(3) of the Code of Criminal Procedure	2023
95	Affecting Administration of Justice (340-352)	2024
96	Application for condonation of delay in filing Appeal or Revision	2025
97	Application for forfeiture of Bonds ( 446 CrPC)	2026
98	Application for transfer under (408 to 412 CrPC)	2027
99	Execution, Suspension, Remission and Commutation of Sentences (413-435 CrPC)	2028
100	Bail Application	2029
101	Anticipatory Bail Application	2030

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# National Masters

# Organization Master

eCourts India

<b>Sr No.</b>	<b>Organization Type</b>	<b>National</b>
1	Central Government Department	1001
2	Central Government Corporations (PSUs)	1002
3	Central Government Organisations or Institutions (including semi Govt.)	1003
4	National Councils, Commission or Bodies	1004
5	Election Commission of India	1005
6	State Government Departments	2001
7	State Government Corporations	2002
8	State Government Organisations or Institutions (including semi Govt,)	2003
9	Urban Local Bodies (Municipal Corporations, Councils, Nagar Pancha)	2004
10	Rural Local Bodies (Zilla Parishad, Panchyat Samiti, Gram Panchayat)	2005
11	State Council, Commissions or Bodies	2006
12	Universities	3001
13	Educational Institutions Viz, Schools colleges Institutes etc.	3002
14	Nationalised Banks	4001
15	Other Banks	4002
16	Cooperative Banks	4003
17	Finance Companies	4004
18	Insurance Companies	4005
19	Multi State Cooperative societies	4006
20	Cooperative Societies	4007
21	Reserve Bank of India	4008
22	Multi National Companies	5001
23	Public Limited Companies	5002
24	Private Limited Companies	5003
25	Trade Unions	5004

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# Investigating Agency Master

eCourts India

Sr. No.	Investing Agency	National Code
1	NIA National Investigating Agency	1001
2	CBI Central Bureau of Invetigation	1002
3	Serious Fraud Investigation Agency	1003
4	ED (Enforcement Directorate)	1004
5	Revenue Intelligence (DRI)	1005
6	Narcotics Control Bureau	1006
7	Wild Life Control Bureau	1007
8	Central Economic Intelligence Bureau	1008
9	Investigating Division of CBDT	1009
10	Intelligence Bureau	1010
11	Intelligence and Criminal Investigation (Income Tax)	1011
12	Central Excise Intelligence	1012
13	Railway Police	1013
14	Crime Investigation Department (CID)	2001
15	Cyber Crime Division	2002
16	State Excise Department	2003
17	Forest Department	2004
18	Anti Corruption Brach (ACB)	2005
19	Local Crime Branch (LCB)	2006

Sr. No.	Investing Agency	National Code
20	State EOW	2007



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# National Masters

## Specially Notified Courts Master

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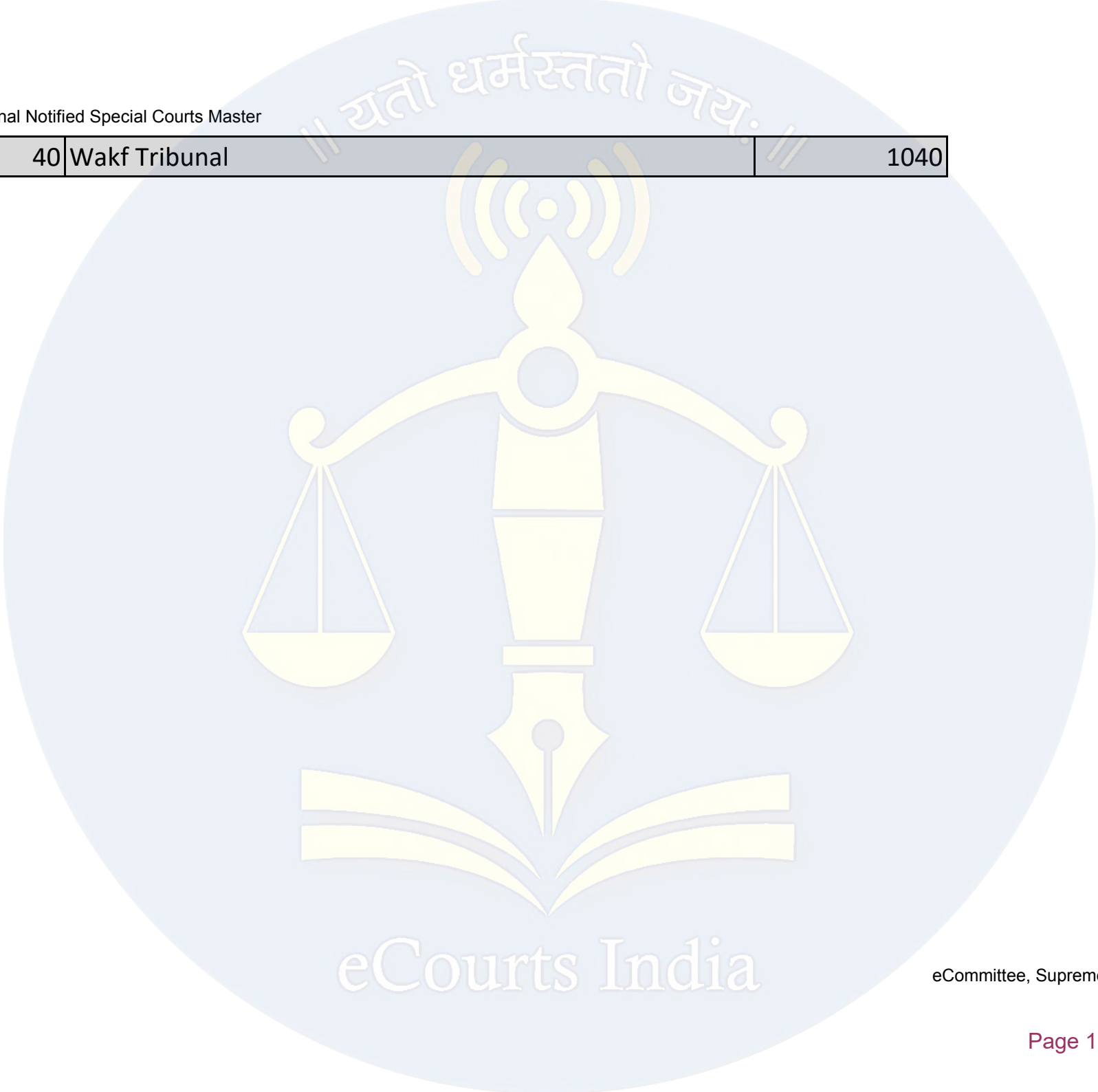
## National Notified Special Courts Master

Sr. No.	Name of the Designated Court	National Code
1	Air and Water Pollution Special Court	1001
2	Bank Cases Special Courts	1002
3	CBI Court	1003
4	City Civil Court	1004
5	Cooperative Appellate Court/Tribunal	1005
6	Cooperative Court/Tribunal	1006
7	Corporation Court / Municipal Magistrate	1007
8	Court of Small Causes	1008
9	EC Act Court	1009
10	Economic Offences Special Court	1010
11	Electricity Act Special Court	1011
12	Fast Track Court	1012
13	Forest Magistrate Special Court	1013
14	Gramnyayalaya	1014
15	JJB	1015
16	Land Acquisition Special Court/LRO JD/LRO SD	1016
17	MAC Tribunal	1017
18	Mahila Court /Mahila FT/Women and Children Special Court	1018
19	Matrimonial Cases Special Courts	1019

## National Notified Special Courts Master

20	Mobile Magistrate Traffic	1020
21	Motor Vehicle Special Court	1021
22	NDPS Special Court	1022
23	NI Act Special Court (section 138)	1023
24	NIA Court	1024
25	PCPNDT Special Court	1025
26	PESU Area Special Court	1026
27	POCSO Court	1027
28	Railway Courts	1028
29	Rajasthan Special Act Court	1029
30	Rent Appellate Tribunal	1030
31	Rent Controller	1031
32	Sales Tax Special Court	1032
33	Sati Nirwana Cases Special Court	1033
34	SC/ST P Atrocities Special Court	1034
35	School Tribunal/Non Gov. Edu. Tribunal	1035
36	Special Judge for Special Cases	1036
37	Special Judge P and S Emb Cases	1037
38	Special Judge, Vigilance	1038
39	State Transport Appellate Tribunal	1039

40	Wakf Tribunal	1040
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# National Masters

## Interim Application (IA) Master

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Sr. No	IA TYPE	National Code
1	Amendment of Pleadings	1001
2	Res Judicata objection	1002
3	Stay of Suit	1003
4	Appointment of Receiver	1004
5	Arrest Before Judgment	1005
6	Attachment before Judgment	1006
7	Discovery of documents	1007
8	Inspection of Documents	1008
9	Interogateries	1009
10	Temporary-Interim Injunction	1010
11	Commissions Request	1011
12	Mesne Profits	1012
13	Objection as to Mis Joinder Non Joinder	1013
14	Pauper Application	1014
15	Preliminary Issues	1015
16	Recall of witness	1016
17	Restoration of suit	1017

Sr. No	IA TYPE	National Code
18	Review - Recall	1018
19	Setting aside Ex-parte Decree	1019
20	Strike out or add parties	1020
21	Striking out pleadings	1021
22	Substitution	1022
23	Transposition of defendant as plaintiff	1023
24	Interim maintenance	1024
25	Temporary Alimony	1025
26	Objection as to Jurisdiction / Maintainability	1026
27	Objection as to Limitation	1027
28	Objection under Order 2 Rule 2	1028
29	Auction sale	1029
30	Execution of deed through Court Officer	1030
31	Obstruction in execution by Party in possession	1031
32	Objection as to nullity of decree	1032
33	Objection as to inexecutability of decree	1033
34	Objection as to satisfaction or discharge	1034

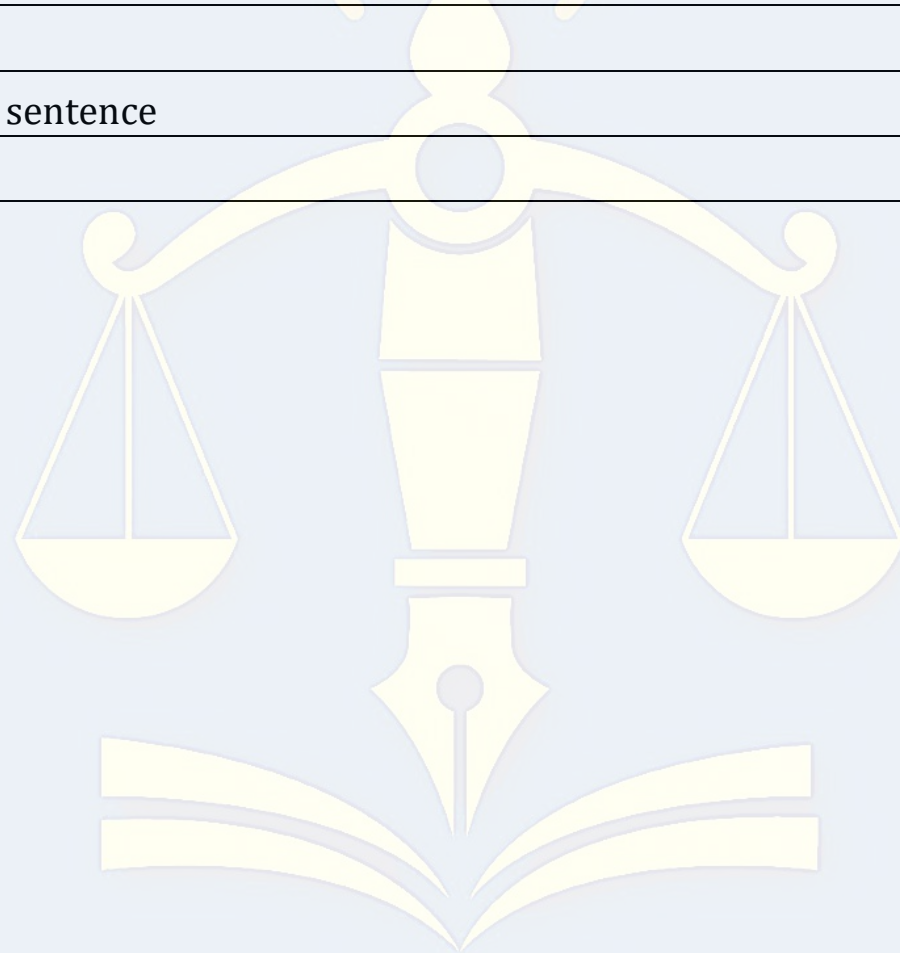
Sr. No	IA TYPE	National Code
35	Leave to introduce oral or documentary evidence	3001
36	Sending documents to expert	3002
37	Condonation of delay in filing appeal	3003
38	Condonation of dealy in taking LRs on record	1035
39	Tentable repairs	1036
40	Restore essential services	1037
41	Produce document / property	3004
42	Discharge	2001
43	Bail application	2002
44	Custody of property	3005
45	Visiting request by parent	1038
46	Interim custody of minor	1039
47	Transfer of Case	3006
48	Invoking inherent powers of the Court under Section 151 of CPC	1040
49	Restitution under Section 144 of the Code of Civil Procedure	1041
50	Separate the trial	2003
51	Permission to file Written Statement after 30 days or 90 days	1042

Sr. No	IA TYPE	National Code
52	Rejection of Pleint	1043
53	Return of pleint	1044
54	Production, impounding and Return of Documents	1045
55	Recast, Amend or Strike out Issues	1046
56	Stay to execution of decree	1047
57	Setting aside abatement	1048
58	Stay to proceedings of Trial	3007
59	One of the accused Juvenile hence request to send the case of the accused to JJB	2004
60	Forfeiture of property	2005
61	Cancellation of Bail	2006
62	Forfeiture of Bail bonds	2007
63	interim maintenance under Section 125	2008
64	Enforcement of maintenance by different methods	2009
65	Change / Alteration of maintenance amount already granted	2010
66	Alteration of Charge	2011
67	Objections as to admissibility of evidence	3008
68	Time to deposit compensation or like amount	2012

Sr. No	IA TYPE	National Code
69	Appointment of Guardian for Minor	1049
70	Compromise	1050
71	Commission for Recording Evidence	1051
72	Withdrawal of suit	1052
73	payment of rent	1053
74	Attachment of movable property in execution	1054
75	Attacgnebt of immovable property in execution	1055
76	Attachment of Salary	1056
77	Attachment of Garnishee	1057
78	Attachment of money	1058
79	Request for arrest warrant	1059
80	Request for recovery warrant	1060
81	Sale proclamation	1061
82	Recovery warrant in execution	1062
83	Adjournement Application	3009
84	Pursis - giving information to Court	3010
85	Taking LRs on record	1063

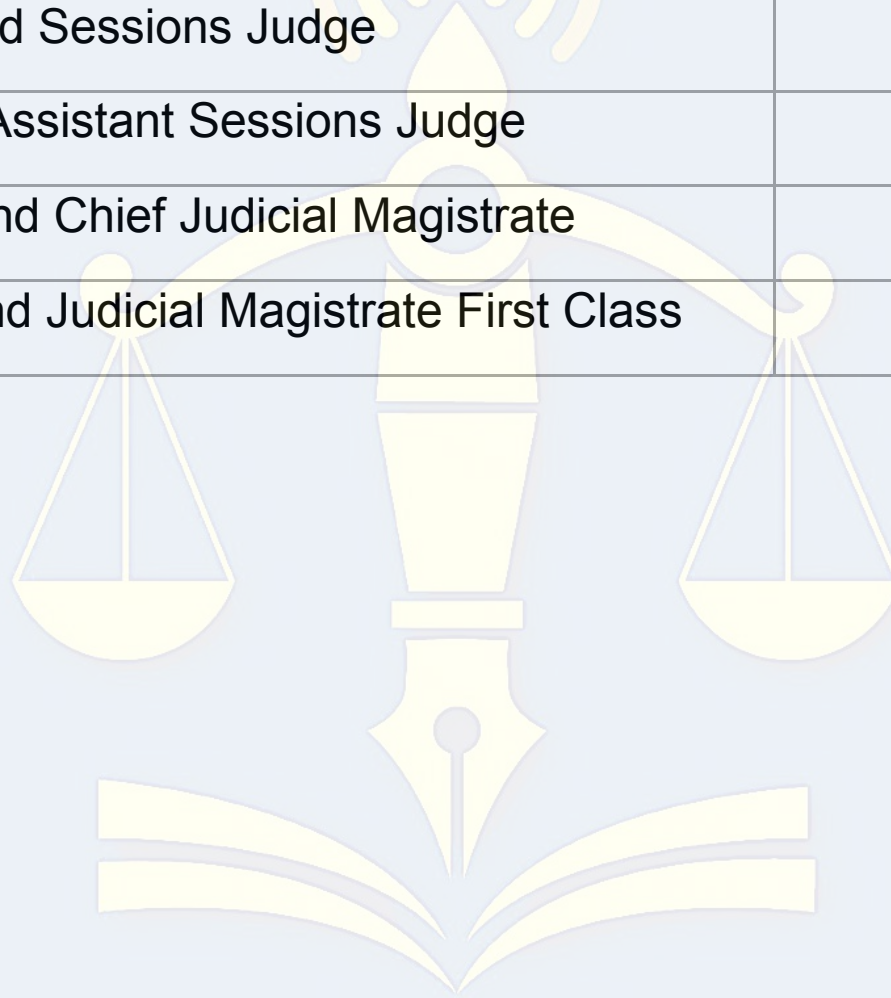
Sr. No	IA TYPE	National Code
86	Request to re-issue or fresh summons/notice/warrant	3011
87	Deposit rent/compensation	1064
88	Surrender before court	2013
89	Amendment to Judgment or Order under Section 152 of CPC	1065
90	Substituted mode of Service	1066
91	Application to issue NBW	2014
92	Application to issue Proclamation and attachment	3012
93	Application to issue search warrant	2015
94	Search of persons wrongfully confined	2016
95	Compelling restoration of abducted females	2017
96	Production of accused for investigation in another offence	2018
97	Application to seizure of attached property	3013
98	Application to send samples for Analysis	2019
99	Request to record Confession or Statement under Section 164	2020
100	Report under Section 169 to release the accused for want of sufficient evidence	2021
101	Request to extend the remand	2022
102	Supply Copies to the accused	2023

Sr. No	IA TYPE	National Code
103	Separation of Trial of the absconding accused	2024
104	Legal aid	3014
105	Suspension of Sentence	2025
106	Bail after suspension of sentence	2026
107	Discharge of Sureties	2027



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Sr. No.	Cadre	National Code
1	District and Sessions Judge (Principal)	1001
2	Additional District and Sessions Judge	1002
3	Ad-hoc District and Assistant Sessions Judge	1003
4	Senior Civil Judge and Chief Judicial Magistrate	1004
5	Junior Civil Judge and Judicial Magistrate First Class	1005



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The list of case types used by all Taluka and District Courts was procured through NJDG and after National Codification, the list was sent to all the High Courts with National Codes entered for each local case type. A request was made to ask the Court Establishments of CIS to enter National Codes as mentioned in the list.

Entire process was explained to them and unification facility is provided in CIS software itself. eCommittee had to follow up constantly for making entries of National Code against the local case types. Thereafter, present dash board on NJDG, with figures of case type wise

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pendency, Disposal type, stage wise pendency, delay type wise etc. can be seen. However, fundamental aspect of new NJDG is process re-engineering by unification of local varied nomenclatures and practices by National Codification.

In Criminal Cases it was found that 60% country does not separation of Warrant Cases, Summons Cases and Petty Cases in the Case Types. In some of the States all the three cases are registered under single case type. In Some of the States there is distinction of Warrant and Summons but Traffic Challans and sundry cases are also registered as

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Summons Cases. In Some of the States they do not have distinction in case type as warrant and summons but they do have distinction in case type on the strength of filed by police or private. As a result, on NJDG one cannot see distinction in Criminal Cases as Warrant Cases, Summons Cases and Petty Cases. Therefore, it is difficult suggest remedial measures as all three distinct types of cases are sharing one seat.

Next images are journey up to new NJDG which started from National Codification.

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# I) FACILITY TO MAP LOCAL TYPES WITH NATIONAL TYPES IS PROVIDED IN CIS 3.0

**CourtIS** DISTRICT **DISTRICT** **DISTRICT AND SESSIONS COURT AURANGABAD.** SHRI P.H. MALI **मराठी** supuser Logout NC3.0 02-12-2018

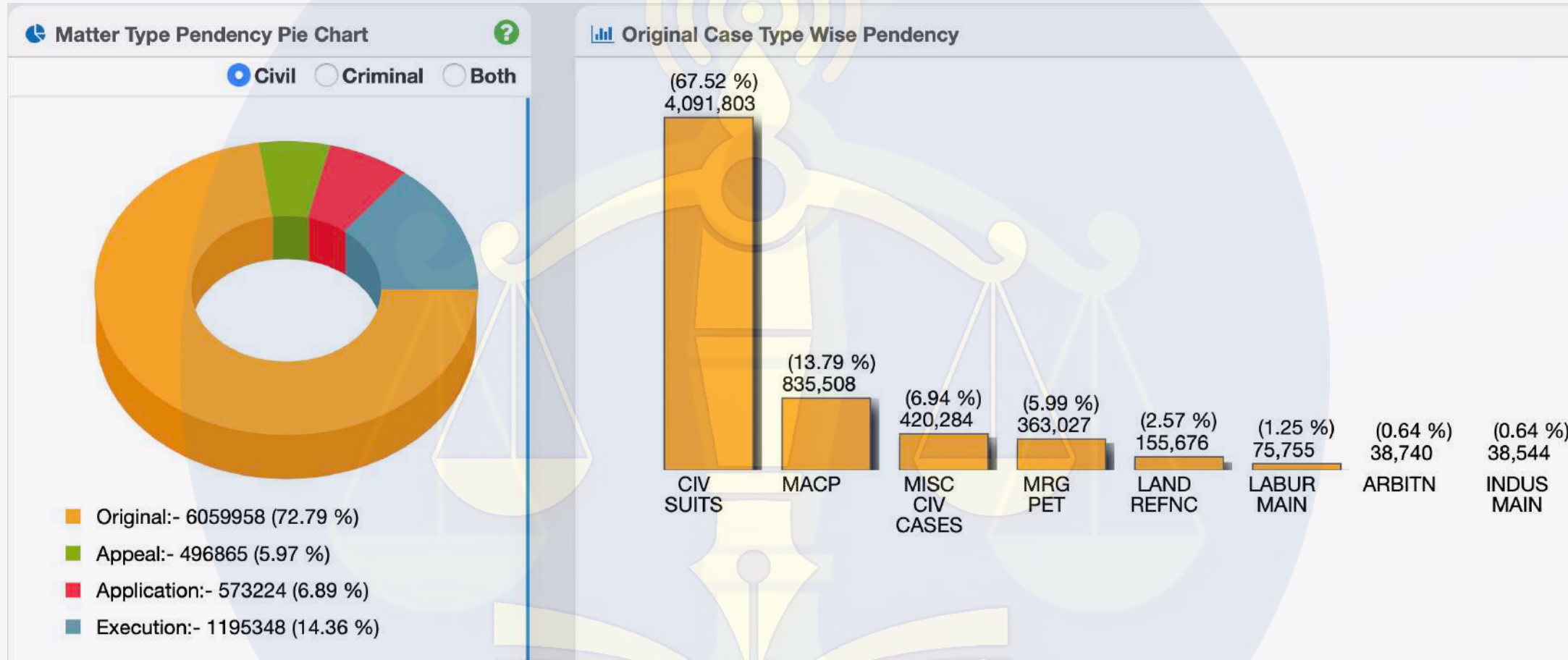
Home / Unification / Mapping / Search... **National Mapping**

\*National Master: Case Type Master

Case Type Code	Case Type Name	
46	AC CriMA	
35	Arbitration Case	
73	Arbitration RD	
24	AtroSpICase	
72	BGPEAct Case	
11	CAppln	Warrant or Summons Criminal Cases-6002
32	Chapter Case	Misc. Civil Application-5016
86	Civil Appeal PPE	Warrant or Summons Criminal Cases-6002
3	Civil MA	Civil Appeal-5012
4	Civil Revn	Misc. Civil Application-5016
5	Civil Suit	Civil Revision-5013
69	Contempt Proceeding	Civil Suit-5001
		Misc. Civil Cases-5014

- MACP-5005
- Execution Petition-5006
- Arbitration Main and Misc.-5007
- Industrial Court Main Cases-5008
- Industrial Court Misc. Cases-5009
- Labour Court Main Cases-5010
- Labour Court Misc. Cases-5011
- Civil Appeal-5012
- Civil Revision-5013
- Misc. Civil Cases-5014
- Misc. Execution-5015
- Misc. Civil Application-5016
- Pre-litigation-5017
- Misc. Civil Appeal-5018
- Cooperative Court Cases Main-5019
- Cooperative Court Cases Misc.-5020
- Cooperative Appeal Cases Main-5021
- Cooperative Appeal Cases Misc.-5022
- Other Tribunals-5023
- ✓ Sessions Case-6001

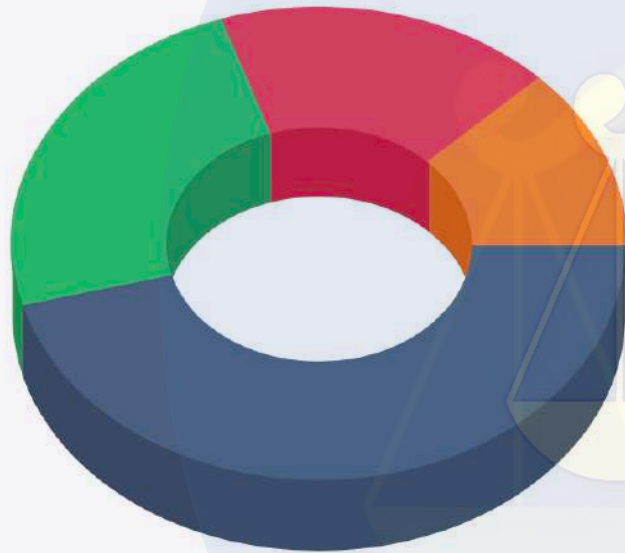
## J) FINAL RESULT OF CODIFICATION OF CASE TYPES CAN BE SEEN ON NEW NJDG



**J) FINAL RESULT OF CODIFICATION OF PURPOSE TYPES CAN BE SEEN ON NEW NJDG**

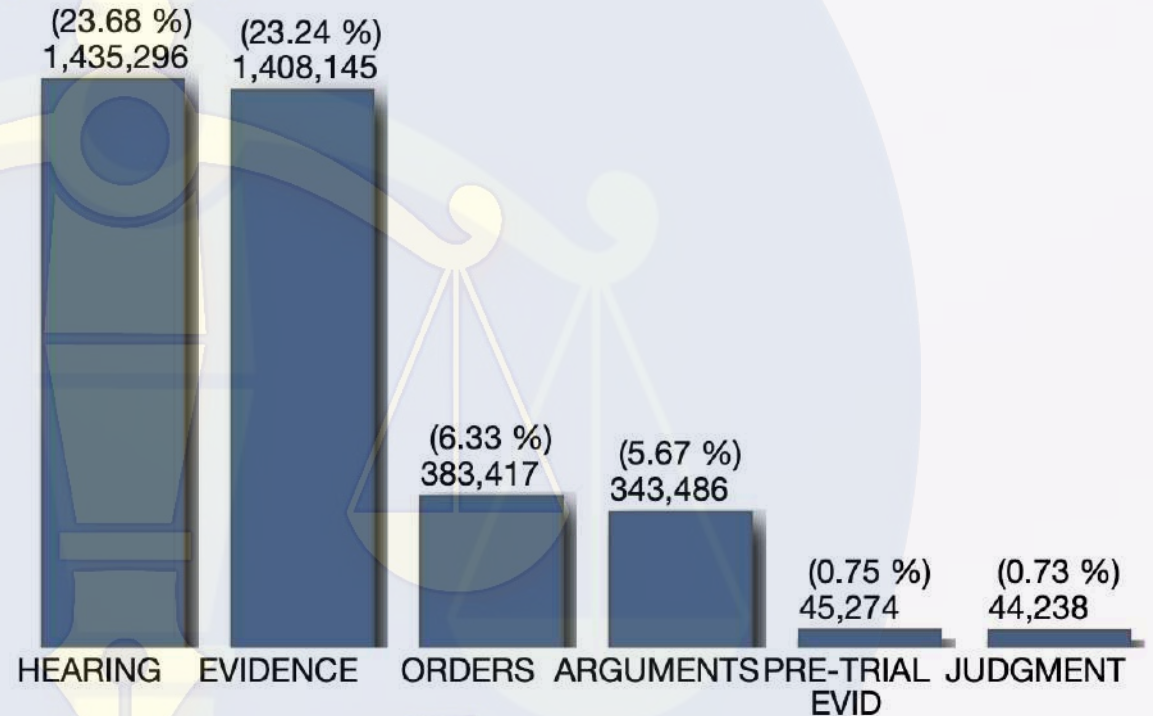
Stage Wise Pendency Pie Chart

Civil  Criminal  Both



- Evidence/Argument/Judgement:- 3683846 (42.11 %)
- Appearance/Service Related:- 1926094 (23.68 %)
- Compliance/Steps/stay:- 1421911 (17.42 %)
- Pleadings/Issues/Charge:- 988346 (12.11 %)

Evidence/Argument/Judgement Wise Pendency



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In the initial days CIS is treated as cause list generating software. Judicial Officers were not paying attention towards the data entry in CIS. As a result, very minimal entries were made about the cases. In majority of the States, masters were configured by staff members. Master data is not dynamic data, therefore, the same configuration continued for long span of time.

While configuring Act master in CIS local entries were made. CIS operates in distributed structure, therefore, at each Court Establishment Level CIS Master entry needs to be made afresh during first installation. In those days

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awareness and monitoring from High Court was not too close. Entries of Acts (Central and State) was required to be made in the master. Thereafter, when case is filed Act used to be selected out of the entries in the master.

At each local station entries of Acts were made mostly by staff to suit their convenience and ease. As a result, names were differently entered for the same Act, there were short forms, there were mis-spelled entries. Chronology of the entries was not common. Central and State distinction was not made despite there being provision in the software. Most important is - entries of Act is not

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supposed to be must kind of entry. Therefore, many a times entries of Acts under which a case is filed, was skipped.

Therefore, on National Portal of NJDG when search facility was being attempted, it was found that facility will be of no use and results will never be correct unless some process re-engineering exercise is undertaken for uniformity of Central and State Acts. Therefore, National Codification of Central and State Acts was undertaken.

After careful examination of scheme, it was decided that numbers given by the Central and State Legislature should

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be used as primary key to identify the Laws. It was noticed that during pre-independence period, there were laws and those were having also numbers but those numbers were conflicting with each other e.g. Bombay Act is having similar number with Central Province and Berar. The discussions were also made if State makes amendment to the Central Act then what should be Code of such Act passed by State Legislature. It was also discussed what should be scheme for various Rules passed under any Act. Thereafter, a circular was issued by the eCommittee about codification of Central and State Acts.

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**OFFICE OF THE ECOMMITTEE,**  
**SUPREME COURT OF INDIA**

**Circular for Act Codification in CIS NC 3.0**

Date : 21.03.2018

1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	8	6	0	0	4	5	0	0	9	9	0	0	1
1	9	8	5	0	6	1	0	0	9	9	0	0	1
1	9	8	5	0	6	1	0	0	9	9	0	0	2
1	9	8	5	0	6	1	0	0	9	9	0	0	3
1	8	6	9	0	1	4	6	0	2	7	0	0	1
1	9	5	2	0	1	0	6	6	2	7	0	0	1
1	9	5	2	0	1	0	6	6	2	7	0	0	2
1	9	4	7	0	1	4	9	9	2	7	0	0	2
1	9	4	4	0	0	2	6	1	2	7	0	0	1
<b>Passing Year</b>				<b>Act No.</b>		<b>Adopting State</b>		<b>Parent State</b>		<b>Act / Rules</b>			

**Examples Taken in the above chart**

1. Indian Penal Code, 1860
2. Narcotic Drugs And Psychotropic Substances Act, 1985
3. Narcotic Drugs And Psychotropic Substances Rules, 1985
4. Narcotic Drugs And Psychotropic Substances (Authentication of Documents) Rules, 1992
5. Bombay Civil Courts Act, 1869
6. Hyderabad Atiyat Inquiries Act, 1952
7. Hyderabad Atiyat Inquiries Rules, 1952
8. Industrial Disputes (Maharashtra) Rules, 1957
9. Central Provinces and Berar Regulation of Coaching Act, 1944

**K) NATIONAL CODIFICATION OF ACTS PASSED BY CENTRAL AND STATE GOVT.**

## L) REPOSITORY OF 2000 ACTS & RULES PASSED BY CENTRAL GOVT GIVEN TO ALL COURTS

1955	Citizenship (Amendment) Bill	2015	C	2015	036	20150360099001
1956	Scheduled Casts and Scheduled Tribes (Prevention of Atrocities) Act	2015	C	2016	001	20160010099002
1957	Juvenile Justice (Care and Protection of Children) Act	2016	C	2016	002	20160020099001
1958	Commercial Courts, Commercial Division and Commercial Appellate Division of High Cour	2016	C	2016	004	20160040099001
1959	Bureau of Indian Standards Act	2016	C	2016	011	20160110099001
1960	Real Estate (Regulation and Development) Act	2016	C	2016	016	20160160099001
1961	National Waterways Act	2016	C	2016	017	20160170099001
1962	Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act	2016	C	2016	018	20160180099001
1963	Indirect Tax dispute Resolution Scheme Rules	2016	C	2016	028	20160280099002
1964	Indian Institutes of Information Technology Act	2014	C	2014	030	20140300099001
1965	Anti Hijacking Act	2016	C	2016	030	20160300099001
1966	Insolvency and Bankruptcy of Board of India (Salary, allownces and Other terms and conc	2016	C	2016	031	20160310099003
1967	Insolvency and Bankruptcy Code	2017	C	2016	031	20160310099001
1968	Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules	2016	C	2016	031	20160310099002
1969	Dr. Rajendra Central Agricultural University Act	2016	C	2016	032	20160320099001
1970	Regional Centre of Biotechnology Act	2016	C	2016	036	20160360099001
1971	School of Planning and Architecture Act	2014	C	2016	037	20160370099001
1972	National Judicial Appointments Commission Act	2014	C	2016	040	20160400099001
1973	Right of Persons with Disabilities Act	2016	C	2016	049	20160490099001
1974	Mental Healthcare Act	2017	C	2017	010	20170100099001
1975	Central Goods and Service Tax Act	2017	C	2017	012	20170120099001
1976	Integrated Goods and Service Tax Act	2017	C	2017	013	20170130099001
1977	Union Territory Goods and Service Tax Act	2017	C	2017	014	20170140099001
1978	Goods and Service Tax (Compensation to States) Act	2017	C	2017	015	20170150099001
1979	Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention a	2017	C	2017	016	20170160099001
1980	Indian Institute of Information Technology (Public Private Partnership) Act	2017	C	2017	023	20170230099001
1981	Central Goods and Services Tax (Extension to Jammu and Kashmir) Act	2017	C	2017	026	20170260099001
1982	Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Act	2017	C	2017	027	20170270099001
1983	THE CIGARETTES AND OTHER TOBACCO PRODUCTS (PACKAGING AND LABELLING) RULES	2008	C	2003	034	20030340099002
1984	Indian Electricity Act	1910	C	1910	009	19100090099001
1985	SPECIFIED BANK NOTES (CESSATION OF LIABILITIES) ACT	2017	C	2017	002	20170020099001

## M) REPOSITORY OF SECTION INFO. WITH PUNISHMENT, FINE, NATURE OF OFFENCE ETC.

section	Description	Min Imprisonment	Max Imprisonment	Life/Death	AND/OR/BOTH	Fine Amount	Fine Full	Cognizable / Non-Cognizable	Compoundable / Non-Compoundable	Bailable / Non Bailable	Triable by
301	Culpable homicide by causing death of person other than person whose death was intended										
302	Punishment for murder			D	A		F	C	N	N	S
303	Punishment for murder by life-convict			D				C	N	N	S
304	Punishment for culpable homicide not amounting to murder			L	A		F	C	N	N	S
304	If act done with knowledge without any intention		3650		B		F	C	N	N	S
304A	Causing death by negligence		730		B		F	C	N	B	M
304B	Dowry death	2555		L				C	N	N	S
305	Abetment of suicide of child or insane person			D	A		F	C	N	N	S
306	Abetment of suicide		3650		A		F	C	N	N	S
307	Attempt to murder		3650		A		F	C	N	N	S
307	If such act causes hurt to any person			L	A		F	C	N	N	S
307	Attempt by Life convict to murder, if hurt is caused			D	A		F	C	N	N	S
308	Attempt to commit culpable homicide		1095		B		F	C	N	N	S
308	If such act causes hurt to any person		2555		B		F	C	N	N	S
309	Attempt to commit suicide		365		B		F	C	N	B	M
310	Thug										
311	Punishment			L	A		F	C	N	N	S
312	Causing miscarriage		1095		B		F	N		B	M
312	if the women be quick with child		2555		A		F	N		B	M
313	Causing miscarriage without woman's consent			L	A		F	C	N	N	S
314	Death caused by act done with intent to cause miscarriage		3650		A		F	C	N	N	S
314	if act done without womens consent			L	A		F	C	N	N	S
315	Act done with intent to prevent child being born alive or to cause it to die after birth		3650		B		F	C	N	N	S
316	Causing death of quick unborn child by act amounting to culpable homicide		3650		A		F	C	N	N	S
317	Exposure and abandonment of child under twelve years, by parent or person having care of it		2555		B		F	C	N	B	M
318	Concealment of birth by secret disposal of dead body		730		B		F	C	N	B	M

## N) EFFECT OF THIS PROCESS RE-ENGINEERING IN ACTUAL WORKING OF OFFICERS

**eCourtIS** DISTRICT **DISTRICT AND SESSIONS COURT AURANGABAD.** SHRI P.H. MALI मराठी supuser Logout NC3.0 28-11-2018

Home / Filing Counter / Case and Caveat Filing / Add Search... QMenu

\*Act1: CODE OF CIVIL PROCEDURE-2 \*Act Section1: 21.22  
[More Acts...](#) 22. Notice to show cause against execution in certain cases-21.22

\*Act1: CODE OF CIVIL PROCEDURE-2 \*Act Section1: 21.22,  
 Act2: Indian Penal Code-1 Act Section2: 498A  
[More Acts...](#) [Remove A](#) Husband or relative of husband of a woman subjecting her to cruelty-498A

\*Act1: CODE OF CIVIL PROCEDURE-2 \*Act Section1: 21.22,  
 Act2: Indian Penal Code-1 Act Section2: 498A,  
[More Acts...](#) **Section:- 498A-Husband or relative of husband of a woman subjecting her to cruelty**  
**Max Imprisonment:- 3 years**  
 Both  
**Fine:- Fine**  
**Nature:- Cognizable**  
 Non-Compundable  
 Bailable  
**Triable By:- Magistrate**

Act2: Indian Penal Code-1 Act Section2: 498A,  
 Act3: Scheduled Castes and the Scheduled Tribes (P Act Section3: 6  
[More Acts...](#) [Remove A](#) Application of certain provisions of the Indian Penal Code-6

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## Civil and Criminal Process Automation – Control Master

For Civil and Criminal Process text is taken from C.P.C. & Cr.P.C. All external inputs to be written in each process are studied. If the information is available in the form of data in CIS, provision is made to auto-fetch, while generating the process. (Process Templates)

Each process differs in text and fields to be filled in. Therefore, keeping in view ease for a person like Court clerk, assistance was provided during process generation.

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All Processes are created and customised at eCommittee, including one pilot for local language. If CIS knows what information is required for selected process, then auto generation will be flawless. To make CIS understand what information required to be fetched with in and what is to be asked to the user to enter, the Process Control Master is prepared. (It is given below please have a look)

Process generation has become more accurate, easy, quick and QR Code to further helps to know entire history.

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## O) CONVERTING CRIMINAL PROCESS GENERATION IN TO LOGICAL/TECHNOLOGICAL FORM

SR_NO	PROCESS_CODE	NAME_OF_PROCESSES	PROVISION_OF_LAW	INDIVIDUAL_OR_BULK	HELP	TAB_ID	ODT	ADDRESSEE_DIFFERENT	ADDRESSEE_TYPE	SELECTED_PARTY_TYPE	NAME_OF_PROCESS_IN_LOCAL	PROVISION_OF_LAW_IN_LOCAL	{TEXT_LABEL1}	{TEXT_LABEL2}	{TEXT_LABEL3}
1	200001	Summons to an accused person	Sec. 61	B	Tab 1: Select one or more accused as Addressee Tab 2: Examine details and addressed of each accused. Tab 3: Fill in Act Section of offence Tab 4: FIR, Police Station Information and GENERATE	2,3		N	2		संक्षिप्त दाव्यामधील न्यायनिर्णयासाठी आरोपी व्यक्तीवर समस				
2	200002	Warrant of arrest	Sec. 70	B	Tab 1: Select Police Officer as Addressee Tab 2: Select one more accused against whom warrant needs to be issued. Tab 3 : Check their personal details and address. Tab 4: Fill in Act Section of offence Tab 5: FIR, Police Station Information and GENERATE	2,3		Y	6	2	अटकेचे वॉरंट				
3	200003	Proclamation requiring the appearance of a person accused	Sec. 82	B	Tab 1: Select Police Officer as Addressee Tab 2: Select one more accused against whom warrant needs to be issued. Tab 3 : Check their personal details and address. Tab 4: Fill in Act Section of offence Tab 5: FIR, Police Station Information and GENERATE	2, 3,4		Y		2	आरोपी व्यक्तीस उपस्थित राहण्यास फर्मावचगारी उदघोषणा		Common name or description of offence viz. Theft, Robbery, murder, etc.		
4	200004	Proclamation requiring the attendance of a witness	Sec. 82, 87, 90	I	Tab 1: Select Police Officer as Addressee Tab 2: Select witness against whom proclamation is needed Tab 3 : Fill personal details and address of witness. Tab 3: Fill in Act Section of offence Tab 4: FIR, Police Station Information and GENERATE	2,3,4		Y		4	साक्षीदारास हजर राहण्यास फर्मावचगारी उदघोषणा		Common name or description of offence viz. Theft, Robbery, murder etc.		
5	200005	Order of attachment to compel the attendance of a witness	Sec. 83	I	Tab 1: Select Police Officer as Addressee Tab 2: Select witness against whom proclamation is needed Tab 3 : Fill personal details and address of witness. Tab 4: Fill in Act Section of offence Tab 5: FIR, Police Station Information Tab 5 : Fill details of property to be attached and GENERATE	2,3,4		Y	6	4	साक्षीदाराला हजर राहण्यास भाग पाडणारा जप्तीचा आदेश		Value of movable property in Rupees	District where movable property is situated	

## P) CONVERTING CIVIL PROCESS INTO LOGICAL/TECHNOLOGICAL FORM

SR_NO	PROCESS_CODE	NAME_OF_PROCESS	PROVISION_OF_LAW	INDIVIDUAL_OR_BLOCK	HELP	TAB_ID	ODT	ADDRESSEE_DIFFERENT	ADDRESSEE_TYPE	SELECTED_PARTY_TYPE	NAME_OF_PROCESS_IN_LOCAL	PROVISION_OF_LAW_IN_LOCAL	{TEXT_LABEL1}	{TEXT_LABEL2}	{TEXT_LABEL3}
1	100001	Summons for disposal of suit	O. 5, R. 1, 5.	B	Tab 1 : Addressee is defendant/Respondent. You can select one or more. Tab 2 : Check and verify names and addresses and GENERATE	0		N	2		दावा निकालत काढण्यासाठी समन्स	आदेश ५, नियम १, ५			
2	100002	Summons for settlement of issues	O. 5, R. 1, 5.	B	Tab 1 : Addressee is defendant/Respondent. You can select one or more. Tab 2 : Check and verify names and addresses and GENERATE	0		N	2		वादप्रश्नांच्या निश्चितीसाठी समन्स	आदेश ५, नियम १, ५			
3	100003	Summons to appear in person	O.5, R. 3	B	Tab 1 : Addressee is defendant/Respondent. You can select one or more. Tab 2 : Check and verify names and addresses and GENERATE	0		N	2		जातीने हजर राहण्याबाबत समन्स	आदेश ५, नियम ३			
4	100004	Summons in a summary suit	O.37, R. 2	B	Tab 1 : Addressee is defendant/Respondent. You can select one or more. Tab 2 : Check and verify names and addresses Tab 3 : Enter amount of recovery and costs and GENERATE	4		N	2		संक्षिप्त दाव्यामधील समन्स	आदेश ३७, नियम २	Suit Filed for Recovery of Rs.	Amount of Cost.	
5	100005	Summons for judgment in summary suit	O.37, R. 3	B	Tab 1 : Addressee is defendant/Respondent. You can select one or more. Tab 2 : Check and verify names and addresses Tab 3 : Enter amount of recovery and GENERATE	4		N	2		संक्षिप्त दाव्यामधील न्यायनिर्णयासाठी निकालत काढण्यासाठी समन्स	आदेश ३७, नियम ३	Suit Filed for Recovery of Rs.		
6	100006	Notice to person who, the court considers, should be	O.1, R.10	B	Tab 1 : Addressee is third party proposed as co-plaintiff, enter his details and GENERATE	0		N	5		ज्या व्यक्तीस सहवादी म्हणून सामील करावे असे न्यायालयास वाढते तिला नोटीस	आदेश १, नियम १०			
7	100007	Summons to legal representative of a deceased	O. 22, R. 4	B	Tab 1 : Addressee is proposed LR, enter his details Tab 2 : Now select name of deceased defendant. Tab 3 : Verify details of parties and GENERATE	0		Y	5	2	मृत प्रतिवादीच्या वैध प्रतिनिधीला समन्स	आदेश २२, नियम ४	Mention Name of deceased Defendant		
8	100008	Order for transmission of summons to be served on a prisoner	O.5, R. 25	I	Tab 1 : Addressee is Jail Authority. Tab 2 : Now select name of .defendant who is in Jail. Tab 3 : verify details of parties and GENERATE	0		Y	7	2	कैद्यावर बजवावयाचे समन्स पाठविण्यासंबंधीचा आदेश.	आदेश ५, नियम २५			
9	100009	Order for transmission of summons to be served on a public servant or	O. 5, R. 27, 28	I	Tab 1 : Addressee is HOD or Officer under which defendant is working. Tab 2 : Now select name of .desired defendant. Tab 3 : verify details of parties and GENERATE	0		Y	5	2	लोकसेवक किंवा सैनिक यांच्यावर बजवावयाचे समन्स पाठविण्यासंबंधीचे आदेश.	आदेश ५, नियम २७,२८			
10	1000010	Summons to witness	O. 16, R. 1, 5	B	Tab 1 : Addressee is witness. Tab 2 : Now select name of party who called this witness. Tab 3 : Enter details of purpose, documents, allowance etc. And GENERATE	4		N	4		साक्षीदारास समन्स	आदेश १६, नियम १,५.	Mention Purpose – "Giving Evidence" or "producing document" and like	Mention any specific documents or property, if called.	Amount of Travelling and other expenses and subsistence allowance for one day

## Q) CREATING PROCESS TEMPLATES BY FETCHING DATA FROM CIS - AUTO-GENERATIONR)

<p style="text-align: right;">{PROCESS_ID}</p> <p>{CNRNO} {QRCODE}</p> <p style="text-align: center;"><i>Appendix E, No. 16</i> <b>{COURTNAME}</b> IN THE COURT OF {JUDGE_NAME} {JUDGE_DESIGNATION_NAME}, {TALUKA}, {DISTRICT}.</p> <p style="text-align: center;"><b><u>ATTACHMENT IN EXECUTION</u></b></p> <p style="text-align: center;"><b>PROHIBITORY ORDER WHERE THE PROPERTY TO BE ATTACHED CONSISTS OF MOVABLE PROPERTY TO WHICH THE DEFENDANT IS ENTITLED SUBJECT TO A LIEN OR RIGHT OF SOME OTHER PERSON TO THE IMMEDIATE POSSESSION THEREOF.</b></p> <p style="text-align: center;">[O. 21, R. 46.]</p> <p style="text-align: center;">{CASE_REG_NO} {CASE_CAUSE_TITLE}</p> <p>To, {ADDRESSEE_NAME} {ADDRESSEE_ADDRESS}</p> <p>WHEREAS {SELECTED_PARTY_NAME} has failed to satisfy a decree passed against {MAIN_RES_NAME} on the {DATE_LABEL1}, in Suit No {MAIN_CASE_NO}, in favour of {MAIN_PET_NAME} for Rs. {TEXT_LABEL1};</p> <p>It is ordered that the defendant be, and is hereby, prohibited and restrained until the further order of this Court, from receiving from {TEXT_LABEL2} of following property in the possession of the said, {ADDRESSEE_NAME} that is to say, {TEXT_LABEL3} to which the defendant is entitled, subject to any claim of the said {ADDRESSEE_NAME} and the said {SELECTED_PARTY_NAME} is hereby prohibited and restrained, until the further order of this Court, from delivering the said property to any person or persons whomsoever.</p> <p>Given under my hand and the seal of the Court, this {CURRENT_DATE}</p>	<p style="text-align: right;">{PROCESS_ID}</p> <p>{CNRNO} {QRCODE}</p> <p style="text-align: center;"><i>No. 39</i> <b>{COURTNAME}</b> IN THE COURT OF {JUDGE_NAME} {JUDGE_DESIGNATION_NAME}</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <tr> <td style="width: 70%; padding: 5px;"> <b>MAGISTRATE'S OR JUDGE'S WARRANT' OF COMMITMENT OF WITNESS REFUSING TO ANSWER OR TO PRODUCE DOCUMENT</b>  (See section 349)                 </td> <td style="width: 30%; padding: 5px; text-align: center;">                     {CASE_REG_NO} {CASE_CAUSE_TITLE} NEXT DATE : {CASE_NEXT_DATE}                 </td> </tr> </table> <p>To,</p> <p style="margin-left: 20px;">Name : {ADDRESSEE_NAME} Address : {ADDRESSEE_ADDRESS}</p> <p style="margin-left: 20px;">WHEREAS {SELECTED_PARTY_NAME}, Age : {SELECTED_PARTY_AGE}, R/o. : {SELECTED_PARTY_ADDRESS} being summoned or brought before this Court as a witness and this day required to give evidence on an inquiry into an alleged offence, refused to answer a certain question (or certain questions) put to him touching the said alleged offence, and duly recorded, or having been called upon to produce any document has refused to produce such document, without alleging any just excuse for such refusal, and for his refusal has been ordered to be detained in custody for {TEXT_LABEL1};</p> <p style="margin-left: 20px;">This is to authorise and require you to take the said {SELECTED_PARTY_NAME} into custody, and him safely to keep in your custody for the period of {TEXT_LABEL1} days, unless in the meantime he shall consent to be examined and to answer the questions asked of him, or to produce the document called for from him, and on the last of the said days, or forthwith on such consent being known, to bring him before this Court to be dealt with according to law, returning this warrant with an endorsement certifying the manner of its execution.</p> <p style="margin-left: 20px;">Dated, this day of {CURRENT_DATE}</p> <p style="text-align: right;">{JUDGE_DESIGNATION_NAME}</p>	<b>MAGISTRATE'S OR JUDGE'S WARRANT' OF COMMITMENT OF WITNESS REFUSING TO ANSWER OR TO PRODUCE DOCUMENT</b>  (See section 349)	{CASE_REG_NO} {CASE_CAUSE_TITLE} NEXT DATE : {CASE_NEXT_DATE}
<b>MAGISTRATE'S OR JUDGE'S WARRANT' OF COMMITMENT OF WITNESS REFUSING TO ANSWER OR TO PRODUCE DOCUMENT</b>  (See section 349)	{CASE_REG_NO} {CASE_CAUSE_TITLE} NEXT DATE : {CASE_NEXT_DATE}		

# ACTUAL SECURED GENERATION OF PROCESS WITH UNIQUE ID AND QR CODE

MHAU01-005019-2017

PMHAU010050192017\_1\_1



Form No. 1

**DISTRICT AND SESSIONS COURT AURANGABAD.**  
IN THE COURT OF SMT A.S. KHADSE  
District Judge-14 and Addl Sessions Judge Abad

**SUMMONS TO AN  
ACCUSED PERSON**

(See Section 61)

Sessions Case/200/2017  
State of Maharashtra Vs Shaikh Shakil Shaikh Aref  
CANTONMENT (CHAWANI)/149/2017  
NEXT DATE : 27-06-2018

To,

**Shaikh Shakil Shaikh Aref  
21  
Ansar Colony Kasambari Dargha Padegaon Aurangabad., MAHARASHTRA**

WHEREAS your attendance is necessary to answer to a charge of offence punishable U/Sec. 307,353,332,34 of **Indian Penal Code**, you are hereby required to appear in person (or by pleader, as the case may be) before the (Magistrate) of **District Judge-14 and Addl Sessions Judge Abad**, on the day of 27-06-2018. Herein fail not.

Dated, this day of 14-06-2018

**District Judge-14 and Addl Sessions Judge Abad**

Visit [ecourts.gov.in](http://ecourts.gov.in) for updates or download mobile app "eCourts Services" from Android or iOS

(This is an electronically generated document, hence does not require signature)

MHAU01-008638-2016

PMHAU010086382016\_1\_1



Form No. 1

**DISTRICT AND SESSIONS COURT AURANGABAD.**  
IN THE COURT OF SHRI P.H. MALI  
Principal District and Sessions Judge, Abad.

**WARRANT OF ARREST**

(See Section 70)

Sessions Case/382/2016

State of Maharashtra Vs Sachin Raju Gaikwad  
BEGAMPURA/163/2016  
NEXT DATE : 29-07-2018

To,

**Officer Incharge of Police Station/Police Station Officer  
BEGAMPURA  
Begumpura Police Station, Tq. And Dist. Aurangabad, Aurangabad, AURANGABAD,  
MAHARASHTRA**

WHEREAS **Sachin Raju Gaikwad** of Gulabwadi Jaibhimnagar , Aurangabad. stands charged with the offence punishable U/Sec. 302,307,328,201,34 of **Indian Penal Code** , you are hereby directed to arrest the said **Sachin Raju Gaikwad** , and to produce him before me. Herein fail not.

Dated, this day of 14-06-2018

**Principal District and Sessions Judge, Abad.**

Case if fixed on 29-07-2018.

Visit [ecourts.gov.in](http://ecourts.gov.in) for updates or download mobile app "eCourts Services" from Android or iOS

(This is an electronically generated document, hence does not require signature)

॥ यतो धर्मस्ततो जयः ॥

# NSTEP

## Process Re-engineering

Major shift in manual to  
automated mode in process  
generation, transit and service,

eCourts India

Select the desired process from the list of type of processes. Entire process list as per CPC is provided.

If required all the parites in case can be selected at a time and process can be generated in one go.

# Process Generation -shift in approach

Just Click save and next and one quickly reaches draft stag, if data entry is good. Hardly requires a second or two.

Once draft is prepared, it needs to be published by clicking on publish button. Once draft is published it becomes final.

NSTEP National Service and Tracking of Electronic Processes

AUR PROCESS Maharashtra Aurangabad

Process Management

DASHBOARD

Pending Service Served Service Failed

Establishments	Bailiff	Other Process Messenger	Within State
1 District and Sessions Court, Aurangabad	9	0	0
Total	9	0	0

Allocated to Users Pie chart

Establishment Bar chart

Allocated to Bailiff Bar chart

Allocated to Other Process Messenger Bar chart

Allocated to District Establishment State Bar chart

Legend:

- Best 100%
- Other Process messenger 0%
- Within State 0%
- Outside State 0%

Published process can be seen here on the NSTEP portal. Process admin either can allocate to the bailiff at the station or he can make over the process to the concerned District with in or outside the state by choosing appropriate establishment.

Allocated processes will automatically get reflected on the mobile app of the bailiff. Bailiff will go the address, he will show the process, hand over the copy of the process, and shall (a) Take photograph of person or locked house (b) shall take signature on screen. (c) GPS coordinates will be captured. The moment bailiff upload his report of service it shall start reflecting on the portal. From portal it can be fetched in CIS.

(This process is new chapter in process serving. Within some seconds process can go to any corner of country so also report of service can be fetched equally fast.)

14:12

NSTEP

Goswami sir , 9689969618

Process served, yet to be uploaded : 0

Scan QR Code Refresh Processes

List of Processes to be Served

1 Notice to show cause (general form) [General Form (No Provision of Law as such)]  
Name : Nooroddin Shamshoddin dead  
Address : Aurangabad  
Mobile :

2 Notice to show cause (general form) [General Form (No Provision of Law as such)]  
Name : Amiroddin Shamshoddin  
Address : Dargah Hazrat Momin Aref Saheb, Daultabad Tq. Dist. Aurangabad  
Mobile :

3 Notice to show cause (general form) [General Form (No Provision of Law as such)]  
Name : Sk. Mujeeb Sk. Habib  
Address : Shahabazar, Aurangabad  
Mobile :

4 Summons for judgment in summary suit [0. 37, R. 3]  
Name : Shankardas Uttamdas Vaishnav  
Address : TaKli Rajarai Tq. Khultabad Dist. Aurangabad

14:13

View PDF

Page: 1 / 1

MHAUR1-004038-2014

PNHAUR00040382014\_1\_2

No. 2

DISTRICT AND SESSIONS COURT AURANGABAD,  
IN THE COURT OF SHRI SANJAY G. MEHARE,  
Principal District and Sessions Judge, Ahd., Aurangabad, Maharashtra.

SUMMONS FOR SETTLEMENT OF ISSUES M.A.C.P./1805/42014  
Shivaji Babasaheb Amich Vs Rajendra Shankar Shinde

(O. S. R. L.S.) NEXT DATE : 26-06-2019

To  
Reliance General Insurance Com. Ltd.  
Through General Manager, Adalat Road, Aurangabad, MAHARASHTRA

Whereas Shivaji Babasaheb Amich has instituted a suit against you for you are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some persons able to answer all such questions, on the 26-06-2019 at 11:00 o'clock in the forenoon, to answer the claim, and further you are hereby directed to file on that day a written statement of your defence and to produce on the said day all documents in your possession or power upon which you base your defence or claim be set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support of your defence or claim be set-off or counter-claim, you shall enter such documents in a list to be annexed to the written statement.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court, this 11-06-2019

Principal District and Sessions Judge, Ahd.

Notice.— I. Should you apprehend your witnesses will not attend of their own accord, you can have a summons from this Court to compel the attendance of any witnesses, and the production of any document that you have a right to call on the witness to produce, on applying to the Court and on depositing the necessary expenses.

2. If you admit the claim, you should pay the money into Court together with the costs of the suit, to avoid execution of the decree, which may be against your person or property, or both.

Visit [www.nstep.gov.in](http://www.nstep.gov.in) for updates or download mobile app 'NSTEP Services' from Android or iOS

The process is system generated and transmitted in secured manner by authorized user as such physical signature not applied.

Photo Signature

View PDF Capture Photo Signature Location Service

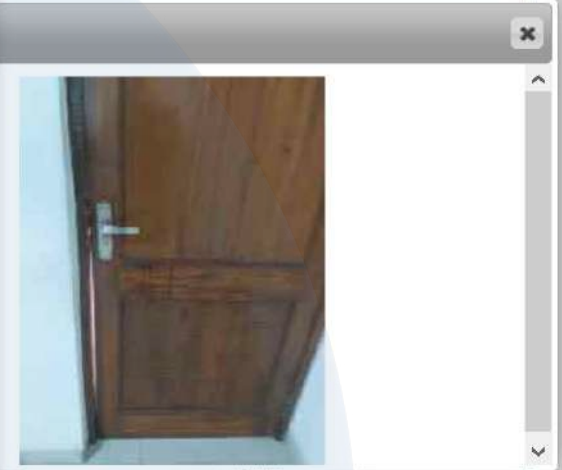
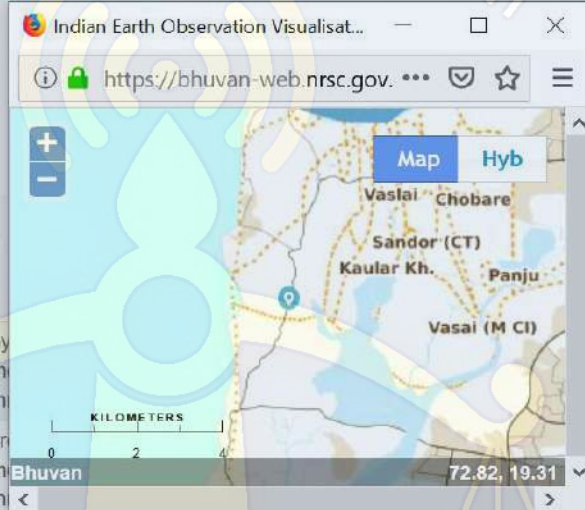
- Consume Data
- Process Allocation
- Process Delivery
- Process Status

Show 10 entries

Sr No	Process Title	Addressee Name						
1	Summons for disposal of suit [O. 5, R. 1, 5.]	Radheshy Uttam Vaish			View Map	Served	Served on Proprieter	View
2	Summons for disposal of suit [O. 5, R. 1, 5.]	Shankar Uttam Vaish			View Map	Served	Served on Head of Dept.	View
3	Summons for disposal of suit [O. 5, R. 1, 5.]	Gaurishankar Laxminarayan Mundada			View Map	Not Served	Door Locked	View
4	Summons in a summary suit [O.37, R. 2]	Madanlal Ratanlal Varma			View Map			
5	Summons for settlement of issues [O. 5, R. 1, 5.]	Asha Nandkishor Gurde			View Map			

Showing 1 to 5 of 5 entries

Previous 1 Next



Process status on the portal along with Photograph location map showing the place Where it was attempted to be served.

**eCourts** DISTRICT AND SESSIONS COURT AURANGABAD. SHRI SANJAY G. MEHARE. Logout NCS.1 19-07-2019

Supuser 19-07-2019

Home / Court Proceedings / Process Status / process

Sr. No.	Case No.	Process Id/Process title	Delivered To	Delivery Date	Reason	Remark	Bailiff Name	Delivery Date	Reason	Remark	View Photo	View Signature	View Map
1	M.A.C.P./100584/2014	PMHAU10046392014_1_1	Rajendra Shankar Shinde	11-06-2019	Summons for settlement of issues [O. 5, R. 1, 5.]		Anil Role	11-06-2019	Served on Family Member.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
2	R.C.A./100070/2013	PMHAU10013542013_1_1	Shankardas Uttamdas Veishrav	23-06-2019	Summons for judgment in summary suit [O.37, R. 3]		Goswami sir.	23-06-2019	Served on party.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
3	R.C.A./100293/2012	PMHAU10023932012_2_1	Nadrabai Mukunda Aher	11-06-2019	Summons for judgment in summary suit [O.37, R. 3]		Anil Role	11-06-2019	Served on Family Member.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
4	Reg Dksti/20/2016	PMHAU10001512016_1_1	Jahangir Khan Altaf Khan	19-07-2019	Summons for judgment in summary suit [O.37, R. 3]		Goswami sir.	23-06-2019	Served on party.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
5	R.C.A./100070/2013	PMHAU10013542013_2_2	Radheshyam Uttamdas	23-06-2019	Summons for disposal of suit [O. 5, R. 1, 5.]		Goswami sir.	23-06-2019	Served on party.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
6	R.C.A./100293/2012	PMHAU10023932012_1_1	Nadrabai Mukunda Aher	11-06-2019	Summons for disposal of suit [O. 5, R. 1, 5.]		Anil Role	11-06-2019	Served on party.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
7	R.C.A./100070/2013	PMHAU10013542013_2_1	Shankardas Uttamdas Veishrav	23-06-2019	Summons for disposal of suit [O. 5, R. 1, 5.]		Goswami sir.	23-06-2019	Served on party.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>
8	R.C.A./100219/2012	PMHAU10019742012_1_1	Gaurishankar Laxminarayn	23-06-2019	Summons for disposal of suit [O. 5, R. 1, 5.]		Goswami sir.	23-06-2019	Served on party.		<a href="#">View Photo</a>	<a href="#">View Signature</a>	<a href="#">View Map</a>

From: 

Show 10 entries

[Get Status](#)

**Service status can be seen in CIS along with signature photograph and map. This is how entire process is automated and delay in process serving has been phenomenally reduced**

eCourts India

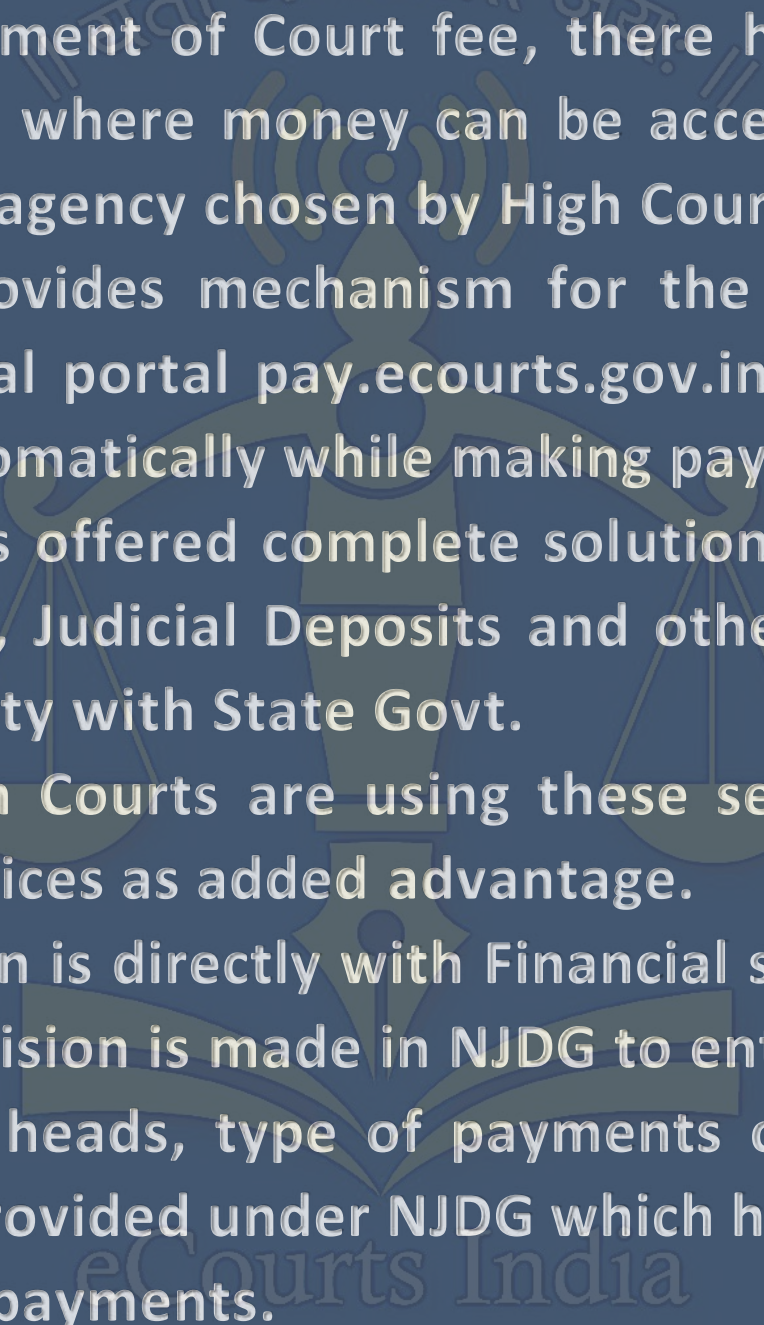
॥ यतो धर्मस्ततो जयः ॥

ePay

# Process Re-engineering

Shift in manual to automated  
mode in making online payments

eCourts India

- 
- (a) For making payment of Court fee, there has to be some online system in place where money can be accepted electronically by Government or agency chosen by High Court.
  - (b) eCommittee provides mechanism for the citizen to pay online through National portal [pay.ecourts.gov.in](http://pay.ecourts.gov.in) whereby case details are fetched automatically while making payment.
  - (c) eCommittee has offered complete solution for making payments of fine, penalty, Judicial Deposits and other payments, provided there is no facility with State Govt.
  - (d) Now many High Courts are using these services and citizen are using these services as added advantage.
  - (e) If the integration is directly with Financial system of any State, in that case a provision is made in NJDG to enter DDO Code, Scheme Codes, Finance heads, type of payments of treasury etc. Entire mechanism is provided under NJDG which has changed scenario in courts to make payments.



# Virtual Courts

A step ahead than NSTEP and ePay where litigation starts online and ends online.

(piloting at Haryana & Delhi for traffic challan cases only)

Electronically traffic challans are transmitted by eChallan system of police. Virtual Courts, if accepts such request, automatically identifies Acts/Sections and punishment is shown. Once amount of fine is decided notifications are sent to accused with facility to pay the amount of fine instantly.

eCourts India



Home

Court Proceeding

S.No.	Offence Details
1	<input type="checkbox"/> Case No. : TC/24/2019    Challan No. : <a href="#">HR10897190629171938</a> Accused Name : NAGANDER    Mobile No. : 9315978845    Address : VISHNU COLONY GALI NO.5 BLB.    Vehicle No. : HR29AK9841

Offence Code	Offence Description	Act/Section	Fine
2217	Driving without driving Lincense. - (1.Driving w/o driving Lincense.)	Act : : MOTOR VEHICLES ACT Section : 3 - Necessity for driving licence Punishable Under: MOTOR VEHICLES ACT Section : 181-Driving vehicles in contravention of 3 or 4	1000
2224	Without Registration Certificate - (8.w/o Registration Certificate)	Act : : MOTOR VEHICLES ACT Section : 39 - Necessity for registration Punishable Under: MOTOR VEHICLES ACT Section : 192(1)-Using vehicle in contravention to Section 39	5000
2229	Driving vehicle with expired third party insurance - (13.W/o Third party Insurance)	Act : : MOTOR VEHICLES ACT Section : 146 - Necessity for insurance against third party risk Punishable Under: MOTOR VEHICLES ACT Section : 196-Driving uninsured vehicle	1000
2245	Drunken driving - (29. Drunken driving)	Act : : MOTOR VEHICLES ACT Section : 185 - Driving by a drunken person or by a person under the influence of drugs	2000

Note :  Indicate Imprisonment

Department Code	Vehicle	State Code	HARYANA
District Code		RTO Code	0
Challan No	HR10897190629171938	Vehicle No	HR29AK9841
Driving License No	No DL	Challan Date	2019-06-29 17:19:38
Owner Name	KAUSHAL KUMAR SINGH	Owner Address	
Accused Name	NAGANDER	Accused Address	VISHNU COLONY GALI NO.5 BLB.
Accused Type	Driver	Accused Mobile	9315978845
Accused Gender	Male	Challan Penalty	5100
Act Name 1	MOTOR VEHICLES ACT	Sections 1:	Necessity for driving licence
Offence Name	Driving without driving Lincense. - (1.Driving w/o driving Lincense.)		
Act Name 2	MOTOR VEHICLES ACT	Sections 2:	Necessity for registration
Offence Name	Without Registration Certificate - (8.w/o Registration Certificate)		
Act Name 3	MOTOR VEHICLES ACT	Sections 3:	Necessity for insurance against third party risk
Offence Name	Driving vehicle with expired third party insurance - (13.W/o Third party Insurance)		

Accused Name : NAGANDER      Mobile No. : 9315978845      Address

Offence	Fine
MOTOR VEHICLES ACT 3 - Necessity for driving licence Section Under: MOTOR VEHICLES ACT 181-Driving vehicles in contravention of 3 or 4	1000
MOTOR VEHICLES ACT 39 - Necessity for registration Section Under: MOTOR VEHICLES ACT 192(1)-Using vehicle in contravention to Section 39	5000
MOTOR VEHICLES ACT 146 - Necessity for insurance against third party risk Section Under: MOTOR VEHICLES ACT 196-Driving uninsured vehicle	1000
MOTOR VEHICLES ACT 185 - Driving a motor vehicle without a license or by a person who is not a holder of a license	2000



Search here...



court1



Home

Court Proceeding



2229

Driving vehicle with expired third party insurance - (13.W/o Third party Insurance)

Act : : MOTOR VEHICLES ACT  
Section : 146 - Necessity for insurance against third party risk

1000

2245

Drunken driving - (2)

Offence Occurance	Min Fine	Max Fine	And/Or/Both	Min Imprisonment (Days)	Max Imprisonment (Days)
1		1000			
2					
3					

Cognizable Non-cognizable	Compoundable Non-compoundable	Bailable nonbailable.	Triable by.	Remarks.	Date of repeal.

2000

2269

Driver With out helm not of BIS Standard

100

2232

Violation of standards prescribed in relation to control of air pollution or road safety - (16. Violating air pollution stds)

Act : : Central Motor Vehicle Rules  
Section : 115 - Emission of smoke, vapour, etc. from motor vehicles  
Punishable Under:  
MOTOR VEHICLES ACT  
Section : 190(2)-Driving in public place in violation to standards prescribed for road safety, control of noise and air-pollution

1000

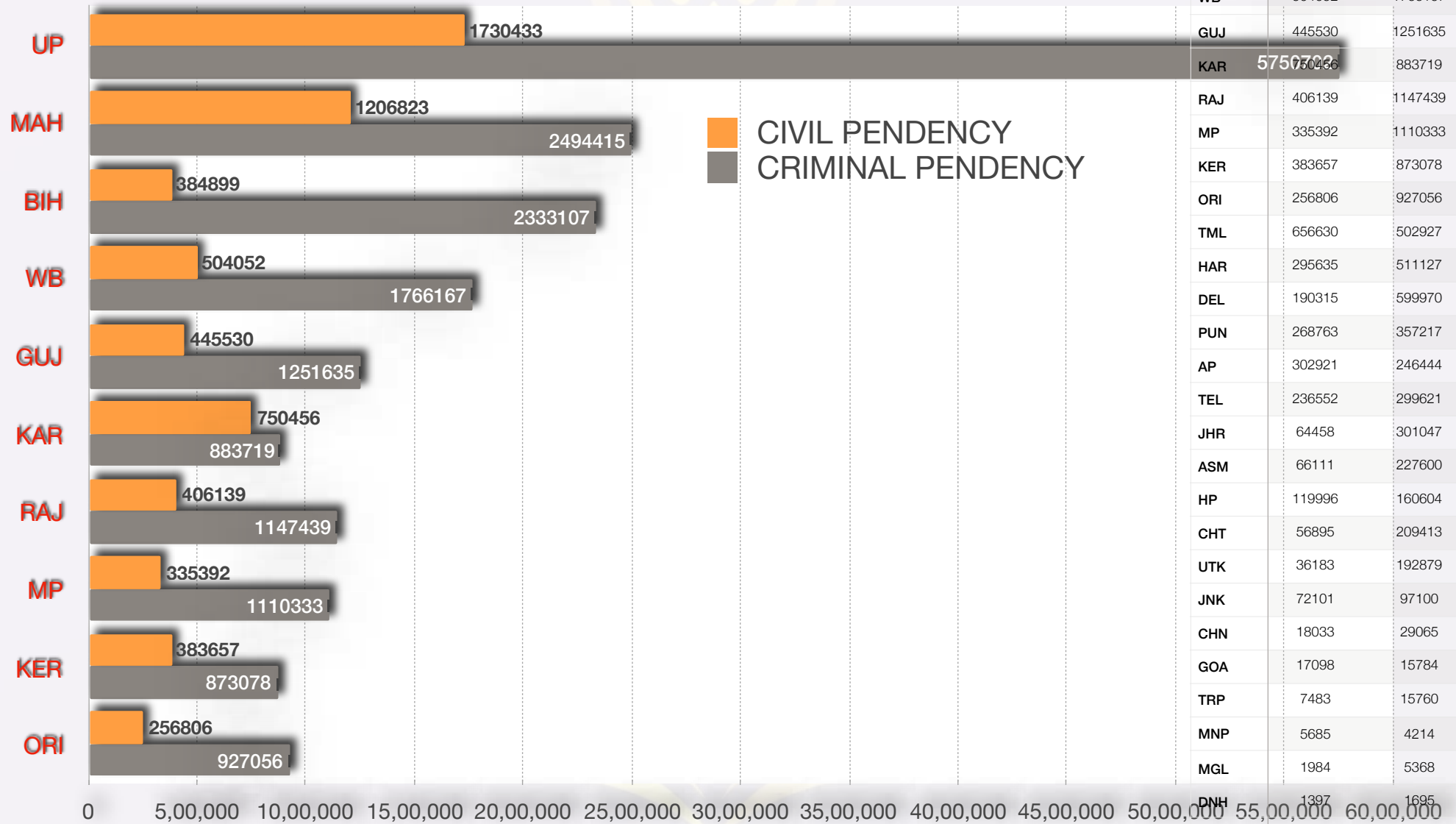
Calculate Total

10100

# ANNEXURE - E

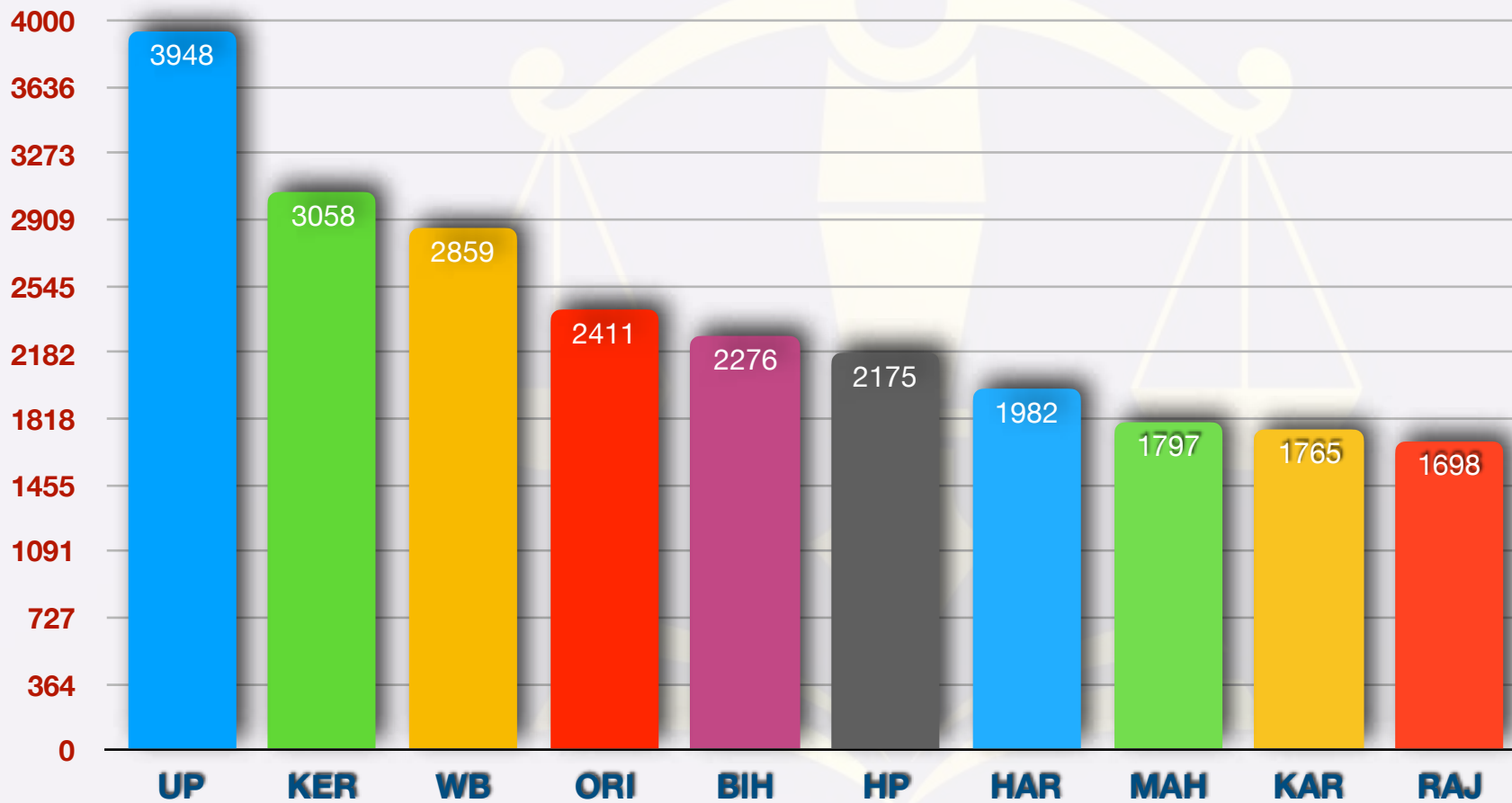
## **Pendency Statistics using NJDG**

## TOP 10 STATES HAVING HIGHEST PENDENCY AS ON 30.06.2019



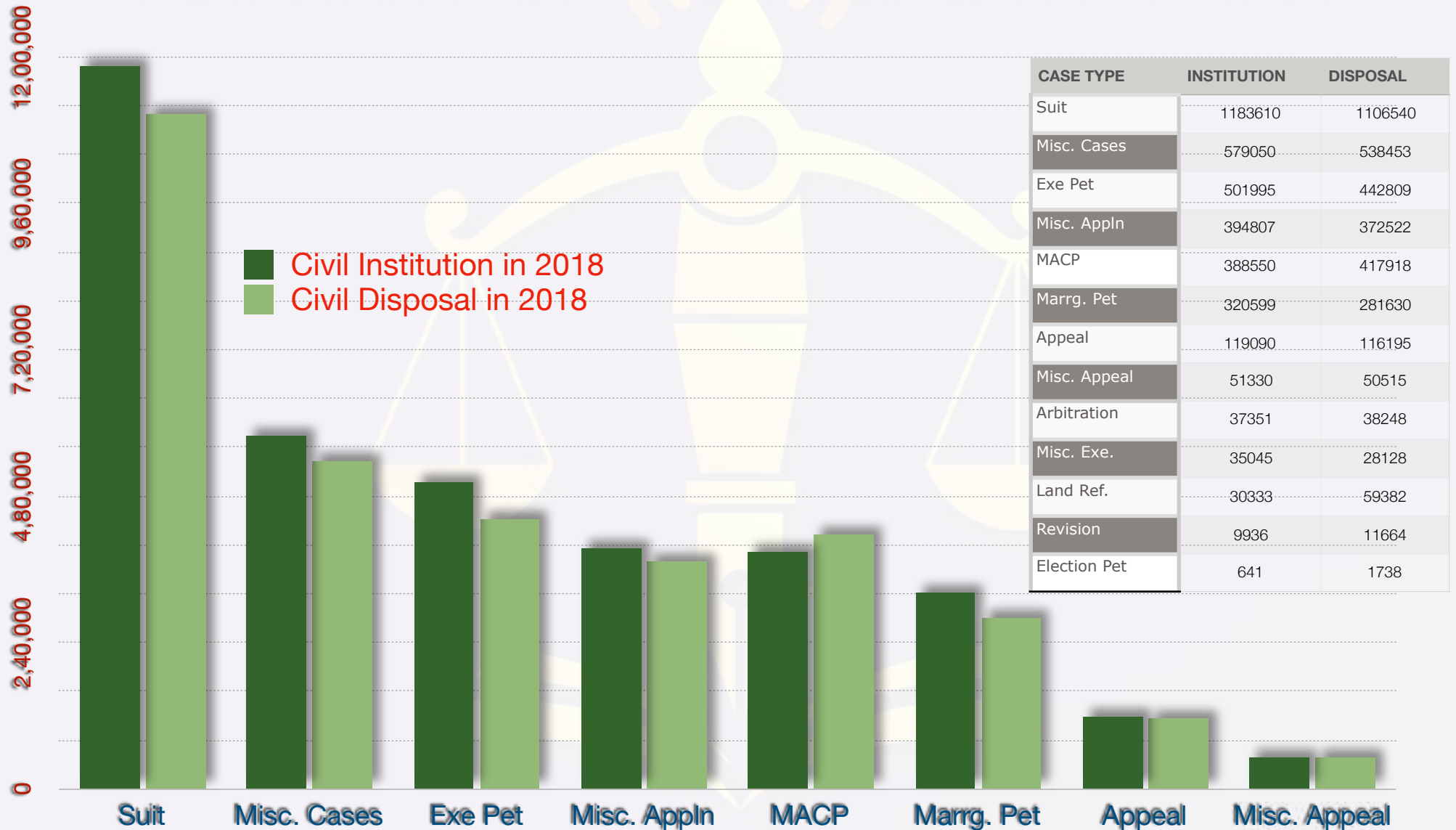
STATE	CIVIL	CRIMINAL
UP	1730433	5750702
MAH	1206823	2494415
BIH	384899	2333107
WB	504052	1766167
GUJ	445530	1251635
KAR	750456	883719
RAJ	406139	1147439
MP	335392	1110333
KER	383657	873078
ORI	256806	927056
TML	656630	502927
HAR	295635	511127
DEL	190315	599970
PUN	268763	357217
AP	302921	246444
TEL	236552	299621
JHR	64458	301047
ASM	66111	227600
HP	119996	160604
CHT	56895	209413
UTK	36183	192879
JNK	72101	97100
CHN	18033	29065
GOA	17098	15784
TRP	7483	15760
MNP	5685	4214
MGL	1984	5368
DNH	1397	1695
MIZ	1070	1266
DND	1124	1079
SIK	515	782

## Average Pendency per Judge (Top 10 States) as on 30.06.2019

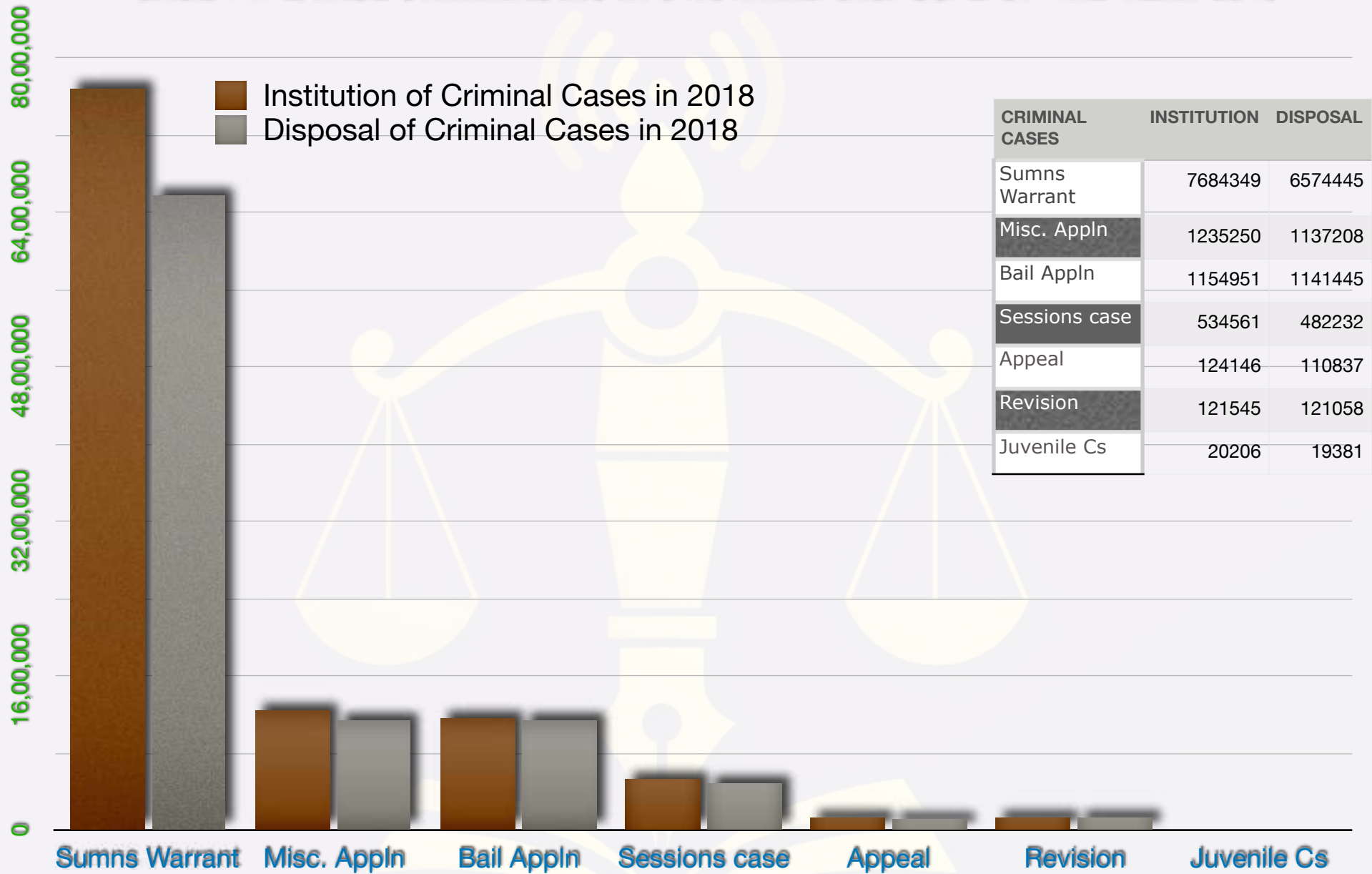


STAT	AVG PEN.
UP	3948
KER	3058
WB	2859
ORI	2411
BIH	2276
HP	2175
HAR	1982
MAH	1797
KAR	1765
RAJ	1698
TEL	1670
DEL	1650
CHN	1570
GUJ	1546
UTK	1397
PUN	1361
TML	1334
DNH	1031
ASM	1020
JHR	1015
AP	1001
MP	964
JNK	881
GOA	747
DND	734
CHT	678
TRP	484
MGL	408
MNP	367
MIZ	117
SIK	76

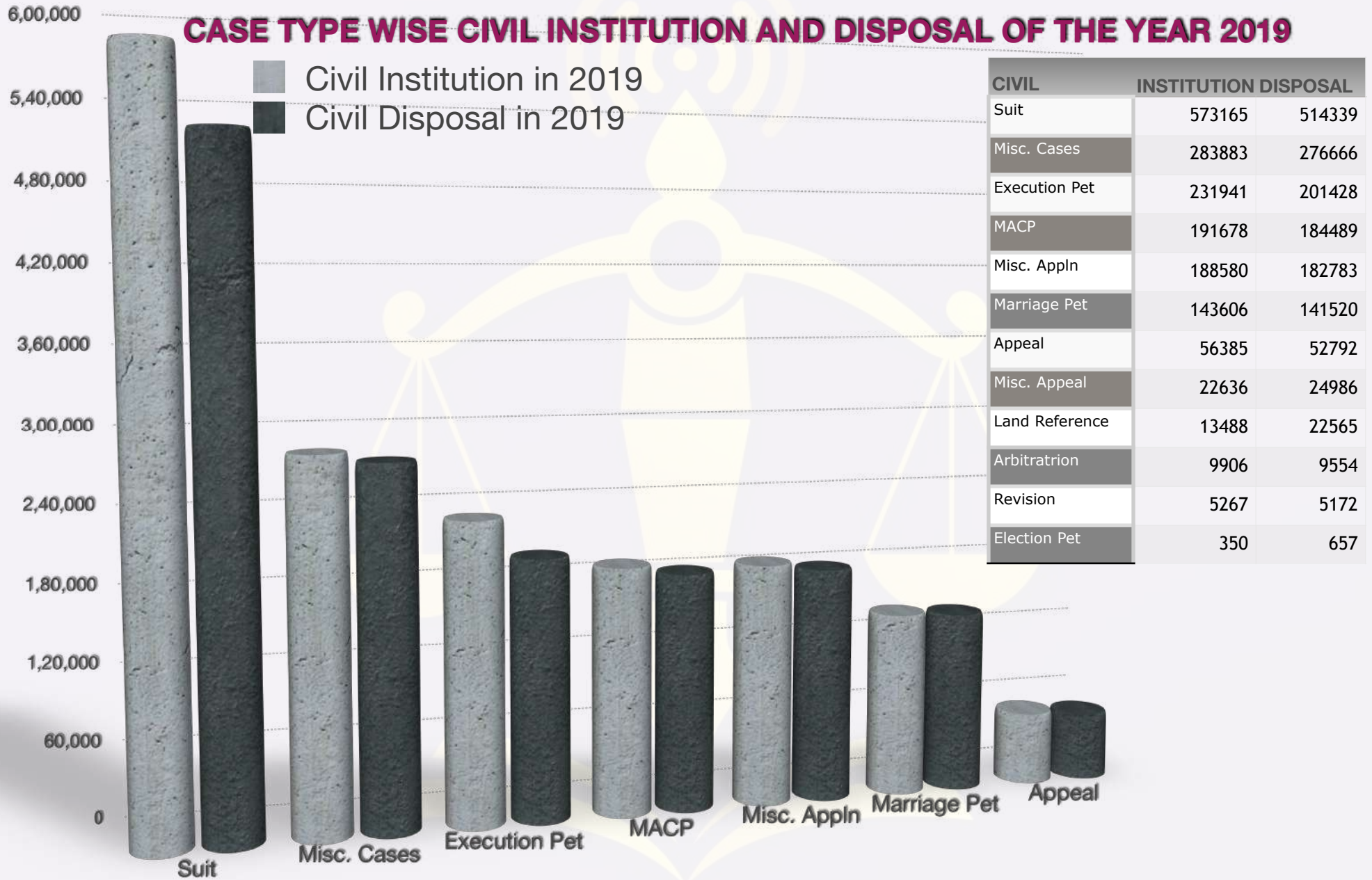
## CASE TYPE WISE CIVIL INSTITUTION AND DISPOSAL OF THE YEAR 2018



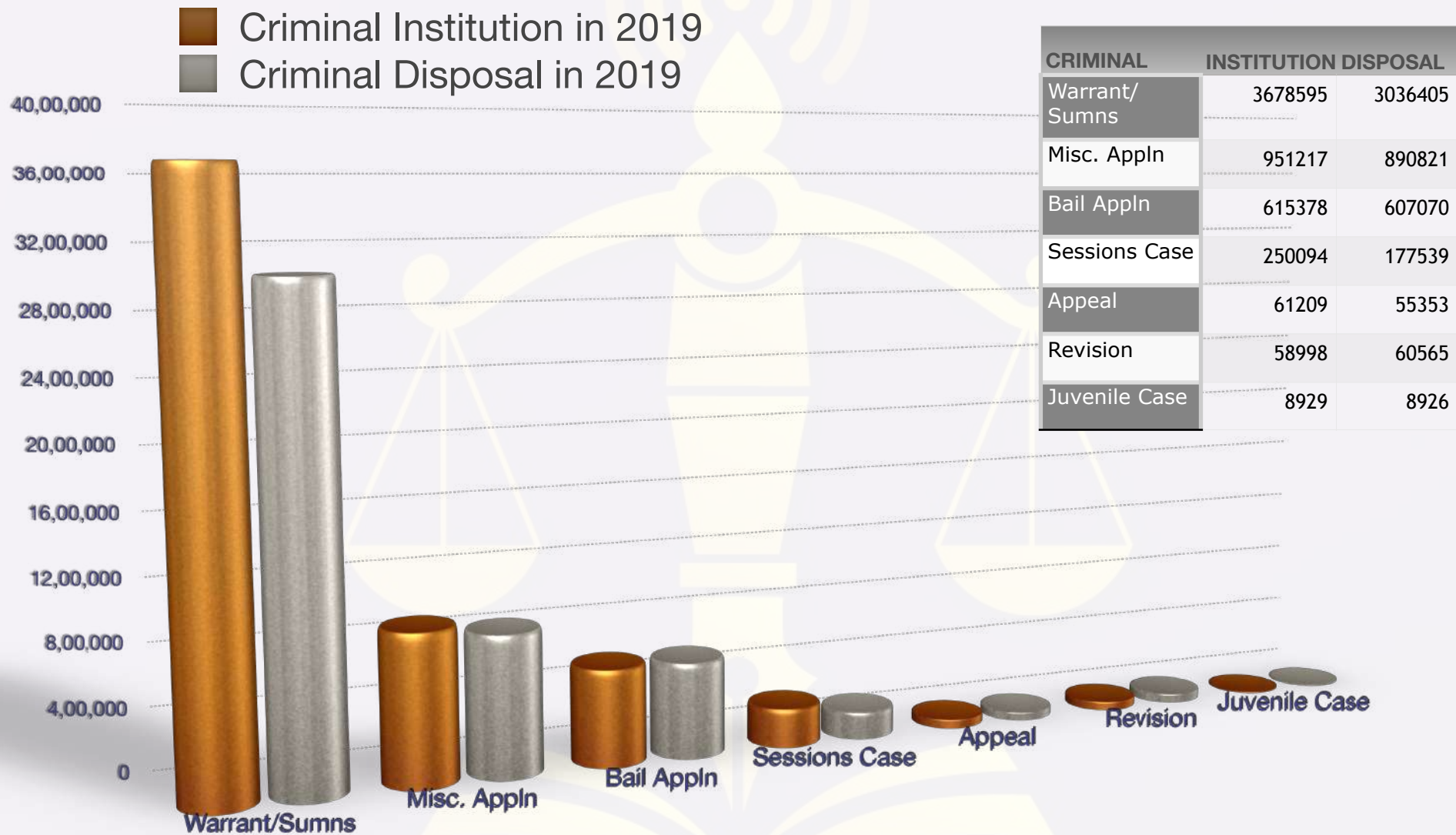
## CASE TYPE WISE CRIMINAL INSTITUTION AND DISPOSAL OF THE YEAR 2018



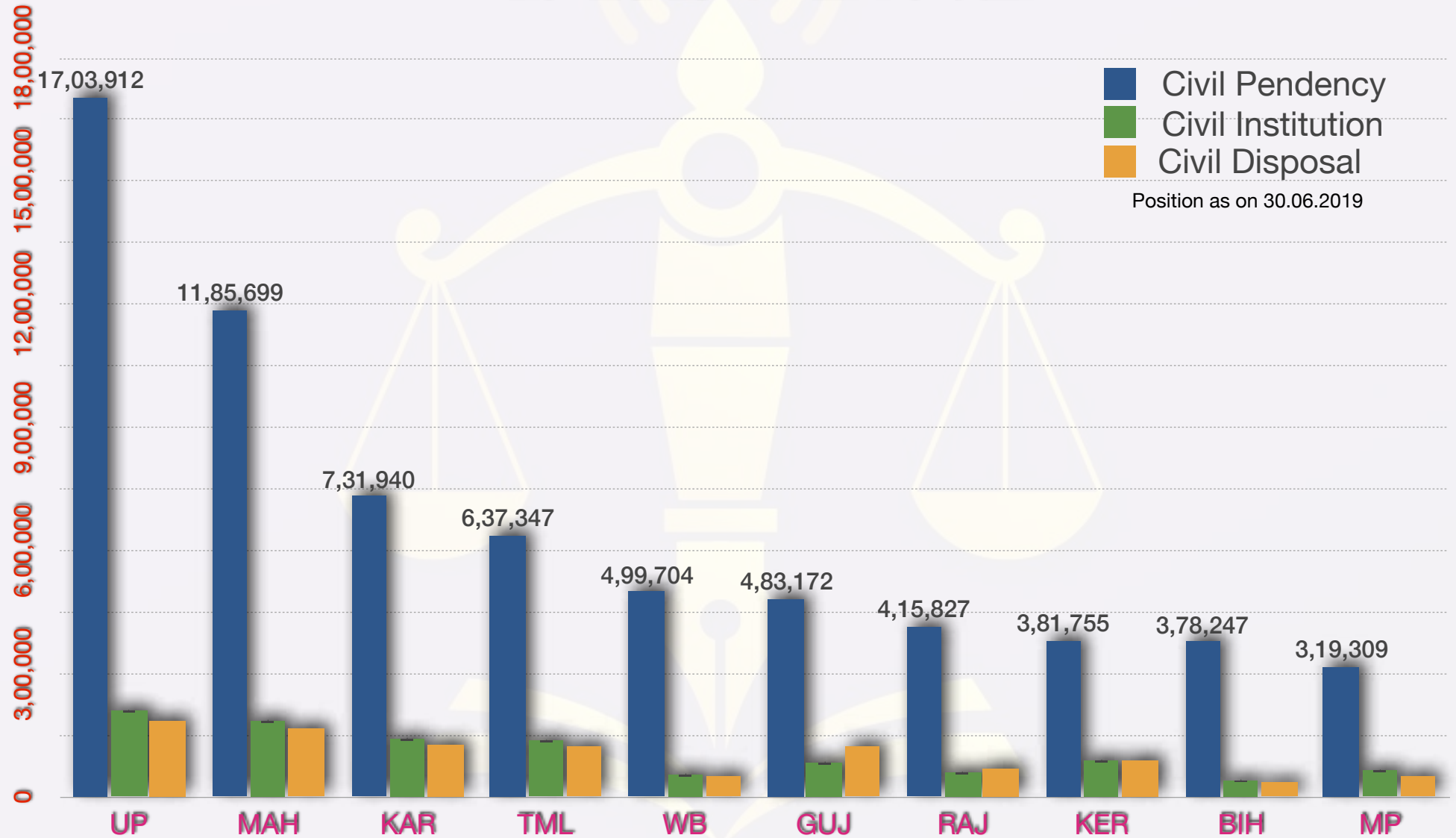
## CASE TYPE WISE CIVIL INSTITUTION AND DISPOSAL OF THE YEAR 2019



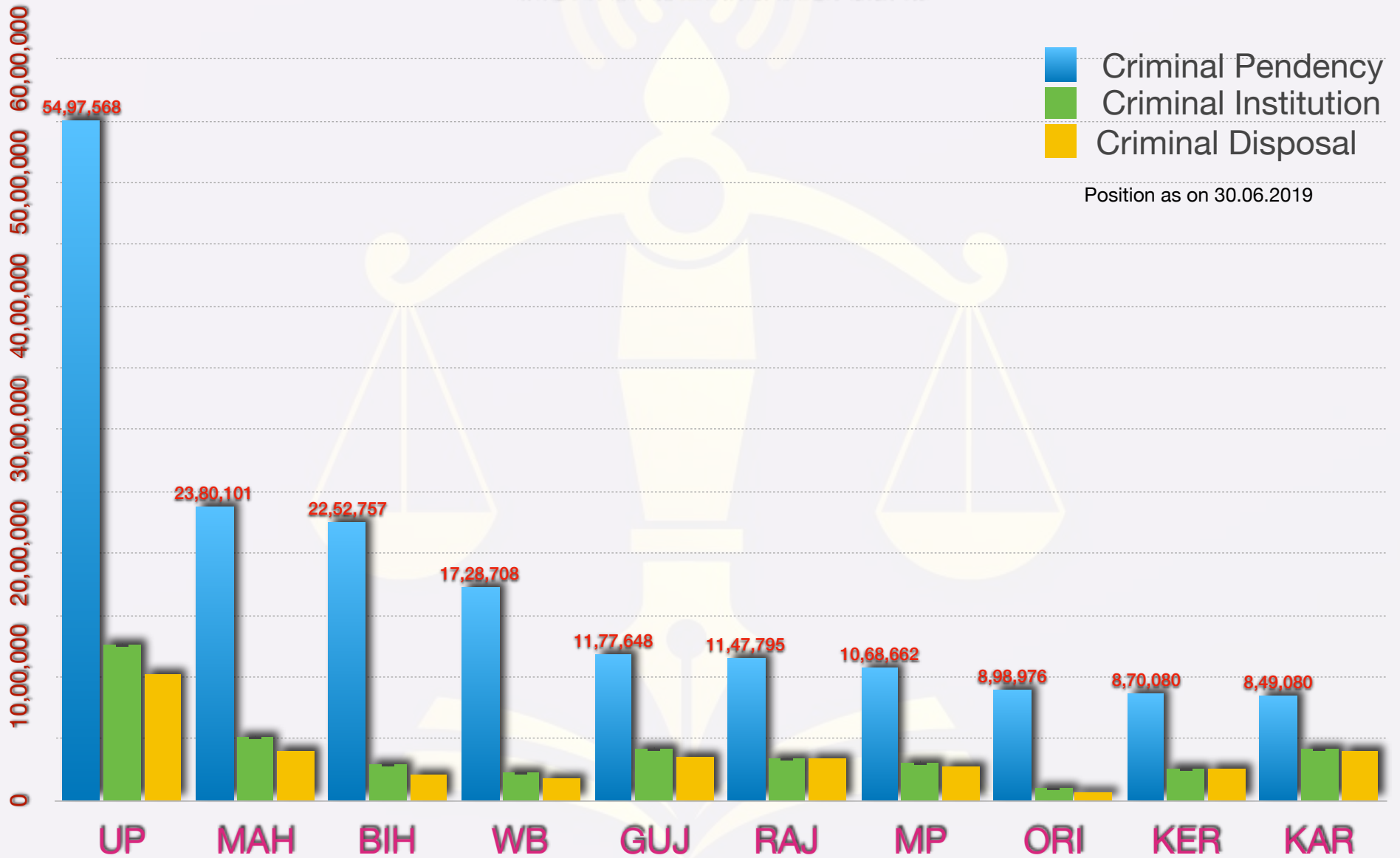
# CRIMINAL INSTITUTION DISPOSAL IN 2019 (UP TO 30.06.2019)



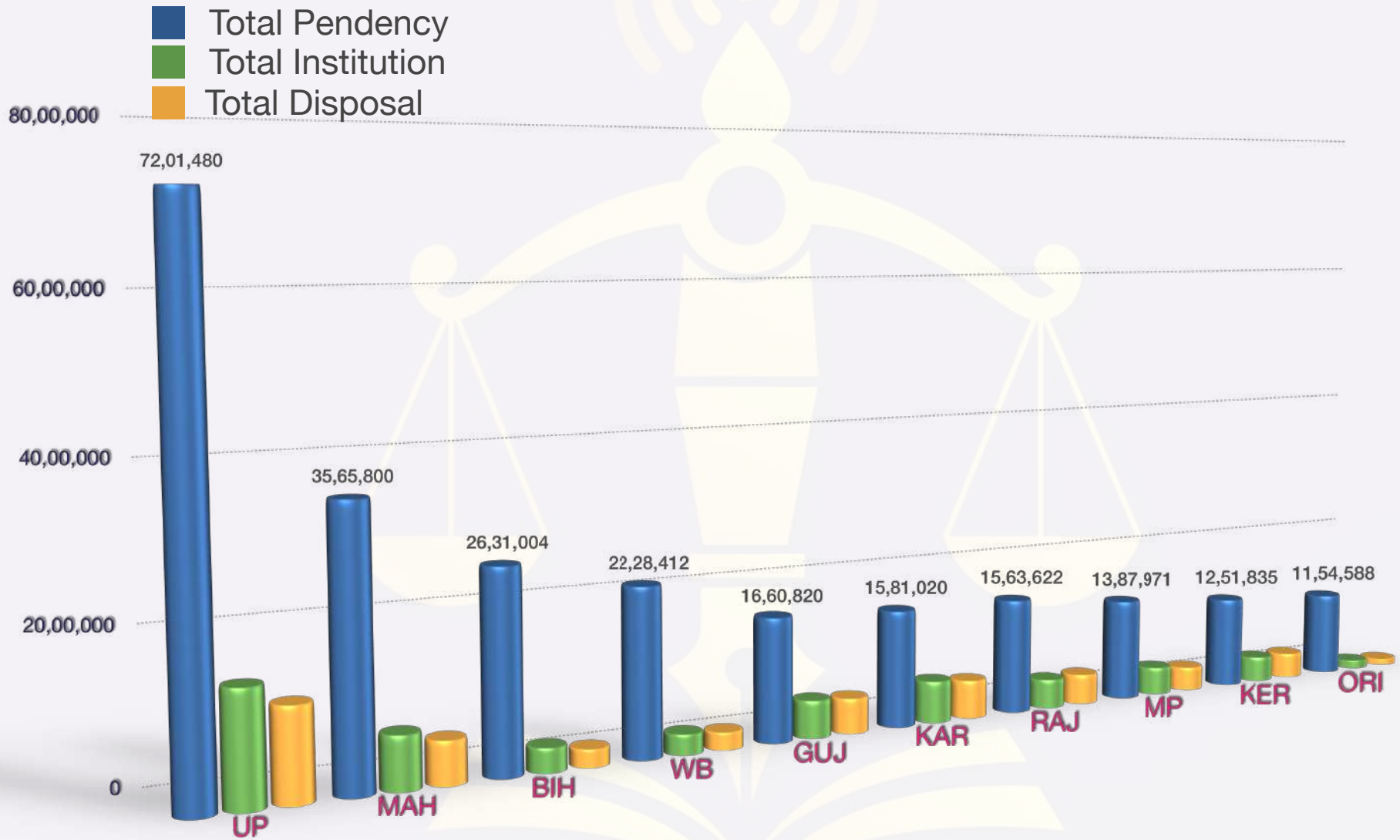
## TOP 10 STATES HAVING HIGHEST PENDENCY - COMPARISON OF EXISTING PENDENCY, FRESH INSTITUTION AND DISPOSAL



## TOP 10 STATES - HIGHEST CRIMINAL PENDENCY - COMPARISON OLD PENDENCY, FRESH INSTITUTION AND DISPOSAL

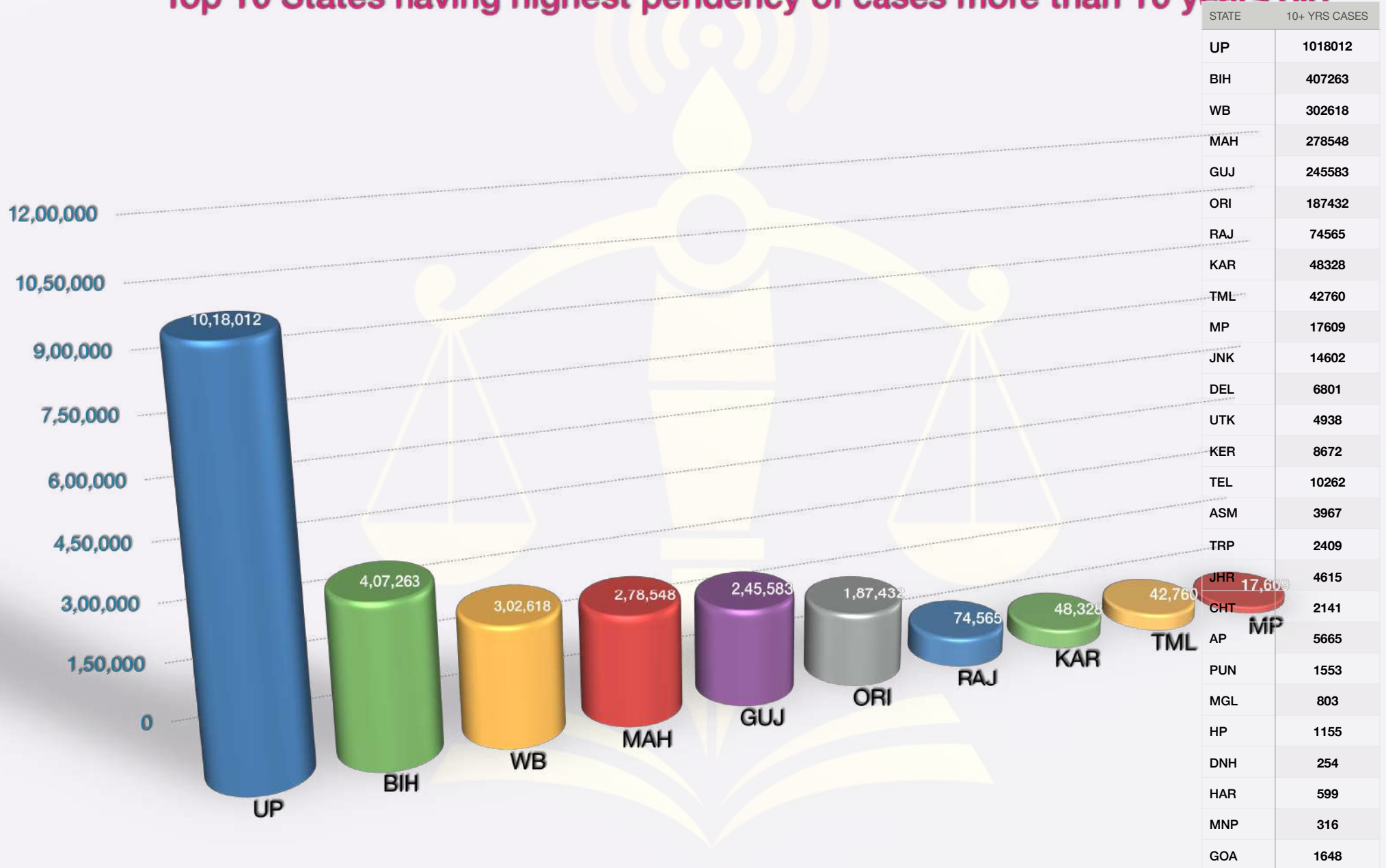


## TOP 10 STATES TOTAL HIGHEST TOTAL PENDENCY - COMPARISON OF INSTITUTION & DISPOSAL

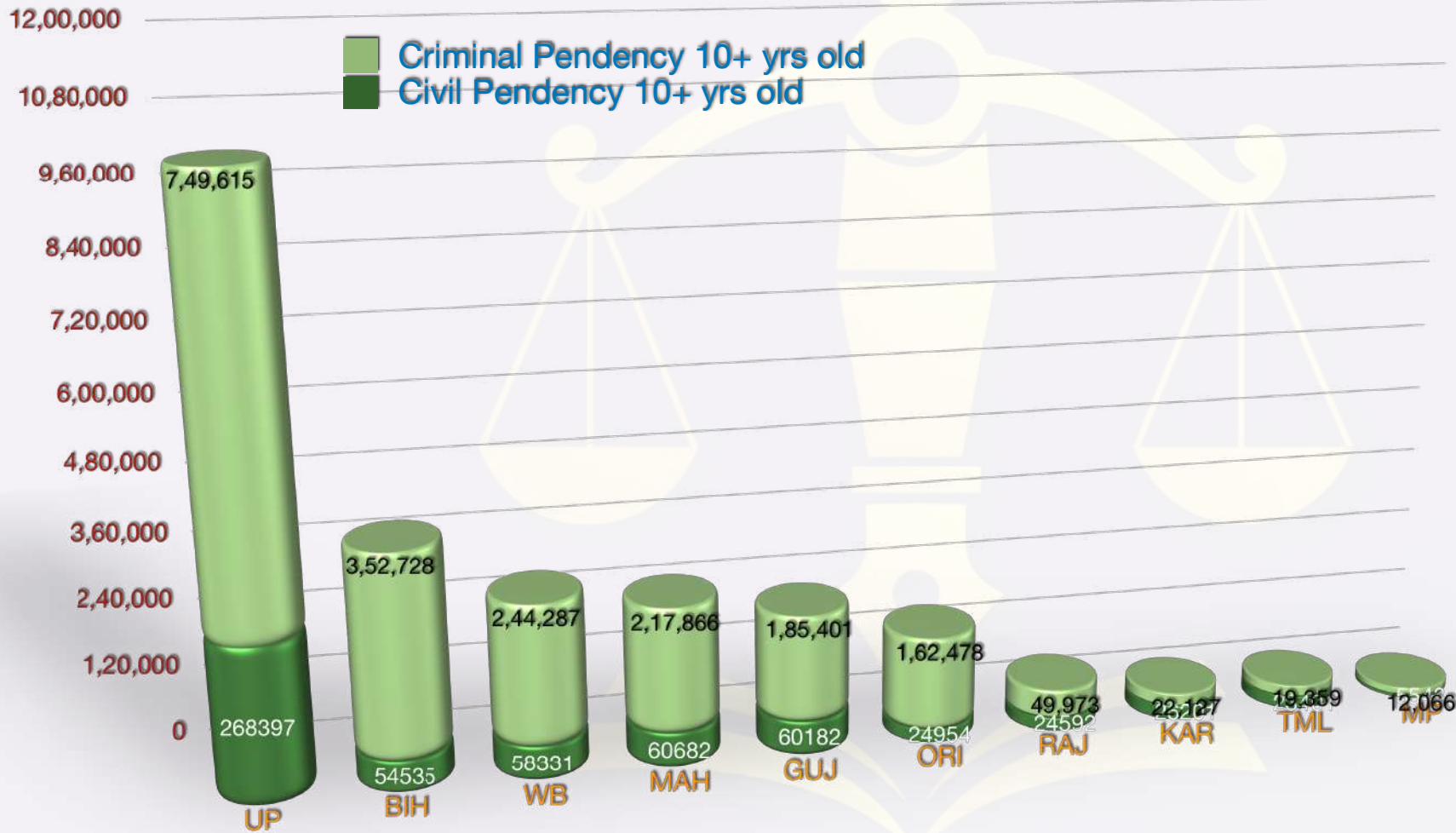


	States	Civil			Criminal			Total		
Sr No	AS ON 30.06.2019	Pendency	Institution	Disposal	Pendency	Institution	Disposal	Pendency	Institution	Disposal
1	Uttar Pradesh	1703912	212329	187053	5497568	1263316	1019483	7201480	1475645	1206536
2	Maharashtra	1185699	186134	165812	2380101	515128	403052	3565800	701262	568864
3	Bihar	378247	40761	34273	2252757	282979	204649	2631004	323740	238922
4	West Bengal	499704	56472	52346	1728708	219995	184356	2228412	276467	236702
5	Gujarat	483172	85534	124157	1177648	422370	351242	1660820	507904	475399
6	Karnataka	731940	144404	126658	849080	423472	394015	1581020	567876	520673
7	Rajasthan	415827	62369	72248	1147795	336504	338088	1563622	398873	410336
8	Madhya Pradesh	319309	67301	51614	1068662	312618	272740	1387971	379919	324354
9	Kerala	381755	89731	88369	870080	256236	258215	1251835	345967	346584
10	Orissa	255612	24206	23066	898976	92692	64698	1154588	116898	87764
11	Tamil Nadu	637347	139662	121301	478625	493930	474372	1115972	633592	595673
12	Haryana	282908	81048	69173	456605	248083	197262	739513	329131	266435
13	Delhi	187565	64545	62814	538500	189257	129551	726065	253802	192365
14	Punjab	265014	81409	78468	352441	188554	187096	617455	269963	265564
15	Andhra Pradesh	301964	65486	65130	231988	85881	71945	533952	151367	137075
16	Telangana	231540	42819	38013	287557	99173	87733	519097	141992	125746
17	Jharkhand	62909	15458	14068	309628	129568	139254	372537	145026	153322
18	Assam	65171	16337	15521	225133	73862	72224	290304	90199	87745
19	Chhattisgarh	56745	16533	16540	214626	89160	94749	271371	105693	111289
20	Himachal Pradesh	116860	35636	32771	140828	166610	148324	257688	202246	181095
21	Uttarakhand	36870	9402	10285	205275	76828	89977	242145	86230	100262
22	Jammu and Kashmir	70525	15019	13615	95258	26717	25387	165783	41736	39002
23	Chandigarh	17313	5301	4668	26931	12350	10311	44244	17651	14979
24	Goa	15499	2593	727	12429	4362	499	27928	6955	1226
25	Tripura	8015	2924	3498	16238	6360	7569	24253	9284	11067
26	Manipur	5579	2820	2766	4228	4890	4979	9807	7710	7745
27	Meghalaya	2142	331	489	5324	1558	1518	7466	1889	2007
28	DNH at Silvasa	1521	146	270	1857	420	582	3378	566	852
29	Mizoram	1107	285	237	1315	365	307	2422	650	544
30	Diu and Daman	1110	269	255	1045	530	496	2155	799	751
31	Sikkim	412	544	460	805	1116	1147	1217	1660	1607

## Top 10 States having highest pendency of cases more than 10 years old

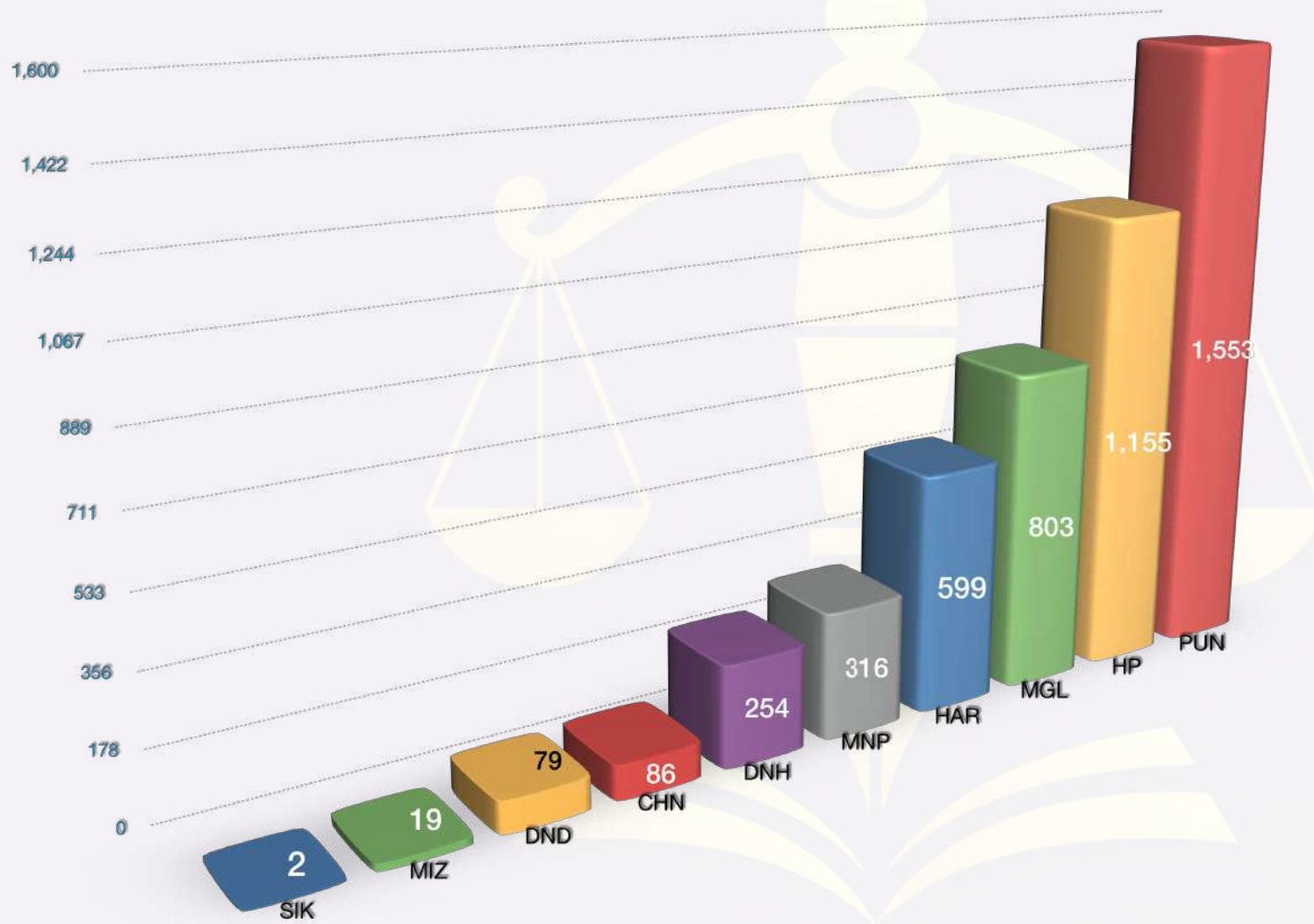


## TOP 10 States - Highest pendency of more than 10 yrs old cases - Civil & Criminal Distribution



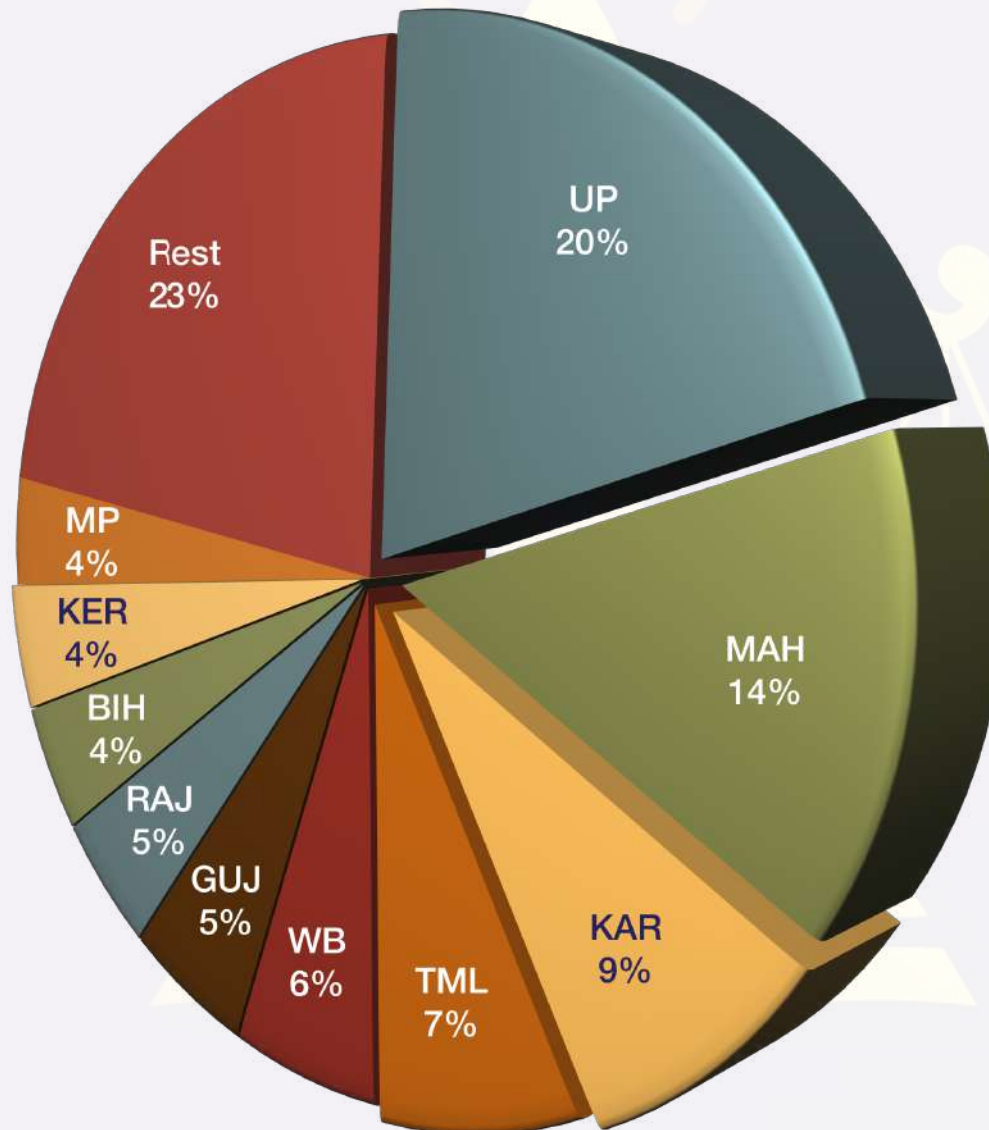
STATE	CIVIL	CRIMINAL
UP	268397	749615
BIH	54535	352728
WB	58331	244287
MAH	60682	217866
GUJ	60182	185401
ORI	24954	162478
RAJ	24592	49973
KAR	26201	22127
TML	23401	19359
MP	5543	12066
JNK	5381	9221
DEL	1280	5521
UTK	1018	3920
KER	4769	3903
TEL	7106	3156
ASM	1089	2878
TRP	81	2328
JHR	2401	2214
CHT	802	1339
AP	4343	1322
PUN	819	734
MGL	263	540
HP	822	333
DNH	31	223
HAR	383	216
MNP	110	206
GOA	594	185

## Top 10 States having lowest more than 10 years old cases

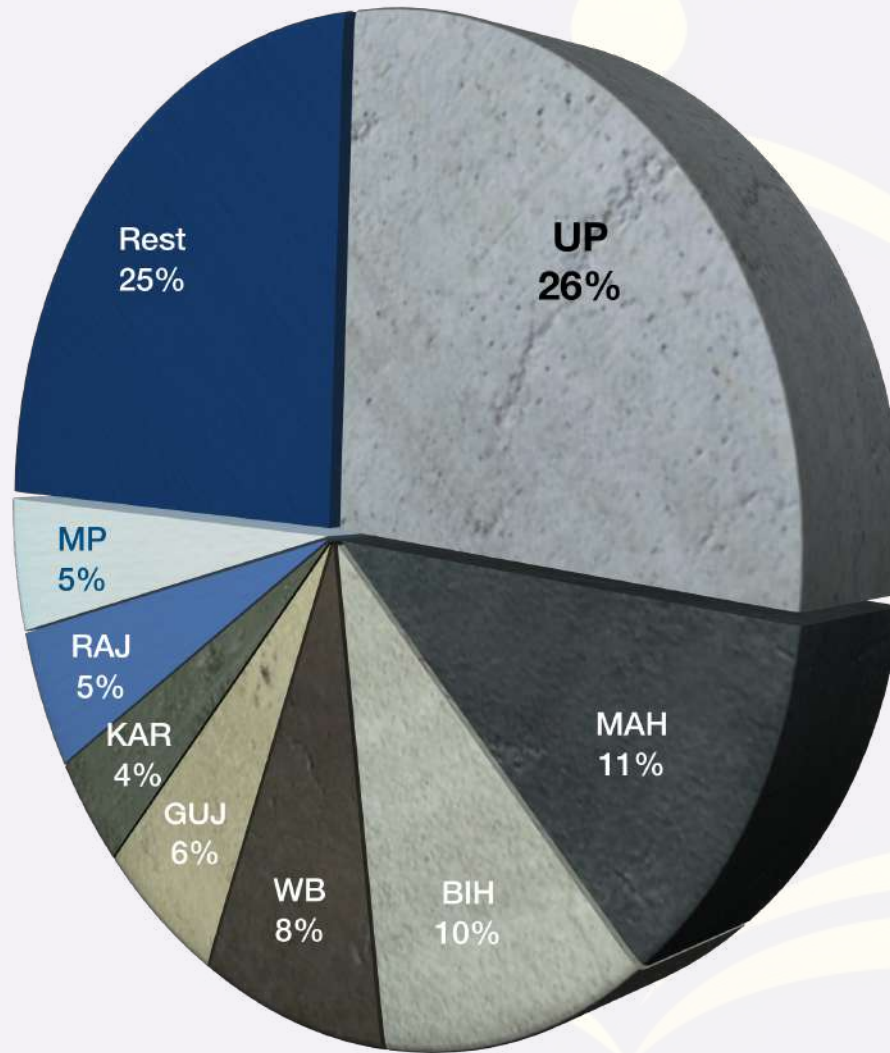


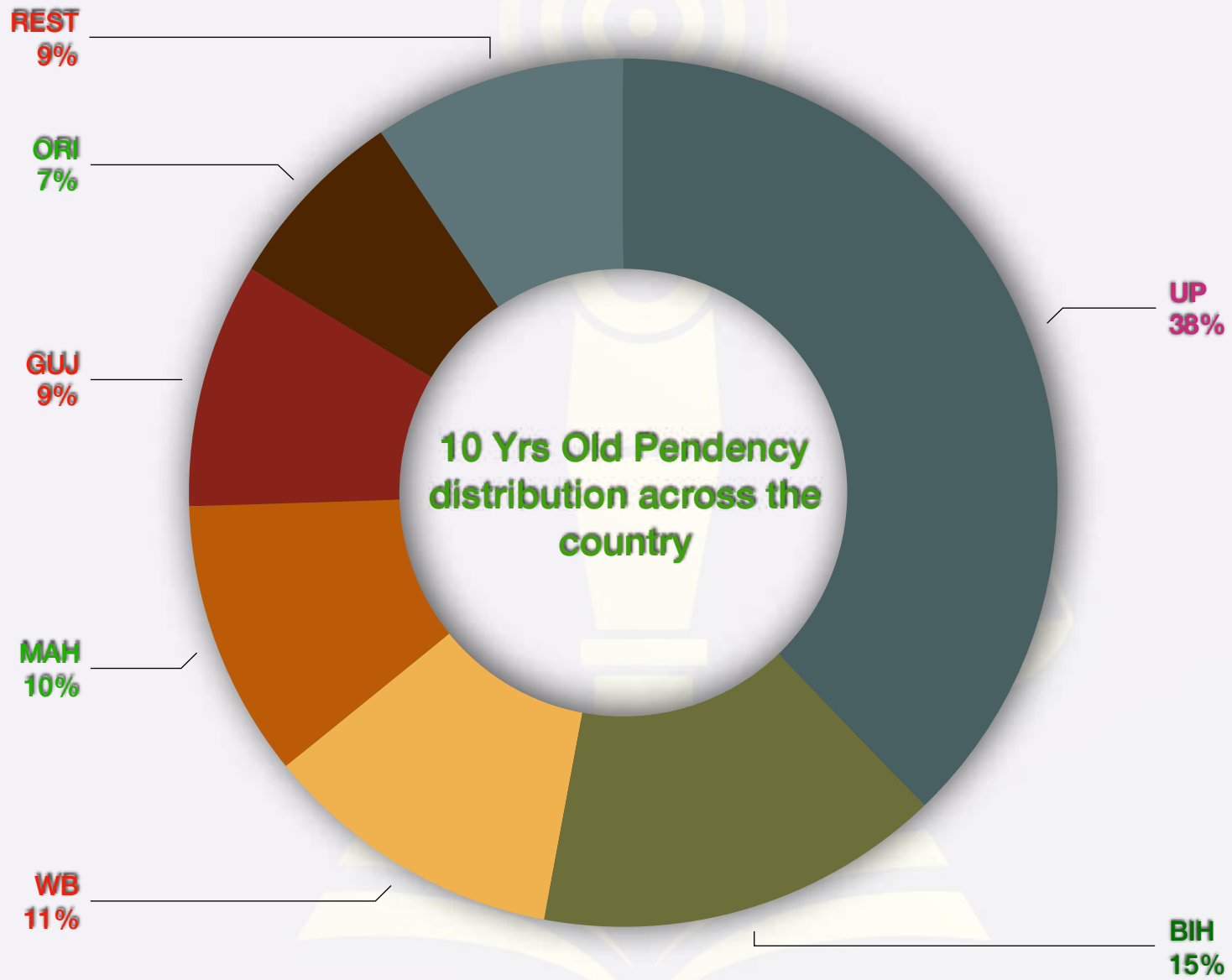
STATE	10+ YRS CASES
DNH	254
MNP	316
HAR	599
MGL	803
HP	1155
PUN	1553
GOA	1648
CHT	2141
TRP	2409
ASM	3967
JHR	4615
UTK	4938
AP	5665
DEL	6801
KER	8672
TEL	10262
JNK	14602
MP	17609
TML	42760
KAR	48328
RAJ	74565
ORI	187432
GUJ	245583
MAH	278548
WB	302618
BIH	407263
UP	1018012

## Distribution of Pendency of Civil Cases in the Country as on 30.06.2019

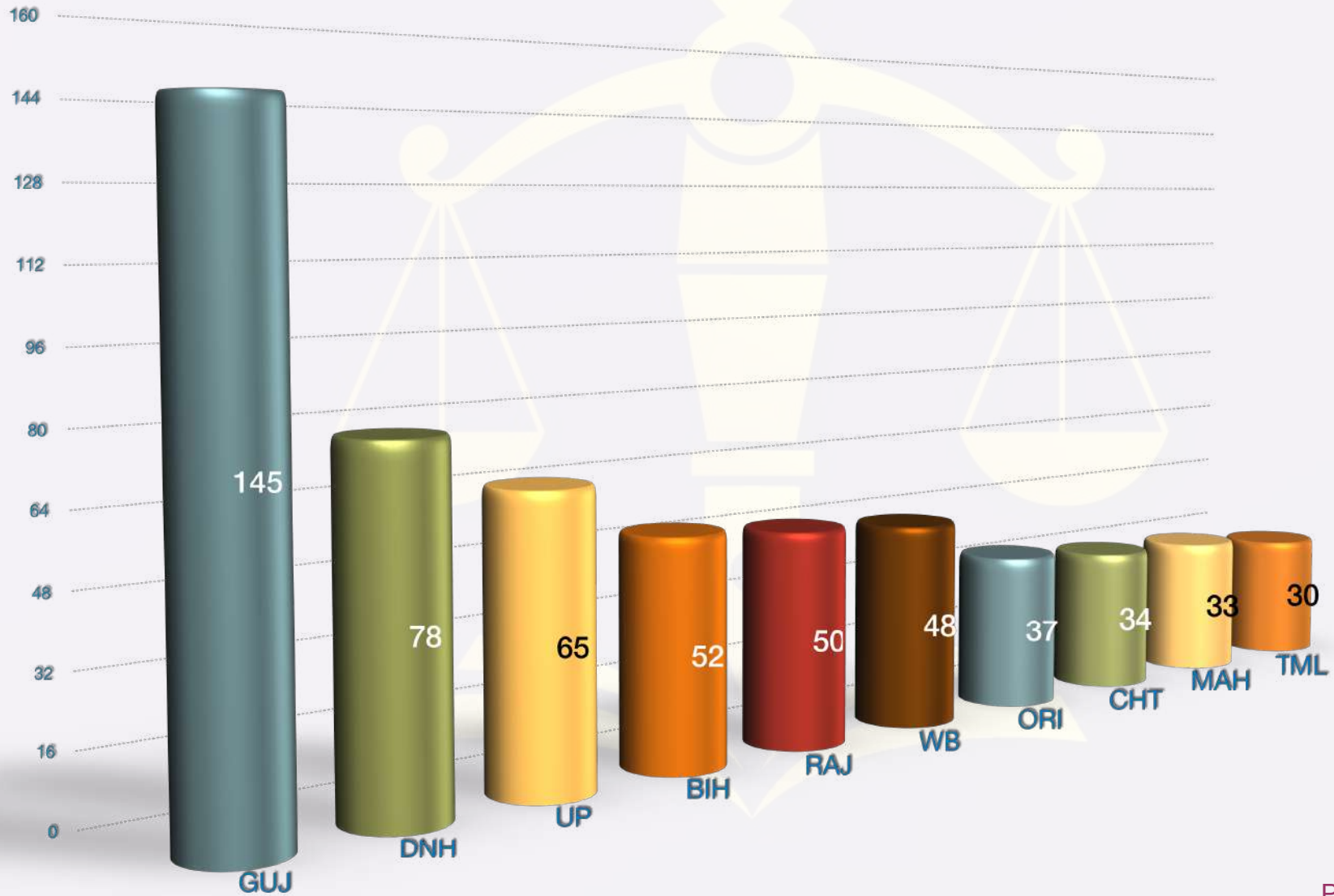


**Distribution of Pendency of Criminal Cases across the country as on 30.06.2019**



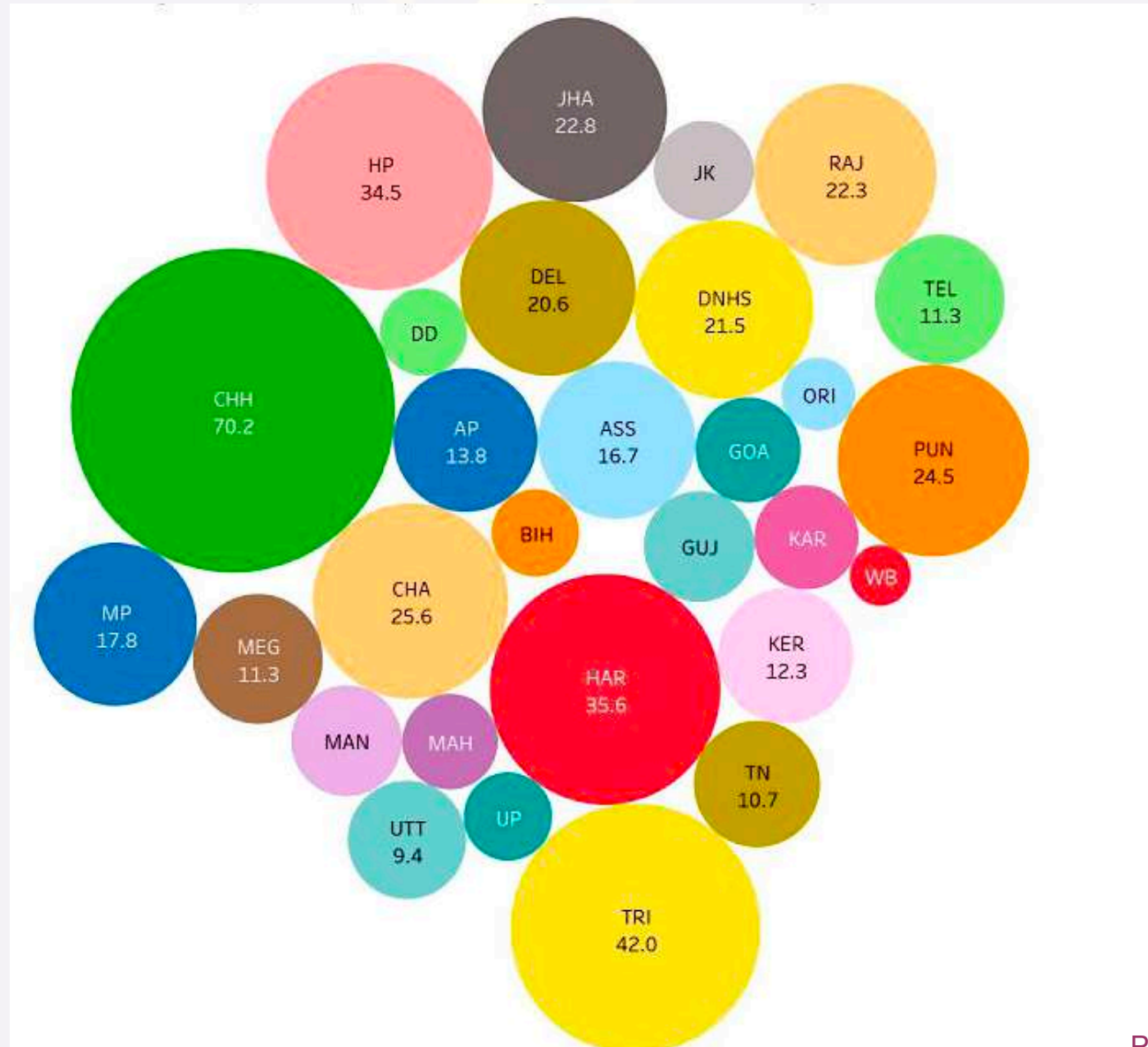


## TOP 10 States having highest per judge 10 yrs+ old cases disposal in 2018

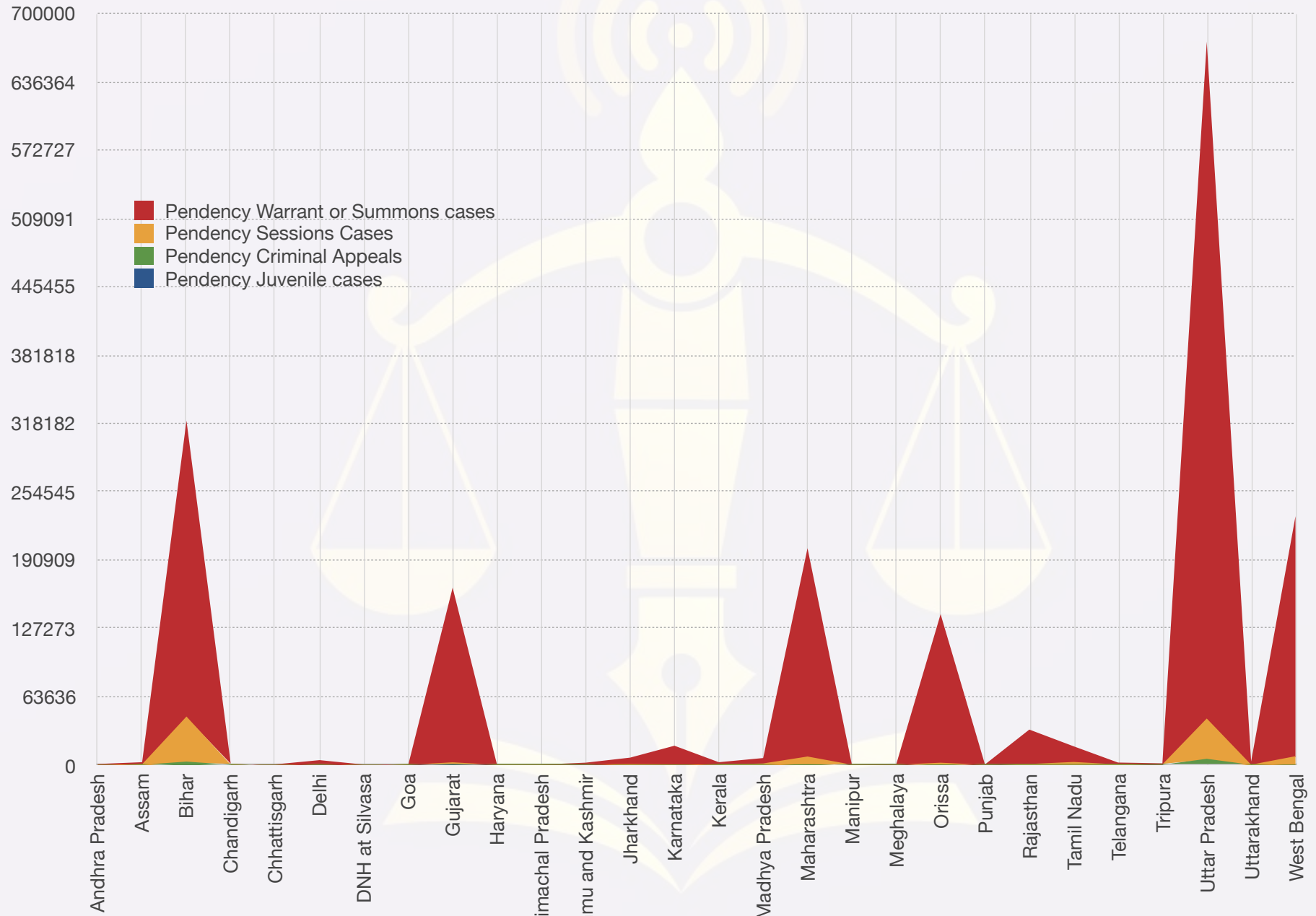


## Disposal Percentage qua pendency of cases which are more than 10 years old in 2019

(if the disposal is proportionate to the existing pendency then size of the bubble will be bigger not the count of the old disposal)



### Case Type wise Pendency of Criminal Cases which are more than 10 years old

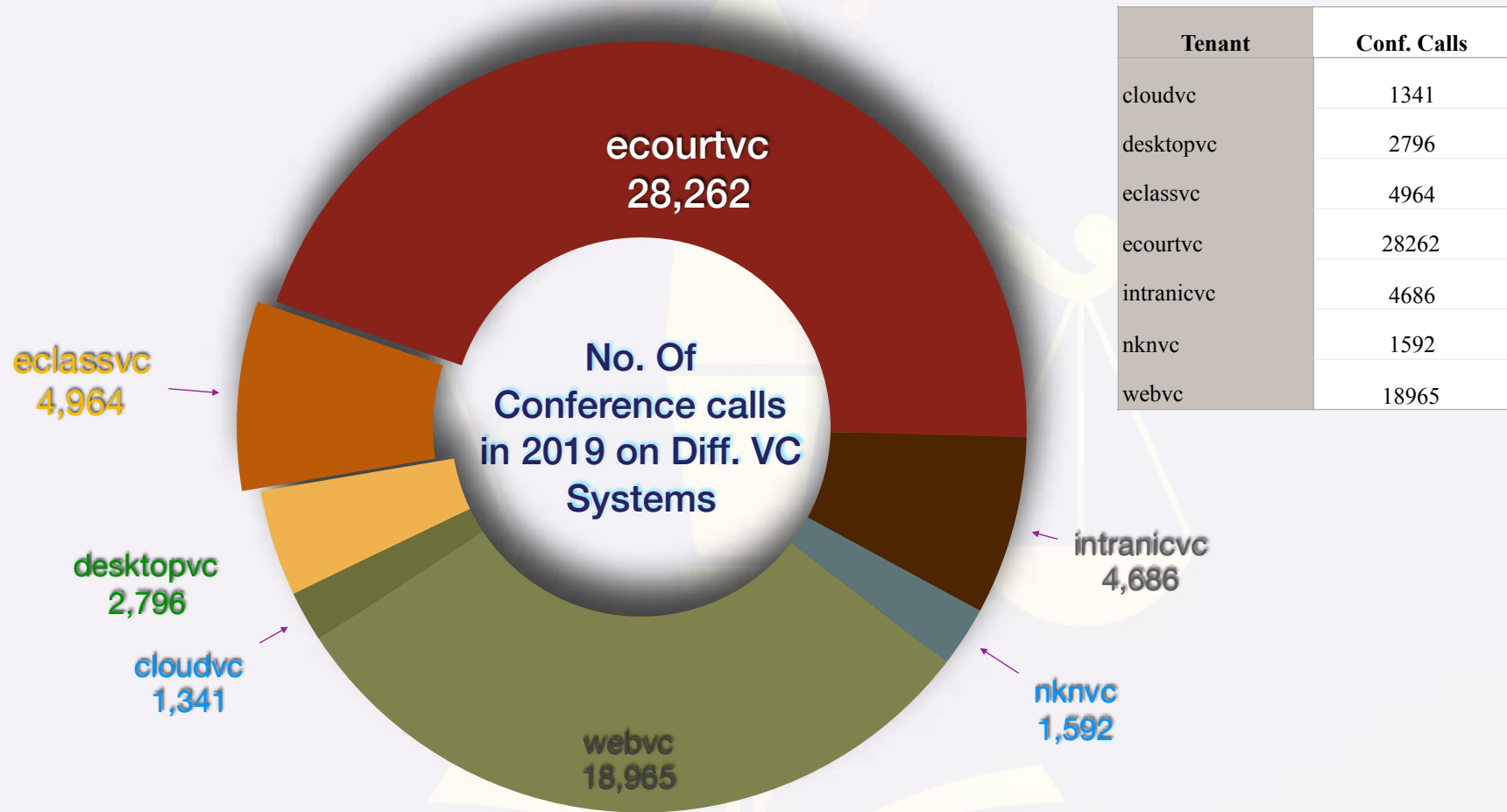




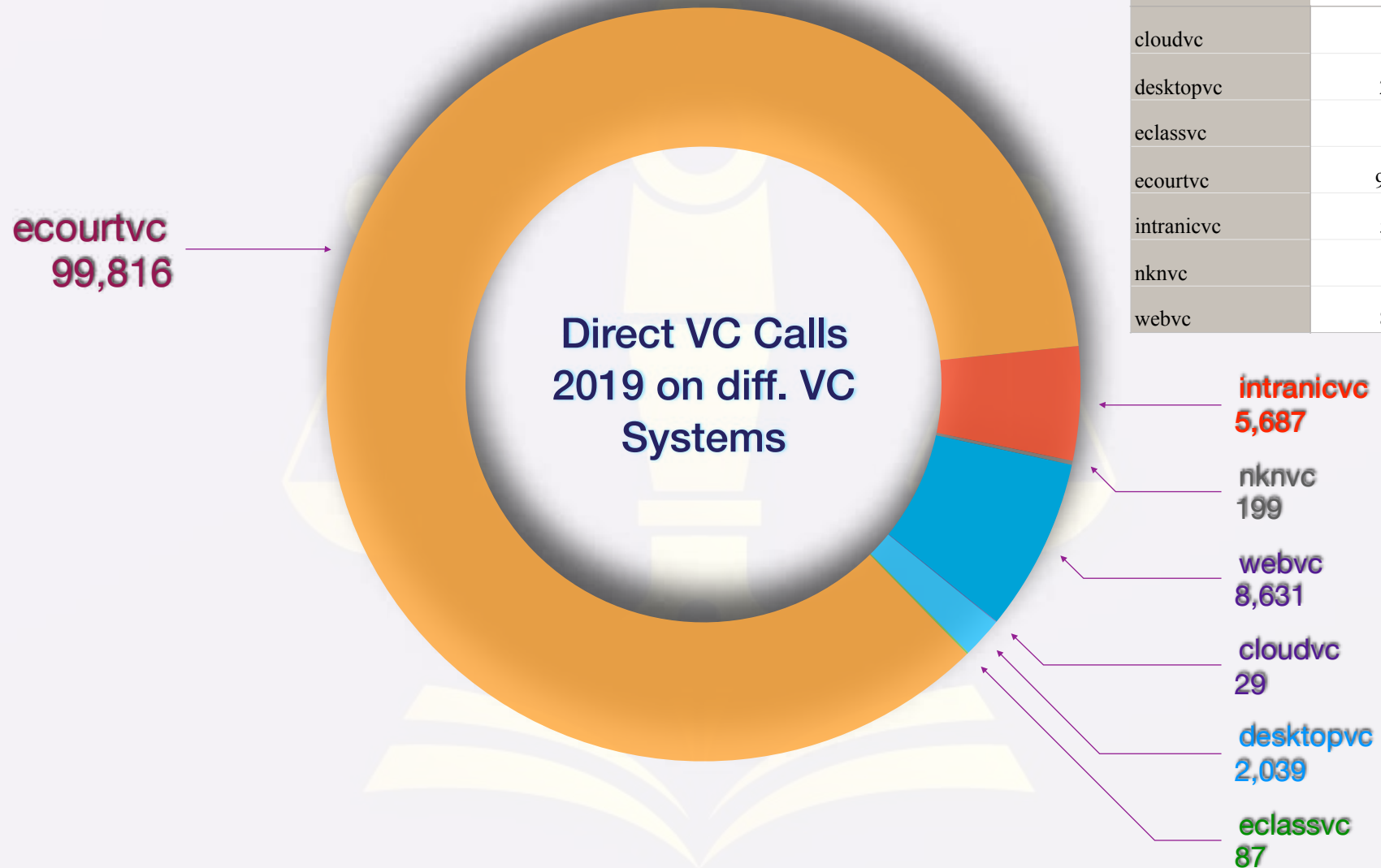
# ANNEXURE - F

## **Use of eCourts Video Conferencing**

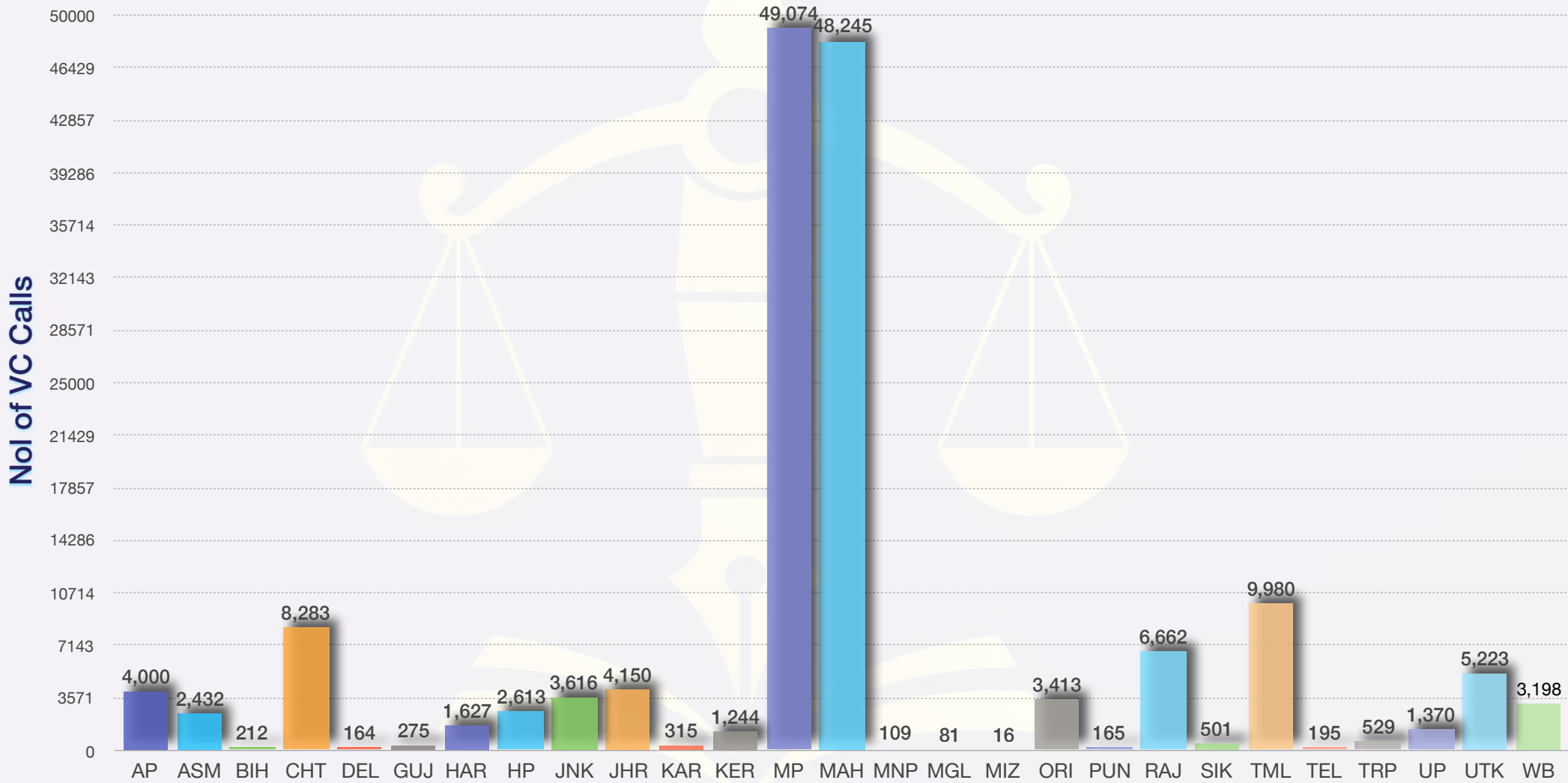
# Use of Video Conferencing under eCourts Project



# NIC All VC Systems - Direct calls in 2019

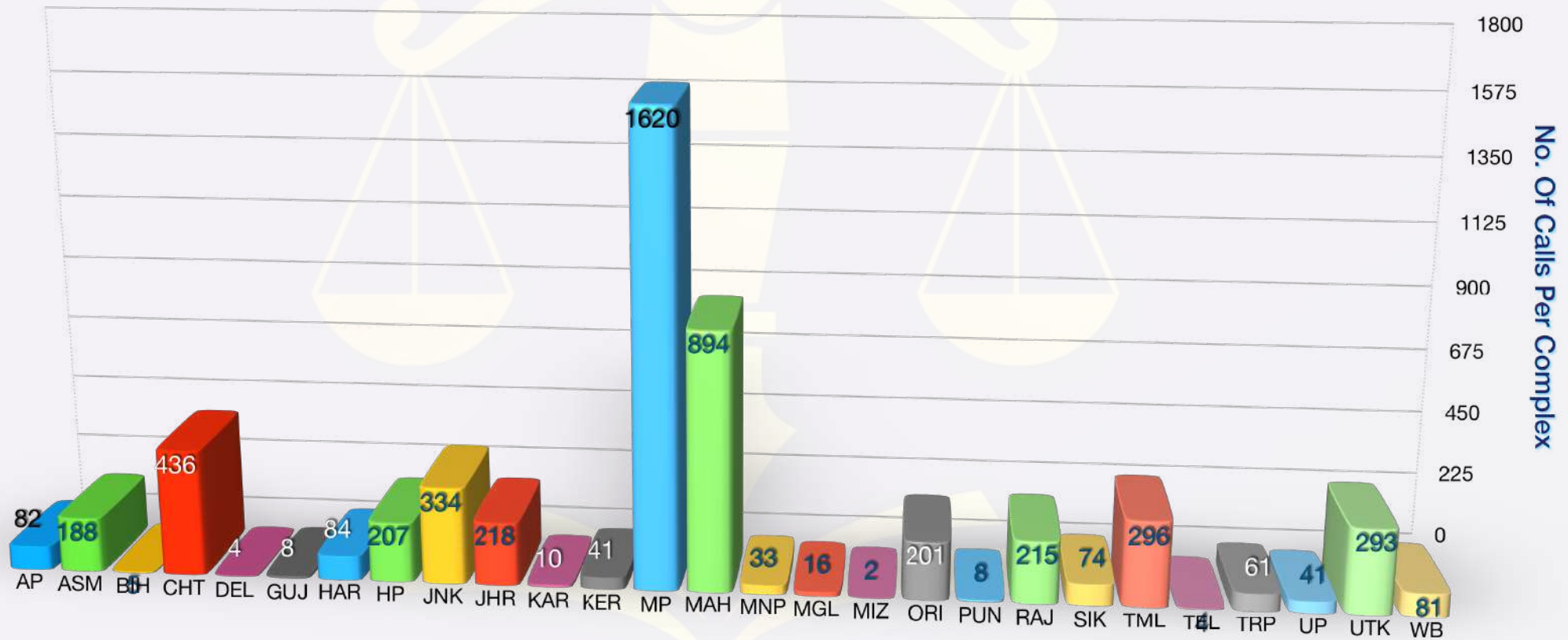


# No. Of VC calls made in the year - 2019



# Average VC calls per Court Complex in 2019

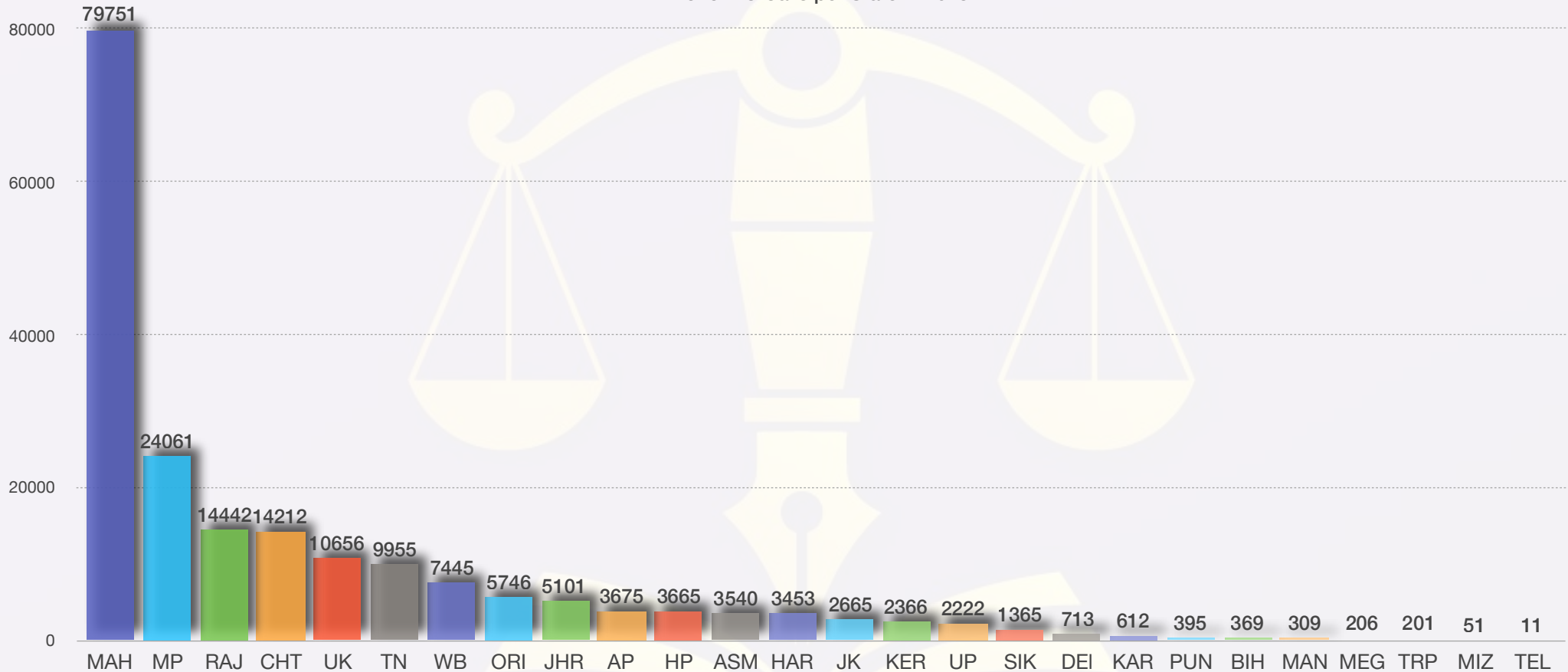
ST	AP	ASM	BIH	CHT	DEL	GUJ	HAR	HP	JNK	JHR	KAR	KER	MP	MAH	MNP	MGL	MIZ	ORI	PUN	RAJ	SIK	TML	TEL	TRP	UP	UTK	WB
CALL	82	188	5	436	4	8	84	207	334	218	10	41	1620	894	33	16	2	201	8	215	74	296	4	61	41	293	81



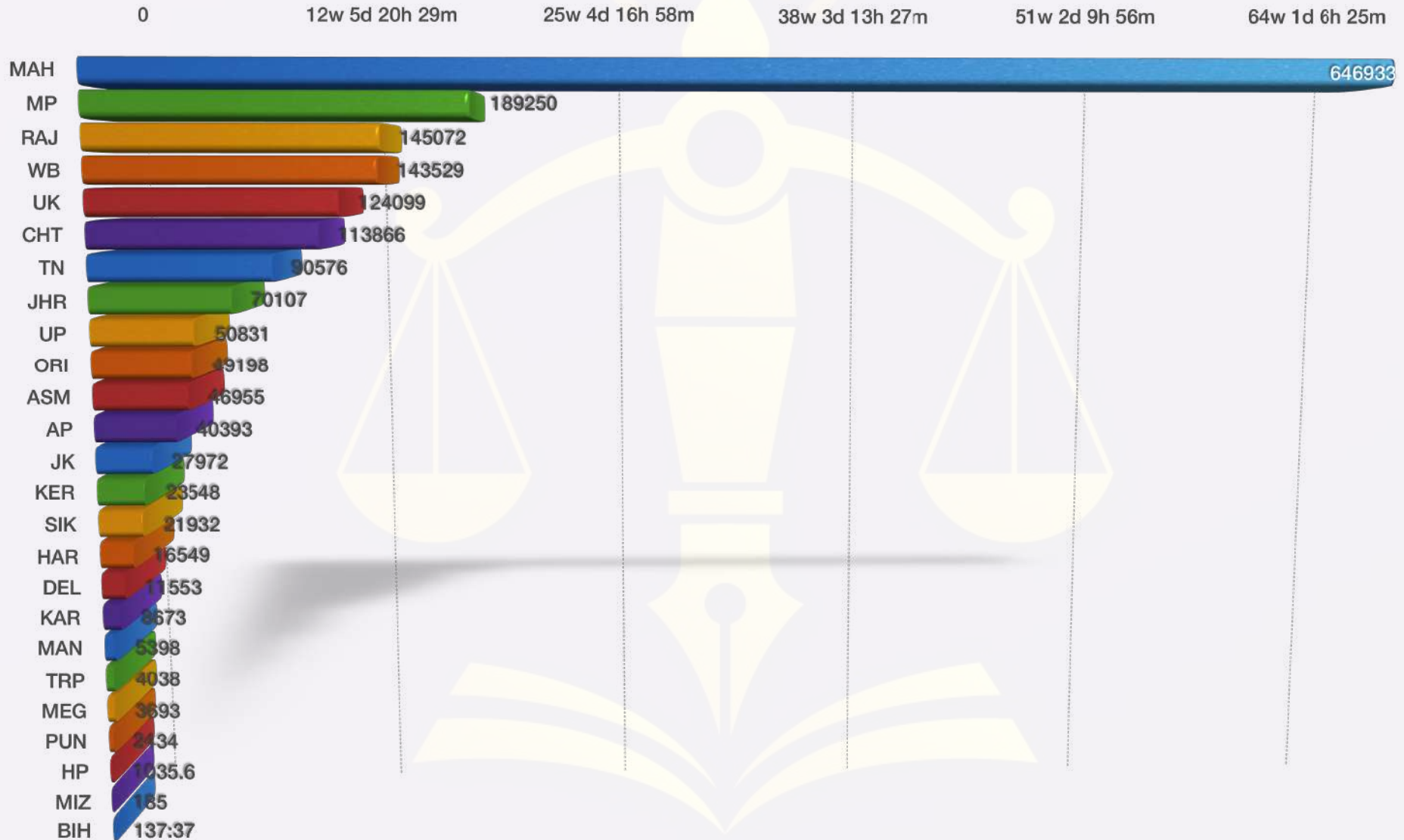
# No. Of eCourts VC calls in States in 2018

State	DEI	ASM	MIZ	KER	AP	BIH	CHT	HP	JHR	JK	KAR	MEG	MAN	TRP	ORI	PUN	HAR	RAJ	SIK	TN	UK	UP	WB	TEL	MP	MAH
Calls	713	3540	51	2366	3675	369	14212	3665	5101	2665	612	206	309	201	5746	395	3453	14442	1365	9955	10656	2222	7445	11	24061	79751

No. of VC Calls per State in 2018



# eCourts VC call duration in States in 2018



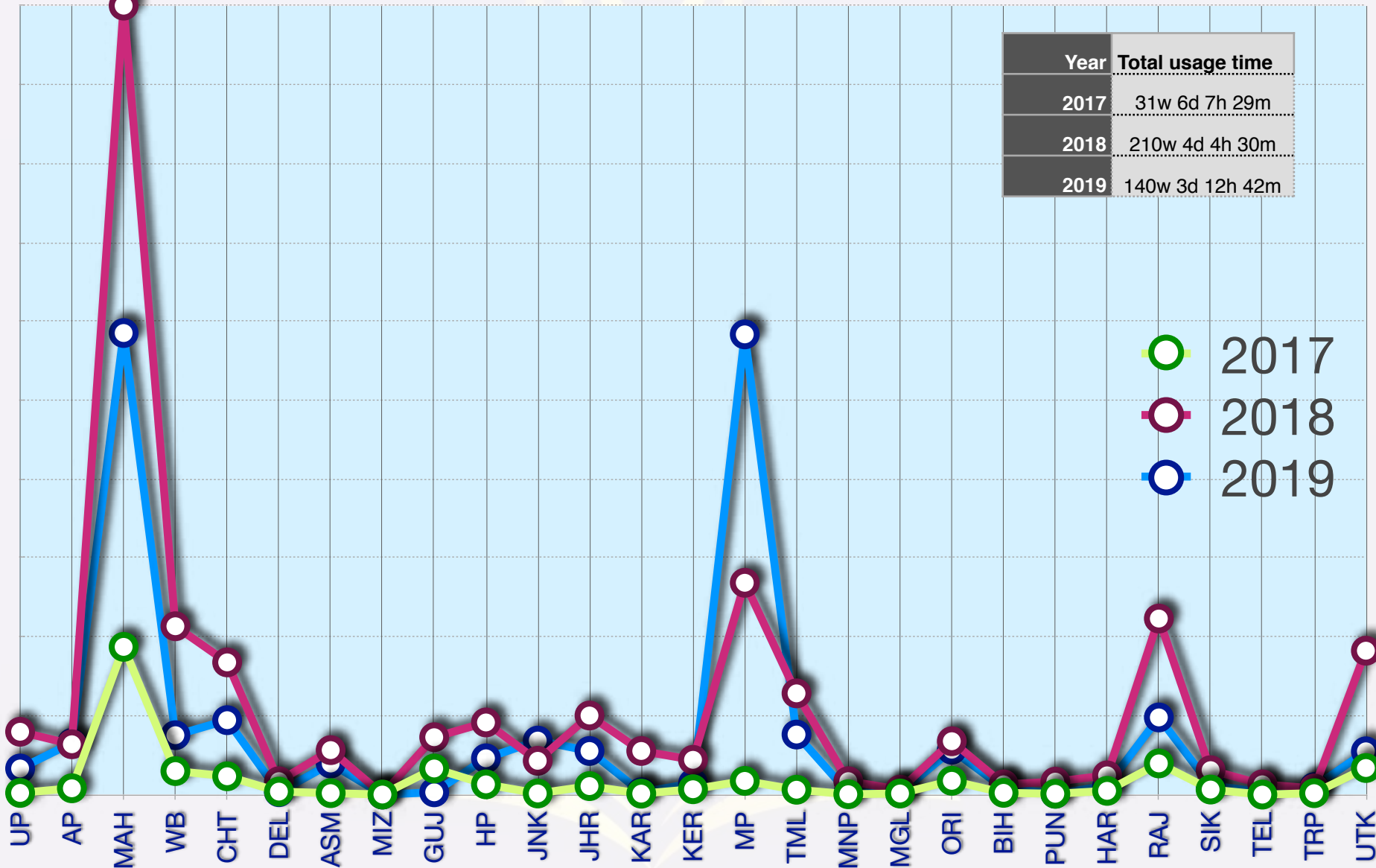
# Average VC Duration per Court Complex in 2018

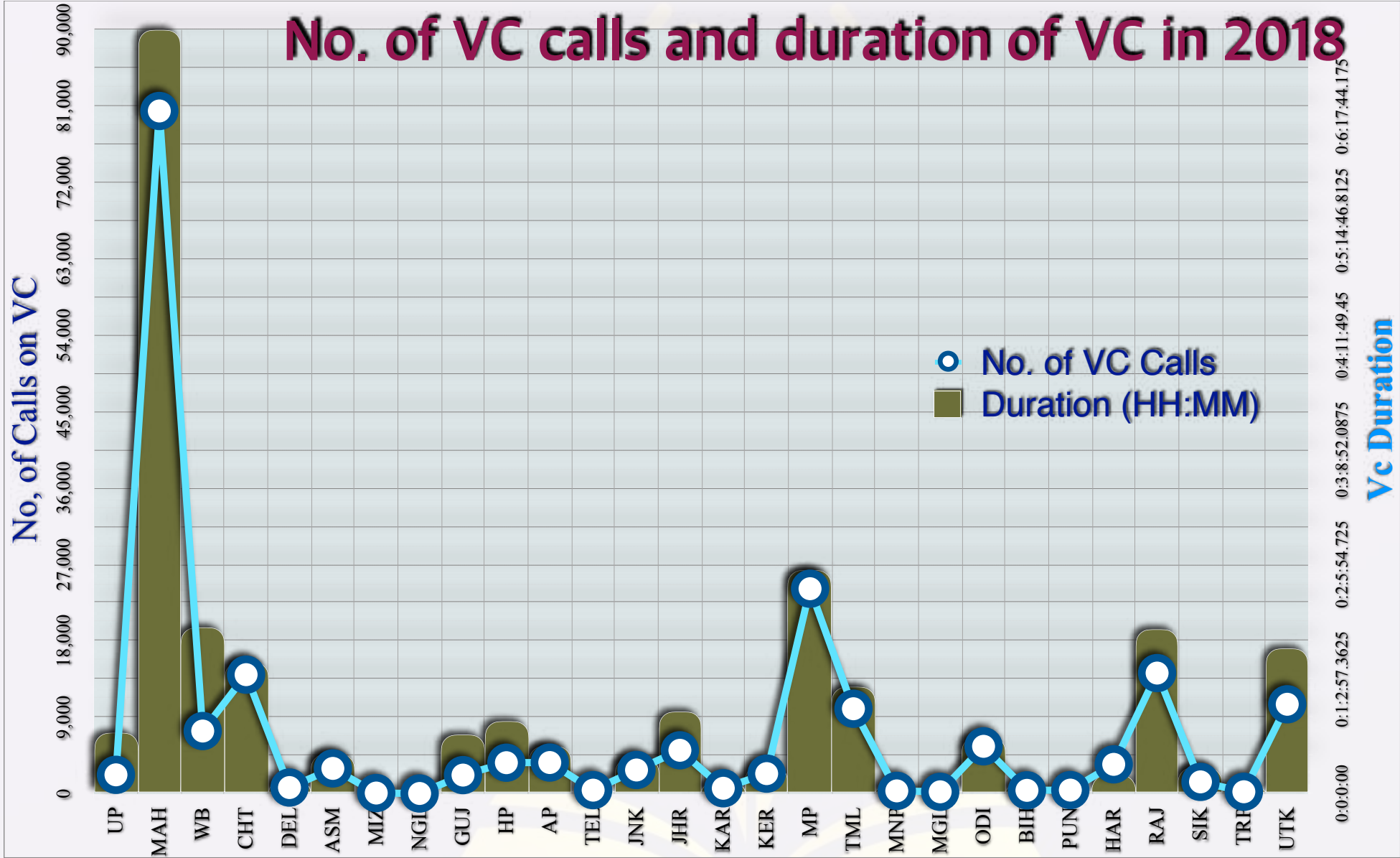


# eCourts use of VC - growth from 2017-2019

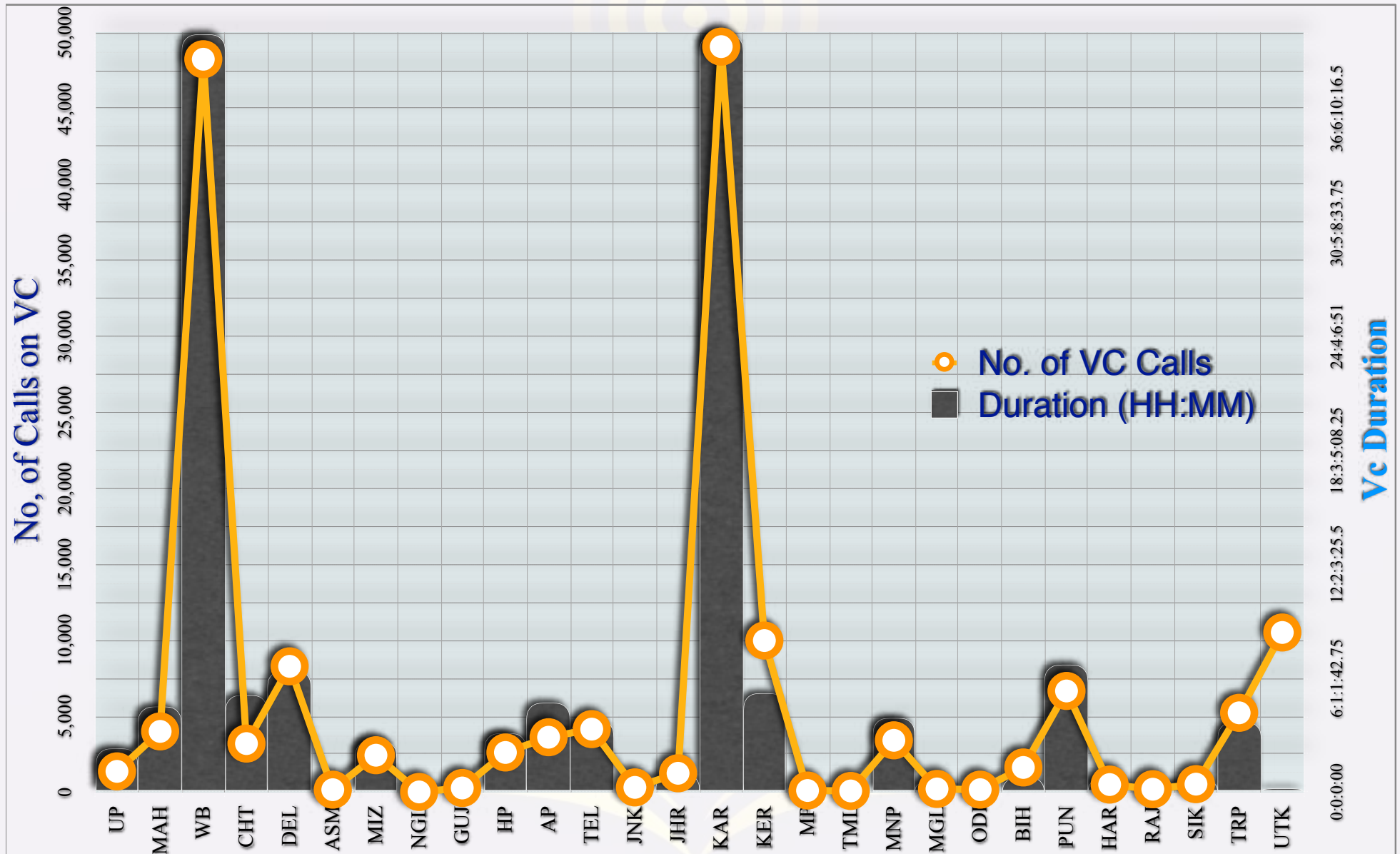
DURATION OF VIDEO CONFERENCING DURING YEAR

0 14w 0d 3h 50m 28w 0d 7h 40m 42w 0d 11h 30m 56w 0d 15h 20m 70w 0d 19h 10m

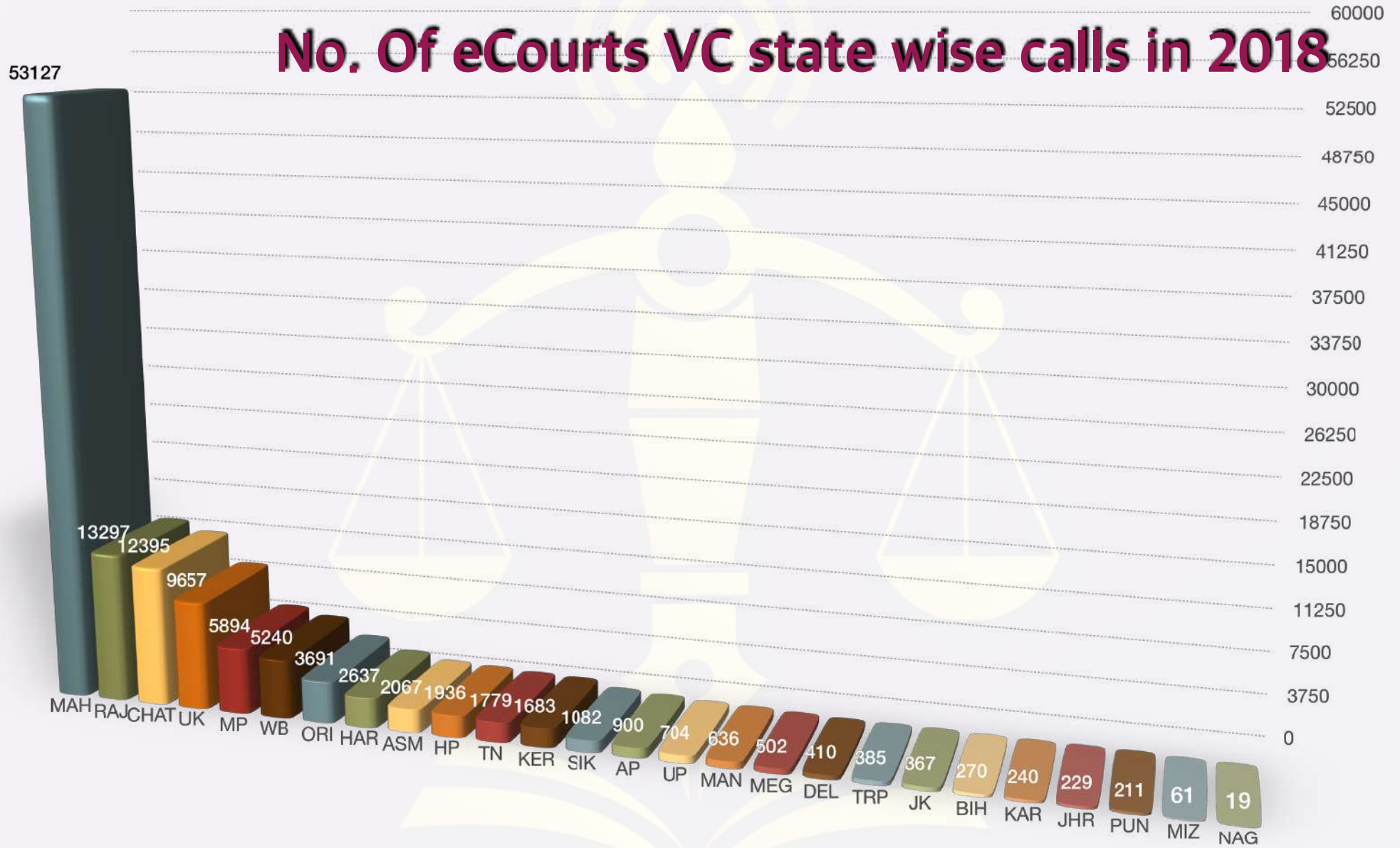




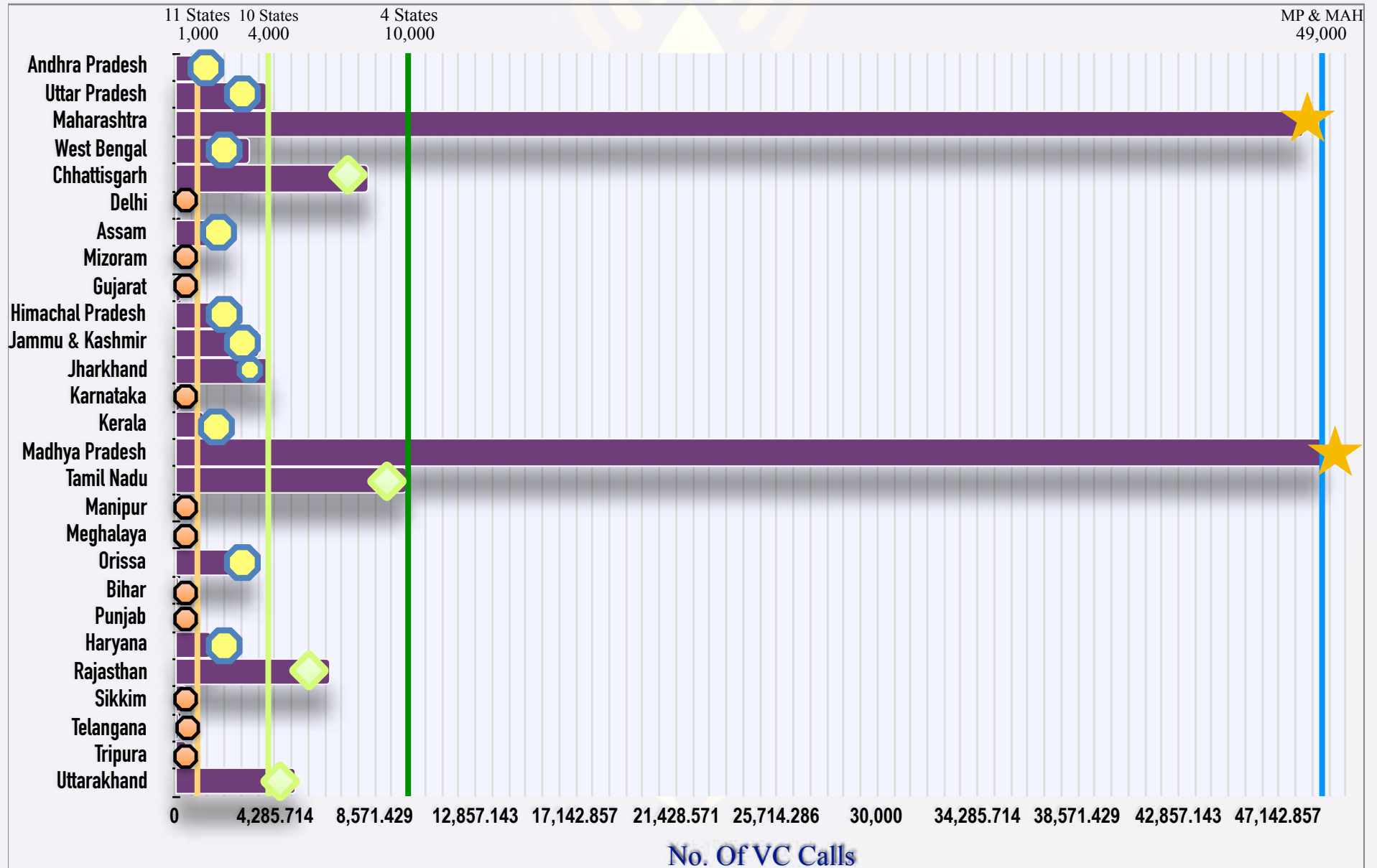
# No. of VC calls and duration of VC in 2019



# No. Of eCourts VC state wise calls in 2018



# Analysis Of use of eCourts VC state in 2019



# HOW TO MAKE USE OF VIDEO CONFERENCING?

## Training given with support of BPR&D to Judges, Police and Prison Officials and Prosecutors

S. No	Institution	Schedule	No. of Participants	Participation (category wise)			
				Judiciary	Prosecution	Police	Prison
1.	CDTI, Ghaziabad	07.09.2017 – 08.09.2017	46	10	10	12	14
2.	CDTI, Chandigarh	09.10.2017 – 10.10.2017	96	14	38	23	21
3.	NEPA, Meghalaya	07.11.2017 – 08.11.2017	61	19	14	13	15
4.	CDTI, Hyderabad	15.11.2017 – 16.11.2017	52	12	12	11	17
5.	CDTI, Jaipur	14.12.2017 – 15.12.2017	64	21	15	14	14
<b>Total</b>			<b>319</b>	<b>76</b>	<b>89</b>	<b>73</b>	<b>81</b>

# ANNEXURE - G

**Help Videos and Statistics**


# Citizen Help Videos made available eCourts Portal

**ECOURTS SERVICES**  
High Courts of India  
District and Taluka Courts of India


Home NJDG Supreme Court Hi

## eCourts : Help Videos


Home / Help Videos




1 Basic Introduction to eCourts site




2 District Court Website - Salient Features




3 NJDG Public Portal - Features and facilities.




4 Cause List search




5 Party name search - Case Status




6 CNR search - Case Status



7 Case Number search - Case Status



8 Filing Number search - Case Status



9 Act based search - Case Status

# Citizen Help Videos in English made available on YouTube

YouTube IN

eCourts & NJDG Public [Videos](#) [Playlists](#) [Community](#) [Channels](#) [About](#)

## eCourts & NJDG English

by eCourts & NJDG Public • 17 videos • 14,736 views • Last updated on Jul 3, 2017

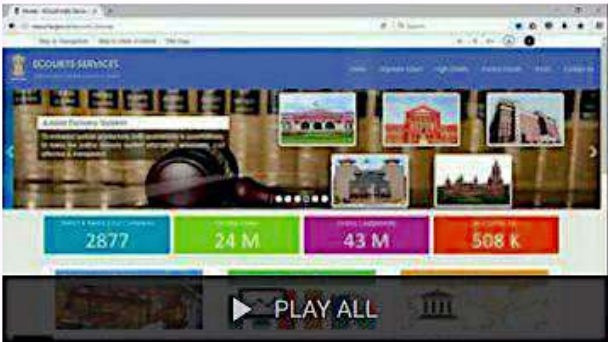
Add a description

[▶ Play all](#) [◀ Share](#) [⚙ Playlist settings](#) [Add videos](#)

1	<b>Advocate Name - Bar Code - Date Case List - District and Taluka Court Services</b> by eCourts & NJDG Public	eCourts & NJDG Public	4:57
2	<b>Welcome To eCourts</b> by eCourts & NJDG Public	eCourts & NJDG Public	1:03
3	<b>Introduction To District Court Website</b> by eCourts & NJDG Public	eCourts & NJDG Public	3:28
4	<b>NJDG Public Portal</b> by eCourts & NJDG Public	eCourts & NJDG Public	5:25
5	<b>Cause List search - District Court Services</b> by eCourts & NJDG Public	eCourts & NJDG Public	2:43
6	<b>Party name case status - District Court Services</b> by eCourts & NJDG Public	eCourts & NJDG Public	1:51
7	<b>CNR Number - case status - District Court Services</b> by eCourts & NJDG Public	eCourts & NJDG Public	1:20


## Citizen Help Videos in Hindi made available on YouTube







### ई-कोर्टस एवं एनजीडीजी - जिला एवं तालुका न्यायालय की सेवाएं







17 videos • 508 views • Last updated on Jul 3, 2017



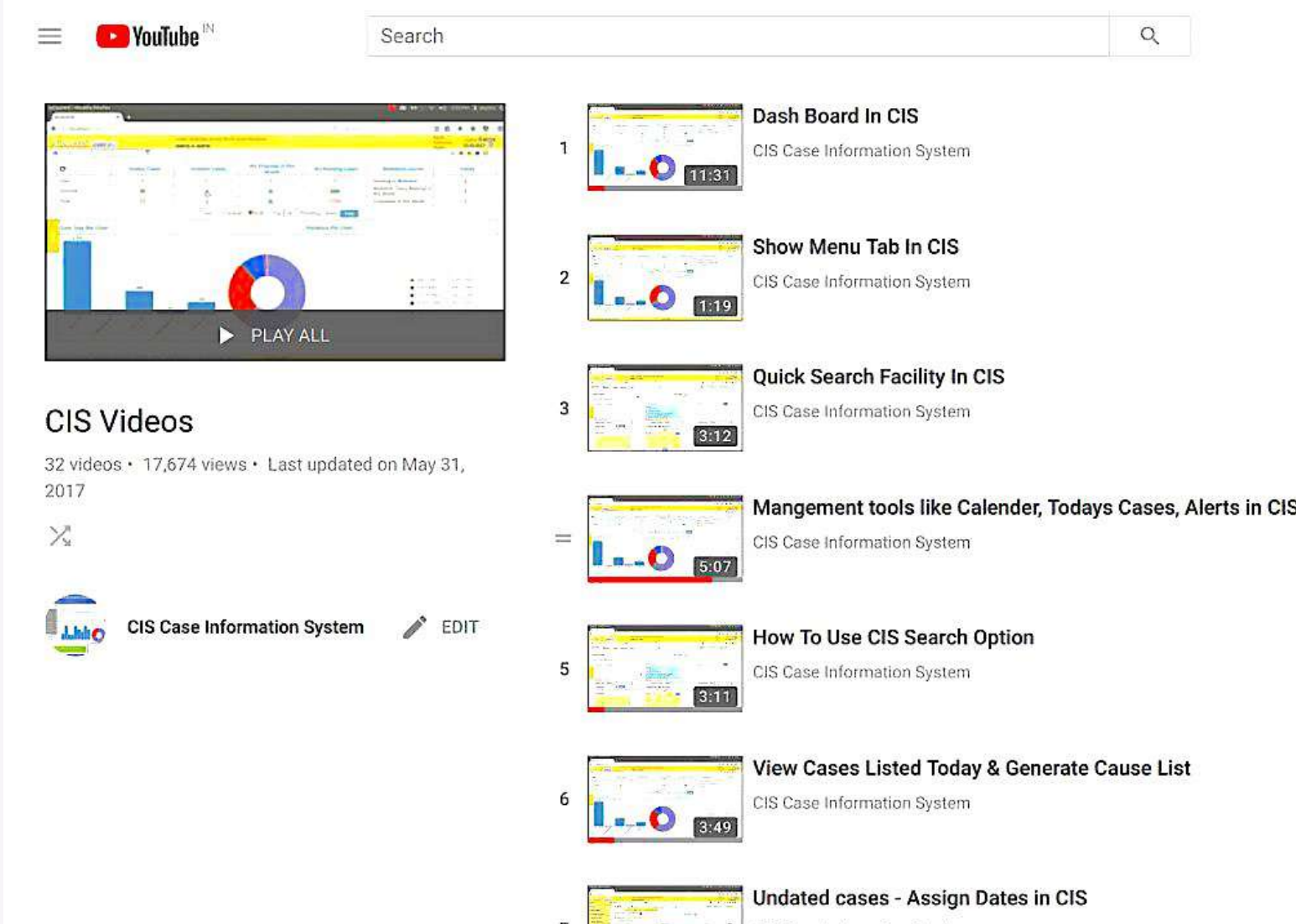
इस सार्वजनिक सेवा संकेत स्थल पर ईकोर्टस प्रकल्प अंतर्गत जारी की गयी सभी कार्यान्वयीत सेवा प्राप्त करने हेतु जानकारी विडियो सामान्य नागरिक जाया से जाया लाभ उठाये इस उद्देश से जारी किये गये है ।



eCourts & NJDG Public  EDIT

- 1  इ कोर्ट मे आपका स्वागत है  
eCourts & NJDG Public
- 2  एनजीडीजी भारतीय न्यायसंस्था का सार्वजनिक वेब पोर्टल  
eCourts & NJDG Public
- 3  जिल्हा न्यायालयों का स्वतंत्र संकेत स्थल  
eCourts & NJDG Public
- 4  विवादियों के नाम से तथा पार्टी के नाम से केस की स्थिती खोजे  
eCourts & NJDG Public
- 5  एफ आय आर क्रमांक से केस की जानकारी खोजे - जिल्हा तथा तालुका न्यायालय  
eCourts & NJDG Public
- 6  फाइलिंग क्रमांक सँ केस की स्थिती खोजे - जिल्हा तथा तालुका न्यायालय  
eCourts & NJDG Public
- 7  सीएनाआर क्रमांक से केस की पुरी जानकारी खोजे  
eCourts & NJDG Public

# Case Information System (CIS) Help Videos available on YouTube



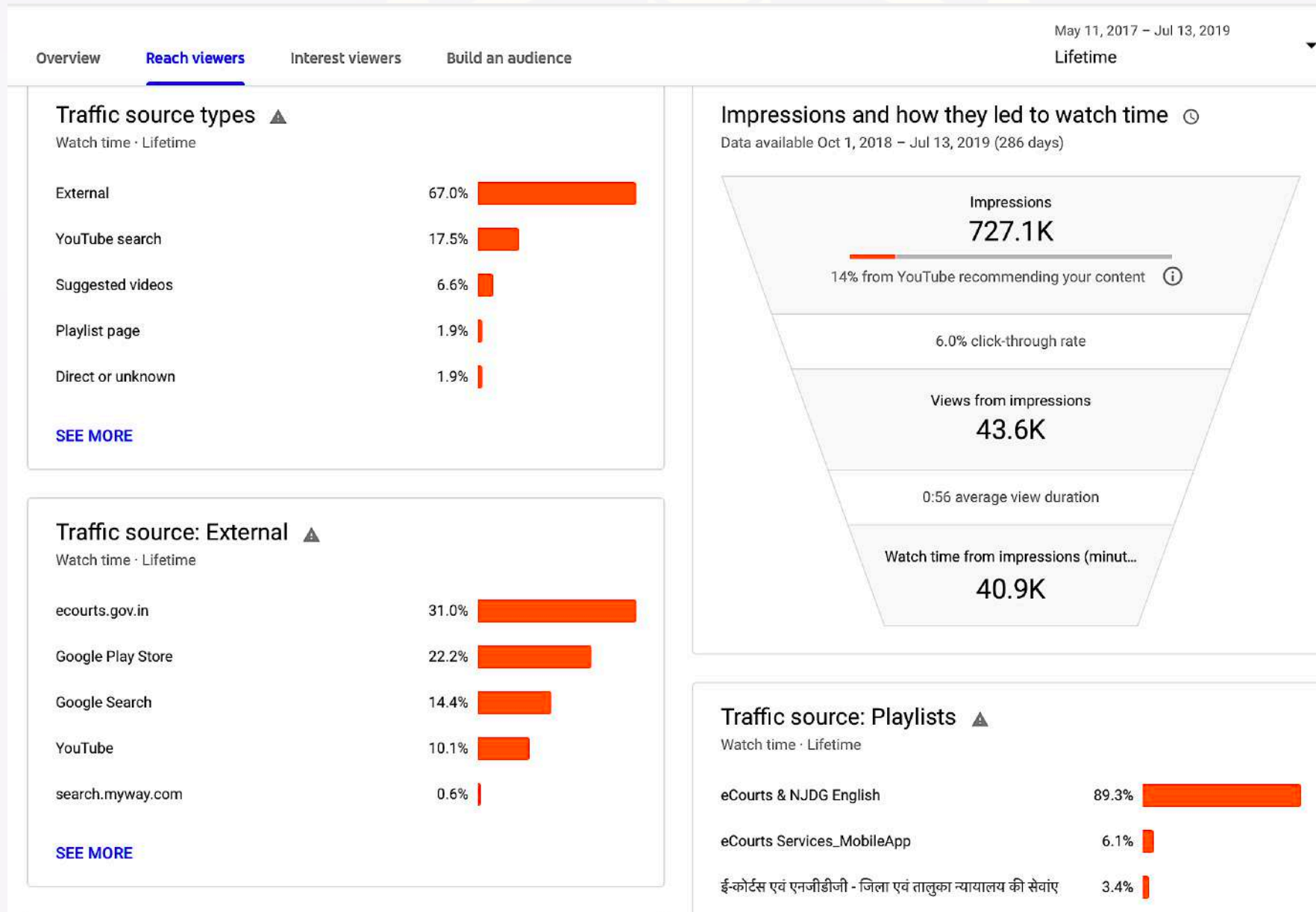
The screenshot shows a YouTube channel page for 'CIS Case Information System'. At the top, there is a search bar and the YouTube logo. Below the search bar is a large video player showing a dashboard with charts and a 'PLAY ALL' button. To the right of the video player is a list of seven videos, each with a thumbnail, a title, and a duration. The channel name 'CIS Case Information System' and an 'EDIT' button are visible below the video player.

**CIS Videos**  
32 videos • 17,674 views • Last updated on May 31, 2017

**CIS Case Information System** EDIT

- 1 Dash Board In CIS**  
CIS Case Information System  
11:31
- 2 Show Menu Tab In CIS**  
CIS Case Information System  
1:19
- 3 Quick Search Facility In CIS**  
CIS Case Information System  
3:12
- 4 Mangement tools like Calender, Todays Cases, Alerts in CIS**  
CIS Case Information System  
5:07
- 5 How To Use CIS Search Option**  
CIS Case Information System  
3:11
- 6 View Cases Listed Today & Generate Cause List**  
CIS Case Information System  
3:49
- 7 Undated cases - Assign Dates in CIS**  
CIS Case Information System

# Statistics of Help Videos give so many indications for road ahead



## For data centric decisions, requirement of citizen can be gauged

### Top videos ▲

Watch time (minutes) · Lifetime

Case Number Search - Case Status - District Court ...	166.2K	
New Features in eCourts Mobile App	70.1K	
Demonstrating "Search" Feature In My Cases	37.4K	
Party name case status - District Court Services	36.1K	
CNR Number - case status - District Court Services	32.4K	

[SEE MORE](#)

### Top videos by end screen ▲

End screen element clicks · Lifetime

Introduction To eCourts Mobile Application	83	
इ कोर्ट में आपका स्वागत है	43	
Demonstrating "Search" Feature In My Cases	32	
Search By CNR Number	24	
New Features in eCourts Mobile App	20	

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### Top playlists ▲

Watch time · Lifetime

eCourts & NJDG English	90.2%	
eCourts Services_MobileApp	7.0%	
ई-कोर्ट्स एवं एनजीडीजी - जिला एवं तालुका न्यायालय की सेवाएं	2.8%	

[SEE MORE](#)

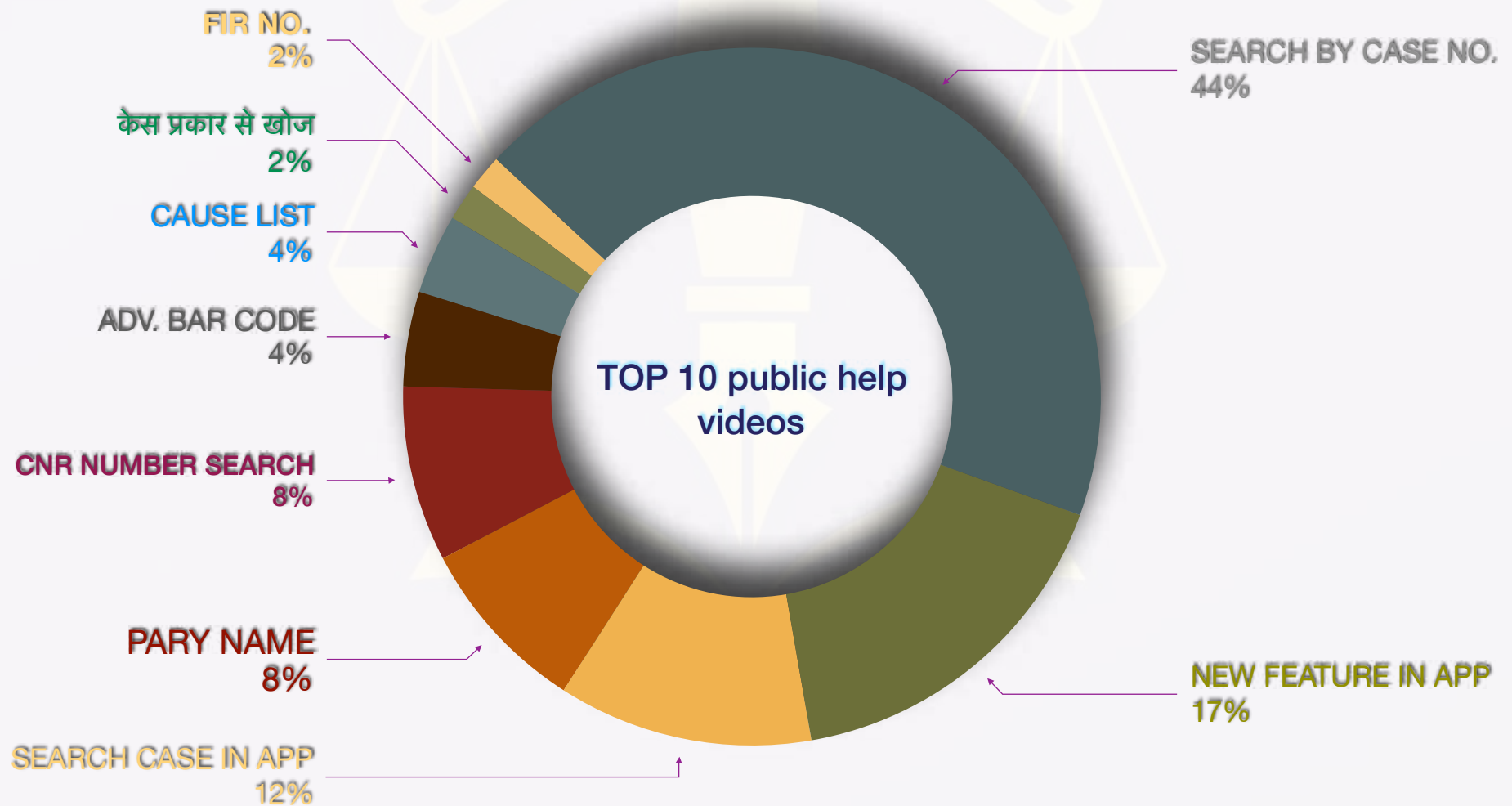
### Top end screen element types ▲

Clicks per end screen element shown · Lifetime

Video	2.5%	
Playlist	2.2%	

[SEE MORE](#)

### STATISTICS (NO. OF VIEWS) OF TOP 10 VIDEOS MADE AVAILABLE FOR LITIGANTS



## Help Videos, views, watch duration and statistics

video	video_title	watch_time_minutes	views	subscribers
1	Case Number Search - Case Status - District Court Services	166190.6349	202392	1413
2	New Features in eCourts Mobile App	70050.6302	77786	151
3	Demonstrating "Search" Feature In My Cases	37367.8989	54810	49
4	Party name case status - District Court Services	36069.08	38314	161
5	CNR Number - case status - District Court Services	32374.2338	37761	121
6	Advocate Name - Bar Code - Date Case List - District and Taluka Court Services	21507.8095	20411	127
7	Cause List search - District Court Services	18946.1028	17180	31
8	केस प्रकार से मामलो की जानकारी खोजे - जिला तथा तालुका न्यायालय	8597.2749	7953	104
9	FIR Number Search - District Court Services	7652.6967	7622	21
10	Court Order by Case Number - District Services	7086.7946	7137	30
11	Case Type Search - District Court Services	6514.2232	6194	18
12	Welcome To eCourts	4104.1338	5912	26
13	Introduction To eCourts Mobile Application	4989.6625	5453	64
14	Introduction To District Court Website	6286.284	5365	18
15	NJDG Public Portal	5595.902	4163	22
16	अधिवक्ता तथा वकील के नाम से एवं बार कोड के नाम से केस की जानकारी एवं वादसूची प्राप्त करे	4136.018	3857	30
17	Search By FIR Number	2255.6537	3672	16
18	Search By CNR Number	1698.7102	3108	18
19	केस क्रमांक से मामलो की जानकारी खोजे - जिला एवं तालुका न्यायालय	2792.3551	2782	16
20	Filing Number search - District Court Services	2638.9653	2514	3
21	Court order - Search by period - District and Taluka Courts.	2656.3767	2249	5

## Help Videos and their watching statistics-1

video	video_title	watch_time_minutes	views	subscribers
22	इ कोर्ट मे आपका स्वागत है	1574.6414	2165	24
23	How To "Export & Import" My Cases	3049.9115	1953	17
24	Court Order - By Court Name - District Court Services	1645.3845	1759	5
25	न्यायालय के नाम से दैनिक वाद सुची प्राप्त करें - जिला एवं तालुका न्यायालय	1674.7329	1371	14
26	Act based search - District Court Services	1453.9462	1253	0
27	पार्टी नाम से न्यायालयीन निर्णय तथा आदेश खोजे - जिला एवं तालुका न्यायालय	1280.7707	1192	13
28	Court Order - Party Name-search - District Court Services	1140.84	1133	7
29	Advocate Cause List and Diary - District Court Services	1135.4419	1092	4
30	विवादियों के नाम से तथा पार्टी के नाम से केस की स्थिति खोजे	1180.7219	1024	7
31	Search By Party Name	717.2274	965	5
32	Search By QR Code	819.3937	937	7
33	Search By Case Number	597.5236	893	5
34	Search By Cause List & My Cases	896.0668	846	8
35	अधिवक्ता के नाम - बार कोड से वादसुची प्राप्त करे - जिला एवं तालुका न्यायालय	833.9446	683	7
36	Search By Filing Number	318.6832	554	12
37	फाइलिंग क्रमांक से केस की स्थिति खोजे - जिल्हा तथा तालुका न्यायालय	510.1493	507	2
38	अधिनियम के नाम से केस की जानकारी प्राप्त करे - जिला तथा तालुका न्यायालय	414.6347	368	6
39	एफ आय आर क्रमांक से केस की जानकारी खोजे - जिल्हा तथा तालुका न्यायालय	290.053	364	2
40	न्यायालय के तथा न्यायाधीश के नाम से आदेश एवं निर्णय प्राप्त करे - जिला एवं तालुका न्यायालय	234.4603	248	2
41	सीएनाआर क्रमांक से केस की पुरी जानकारी खोजे	143.3555	180	0
42	Search By Acts	151.7308	174	3
43	एनजीडीजी भारतीय न्यायसंस्था का सार्वजनिक वेब पोर्टल	277.116	172	1
44	Advocate Name Tab Features	115.0834	99	1

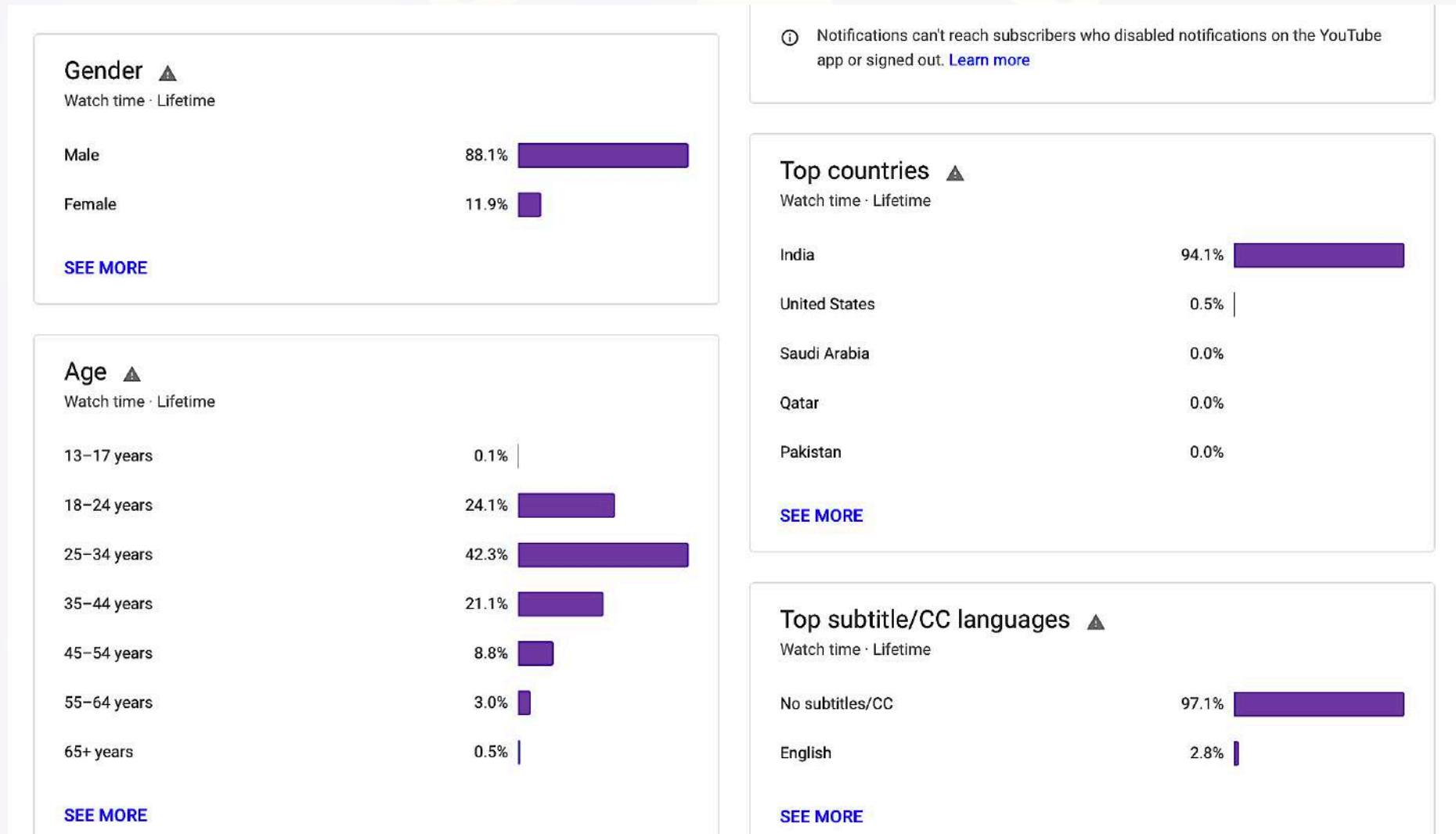
### Source from where public is accessing videos

traffic_source_type	watch_time_minut	views	duration
<b>ECOURT PORTAL</b>	315348.9865	363791	0.8668
<b>YT_SEARCH</b>	82268.4808	89719	0.917
<b>YT_RELATED</b>	31276.0422	36907	0.8474
<b>YT_PLAYLIST_PAGE</b>	8950.1887	9210	0.9718
<b>UNKNOWN_MOBILE_OR_DIRECT</b>	8787.9778	11727	0.7494
<b>PLAYLIST</b>	8231.92	6164	1.3355
<b>YT_OTHER_PAGE</b>	6626.7486	9722	0.6816
<b>SUBSCRIBER</b>	5807.0831	6273	0.9257
<b>YT_CHANNEL</b>	2971.3746	3539	0.8396
<b>END_SCREEN</b>	470.1831	385	1.2213
<b>NOTIFICATION</b>	87.9355	83	1.0595
<b>ANNOTATION</b>	66.0752	70	0.9439
<b>Total</b>	470893.7596	537590	0.8759

### Countries where Help videos are watched

country_id	watch_time_minut	views	duration
<b>India</b>	442915.7497	505320	0.8765
<b>USA</b>	2189.9361	2256	0.9707
<b>South Africa</b>	56.938	74	0.7694
<b>Quatar</b>	42.5967	17	2.5057
<b>Pakistan</b>	35.1019	51	0.6883
<b>Bangladesh</b>	31.2757	31	1.0089
<b>Indonesia</b>	26.4548	37	0.715
<b>Hungery</b>	24.9337	10	2.4934
<b>Cananda</b>	23.6728	10	2.3673
<b>UK</b>	19.5013	11	1.7728
<b>Total</b>	470893.7596	537590	0.8759

# Age, Gender, country, O.S., device, location, of viewer gives insights.



# Videos, Manuals, Brochures are kept on eCourts Public Portal

The screenshot shows the top navigation bar of the eCourts Services portal with the logo and text "ECOURTS SERVICES High Courts of India District and Taluka Courts of India". The main content area displays three brochures: "ePay Brochure", "NSTEP Brochure", and "eCourts Project Brochure".

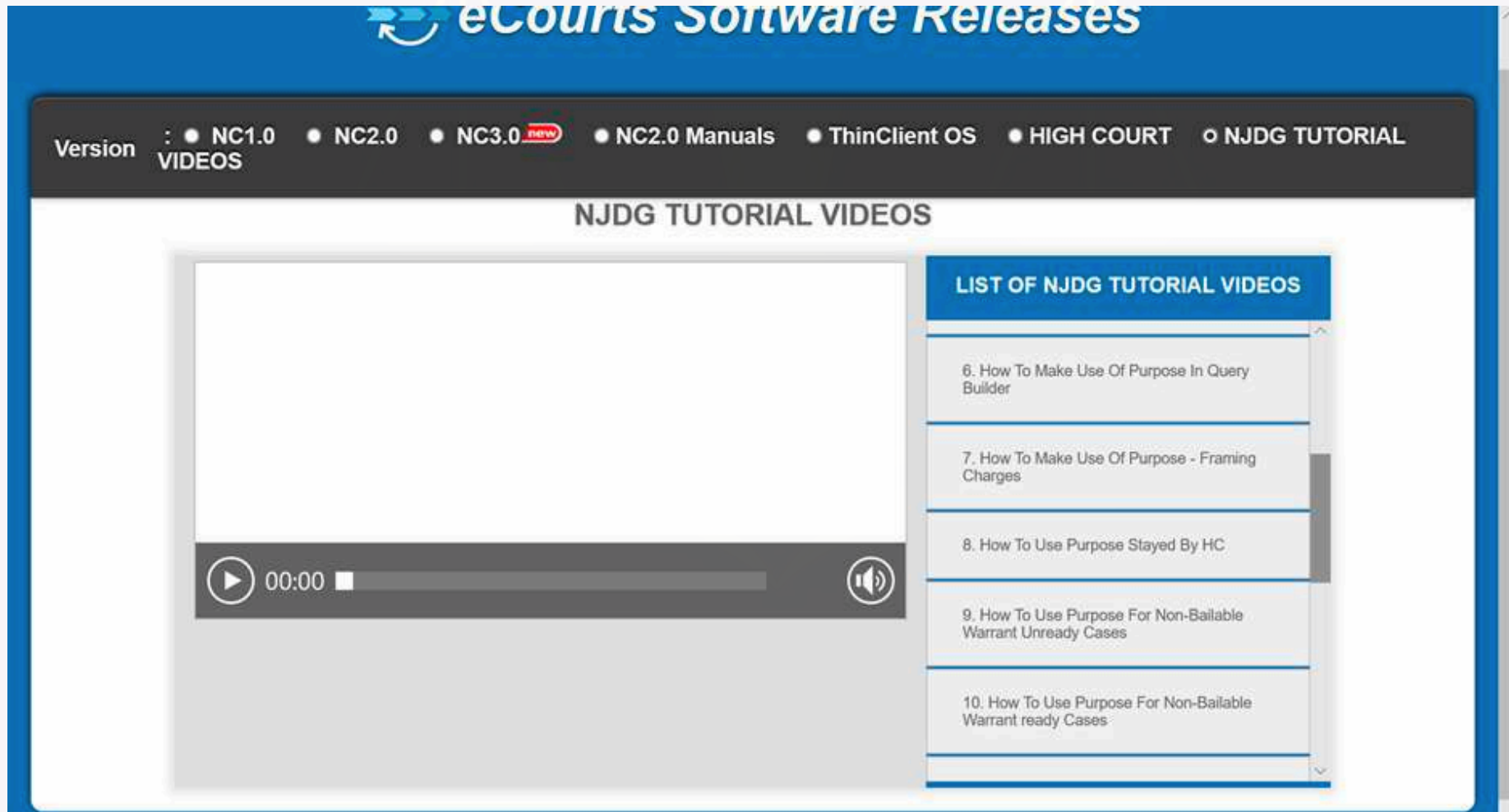
This section displays five user manuals arranged in a grid: "Filing User Manual", "Registration User Manual", "Allocation User Manual", "Court User Manual", and "Super User Manual". Each manual icon features a red PDF symbol in the bottom right corner.

Search results

A small thumbnail of a user manual icon, similar to the ones shown in the previous section.

This section displays five user manuals arranged in a grid: "eFiling User Manual", "NSTEP User Manual", "ePay User Manual", "Case Management through CIS 3.0", and "Registration User Manual". The "Case Management through CIS 3.0" manual icon includes a blue PDF symbol in the bottom right corner.

**Videos especially prepared for JOs, NJDG management users, Officers in Registry, Portfolio Judges for remote planning and administration (16 Vid.)**



The screenshot displays the 'eCourts Software Releases' website. At the top, there is a navigation menu with the following items: Version, NC1.0, NC2.0, NC3.0 (marked as 'new'), NC2.0 Manuals, ThinClient OS, HIGH COURT, and NJDG TUTORIAL VIDEOS. Below the navigation menu, the main heading is 'NJDG TUTORIAL VIDEOS'. On the left side, there is a video player interface showing a play button, a progress bar at 00:00, and a volume icon. On the right side, there is a 'LIST OF NJDG TUTORIAL VIDEOS' section with a scrollable list of video titles:

- 6. How To Make Use Of Purpose In Query Builder
- 7. How To Make Use Of Purpose - Framing Charges
- 8. How To Use Purpose Stayed By HC
- 9. How To Use Purpose For Non-Bailable Warrant Unready Cases
- 10. How To Use Purpose For Non-Bailable Warrant ready Cases

# CIS Manuals are kept on release portal for staff and officers

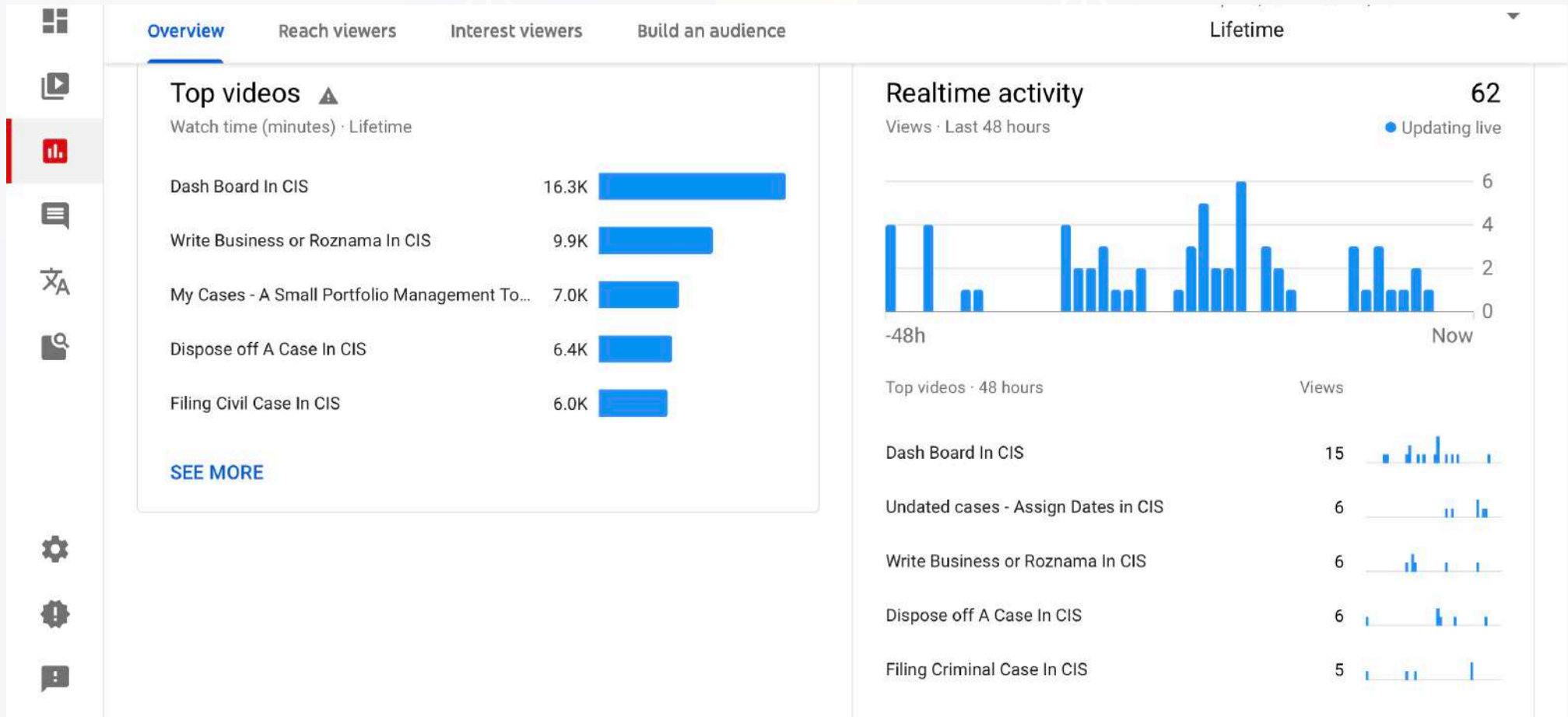
The screenshot displays a web portal titled "eCourts Software Releases". At the top, there is a navigation menu with the following items: "Version : ● NC1.0 ● NC2.0 ● NC3.0 **new** ○ NC2.0 Manuals ● ThinClient OS ● HIGH COURT ● NJDG TUTORIAL VIDEOS". Below the menu, a footer note states "Designed and Developed By NIC. All Rights Reserved." The main content area is titled "eCourtIS NC 2.0 Manuals" and features four user manual icons arranged in a 2x2 grid. Each icon is a PDF document cover with a red Adobe logo and the text "User Manual (Function)". The functions are: "Filing User Manual", "Registration User Manual", "Allocation User Manual", and "Admin User Manual".

## CIS Help Videos for Judicial Officers and Court staff

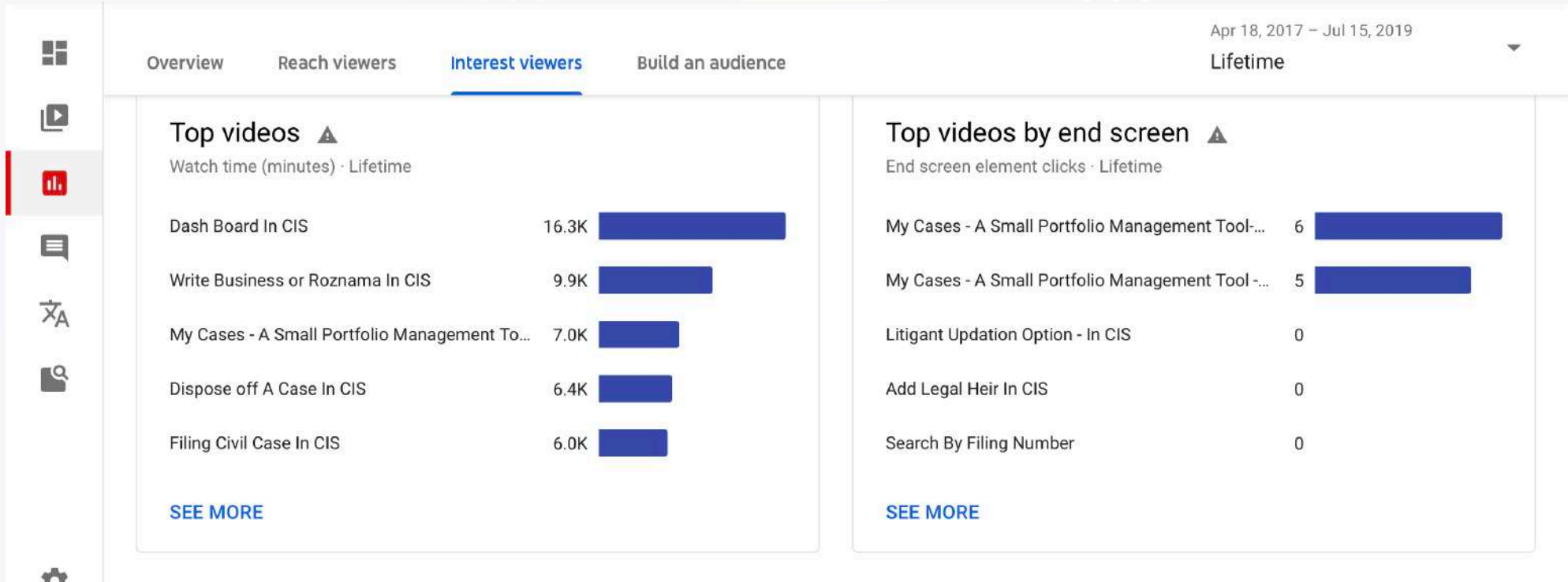
video	video_title	watch_time_minutes	views	average_view_duration	
1	Dash Board In CIS	16299.3218	9622	1.694	
2	Write Business or Roznama In CIS	9909.885	3983	2.488	
3	My Cases - A Small Portfolio Management Tool-eCourts Mobile Application	6988.1272	9558	0.7311	
4	Dispose off A Case In CIS	6364.4258	4138	1.538	
5	Filing Civil Case In CIS	5994.7272	2364	2.5358	
6	Undated cases - Assign Dates in CIS	5027.2018	2141	2.3481	
7	Registration of Case In CIS	5012.5162	1978	2.5341	
8	Modify Business, Next Date & Purpose Of A Case In CIS	4805.2815	1755	2.738	
9	Filing Criminal Case In CIS	4471.8335	2479	1.8039	
10	Monthly Statements Generation In CIS	4264.9314	2326	1.8336	
11	Print Business or order sheet or Roznama In CIS	4060.6065	2601	1.5612	
12	Transfer Cases In CIS	3829.3265	1757	2.1795	
13	Upload Judgements, Orders And Generate Detailed Report In CIS	3719.4246	1731	2.1487	
14	Mangement tools like Calender, Todays Cases, Alerts in CIS	2692.0297	1165	2.3108	
15	Modification of Case Details In CIS	2407.0741	1164	2.0679	
16	Unit Wise Return Report & Disposal Report In CIS	2309.6899	1077	2.1446	
17	View Cases Listed Today & Generate Cause List	2273.1761	1443	1.5753	
18	Case Scrutiny and Objections In CIS	2196.9244	939	2.3396	
19	Quick Search Facility In CIS	2187.2545	1418	1.5425	
20	Data Health Card In CIS	2094.0719	1051	1.9925	

21	Allocation of single or bulk cases In CIS	2073.9914	726	2.8567	
23	How To Use CIS Search Option	1333.0168	950	1.4032	
24	Taking Case On Today's Board In CIS	1304.311	737	1.7697	
25	My Cases - A Small Portfolio Management Tool - eCourts Mobile App <sup>?</sup>	1240.0317	1572	0.7888	
26	Taking Units or Norms For Disposal In CIS	1062.3619	540	1.9673	
27	Show Menu Tab In CIS	994.7301	1379	0.7213	
28	How To Add Legal Heir In CIS 2	976.1961	691	1.4127	
29	Litigant Updation In CIS	976.0938	424	2.3021	
30	Add Legal Heir In CIS	945.9445	611	1.5482	
31	Admin Norms or Units for Administrative work of JO In CIS	939.4135	687	1.3674	
32	View Units or Norms Detailed Report In CIS	900.3012	672	1.3397	
33	Balance Sheets Generation In CIS	835.7058	641	1.3037	
34	Date selection In CIS	437.5338	440	0.9944	
35	Scrutiny and Objections In Criminal Cases In CIS	423.696	384	1.1034	
36	Litigant Updation Option - In CIS	420.3325	231	1.8196	
37	How To Make Use Of Purpose Framing Charges - EDIT	4.9832	2	2.4916	
38	Search By Acts	3.0894	7	0.4413	
39	Search By Party Name	2.9905	5	0.5981	
40	Search By Case Number	2.8913	5	0.5783	
41	Search By Filing Number	2.0958	5	0.4192	
42	Search By CNR Number	1.1417	3	0.3805	
43	Search By FIR Number	1.1373	3	0.3791	

# Video Analytics for CIS help videos( 66,00,000 views) so far



# Video Analytics for CIS help videos( 66,00,000 views) so far

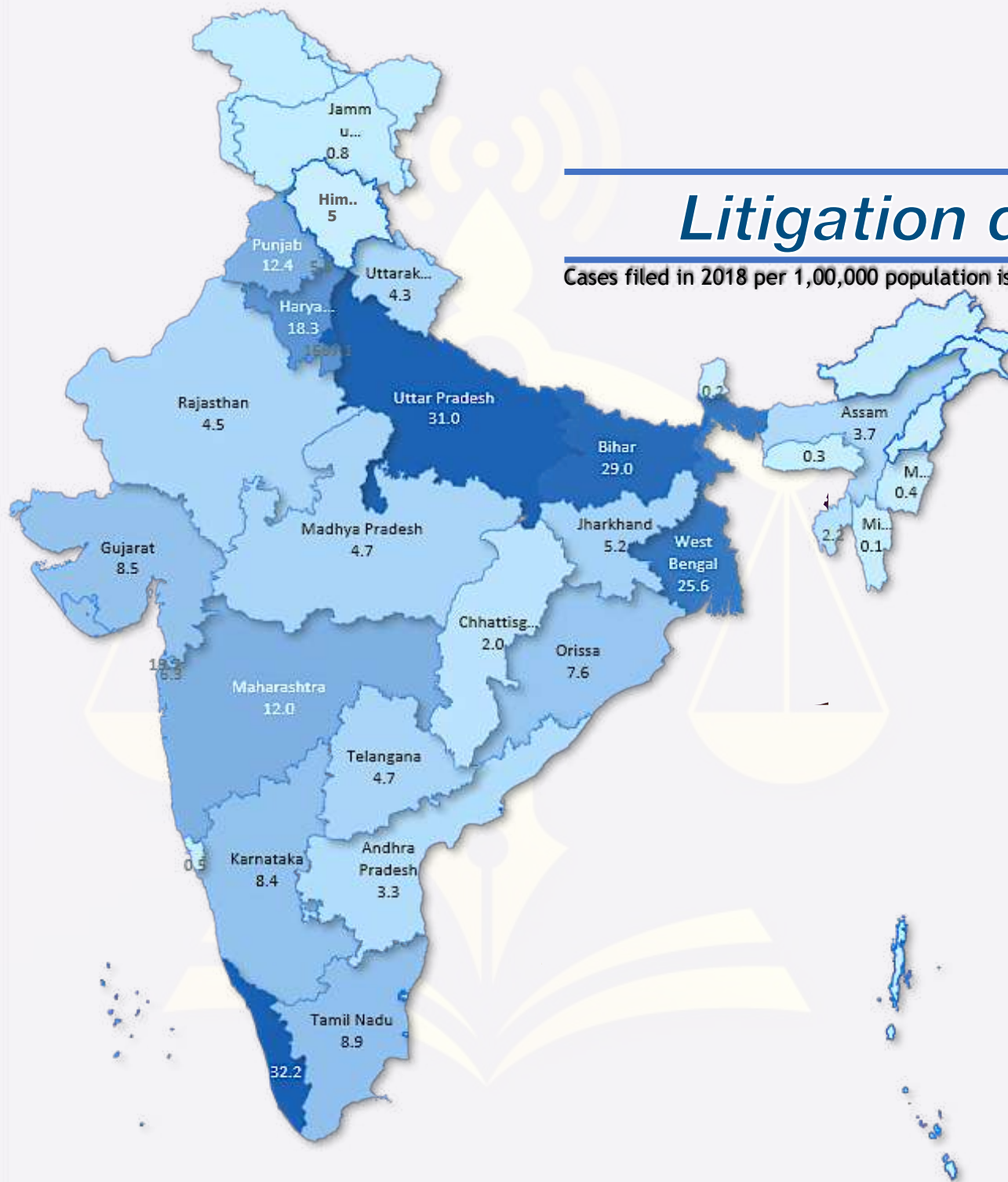


# ANNEXURE -H

## **Population, Pendency and Courts**

# Litigation density

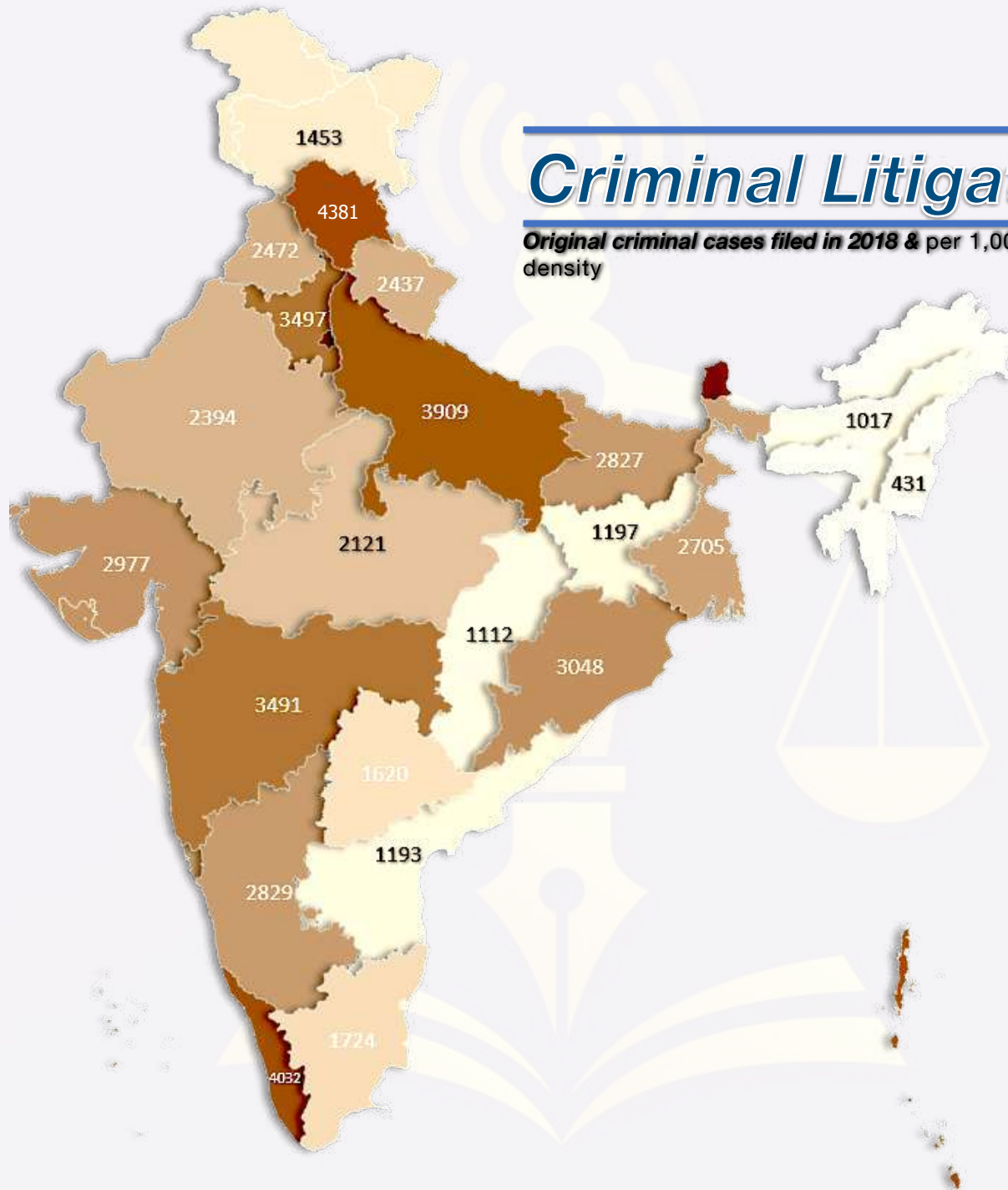
Cases filed in 2018 per 1,00,000 population is calculated as density





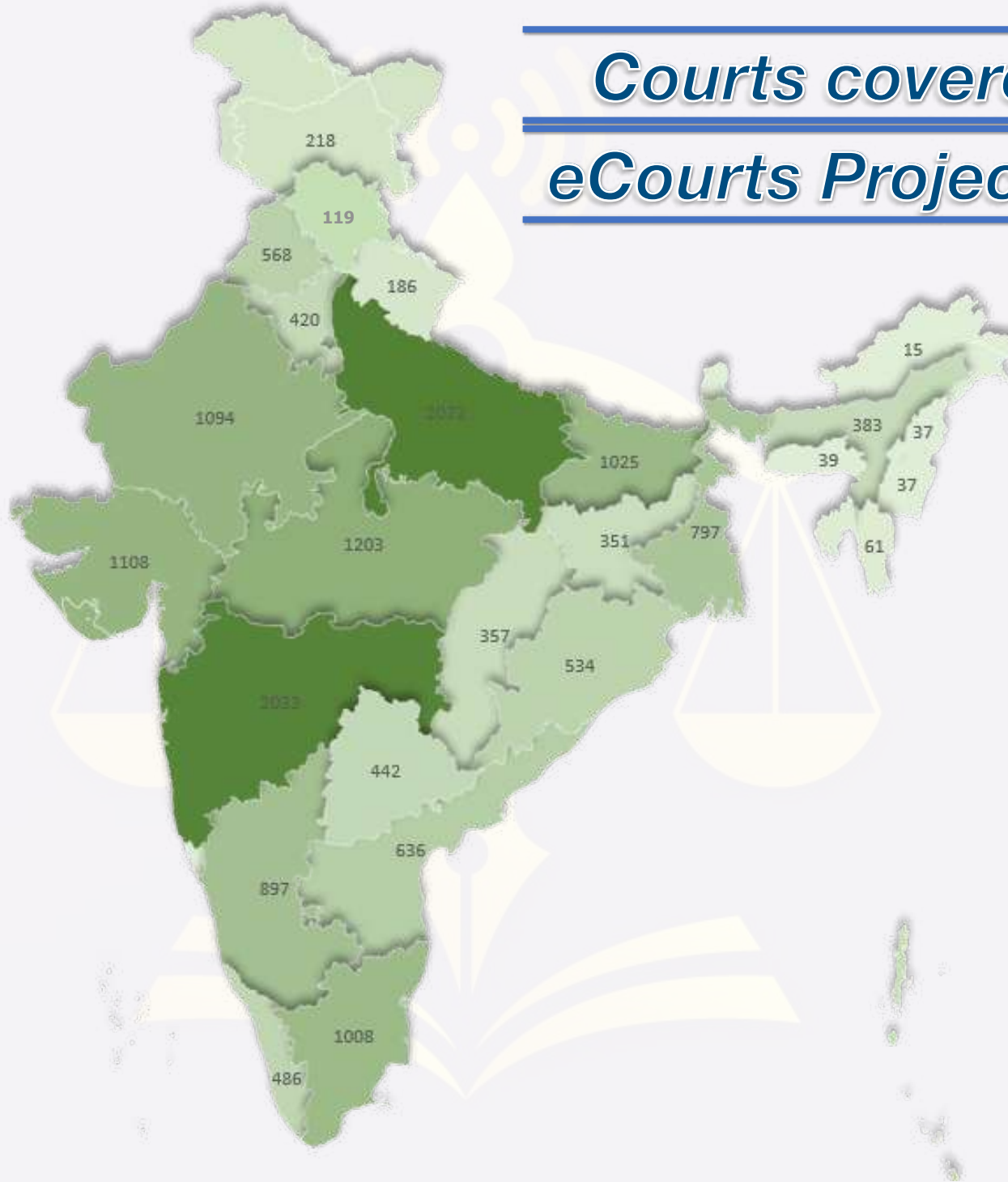
# Criminal Litigation density

Original criminal cases filed in 2018 & per 1,00,000 population is treated as density





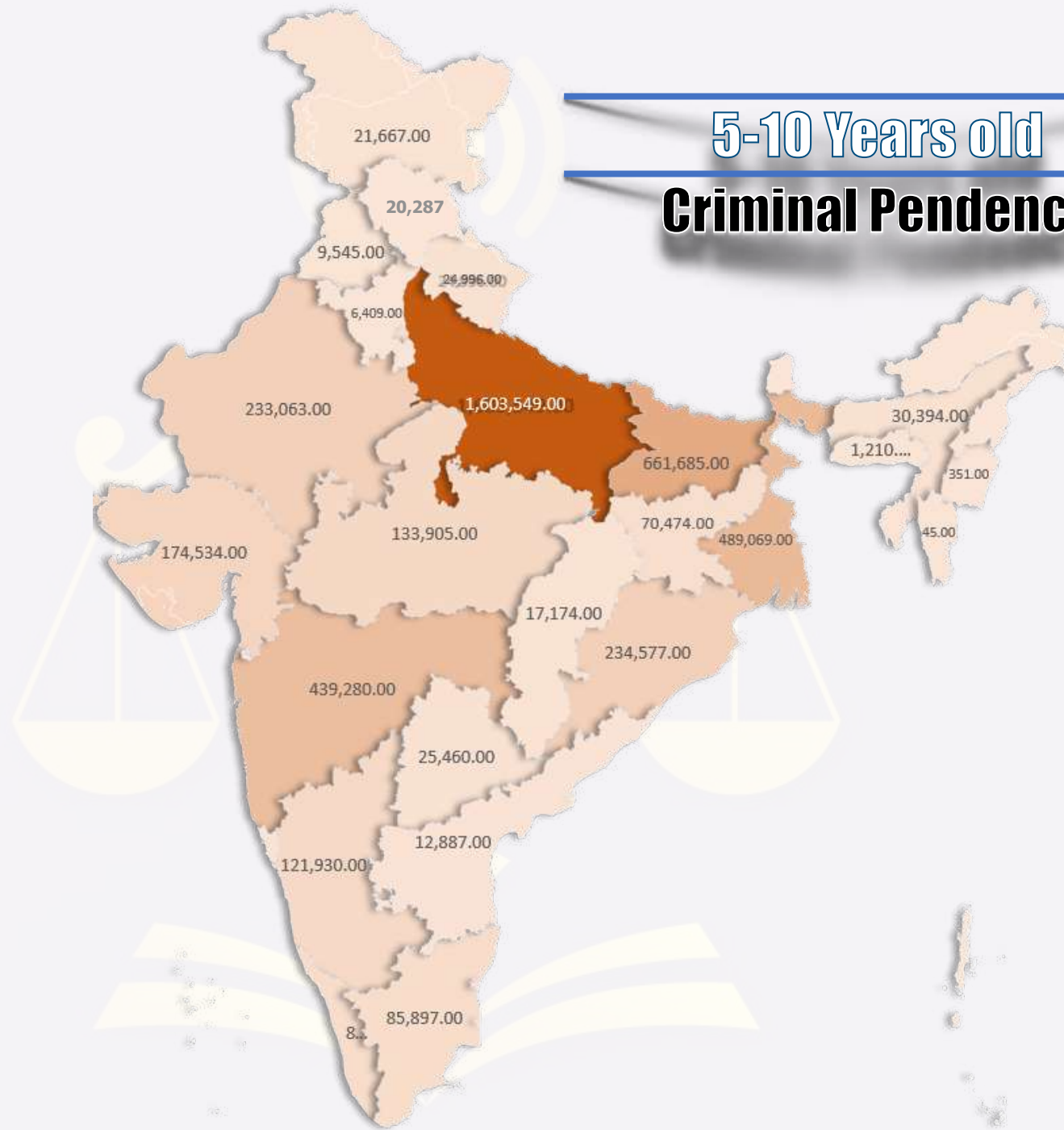
# Courts covered under eCourts Project Phase -II



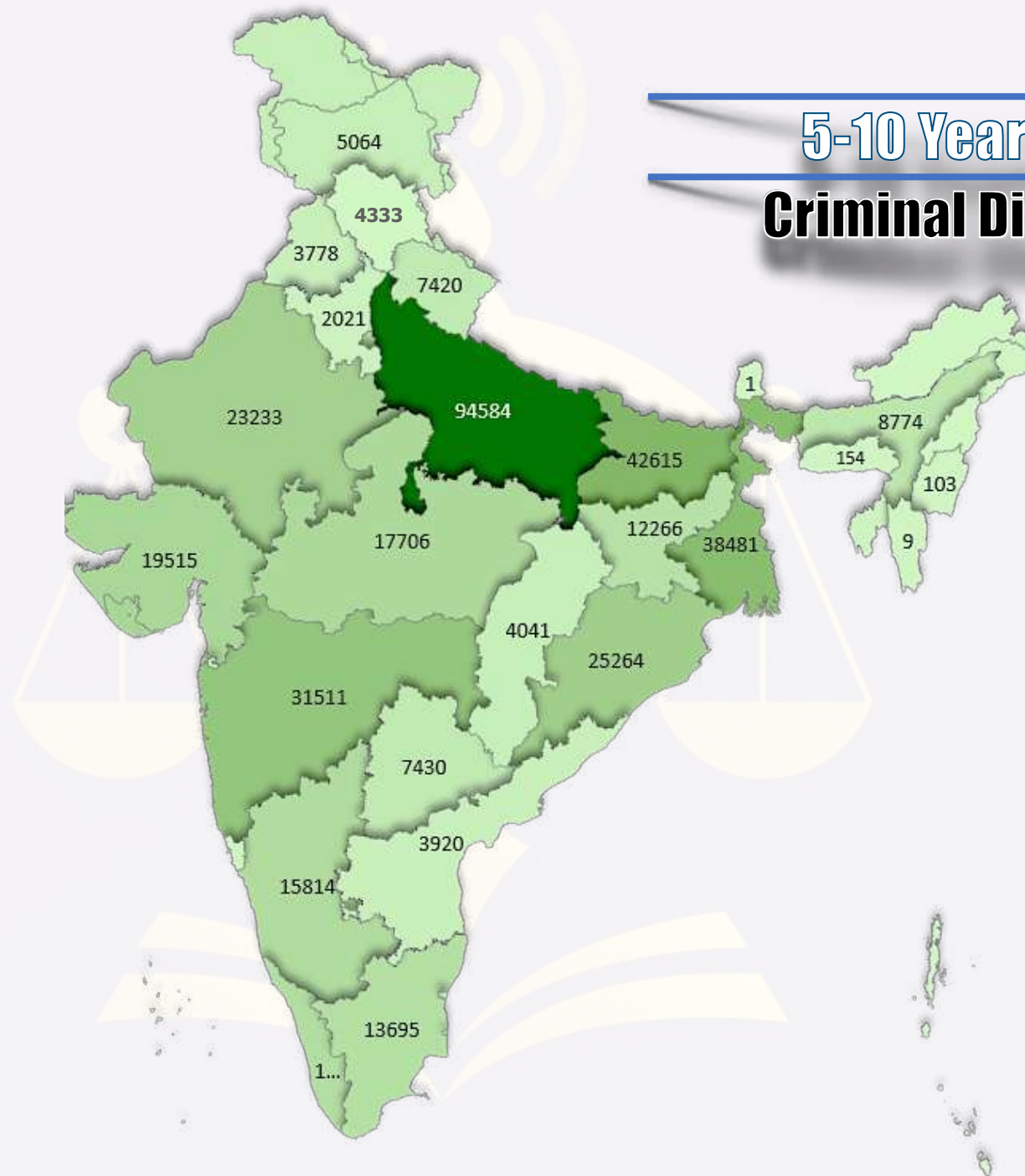




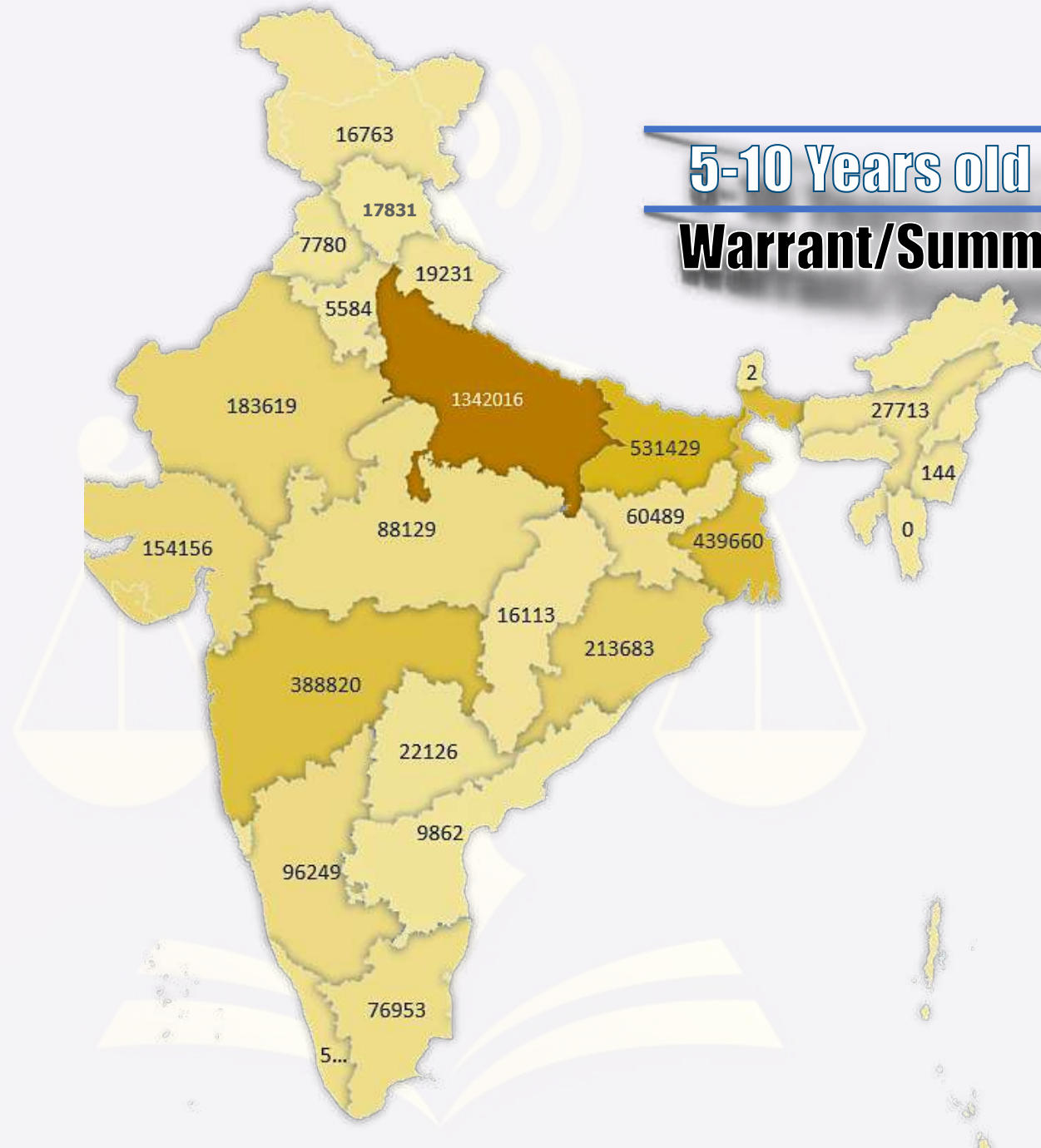
# 5-10 Years old Criminal Pendency



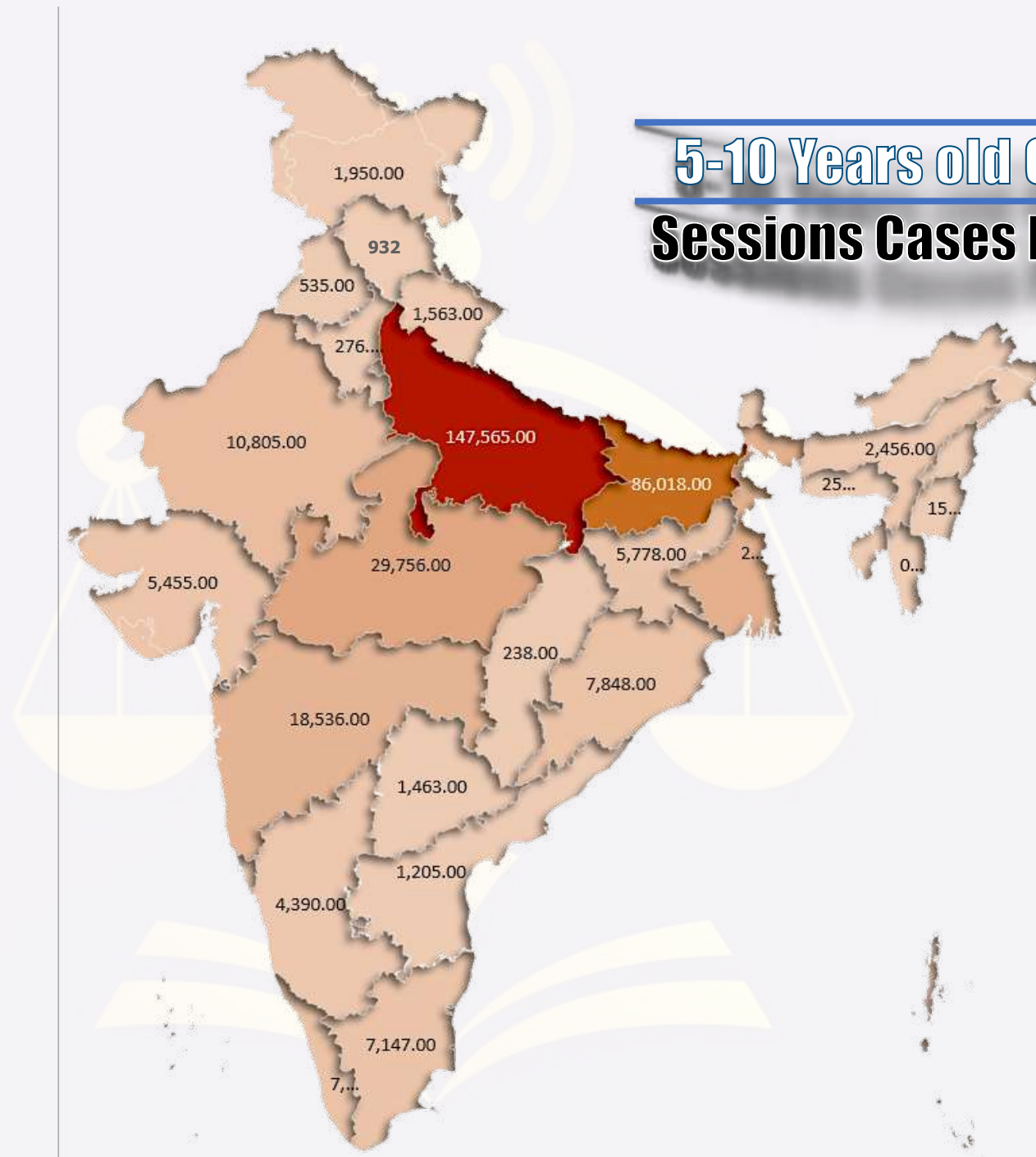
# 5-10 Years old Criminal Disposal



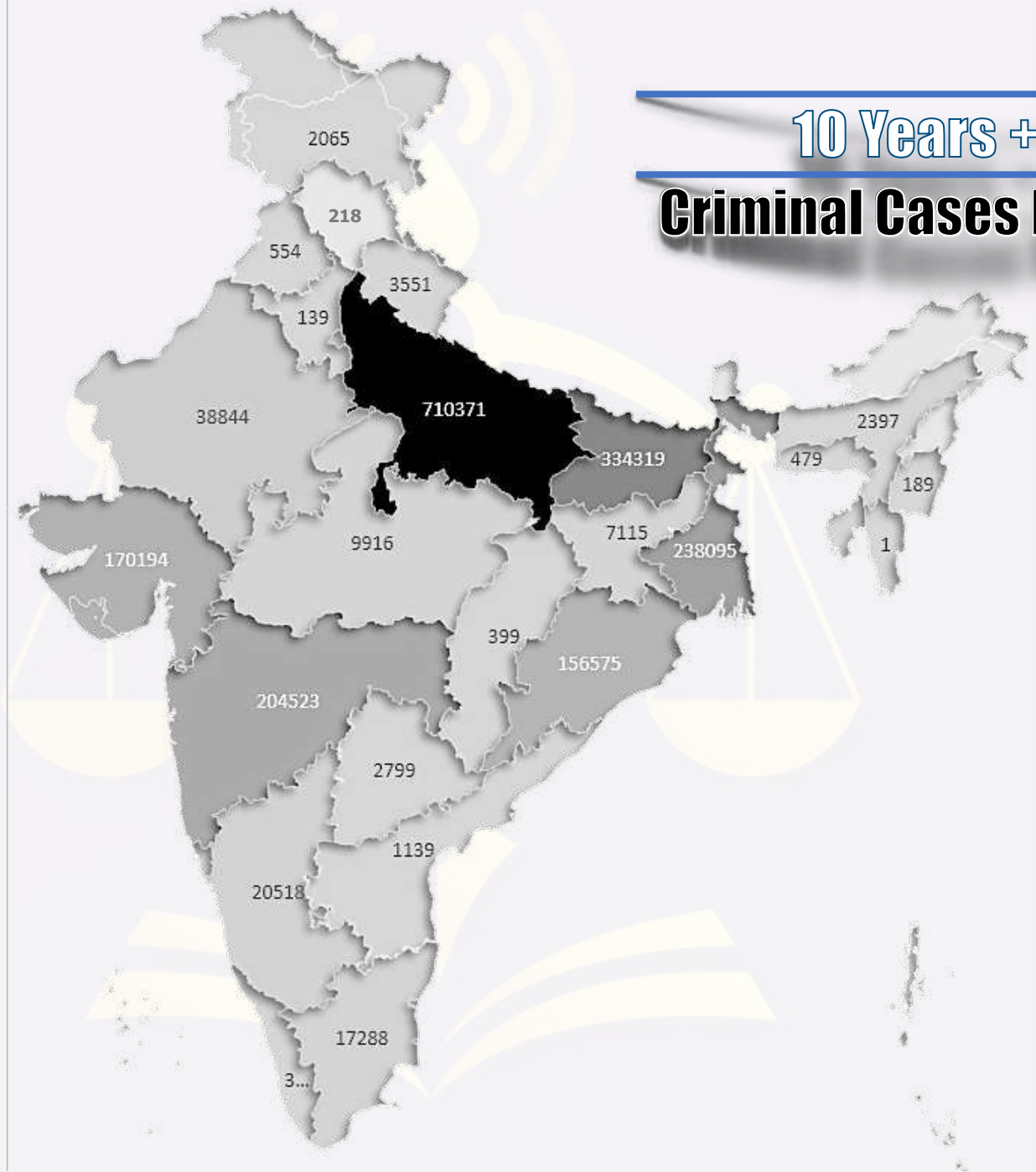
# 5-10 Years old pending Warrant/Summons case



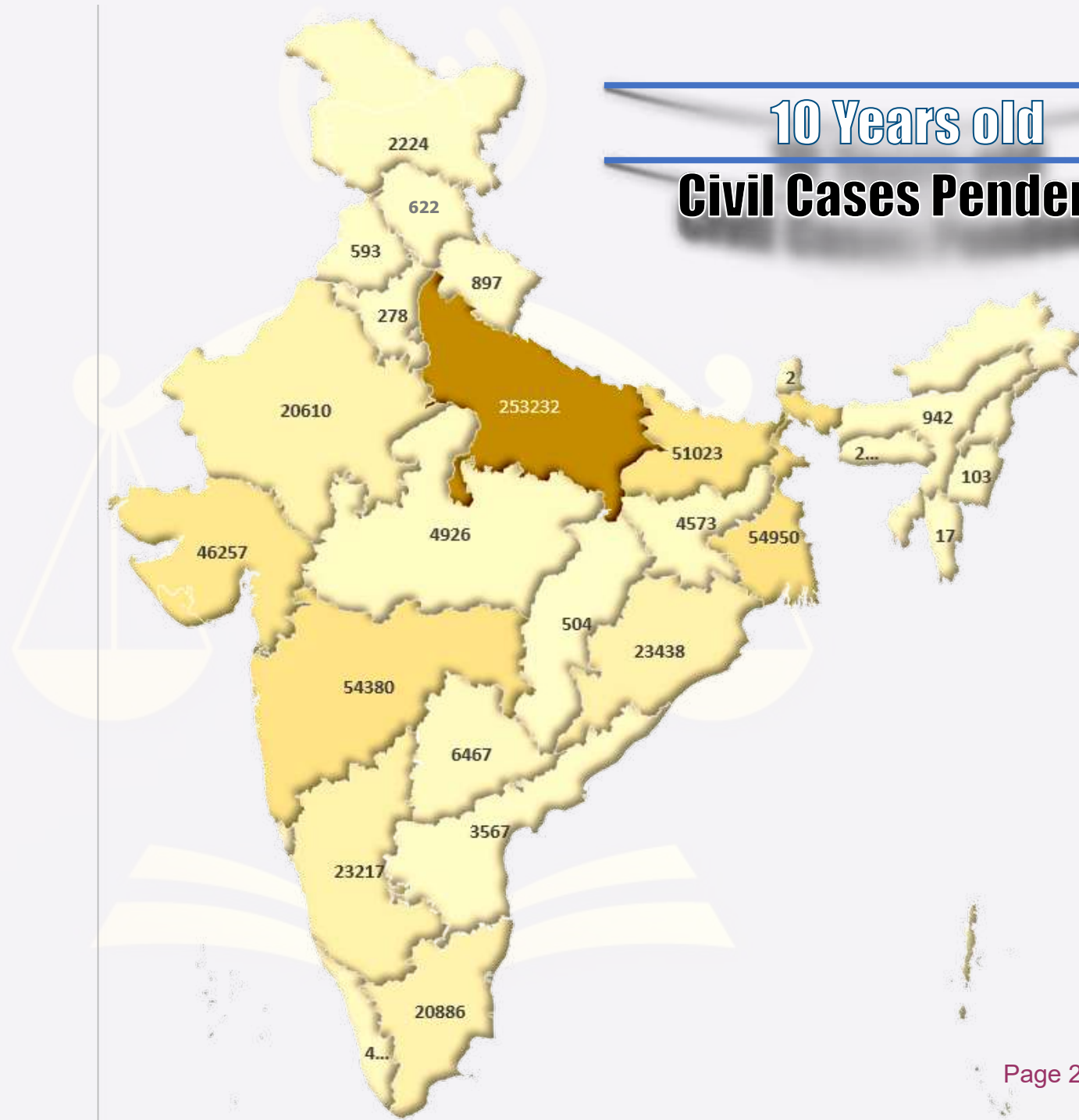
# 5-10 Years old Criminal Sessions Cases Pendency



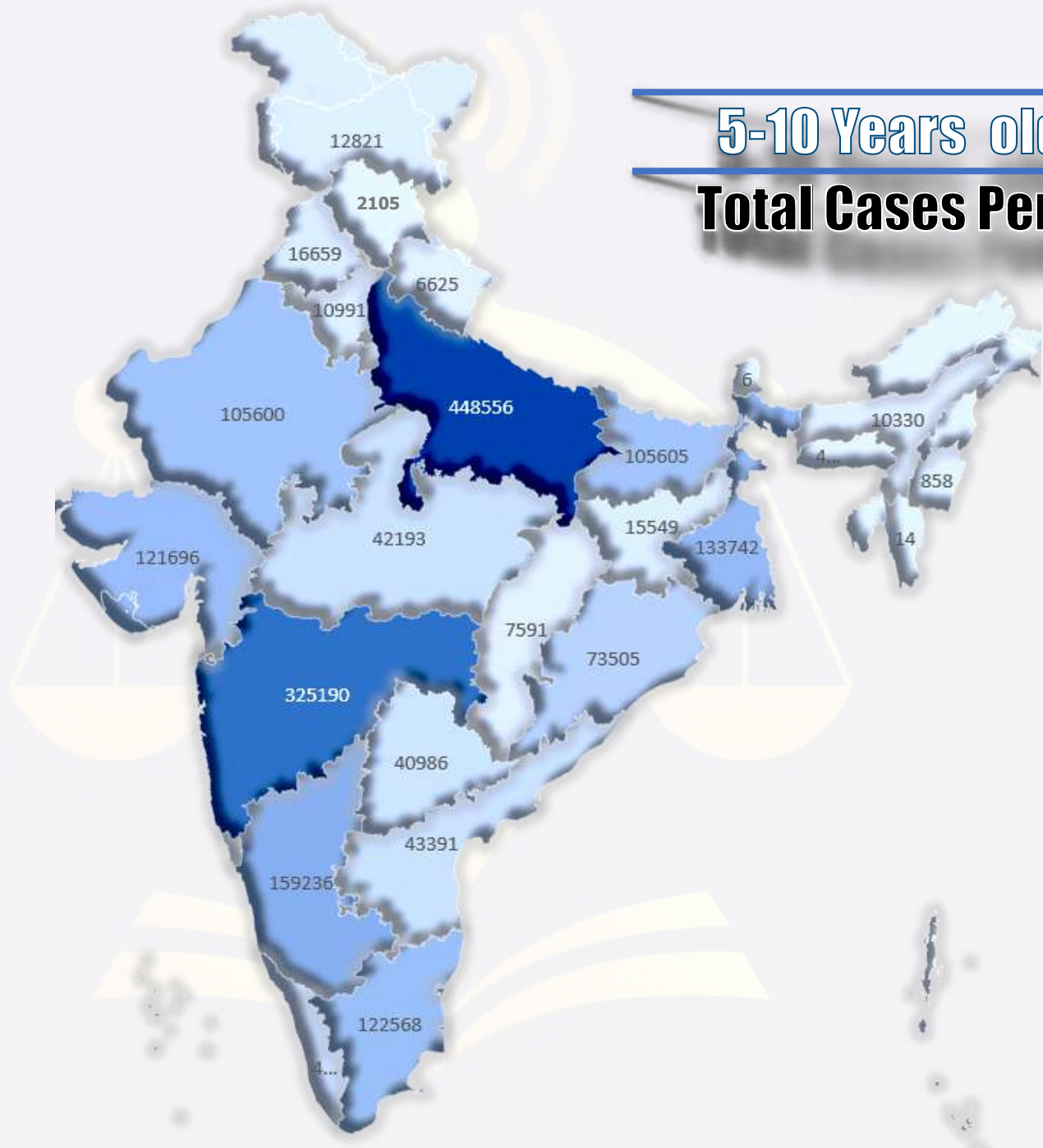
# 10 Years + old Criminal Cases Pendency



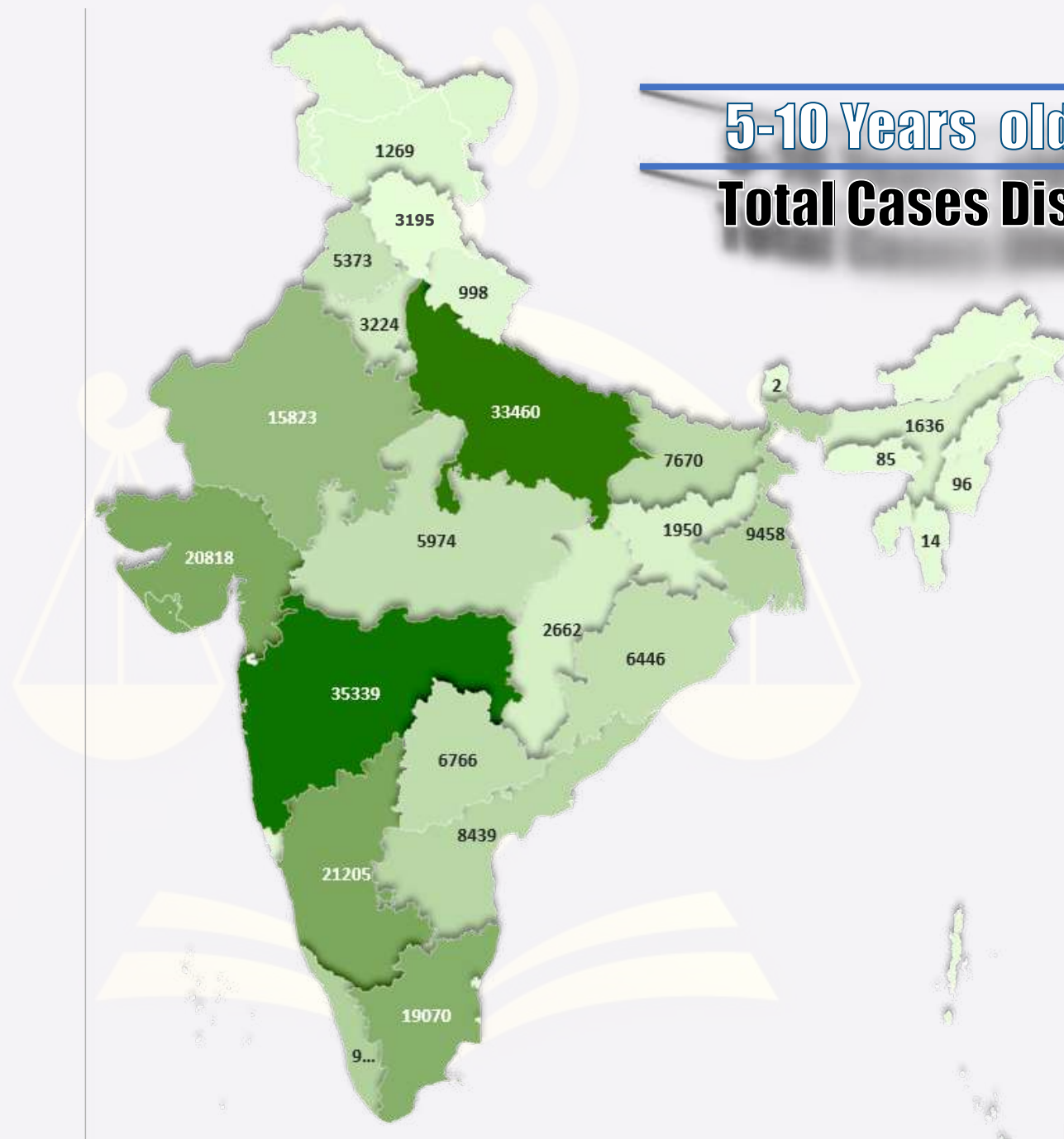
# 10 Years old Civil Cases Pendency



# 5-10 Years old Civil Total Cases Pendency



# 5-10 Years old Civil Total Cases Disposal



# ANNEXURE -I

## **Trainings under eCourts Phase-II**

# eCourts -Training Programmes

eCourts -Training Programmes	1
Trainings under eCourts Project Phase -II :-	2
High Court wise CIS Master Trainers (UCMT) and Ubuntu Master Trainers (UMT)	3
High Court wise Core CIS Master Trainers (MT) District System Administrators (DSA)	4
Training on KOHA use Crime at National Police Academy :	5
Training on Cyber Law and Cyber Crime at National Police Academy :	5
Training on use of Video Conferencing to Judicial Officer, Jail Officials and Prosecutors :	6
Court Management Trainees undergone training programme at University of California, Berkeley	7
Court Management Trainers undergone training at Indian Institute of Management, Bangalore	9
High Court wise Ubuntu-cum-CIS Master Trainers	11
List of Ubuntu Master Trainers of all High Courts as 01/10/2017	27
List of Judicial Officer who undergone training of use of Video Conferencing	42
List of Judicial Officers who were trained on Cyber Law and Cyber Crime at Sardar Vallabhai Patel National Police Academy, Hyderabad	47
District System Administrators - Core CIS Master Trainers	51
List of CIS 3.1 Master Trainers (2019)	77
List of Judicial Officers and Master Trainers undergone training programs in advance CIS 3.1	79
Photographs of Training Programmes	86

## Trainings under eCourts Project Phase -II :-

In Nation wide ICT Project like the eCourts, before putting technology based solution to use in the organisation, one element that needs to be adopted first, i.e. '**Change**'. Change does not come easily, it needs to be planned and managed in organised and methodical way. Training is the most effective instrument to handle this change and diluting the resistance to adopt new ways for the desired change.

In the eCourts Project Phase - I Change Management programmes were organised. Officers and staff members were sensitised to make use of technology in assistive mode in the Courts. There after these trainings were upgraded on Case Information System (CIS), Cyber Law and Cyber Crime, Use of Video Conferencing, Use of KOHA, a library management software, Use of eOffice, Court Management, Case Management etc.

To familiarise users about the softwares introduced from time to time, training programmes have been conducted by the eCommittee all over the country. All the training programme are based on Training of trainers (TOT) model. All the training program of the eCourts project are being conducted by Judicial Officers or the Court Staff themselves. The Judicial Officers and Court Staff well versed with computers were identified as Master Trainers and were given intensive training on the use of computers, Ubuntu (Linux) operating system, Case Information System (CIS), Video Conference (VC), Court Management, Project Management and Cyber Law. The Master Trainers have further imparted training to other Judicial Officers and Courts Staff.

## High Court wise CIS Master Trainers (UCMT) and Ubuntu Master Trainers (UMT)

Sr. No.	High Court	UMTs	UCMTs	Total
1	Allahabad	28	14	42
2	Bombay	29	14	43
3	Calcutta	11	8	19
4	Chhattisgarh	5	9	14
5	Delhi	3	9	12
6	Gauhati	12	11	23
7	Gujarat	20	8	28
8	Himachal Pradesh	2	6	8
9	Jammu & Kashmir	1	9	10
10	Jharkhand	4	10	14
11	Karnataka	7	15	22
12	Kerala	6	6	12
13	Madhya Pradesh	10	22	32
14	Madras	13	14	27
15	Manipur	2	3	5
16	Meghalaya	2	2	4
17	Orissa	14	7	21
18	Punjab & Haryana	21	11	32
19	Patna	11	13	24
20	Rajasthan	13	8	21
21	Sikkim	2	2	4
22	Telangana and Andhra Pradesh	11	16	27
23	Tripura	4	3	7
24	Uttarakhand	7	3	10
Total		238	223	461

## High Court wise Core CIS Master Trainers (MT) District System Administrators (DSA)

Sr. No.	High Court	Core CIS Master Trainers	DSA	Total
1	Allahabad	1	41	42
2	Bombay	3	39	42
3	Calcutta	1	19	20
4	Chhattisgarh	1	10	11
5	Delhi	1	9	10
6	Gauhati	1	14	15
7	Gujarat	1	35	36
8	Himachal Pradesh		8	8
9	Jammu & Kashmir		9	9
10	Jharkhand	1	12	13
11	Karnataka	3	19	22
12	Kerala		12	12
13	Madhya Pradesh	1	41	42
14	Madras	1	29	30
15	Manipur		4	4
16	Meghalaya		4	4
17	Orissa	1	16	17
18	Punjab & Haryana	3	26	29
19	Patna	1	21	22
20	Rajasthan		27	27
21	Sikkim		4	4
22	Telangana and Andhra Pradesh	2	28	30
23	Tripura		6	6
24	Uttarakhand		10	10
<b>Total</b>		<b>22</b>	<b>443</b>	<b>465</b>

## Training on KOHA use Crime at National Police Academy :

**KOHA**, a free and open source software (FOSS) for integrated Library Management Systems (ILMS) presently under use at Judges Library, Supreme Court of India. Its customisation and kick-start built was prepared for High Courts with the help and support of Open Technology Group (OTG) Chennai. Initially training was organised by two persons from Judges Library at National Judicial Academy, Bhopal for use, operation and management using KOHA. These Master Trainers were supposed to train other staff in High Court Judges Library after KOHA is installed as a part of ILMS at High Courts. The Training was completed in the year 2015.

## Training on Cyber Law and Cyber Crime at National Police Academy :

S.No	Name of the Institution	Date	Number of Master Trainers participated in the Intensive Training
1	Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad	14-16 May 2018	18
2	Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad	17-19 May 2018	20
3	Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad	10-12 September 2018	19
4	Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad	15-17 October 2018	18
5	Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad	29-31 October 2018	16

## Training on use of Video Conferencing to Judicial Officer, Jail Officials and Prosecutors :

S. No	Institution	Schedule	No. of Participants	Participation (category wise)			
				Judiciary	Prosecution	Police	Prison
1.	CDTI, Ghaziabad	07.09.2017 – 08.09.2017	46	10	10	12	14
2.	CDTI, Chandigarh	09.10.2017 – 10.10.2017	96	14	38	23	21
3.	NEPA, Meghalaya	07.11.2017 – 08.11.2017	61	19	14	13	15
4.	CDTI, Hyderabad	15.11.2017 – 16.11.2017	52	12	12	11	17
5.	CDTI, Jaipur	14.12.2017 – 15.12.2017	64	21	15	14	14
<b>Total</b>			<b>319</b>	<b>76</b>	<b>89</b>	<b>73</b>	<b>81</b>

## Court Management Trainees undergone training programme at University of California, Berkeley

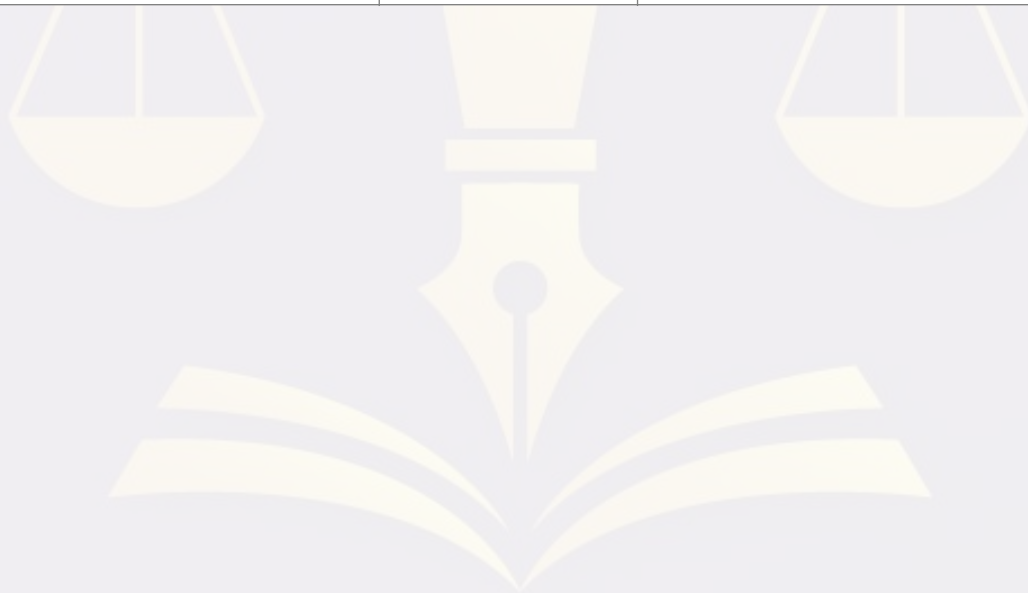
S. No	Name	High Court	Designation/District Court
1	Mr Pavanesh D.	Karnataka	1st Additional District & Session Judge, Madikeri, Kodagu District
2	Mr K. S. Bharath Kumar	Karnataka	II Additional District & Session Judge, Tumakuru
3	Mr Mare Ajit Nivaruttirao	Bombay	Registrar (personnel), High Court Appellate Side, Mumbai
4	Mr Joginder Singh	Madhya Pradesh	ADJ of MP Judiciary
5	Mr Kaloti Amogh Shyamkant	Bombay	Judge, City Civil Court & Addl. Sessions Judge, Mumbai
6	Dr Satyawan Singh	Allahabad	Civil Judge (Senior Division), Bhadohi at Gyanpur
7	Mr Pushpender Singh	Allahabad	Civil Judge (Senior Division), Mathura
8	Mr Sanjeev Sudhakar Kalgaonkar	Madhya Pradesh	Incharge Director, State Judicial Academy, Jabalpur
9	Mr C Sumalatha	Telangana & Andhra Pradesh	Director, Judicial Academy, Secrunderabad

10	Mr Asanta Kumar Das	Orissa	District Judge, Nayagarh
11	Mr Atul Kasana	Punjab & Haryana	Addl. District Judge, Ludhiana
12	Mr Alok Kumar Pandey	Patna	District & Session Judge, Sheikhpura
13	Mr. Mangesh Ramira Mengdey	Gujarat	Kachch at Bhuj
14	Mr Arun Kumar Jha	Patna	District & Session Judge, Bhojpur at Ara
15	Mr Krishnakumar P	Kerala	Additional District Judge-I, Thiruvananthapuram
16	Mr Sumeet Malhotra	Punjab & Haryana	Addl District Judge, Tarn Taran
17	Ms Shalini Singh Nagpal	Punjab & Haryana	District & Session Judge, Kurukshetra
18	Mr K Rajasekar	Madras	Principal District Judge, Tirunelveli
19	Mr Satya Narayan Mishra	Orissa	District & Sessions Judge, Cuttack
20	Mr Raghavendra Kachawal	Rajasthan	Judge, MACT, Sawaimadhopur
21	Mr C Kumarappan	Madras	District Judge, Registrar (IT-cum-Statistics), High Court, Madras
22	Mr Avani Pal Singh	Calcutta	Registrar (Vigilance & Protocol)
23	Mr Baljit Singh	Rajasthan	Session Judge, ACD Cases Court no. 1, Jaipur
24	Mr. Yashwant Anand Goswami,	eCommittee, Supreme Court of India	Member (Project Management) eCommittee

## Court Management Trainers undergone training at Indian Institute of Management, Bangalore

S.No	Name	High Court/ Department	Designation
1	Mr.Vinod Singh Rawat	Allahabad	OSD(J) (Computers)
2	Mr.Ram Nagina Yadav	Allahabad	Central Project Coordinator
3	Mr.Rajesh Pavaskar	Bombay	Central Project Coordinator
4	Mr.Nikhil Gupta	Bombay	Assistant Registrar
5	Mr.Bibhuti Khesong	Calcutta	Central Project Coordinator
6	Mr. Md. Sabbar Rashidi	Calcutta	Registrar Listing
7	Mr.Rakesh Bihari Ghore	Chhattisgarh	Registrar (Computerization) cum CPC
8	Mr.Sudhanshu Kaushik	Delhi	Joint Registrar /CPC
9	Mrs.Yarenjungla Longkumer	Gauhati	Registrar cum CPC
10	Mr.Liansangzuala	Gauhati	Judge, Special Court ND&PS ACT, Aizawl-Cum-CPC
11	Mr.Prithwi Balay Dutta	Gauhati	Joint Registrar cum CPC
12	Mr.Harshadkumar Patel	Gujarat	Additional Registrar(IT)
13	Mr.Shabir Ahmad	Jammu & Kashmir	Central Project Coordinator
14	Mr.Sanjeev Das	Jharkhand	Central Project Coordinator
15	Mr.T.G.Shivashanakre Gowda	Karnataka	Registrar (Computers)/ District Judge
16	Mr.Manjunath Narayan Bhat	Karnataka	Central Project Coordinator
17	Mr.Venu Karunakaran	Kerala	Registrar (Recruitment and Computerization)
18	Mr.Vijay Chandra	Madhya Pradesh	Registrar / Secretary HCLSC, Jabalpur (M.P.)
19	Mr.Fasahat Husain Qazi	Madhya Pradesh	Registrar (IT)(SA) cum CPC
20	Mr.C.Kumarappan	Madras	Central Project Coordinator / Registrar(IT Cum Statistics)
21	Mr.CB.Vedagiri	Madras	Assistant Registrar (E-Courts)

22	Mr.Yumkham Rother	Manipur	Central Project Coordinator
23	Mrs.Dashalene R. Kharbteng	Meghalaya	Assistant District & Sessions Judge cum Central Project Coordinator
24	Mr.Ravi Ranjan	Patna	O.S.D. (Computerization)
25	Mr.Rajneesh Bansal	Punjab & Haryana	Registrar (Computerization) cum CPC
26	Mr.Hemant Singh	Rajasthan	Registrar cum CPC
27	Mr.Rudra Rimal	Sikkim	Senior system officer
28	Mr.A.Venkateswara Reddy	High Court of Judicature at Hyderabad	Registrar (Judicial)
29	Mr.B.Rajasekhar	High Court of Judicature at Hyderabad	Registrar (I.T.-cum-Central Project Coordinator)
30	Mr.Dhiman Debbarma	Tripura	Deputy Registrar (Judicial) cum CPC
31	Mr.Manoj Garbyal	Uttarakhand	Registrar (Computer)/CPC
32	Mr.A.Ramesh Babu	eCommittee, Supreme Court of India	Member (Human Resources), Ecommittee



# High Court wise Ubuntu-cum-CIS Master Trainers

## List of Ubuntu-cum-CIS Master Trainers of all the High Courts

### Ubuntu -cum- CIS Master Trainers – Allahabad

Sr. No.	High Court	Name (Mr./Ms./ Dr.)	Designation
1	Allahabad	Inder Preet Singh Josh	Spl. Judge (E.C. Act), Sitapur
2	Allahabad	Saurabh Dwivedi	Addl. Civil Judge (SD)/ ACJM, Basti
3	Allahabad	Prashant Bilgaiyan	Addl. Civil Judge (SD)/ ACJM, Agra
4	Allahabad	Kaushalendra Yadav	Spl. Secretary & Addl. L.R (Sansadiya Karya), Govt. of U.P, Lucknow
5	Allahabad	Satyawan Singh	Civil Judge (Senior Division), Bhadohi
6	Allahabad	Sudhir Kumar-V	Addl. Director (Training), IJTR, Lucknow
7	Allahabad	Vinod Singh Rawat	OSD (Judicial) (Computer), High Court, Allahabad
8	Allahabad	Jai Singh Pundir	ADJ (FTC), Firozabad
9	Allahabad	Mohd. Aslam	District & Sessions Judge, Ballia
10	Allahabad	Sanjay Kumar Yadav-I	Secretary, DLSA, Mathura
11	Allahabad	Gaurav Kumar Srivastava	ADJ, Muzaffar Nagar
12	Allahabad	Kamesh Shukla	Addl. Legal Advisor Governor's Secretariat, Lucknow
13	Allahabad	Pushpender Singh	Civil Judge (SD), Mathura
14	Allahabad	Ram Nagina Yadav	CPC/OSD (Judicial), High Court, Allahabad

**Ubuntu -cum- CIS Master Trainers – Bombay**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./ Dr.)</b>	<b>Designation</b>
1	Bombay	Aniruddha Thatte	District Judge – 19 & ASJ, Pune
2	Bombay	K. R. Singhel	CJJD & JMFC, Desaiganj, Gadchiroli
3	Bombay	A. M. Bhandarwar	Secretary/ District Legal Services Authority, Yavatmal
4	Bombay	S. V. Yarlagadda	Additional Director, MJA, Uttan
5	Bombay	Satish G. Adake	Administrator General & Official Trustee, Maharashtra State, Mumbai
6	Bombay	Vijay S. Hingne	Judge, Labour Court, Aurangabad
7	Bombay	Sanjay K. Kulkarni	District Judge – 12 & ASJ, Nagpur
8	Bombay	Y. A. Goswami	Member, (Project Management) e-Committee, Supreme Court of India
9	Bombay	Nhavkar N. V.	Central Project Coordinator, e-Courts Project, High court of Bombay
10	Bombay	Atul M. Kurhekar	Registrar, High court of Bombay
11	Bombay	Ganesh P. Deshmukh	District Judge – 9 & ASJ, Nashik
12	Bombay	Edgar P. Fernandes	District Judge-1 and Additional Sessions Judge, Margao, South Goa
13	Bombay	Vijaya Ambre	District Judge-2 and Additional Sessions Judge, Panaji, North Goa
14	Bombay	S. S. Shirgonkar	Adhoc Civil Judge, Senior Division and Judicial Magistrate, First Class, Mapusa, Panaji, North Goa

**Ubuntu -cum- CIS Master Trainers – Calcutta**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./Dr.)</b>	<b>Designation</b>
1	Calcutta	Nilanjana Ghosh	Judicial Magistrate, Diamond Harbour, Dist. South 24-Parganas
2	Calcutta	Anamitra Bhattacharya	Civil Judge, Junior Division, , Howrah, Dist. Howrah.
3	Calcutta	Md. Sabbar Rashidi	Registrar Listing, High Court, Calcutta
4	Calcutta	Abhranil Neogi	Civil Judge, Junior Division, Sealdah, Dist. South 24-Parganas
5	Calcutta	Manik Lall Jana	Judicial Magistrate, Sixth Court, Krishnanagar, Dist. Nadia
6	Calcutta	Tirthankar Bhattacharya	Civil Judge, Sr. Divn. Burdwan, Dist. Burdwan
7	Calcutta	Mandip Saha Roy	Secretary, DLSA, Murshidabad
8	Calcutta	Khaleda Mannan	Judicial Magistrate, 1st Court, Beharampore, Murshidabad.

**Ubuntu -cum- CIS Master Trainers – Chhattisgarh**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./Dr.)</b>	<b>Designation</b>
1	Chhattisgarh	Rakesh Bihari Ghore	Registrar (COMPUTERISATION),-- Cum-Central Project Co-Ordinator, High Court Of Chhattisgarh, Bilaspur
2	Chhattisgarh	Shahabuddin Qureshi	I Addl. Judge To The Court Of I A.D.J., Raigarh
3	Chhattisgarh	Venseslas Toppo	Addl.Registrar (CLASSIFICATION) High Court Of Chhattisgarh, Bilaspur

4	Chhattisgarh	Shakti Singh Rajput	Additional District & Sessions Judge (F.T.C.), Rajnandgaon
5	Chhattisgarh	Prafull Sonwani	I Additional District & Sessions Judge, Baloda-Bazar
6	Chhattisgarh	Shailendra Chauhan	I Civil Judge Class-I & Chief Judicial Magistrate, Kanker
7	Chhattisgarh	Aditya Joshi	I Civil Judge Class-I & Chief Judicial Magistrate, Baloda-Bazar
8	Chhattisgarh	Smita Ratnawat	I Civil Judge Class-I & Chief Judicial Magistrate, Durg
9	Chhattisgarh	Jyoti Agrawal	I Civil Judge Class-I & Chief Judicial Magistrate, Mungeli

#### Ubuntu -cum- CIS Master Trainers – Delhi

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Delhi	Abhilash Malhotra	MM-03, Central, Tis Hazari Courts Complex
2	Delhi	Sumedh Kumar Sethi	JSCC/ASCJ/GJ, East, Karkardooma Courts Complex
3	Delhi	Sushil Anuj Tyagi	ACJ/CCJ/ARC, South West, Dwarka Courts Complex
4	Delhi	Narottam Kaushal	Principal Judge, Family Courts, South, Saket Courts Complex
5	Delhi	Sudhanshu Kaushik	Central Project Coordinator, Delhi High Court, Delhi High Court
6	Delhi	Jay Thareja	ACJ/CCJ/ARC Shahdara, Karkardooma Courts Complex
7	Delhi	Apoorv Sarvaria	MM-Traffic North West, Rohini Courts Complex
8	Delhi	Arul Varma	Principal Magistrate Juveline Justice Board-III, Central, Kingsway Camp
9	Delhi	Sidharth Mathur	SCJ/RC North, Rohini Courts Complex

**Ubuntu -cum- CIS Master Trainers – Gauhati**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./Dr.)</b>	<b>Designation</b>
1	Gauhati	Pranjal Das	Judge, Designated Court, Assam, Guwahati (now working as Faculty, Judicial Academy, Assam)
2	Gauhati	Darak Ullah	Addl. District and Sessions Judge, Sonitpur, Tezpur
3	Gauhati	Manash Baruah	Civil Judge & Asstt. Sessions Judge, Nalbari
4	Gauhati	Chandranshu Chaturvedy	Research Officer, Judicial Academy, Assam
5	Gauhati	Yusuf Azaz	Secretary, District Legal Services Authority, Tinsukia
6	Gauhati	Tripti Ari	Secretary, District Legal Services Authority, Nagaon
7	Gauhati	Rana Dutta	Chief Judicial Magistrate, Hailakandi
8	Gauhati	Mezivolu T. Therieh	Chief Judicial Magistrate, Kiphire, Nagaland
9	Gauhati	Inalo Zhimomi	Chief Judicial Magistrate, Mon, Nagaland
10	Gauhati	HTC Lalrinchhana	Judge, Fast Track Court, Saiha, Mizoram
11	Gauhati	Julie Lalrinzami	Chief Judicial Magistrate-cum-Senior Civil Judge, Lunglei, Mizoram

**Ubuntu -cum- CIS Master Trainers – Gujarat**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./Dr.)</b>	<b>Designation</b>
1	Gujarat	R. K. Modh	Full Time Secretary, Dist. Legal Services Authority, Rajkot
2	Gujarat	H. S. Khutwad	Additional Senior Civil Judge & Additional Chief Judicial Magistrate, Khambhalia, Jamnagar

3	Gujarat	R. G. Barot	Principal Senior Civil Judge and ACJM, Anjar, Kachchh @ Bhuj
4	Gujarat	N. A. Anjaria	Additional District Judge, Kheda @ Nadiad, Kheda at Nadiad
5	Gujarat	J. C. Doshi	Principal District Judge, Vadodara
6	Gujarat	A. K.Bhatt	Metropolitan Magistrate, Ahmedabad
7	Gujarat	Z. A. Sindhi	4th Sr. Civil Judge & Addl. Chief Judicial Magistrate, Gandhinagar
8	Gujarat	C. H. Shah	10th Additional Dist. Judge, Surat

#### Ubuntu -cum- CIS Master Trainers – Himachal Pradesh

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Himachal Pradesh	Rakesh Kainthla	Director, H.P. Judicial Academy, Shimla
2	Himachal Pradesh	Rajesh Kumar Tomar	Chairman, H.P. Wakf Tribunal at Dharamshala
3	Himachal Pradesh	Abira Basu	Senior Civil Judge-cum-CJM, Sirmour District at Nahan
4	Himachal Pradesh	Pratap Singh Thakur	Civil Judge (SD)-cum-CJM, Kinnaur at Rekongpeo
5	Himachal Pradesh	Parvinder Singh Arora	CPC, H.P. High Court, Shimla
6	Himachal Pradesh	Divya Jyoti Patial	Civil Judge -cum-JMIC, Court No. 2, Nalagarh

#### Ubuntu -cum- CIS Master Trainers – Jammu & Kashmir

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Jammu & Kashmir	Shahzad Azeem	Additional District Judge, Jammu
2	Jammu & Kashmir	Parvaiz Hussain Kachroo	Additional District Judge, Pulwama
3	Jammu & Kashmir	Parvaiz Iqbal	Additional Mobile Magistrate, Jammu

4	Jammu & Kashmir	M A Al-Nasir	Sub Judge Attached to High Court of J&K at Srinagar
5	Jammu & Kashmir	Malik Shabir Ahmad	Sub Judge, CPC, eCourts High Court of J&K
6	Jammu & Kashmir	Umesh Sharma	Leave Reserve High Court wing Srinagar /Assisting CPC ,eCourt
7	Jammu & Kashmir	Sarfraz Nawaz	Munsiff /JMIC Rajouri
8	Jammu & Kashmir	Mir Wajahat	Munsiff /JMIC Tral
9	Jammu & Kashmir	Fayaz Ahmad Qureshi	JMIC, Baramulla

#### Ubuntu -cum- CIS Master Trainers – Jharkhand

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Jharkhand	Rajeev Kumar Sinha	O.S.D. (Judicial) to H.E. the Governor, Ranchi
2	Jharkhand	Amitesh Lal	District & Additional Sessions Judge, Hazaribagh
3	Jharkhand	Biresk Kumar	District & Additional Sessions Judge, Garhwa
4	Jharkhand	Sanjeev Kumar Das	Joint Registrar (Estab.) cum CPC- I/C, Jharkhand High Court
5	Jharkhand	Manish	Chief Judicial Magistrate, Gumla
6	Jharkhand	Shwaymbhu	Chief Judicial Magistrate, Ranchi
7	Jharkhand	Debasis Mohapatra	Under Secretary-cum-Deputy Legal Remembrancer, Law (J) Department, Ranchi
8	Jharkhand	Laxmikant	Judicial Magistrate-cum-Judge Incharge, Ranchi
9	Jharkhand	Rajshree Aparna Kujur	Judicial Magistrate-cum-Addl. Civil Judge (Jr Dn)-cum-P.M. (J.J. Board), Bokaro

10	Jharkhand	Vimal Johnson Kerketta	Judicial Magistrate-cum- Additional Railway Magistrate, Ranchi
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**Ubuntu -cum- CIS Master Trainers – Karnataka**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Karnataka	A Somashekar	V Addl. Chief Metropolitan Magistrate,Bengaluru
2	Karnataka	Krishnamurthy R. Padasalgi	I Addl. Senior Civil Judge & Addl. Cjm,Belagavi
3	Karnataka	Radha H. R.	I Addl. Family Court,Mysuru
4	Karnataka	Shantaveer Shivappa	I Addl. District And Sessions Court,Uttara Kannada Sitting At Sirsi,Uttara Kannada
5	Karnataka	Nalini Kumari A. M	Vii Addl. Chief Metropolitan Magistrate,Bengaluru
6	Karnataka	Vidya Kalashetty	Senior Civil Judge,Khanapur,Belagavi
7	Karnataka	Kaveri	Senior Civil Judge & Jmfc,Muddebihal,Vijayapura
8	Karnataka	Gururaj Gopalacharya Shirol	Member - SECRETARY,DISTRICT Legal Services Authority,Kolar
9	Karnataka	K. L. Ashok	Ii Addl. District & Sessions Court,Chikkamagaluru
10	Karnataka	M. Chandrashekar Reddy	Director,Bangalore Mediation Centre,Bengaluru
11	Karnataka	B. Jayantha Kumar	Registrar (RECRUITMENT),HIGH Court Of Karnataka,Bengaluru
12	Karnataka	Manjula Shivappa Undi	Jmfc I Court,
13	Karnataka	Bhat Manjunath Narayan	Central Project Co-Ordinator,High Court Of Karnataka
14	Karnataka	Sharanabasappa Basappa Kembhavi	Deputy Director,Karnataka Judicial Academy,Bengaluru

15	Karnataka	Sunil A Shettar	Judge, Addl.Small Causes Court,Mysuru
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**Ubuntu -cum- CIS Master Trainers – Kerala**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Kerala	Kamanees. K	Addl. District Judge-II, Ernakulam
2	Kerala	P. K.Mohandas	Sub Judge, Alappuzha
3	Kerala	Joseph Rajesh K. A	Prl. Munsiff, Alappuzha.
4	Kerala	Ijas. A	Dy. Secretary DLSA, Kottayam
5	Kerala	Santhoshdas	JMFC, Vaikom
6	Kerala	John Varghese	JFCM-II, Neyyatinkara

**Ubuntu -cum- CIS Master Trainers – Madhya Pradesh**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Madhya Pradesh	Kapil Mehta	Registrar, Supreme Court of India,
2	Madhya Pradesh	Tabassum Khan	XIII Civil Judge Class-II, Jabalpur
3	Madhya Pradesh	Gangacharan Dubey	I Civil Judge Class-I & CJM, Khargon
4	Madhya Pradesh	Ravi Zarola	Civil Judge Class-I, Dharampuri District Dhar
5	Madhya Pradesh	Vaibhav Mandloi	Additional District Judge,Ambha District Morena
6	Madhya Pradesh	Sanjeev Kumar Gupta	Additional District Judge, Burhanpur
7	Madhya Pradesh	Rakesh Kumar Jain	Additional District Judge, Manawar District Dhar
8	Madhya Pradesh	Tajinder Singh Ajmani	IV Additional District Judge, Indore
9	Madhya Pradesh	A. P. S. Chauhan	I Additional District Judge, Mungawali District Ashok Nagar

10	Madhya Pradesh	Ashish Shrivastava	I Civil Judge Class-I, & CJM Seoni
11	Madhya Pradesh	Bharat Kumar Vyas	Civil Judge Class-I, Depalpur District Indore
12	Madhya Pradesh	Deepak Bansal	Deputy Welfare Commissioner Bhopal Gas Victims
13	Madhya Pradesh	Harsh Singh Bahrawat	Civil Judge Class-I, Manawar District Dhar
14	Madhya Pradesh	Abhishek Gour	Civil Judge Class-I, Harsud District Khandwa
15	Madhya Pradesh	Ravi Kumar Baurasi	IV Civil Judge Class-II, Panna
16	Madhya Pradesh	Anand Jambhulkar	III AJ to Civil Judge Class-I, Itarsi District Hoshangabad
17	Madhya Pradesh	Samresh Singh	Deputy Director MPSJA High Court MP
18	Madhya Pradesh	Manoj Kumar Tiwari	I Additional District Judge, Jatara District Tikamgarh
19	Madhya Pradesh	Padmesh Shah	XII Additional District Judge, Indore
20	Madhya Pradesh	Rohit Singh	II Civil Judge Class-I, Dabara Gwalior
21	Madhya Pradesh	Yashpal Singh	I Civil Judge Class-II, Barisia District Bhopal
22	Madhya Pradesh	Vidhan Maheshwari	OSD MPSJA Jabalpur

**Ubuntu -cum- CIS Master Trainers – Madras**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Madras	C. B. Vedagiri	Assistant Registrar(e-Court Project), High Court, Madras
2	Madras	P. Srikumar	Deputy Director Regional Centre of Judicial Academy, Coimbatore.
3	Madras	S. T. Lakshmi Ramesh	Sub Judge, Arakkonam, Vellore
4	Madras	S. Balakrishnan	Deputy Director, TNSJA, Chennai

5	Madras	A. R. V. Ravi	Addl. Judicial Member, STAT, Madurai
6	Madras	M. Jothiraman	Additional Registrar(Vigilance), Madurai Bench of Madras High Court, Madurai
7	Madras	P. Nagarajan	Judicial Magistrate, (Juvenile Justice Board), Pudukottai
8	Madras	A. B. Naseer Ali	Principal District Munsif, Cuddalore
9	Madras	G. Saraswathi	Secretary, District Legal Services Authority, Tiruvallur
10	Madras	R. Arul Mozhi Selvi	Sub Judge, Avinashi, Tiruppur
11	Madras	K. Nambirajan	District Munsif cum Judicial Magistrate, Vanur, Villupuram,
12	Madras	G. Sudhagar	II Additional Sub Judge, Nagercoil, Kanyakumari
13	Madras	K. Ananthan	District Munsif, Omalur, Salem
14	Madras	K. Arunachalam	Sub Judge, Padmanabhapuram, Kanniyakumari @ Nagercoil

#### Ubuntu -cum- CIS Master Trainers – Manipur

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Manipur	Ningthoujam Lanleima	Civil Judge(Jr. Div)/JMFC, Imphal East
2	Manipur	Alek Muivah	Civil Judge(Jr. Div)/JMFC, Imphal West-I
3	Manipur	Monalisa Maibam	Civil Judge(Jr. Div)/JMFC, Bishnupur

#### Ubuntu -cum- CIS Master Trainers – Meghalaya

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Meghalaya	Temsu T M Sangma	JMFC Ampati
2	Meghalaya	A. W. Lanong	JMFC Nongstoin

**Ubuntu -cum- CIS Master Trainers – Orissa**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./Dr.)</b>	<b>Designation</b>
1	Orissa	Pravakar Ganthia	Protocol Officer, Puri
2	Orissa	Satya Prakash Ray Choudhury	Assistant Director, Odisha Judicial Academy, Cuttack
3	Orissa	Abhilash Senapati	CJ(SD), Kujanga, Jagatsinghpur
4	Orissa	Soumyak Patra	CJ (SD), Bargarh
5	Orissa	Tanmaya Kumar Mohanty	CPC, OHC, Cuttack
6	Orissa	Saikat Patra	CJ (SD), Nimapara, Puri
7	Orissa	Girija Prasad Mahapatra	CJM, Bargarh

**Ubuntu -cum- CIS Master Trainers – Punjab and Haryana**

<b>Sr. No.</b>	<b>High Court</b>	<b>Name (Mr./Ms./Dr.)</b>	<b>Designation</b>
1	Punjab and Haryana	Tarsem Mangla	Addl.District & Sessions Judge, Moga
2	Punjab and Haryana	Barinder Singh Ramana	Officer on Special Duty (Vigilance) Punjab
3	Punjab and Haryana	Deepti Gupta	Civil Judge(SD), Moga
4	Punjab and Haryana	Rajiv Kalra	Addl Distt & Session Judge, Patiala
5	Punjab and Haryana	Tarntaran Singh Bindra	Addl.District & Sessions Judge, Ludhiana
6	Punjab and Haryana	Charanjeet Arora	Additional District & Sessions Judge, Moga
7	Punjab and Haryana	Ravi Inder Singh	OSD (Computerization), PHHC
8	Punjab and Haryana	Dushyant Chaudhary	Additional Civil Judge (Sr.Divn.), Ellenabad
9	Punjab and Haryana	Amit Verma	Civil Judge (Jr.Divn.), Bahadurgarh
10	Punjab and Haryana	Parmod Goyal	District & Sessions Judge, Hisar

11	Punjab and Haryana	Amit Kumar Grover	ACJ (SD), Guhla
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**Ubuntu -cum- CIS Master Trainers – Patna**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Patna	Akshay Kumar Singh	Sub Judge-I-cum-ACJM-cum-ASJ, Sitamarhi
2	Patna	Ashutosh Kumar Upadhyay	Sub Judge-cum-ACJM, Motihari
3	Patna	Rajeev Ranjan Raman	Sub Judge-cum-ACJM, Bhagalpur
4	Patna	Madhukar Singh	Sub Judge-cum-ACJM, Sasaram
5	Patna	Syed Qamrul Hasan Rizvi	Sub Judge-cum-ACJM, Gaya
6	Patna	Prabhakar Jha	Sub Judge-cum-ACJM, Biharsharif
7	Patna	Anand Abhishek	Sub Judge-cum-ACJM, Dalsingsarai, Samastipur
8	Patna	Md. Rustam	Sub Judge-cum-ACJM, Kaimur at Bhabhua
9	Patna	Nitin Kaushik	Presiding Officer, Labour Court, Dalmia Nagar
10	Patna	Gaurav Kamal	Sub Judge-cum-ACJM, Muzaffarpur
11	Patna	Rakesh Kumar III	Sub Judge-cum-ACJM, Ara
12	Patna	Krishna Pratap Rana	Deputy Registrar (IT), Patna High Court
13	Patna	Ravi Ranjan	OSD, Computerization, Patna High Court

**Ubuntu -cum- CIS Master Trainers – Rajasthan**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Rajasthan	Ashok Kumar Jain	District & Sessions Judge, Jhunjhunu
2	Rajasthan	Saleem Badar	Additional District Judge, Dholpur

3	Rajasthan	Hemant Singh	Registrar cum CPC, Rajasthan High Court Bench Jaipur
4	Rajasthan	Ashutosh Kumawat	Full Time Secretary, DLSA, Karauli
5	Rajasthan	Dheeraj Sharma	Dy. Secretary, RLSA, Jodhpur
6	Rajasthan	Rajesh Kumar	ADJ, Rajgarh, District Churu
7	Rajasthan	Ajay Kumar	Dy Secretary-II, RLSA, Jaipur Metro
8	Rajasthan	Bhanu Kumar	ACJM, Shahpura, District Jaipur

#### Ubuntu -cum- CIS Master Trainers – Sikkim

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Sikkim	Prajwal Khatiwada	District & Sessions Judge, Mangan, North Sikkim. Additional In-charge of District & Sessions Judge (Special Division I & II), Gangtok, East Sikkim
2	Sikkim	Karma Wangchuk Bhutia	Registrar , High Court of Sikkim, Gangtok, East Sikkim (CPC) Director, Sikkim SJA

#### Ubuntu -cum- CIS Master Trainers – High Court of Judicature at Hyderabad

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	High Court of Judicature at Hyderabad	B V L N Chakravarthi	III Addl. Spl. Judge for CBI Cases, Hyderabad.
2	High Court of Judicature at Hyderabad	Meejuri. Suneel Kumar	Senior Civil Judge, Parthipuram.
3	High Court of Judicature at Hyderabad	Dharmavarapu Varoodhini	I V Addl. JCJ, Cyberbad, Kukatpally, Ranga Reddy.
4	High Court of Judicature at Hyderabad	T. Venugopal Rao	Judge, Addl. Family Court, Visakhapatnam.

5	High Court of Judicature at Hyderabad	D. Yedukondalu	Senior Civil Judge, Gudur, Nellore.
6	High Court of Judicature at Hyderabad	P. Govardhan	II Adll. Senior Civil Judge, Vijaywada, Krishna.
7	High Court of Judicature at Hyderabad	C. N. Murthy	Senior Civil Judge, Allagadda, Kurnool. Dist.
8	High Court of Judicature at Hyderabad	B. Rajasekhar	Registrar (I.T.-cum- Central Project Coordinator
9	High Court of Judicature at Hyderabad	R. Raghunath Reddy	VI Addl. Junior Civil Judge, Warangal.
10	High Court of Judicature at Hyderabad	Settypalle Nageswara Rao	Addl. Judge, City Small Causes Court, Hyderabad.
11	High Court of Judicature at Hyderabad	D. Hemanth Kumar	III Addl. Dist & Sessions Judge, L.B.Nagar, Ranga Reddy Dist.
12	High Court of Judicature at Hyderabad	A. Satyanand	Prl. Senior Civil Judge, Kovvur, West Godavari.
13	High Court of Judicature at Hyderabad	G. Bhupal Reddy	1st Add. Senior Civil Judge, Nellore. A.P.
14	High Court of Judicature at Hyderabad	M. Radha Krishna Chahavan	XXIV Metropolitan Magistrate, Kukatpally, R.R. Dist, presently working at High Court of Hyderabad on Digitization Project.
15	High Court of Judicature at Hyderabad	Chiranji Jithendhar	Prl. Junior Civil Judge, Devarkonda, Nalgonda Dist.
16	High Court of Judicature at Hyderabad	Gajawada Venu	III Metropolitan Magistrate, (M.V. Act), Hyderabad

**Ubuntu -cum- CIS Master Trainers – Tripura**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
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1	Tripura	Arindam Paul	Judge, Family Court, Agartala, West Tripura
2	Tripura	Hrishikesh Chakraborty	Principal Secretary to Hon'ble The Chief Justice, High Court of Tripura, Agartala
3	Tripura	Dhiman Debbarma	Deputy Registrar(Judl)-Cum-CPC, High Court of Tripura, Agartala

**Ubuntu -cum- CIS Master Trainers – Uttarakhand**

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Uttarakhand	Manish Mishra	Judge Family Court, Pauri Garhwal
2	Uttarakhand	Anirudh Bhatt	Additional Judge, Family Court, Dehradun
3	Uttarakhand	Sudhir Kumar Singh	Chief Judicial Magistrate, Pauri Garhwal

## List of Ubuntu Master Trainers of all High Courts as 01/10/2017

List of Ubuntu Master Trainers of all the High Courts as on 01.10.2017

### Ubuntu Master Trainers – Allahabad

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Allahabad	Shiv Kumar-I	Legal Adviser, UPSRTC, Lucknow
2	Allahabad	Vishnu Kumar Sharma	Spl. Judge (E.C. Act), Bulandshahr
3	Allahabad	Saif Ahmad	Dy. Secretary, U.P State Legal Services Authority, Lucknow
4	Allahabad	Vikas Saxena-I	Law Officer, Human Rights Commission, Lucknow
5	Allahabad	Avinash Saksena	Spl. Judge (SC/ST, Prev. of Atrocities Act), Lucknow
6	Allahabad	Alok Sharma	Addl. Civil Judge (SD)/ ACMM, Kanpur Nagar
7	Allahabad	Anil Kumar Jha	Judge, Spl. Court, CBI Court No.2, , Ghaziabad
8	Allahabad	Vikash Kumar-II	ACJM, Hamirpur
9	Allahabad	Deepak Yadav	Secretary, DLSA, Varanasi
10	Allahabad	Hrishikesh Pandey	Civil Judge, Junior Division, Jaunpur
11	Allahabad	Pradeep Kumar Singh-II	Addl. Director (Admin), JTRI, Lucknow
12	Allahabad	Pooja Vishwakarma	Addl. Civil Judge (SD)/ ACJM, Meerut
13	Allahabad	Pratima Srivastava	ADJ, Meerut
14	Allahabad	Anil Kumar-II	ADJ, Agra
15	Allahabad	Mahesh Nautiyal	Spl. Judge (E.C.Act), Gonda
16	Allahabad	Randheer Singh	Spl. Secty. & Addl. L.R. (Judicial/ Legis.), Govt. of U.P., Lucknow
17	Allahabad	Kamalkant Gupta	Civil Judge, Junior Division, Hapur
18	Allahabad	Mayank Chauhan	ADJ, Bareilly
19	Allahabad	Sanjiv Kumar Singh	ADJ, Firozabad

20	Allahabad	Himanshu Bhatnagar	ADJ, Muzaffarnagar
21	Allahabad	Ankur Garg	Civil Judge, Junior Division, Kasganj
22	Allahabad	Saurabh Kumar Verma	Civil Judge (Junior Division), Sardhana- Meerut
23	Allahabad	Virat Shiromani	Addl. Civil Judge (SD)/ ACMM, Kanpur Nagar
24	Allahabad	Pankaj Kumar Singh	Registrar, State Consumer Dispute Redressal Commission, Lucknow
25	Allahabad	Kuldeep Singh-I	Addl. Civil Judge (SD)/ ACJM, Meerut
26	Allahabad	Vishvjeet Singh	Civil Judge, Junior Division, Sadabad- Hathras
27	Allahabad	Mritunjay Srivastava	Judicial Magistrate, Bareilly
28	Allahabad	Arvind Kumar Mishra-II	Addl. Principal Judge, Family Court, Kanpur Nagar

#### Ubuntu Master Trainers – Bombay

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Bombay	Asmar R. G.	District Judge – 1 & ASJ, Ichalkaranji, Kolhapur
2	Bombay	Kochey S. M.	Adhoc DJ – 1 & ASJ, Kolhapur
3	Bombay	Bhosale S. Y.	Jt. Charity Commissioner, Aurangabad
4	Bombay	Gavhane V. B.	Adhoc District Judge -1 and Assistant Session Judge, Vaijapur, Aurangabad
5	Bombay	Ambatkar R. N.	Judge, Labour Court, Nagpur
6	Bombay	Kher D. N.	Secretary, District Legal Services Authority, Thane
7	Bombay	Saraf M. P.	JMFC, MV Court, Pune
8	Bombay	Bhatewara A. A.	Civil Judge, Junior Division and Judicial Magistrate, First Class, Gangapur, Aurangabad
9	Bombay	Dholam S. N.	Civil Judge, Junior Division and Judicial Magistrate, First Class, Guhaghar, Ratnagiri

10	Bombay	Hangargekar V. R.	Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Vashi, Thane
11	Bombay	Patankar M. T.	Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Warud, Amravati
12	Bombay	Bansal Nilesh V	Civil Judge, Junior Division and Judicial Magistrate, First Class, Seloo, Wardha
13	Bombay	Bangad S. S.	2 nd Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Latur
14	Bombay	Kulkarni H. V.	Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Gadhinglaj, Kolhapur
15	Bombay	Dhend N. N.	Civil Judge Junior Division and Judicial Magistrate, First Class, Ashti, Beed
16	Bombay	Gupta N. A.	Assistant Registrar, High Court, Appellate Side, Bombay
17	Bombay	Jadhav Dipti T.	2nd Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Gangapur, Aurangabad
18	Bombay	Attar M. B.	14 th Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Aurangabad
19	Bombay	Sathe V. A.	Civil Judge, Junior Division and Judicial Magistrate, First Class, Sadak Arjuni, Gondia
20	Bombay	Pande M. P.	3 rd Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Udgir, Latur
21	Bombay	Burande B. V.	Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Majalgaon, Beed
22	Bombay	M. R. Washimkar	8 th Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Nagpur
23	Bombay	S. A. Deshpande	5 th Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Amravati

24	Bombay	S. K. Choudhary	15 th Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Pune
25	Bombay	Ram Prabhu Dessai	Adhoc Civil Judge, Senior Division and Judicial Magistrate, First Class, Margao, South Goa
26	Bombay	Sharmila A. Patil	Adhoc Civil Judge, Senior Division and Judicial Magistrate, First Class, Quepem, Margao, South Goa
27	Bombay	Bosco F. Roberts	Secretary, District Legal Services Authority, Margao, South Goa
28	Bombay	Vijayalaxmi R. Shivolkar	Adhoc Civil Judge, Senior Division and Judicial Magistrate, First Class, Panaji, North Goa
29	Bombay	Modak S. M.	Chief Judge, Small Causes Court, Mumbai

#### Ubuntu Master Trainers – Calcutta

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Calcutta	Sanjay Mukhapadhyay	Bench-1, City Sessions Court, Calcutta.
2	Calcutta	Gautam Kumar Nag	Municipal Magistrate, Third Court, Kolkata
3	Calcutta	Sanjit Ambastha	Judicial Magistrate, Bolpore, Dist Birbhum
4	Calcutta	Jai Prakash Singh	Secretary, DLSA, Burdwan.
5	Calcutta	Sangram Saha	Judicial Magistrate, Raiganj, Dist. Uttar Dinajpur.
6	Calcutta	Binoy Kumar Prasad	Addl. District Judge, FTC, 1st Court, Purulia.
7	Calcutta	Md Ehteshamuddin	Addl. CJM, Dinahata, Dist. Coochbehar
8	Calcutta	Syed Dilwar Hossain	Judicial Magistrate, Second Court, Kalna, Dist. Burdwan.
9	Calcutta	Sounak Mukherjee	Secretary, DLSA, Hooghly.
10	Calcutta	Gurudas Biswas	Competent Authority, Metro Railway, Kolkata
11	Calcutta	Kallol Chattopadhyay	Additional District Judge, Serampore, Dist. Hooghly.

### Ubuntu Master Trainers – Chhattisgarh

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Chhattisgarh	Nidhi Sharma Tiwari	Additional District & Sessions Judge (F.T.C.), Raipur
2	Chhattisgarh	Vivek Kumar Verma	Iv Additional District & Sessions Judge, Raipur
3	Chhattisgarh	Mukesh Kumar Patre	Civil Judge Class-I & Chief Judicial Magistrate, Narayanpur
4	Chhattisgarh	Radhika Saini	I Civil Judge Class-I & Chief Judicial Magistrate, Baikunthpur
5	Chhattisgarh	Vikram Pratap Chandra	V Civil Judge Class-I & Railway Magistrate, Bilaspur

### Ubuntu Master Trainers – Delhi

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Delhi	V.K. Bansal	ASJ-3, North, Rohini Courts Complex
2	Delhi	Tarun Yogesh	CMM-South West, Dwarka Courts Complex
3	Delhi	Saurabh Pratap Singh Laler	CMM—North East, Karkardooma Courts Complex

### Ubuntu Master Trainers – Gauhati

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Gauhati	Jitu Moni Barman	Civil Judge & Asstt. Sessions Judge, Jorhat
2	Gauhati	Abhijeet Kumar Baruah	Chief Judicial Magistrate, Kokrajhar
3	Gauhati	Mahmud Hussain Barbhuiya	Civil Judge & Asstt. Sessions Judge, Dibrugarh
4	Gauhati	Nishanta Goswami	Secretary, District Legal Services Authority, Cachar, Silchar (under order of transfer as Chief Judicial Magistrate, Karbi Anglong, Diphu)
5	Gauhati	Kiran Lal Baishnab	Addl. Chief Judicial Magistrate, Tinsukia
6	Gauhati	Satyajit Karmakar	Deputy Registrar (Bench), Gauhati High Court, Guwahati

7	Gauhati	Ajongba Imchen	Chief Judicial Magistrate, Dimapur
8	Gauhati	Wonchibeni VandanshanPatton	Civil Judge(Jr.Div)/JMFC,Dimapur
9	Gauhati	Atoka Achumi	Civil Judge(Jr.Div)/JMFC, Zunheboto
10	Gauhati	Liansangzuala	Judge, Special Court, ND&PS, Aizawl District Court and CPC, e- Courts Project, Mizoram
11	Gauhati	Gracy L. Bawitlung	Sr. Civil Judge-cum-CJM, Mamit District Court
12	Gauhati	Tailang Laji	Judicial Magistrate 1st Class-cum- Civil Judge (JD), Daporijo, Arunachal Pradesh

### Ubuntu Master Trainers – Gujarat

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Gujarat	V. B. Gohil	Principal Distirct Judge, Arvalli at Modasa
2	Gujarat	R. V. Chavda	Principal Civil Judge and JMFC, Vadgam, Banaskantha
3	Gujarat	D. P. Purohit	2nd Addl. Sr. Civil Judge & Addl. Chief Judicial Magistrate, Bharuch
4	Gujarat	P. J. Tamakuwala	Judge, City Civil court, Ahmedabad
5	Gujarat	M. A. Kadiwala	2nd Addl. District Judge, Bhavnagar
6	Gujarat	A. M. Varma	Chief Judicial Magistrate & Addl. Sr, Civil Judge, Himmatnagar
7	Gujarat	H. V. Joshi	Pr. Sr. Civil Judge & Addl. Chief Judicial Magistrate, Mahuva, Bhavnagar
8	Gujarat	B. R. Dave	Addl. Civil Judge & JMFC, Bavla, Ahmedabad (Rural)
9	Gujarat	D. V. Shah	2nd Addl. Dist Judge, Dahod
10	Gujarat	R. H. Prajapati	2th Additional Sr. Civil Judge and Additional Chief Judicial Magistrate, Kachchhh @ Bhuj
11	Gujarat	S. S. Parikh	Addl. Civil Judge & JMFC, Kachchh @ Bhuj
12	Gujarat	A. G. Oza	3rd Addl. Civil Judge & JMFC, Vadodara

13	Gujarat	E. M. Shaikh	2th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Rajkot
14	Gujarat	D. J. Chauhan	Judge, Labour Court (Junior Division), Himatnagar
15	Gujarat	J. V. Joshi	2th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, S.K. at Himatnagar
16	Gujarat	U. M. Vyas	Principal Senior Civil Judge and Addl. Chief Judicial Magistrate, Idar, Sabarkantha, Himatnagar
17	Gujarat	H. S. Muliya	Member Secretary (GSLSA), Gujarat High Court, Ahmedabad
18	Gujarat	R. B. Marfatiya	Full-Time Secretary, Dist. Legal Services Authority, Bhavnagar
19	Gujarat	D. J. Mehta	18th AD-HOC Addl. Dist. Judge, Vadodara
20	Gujarat	I. M. Sardar	Pr. Sr. Civil Judge & Addl. Chief Judicial Magistrate, Surendranagar at Limbdi

#### Ubuntu Master Trainers – Himachal Pradesh

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Himachal Pradesh	Akshi Sharma	Civil Judge -cum-JMIC, Court No. 3, Shimla
2	Himachal Pradesh	Aslam Beg	Civil Judge-cum-JMIC, Court No. 2, Paonta Sahib

#### Ubuntu Master Trainers – Jammu & Kashmir

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Jammu & Kashmir	Manjeet Rai	Sub Judge, Judge Small Cause Srinagar

#### Ubuntu Master Trainers – Jharkhand

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Jharkhand	Sanjay Kumar No. 2	Secretary to Lokayukta Jharkhand, Ranchi
2	Jharkhand	Amit Shekhar	District & Additional Sessions Judge, Chatra

3	Jharkhand	Purushottam Kumar Goswami	Assistant Registrar (Judicial), High Court of Jharkhand
4	Jharkhand	Kamal Ranjan	J.M.-cum-Addl. Civil Judge (Junior Division)-cum-Judge Incharge, Jamshedpur

#### Ubuntu Master Trainers – Karnataka

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Karnataka	Sadanand Narayan Nayak	District & Sessions Judge, Yadgir
2	Karnataka	T.G. Shivashankare Gowda	Registrar (COMPUTERS), HIGH Court Of Karnataka, Bengaluru
3	Karnataka	Amaranarayan K.	li Addl. District & Sessions Court, Mandya
4	Karnataka	U Chandrashekar	Senior Civil Judge And Jmfc, Bantval, Dakshina Kannada
5	Karnataka	Dinesh N.G.	Prl. Senior Civil Judge & Cjm, Mandya
6	Karnataka	Mallikarjun B Nagarale	Assistant Draftsman And Ex-Officio, Deputy Secretary To Govt., DEPT. Of Parliamentary Affairs And Legislation, Vidhana
7	Karnataka	Abhay Dhanpal Chougala	Member , KARNATAKA Appellate Tribunal, Bengaluru

#### Ubuntu Master Trainers – Kerala

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Kerala	C. S. Sudha	District Judge is On deputation as Registrar, Competition Appellate Tribunal, New Delhi.
2	Kerala	Arun Bechu	Prl. Munsiff, Kochi.
3	Kerala	Shibu Daniel	JFCM, Kakkanad.
4	Kerala	Vinod. V	Munsiff, Kuthuparambu
5	Kerala	Suraj. S	JMFC, Chalakkudy
6	Kerala	Shyjal. M. P	Addl. Munsiff, Palakkad.

#### Ubuntu Master Trainers – Madhya Pradesh

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
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1	Madhya Pradesh	Sachin Jain	IV Civil Judge, Class I, Gwalior
2	Madhya Pradesh	Ashish Tamrakar	II Civil Judge, Class I, Jabalpur
3	Madhya Pradesh	Anu Singh	II Civil Judge, Class II, Barasia District Bhopal
4	Madhya Pradesh	Nimish Raja	AJ to Civil Judge, Class II, Kasarawat , District Mandleshwar
5	Madhya Pradesh	Varun Kumar Chauhan	III Civil Judge, Class II, Rewa
6	Madhya Pradesh	Dhirendra Singh	XIV Additional District Judge, Indore
7	Madhya Pradesh	Zafar Iqbal	Civil Judge Class-I, Chanderi District AshokNagar
8	Madhya Pradesh	Manish Singh Thakur	II Civil Judge Class-I Khandwa
9	Madhya Pradesh	Ajay Singh Thakur	XII Additional District Judge,Bhopal
10	Madhya Pradesh	Manish Bhatt	AJ to I Civil Judge Class-I Nalkheda District Shajapur

#### Ubuntu Master Trainers – Madras

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Madras	A. Ramesh Babu	Additional Registrar Member e-Committee (Management Human Resources) , Supreme Court of India, New Delhi
2	Madras	M. Jagadheesan	Judicial Magistrate I, Kallakurichi, Villupuram
3	Madras	R. Karl Marx	Judicial Magistrate, Tambaram, Chennai
4	Madras	R. Rathinavelpandian	I Additional District Munsif, Kuzhithurai, Kanyakumari
5	Madras	S. Santhanakrishnasamy	Judicial Magistrate, Palacode, Dharmapuri
6	Madras	E. Damodaran	Judicial Magistrate, Polur, Tiruvannamalai
7	Madras	N. Sundaram	Secretary, District Legal Services Authority, Cuddalore

8	Madras	S. Chandrasekaran	District Munsif, Sathyamangalam, Erode
9	Madras	S. Prakash	XI Metropolitan Magistrate, (also to try CBCID cases for entire District) Saidapet, Chennai
10	Madras	K. Sakthivel	Judicial Magistrate II, Madurai
11	Madras	N. Veluchamy	Principal District Munsif, Padmanabhapuram, Kanniyakumari
12	Madras	K. Arun Kumar	Additional District Munsif, Vellore
13	Madras	C. Senthil Kumar	District Munsif, Gudiyatham, Vellore

#### Ubuntu Master Trainers – Manipur

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Manipur	Ojesh Mutum	CJM, Thoubal
2	Manipur	Athokpam Shanta Devi	Deputy Secretary(Law), Govt. of Manipur

#### Ubuntu Master Trainers – Meghalaya

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Meghalaya	F. S. Sangma	Chief Judicial Magistrate, Jowai
2	Meghalaya	B. Khriam	Chief Judicial Magistrate, Shillong

#### Ubuntu Master Trainers – Orissa

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Orissa	Ved Prakash	JMFC, Seragada, Ganjam, Berhampur
2	Orissa	Soumya Sourav	JMFC, Saintala, Bolangir
3	Orissa	Abhaya Kumar Das	JMFC, Basudevapur, Bhadrak
4	Orissa	Jyoti Ranjan Dash	Special Railway Magistrate, Khorda Road
5	Orissa	Biswajit Nayak	JMFC, Dhamnagar, Bhadrak
6	Orissa	Janmejaya Das	SDJM, Bhadrak
7	Orissa	Bibaswat Gautam	CJ (SD), Kamakhyanagar, Dhenkanal
8	Orissa	Arun Pattanaik	SDJM, Malkangiri

9	Orissa	Debasis Mohanty	Additional Assistant Commissioner of Endowments, Cuttack
10	Orissa	Arabinda Rath	CJ (SD), Dharamgarh, Kalahandi, Bhawanipatna
11	Orissa	Akankhit Mishra	Secretary, DLSA, Bhadrak
12	Orissa	Sanjit Kumar Behera	CJ (SD), Koraput, Jeypore
13	Orissa	Chinmaya Mishra	CJ (SD), Udala, Mayurbhanj, Baripada
14	Orissa	Soven Kanungo	JMFC, Nyayadhikari, Gram Nyayalaya, Sanakhemundi, Ganjam, Berhampur

### Ubuntu Master Trainers – Punjab & Haryana

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Punjab & Haryana	Supreet Kaur	Civil Judge (JD), Jalandhar
2	Punjab & Haryana	Iram Hasan	Civil Judge (JD), Chandigarh
3	Punjab & Haryana	T.P.S. Randhawa	Secretary, DLSA, Sangrur
4	Punjab & Haryana	Rahul Bishnoi	Whole Time Secretary, DLSA, Fatehabad
5	Punjab & Haryana	Aashish Abrol	CJM, Jalandhar
6	Punjab & Haryana	Himanshu Arora	Civil Judge (JD), Fatehgarh Sahib
7	Punjab & Haryana	Mandeep Mittal	Secretary, DLSA, Bathinda
8	Punjab & Haryana	Mukesh Kumar	Civil Judge(JD), Hisar
9	Punjab & Haryana	Vikram Jit Singh	Civil Judge (JD), Karnal
10	Punjab & Haryana	Gaurav Kumar Sharma	CJ (JD), Fatehgarh Sahib
11	Punjab & Haryana	Harshali Chowdhary	CJM, Panipat
12	Punjab & Haryana	Kapil Aggarwal	CJM, Pathankot

13	Punjab & Haryana	Deepak Gupta	District & Sessions Judge, Faridabad
14	Punjab & Haryana	Ravi Gulati	Secretary, District Legal Services Authority, Hoshiarpur
15	Punjab & Haryana	Amberdeep Singh	ACJ (SD), Kaithal
16	Punjab & Haryana	Pavleen Singh	Civil Judge (JD), Ludhiana
17	Punjab & Haryana	Lokesh Gupta	Chief Judicial Magistrate, Nuh
18	Punjab & Haryana	Mahavir Singh	Member Secretary, State Legal Services Authority, U.T. Chandigarh
19	Punjab & Haryana	Neelam	Civil Judge (JD), Pataudi
20	Punjab & Haryana	Ashish Kumar Sharma	ACJ (SD), Hisar
21	Punjab & Haryana	Vikrant	Civil Judge(JD), Panipat

#### Ubuntu Master Trainers – Patna

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Patna	Mukesh Kumar I	Sub Judge-cum-ACJM, Banka
2	Patna	Kumar Gunjan	Sub Judge-cum-ACJM, Bhagalpur
3	Patna	Nitish Kumar	Sub Judge-cum-ACJM, Hajipur
4	Patna	Suvash Chandra Sharma	Sub Judge-cum-ACJM, Gopalganj
5	Patna	Kumar Amit Manu	Sub Judge-cum-ACJM, Araria
6	Patna	Anil Kumar Thakur	Sub Judge-cum-ACJM, Barh, Patna
7	Patna	Abhijit Kumar	Sub Judge-cum-ACJM, Patna
8	Patna	Pritam Kumar Ratan	Sub Judge-cum-ACJM, Bhagalpur
9	Patna	Ajit Kumar Singh	Sub Judge-cum-ACJM, Jamui
10	Patna	Brijendra Kumar Ray	Sub Judge-cum-ACJM, W. Chaparan
11	Patna	Prashant Kumar	Sub Judge-cum-ACJM, Bhagalpur

#### Ubuntu Master Trainers – Rajasthan

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Rajasthan	Praveen Kumar Mishra	ASCJ & ACJM, Alwar
2	Rajasthan	Reshma Khan	CJ & JM, Bikaner
3	Rajasthan	Asha Choudhary	ACJM, Anoopgarh, District Sriganganagar
4	Rajasthan	Riddhima Choudhary	ACJM, Jodhpur Metro
5	Rajasthan	Ashok Tak	ADJ No.1, Nohar, District Hanumangarh
6	Rajasthan	Mahendra Kumar Agarwal II	ACJM, Shahpura, District Bhilwara
7	Rajasthan	Sanuj Kulshrestha	Officer on Special Duty, RHC, Jodhpur
8	Rajasthan	Neeraj Kumar	ADJ, Jaipur Metro
9	Rajasthan	Govind Ram Meena	CJ & JM, Kishangarh, District Ajmer
10	Rajasthan	Ravikant Soni	CJ& JM, Rawatsar, District Hanumangarh
11	Rajasthan	Mohit Sharma	Full Time Secretary, DLSA, Bhilwara
12	Rajasthan	Latika Deepak Parashar	ACJM, Merta
13	Rajasthan	Shalini Goyal	ACJM, Tonk

#### Ubuntu Master Trainers – Sikkim

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Sikkim	Suraj Chettri	District & Sessions Judge, Namchi, South Sikkim.
2	Sikkim	Benoy Sharma	Chief Judicial Magistrate, Mangan, North Sikkim. Chief Judicial Magistrate (I/C), Gangtok. East Sikkim.

#### Ubuntu Master Trainers – High Court of Judicature at Hyderabad

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	High Court of Judicature at Hyderabad	V. Srinivasa Sivaram	Administrative Officer, AP State Legal Services.

2	High Court of Judicature at Hyderabad	D. Ramakanth	IV Addl. Chief Memtropolitan Magistrate, Hyderabad.
3	High Court of Judicature at Hyderabad	Y. Bindu Madavi	V Addl. JCJ, Guntur.
4	High Court of Judicature at Hyderabad	D. Kiran Kumar	Presenting Officer, Enquiry Cell, High Court of Judicature at Hyderabad.
5	High Court of Judicature at Hyderabad	Ch. Pavan Kumar	II Addl. Junior Civil Judge, Tenali, Guntur.
6	High Court of Judicature at Hyderabad	S. Kamalakar Reddy	SCJ, as Secretary, Dist. Legal Services Authority, Anantapuram.
7	High Court of Judicature at Hyderabad	G. Praveen Kumar	Prl. Junior Civil Judge, Siddipet. Medak.
8	High Court of Judicature at Hyderabad	G. Radhika	I Addl. JCJ – cum- XVI MM, Cyberbad at Kukatpally, Ranga Reddy.
9	High Court of Judicature at Hyderabad	G. C. Asifa Sulthana	Junior Civil Judge, Nandikotkoor, Kurnool. Dist.
10	High Court of Judicature at Hyderabad	T. Vasudevan	IV Addl. JCJ, Nellore
11	High Court of Judicature at Hyderabad	K. P. Sai Ram	Addl. Junior Civil Judge, Gudur, Nellore.

#### Ubuntu Master Trainers – Tripura

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Tripura	Vedapratim Debbarma	Chief Judicial Magistrate-cum-Civil Judge (SD), South Tripura, Belonia
2	Tripura	Ashit Debnath	Deputy Secretary, Law Department, Agartala
3	Tripura	Debaleena Kilikdar	Sub-Divisional Judicial Magistrate - cum-CJ (JD), Sonamura, West Tripura
4	Tripura	Sarbajeet Choudhury	Civil Judge (JD)-cum-JM 1st Class, Kailashahar, Unakoti District

### Ubuntu Master Trainers – Uttarakhand

Sr. No.	High Court	Name (Mr./Ms./Dr.)	Designation
1	Uttarakhand	Sandeep Kumar	Civil Judge (Sr. Div.) , Haldwani, Nainital
2	Uttarakhand	Ambika Pant	Chief Judicial Magistrate, Chamoli
3	Uttarakhand	Dharmendra Singh Adhikari	Joint Director, UJALA, Bhowali, Nainital
4	Uttarakhand	Shivakant Dwivedi	Chief Judicial Magistrate, Udham Singh Nagar
5	Uttarakhand	Vivek Srivastava	Civil Judge(Sr. Div)/Secretary DLSA, Dehradun
6	Uttarakhand	Manoj Garbyal	Registrar, High Court of Uttarakhand, Nainital
7	Uttarakhand	Sujeet Kumar	Addl. District Judge, Ramnagar, Nainital

## List of Judicial Officer who undergone training of use of Video Conferencing

S.No	High Court	Name	Designation & Posting
1	Allahabad	Smt Alpana Shukla	Chief Judicial Magistrate, Mathura
2		Shri Pran Vijay Singh	Chief Judicial Magistrate, Moradabad
3		Shri Rajiv Maheshwaram	Chief Judicial Magistrate, Fatehpur
4		Shri Ram Karan Yadav	The then Chief Judicial Magistrate now Civil Judge (SD), Ghaziabad
5	Delhi	Ms Neera Bharihoke	Delhi Higher Judicial Service
6		Dr Saurabh Kulshreshtra	Delhi Higher Judicial Service
7	Jharkhand	Shri Rajeev Ranjan	Chief Judicial Magistrate, Dhanbad
8		Shri Gati Krishna Tiwary	Chief Judicial Magistrate, Jamshedpur
9	Uttarakhand	Shri Sudhir Kumar Singh	Chief Judicial Magistrate, Pauri Garhwal
10		Shri Vivek Shrivastava	Civil Judge (Sr. Div.)/ Secretary DLSA, Dehradun
11	Delhi	Ms. Neelofer Abida Praveen	Additional District Judge, Saket Court (South East District), Delhi
12	HP	Shri Vikas Bhardwaj	Additional District and Sessions Judge, Ghumarwin, District Bilaspur, H.P.
13		Shri Hans Raj	Additional District and Sessions Judge, Sirmaur at Nahan
14	Jammu & Kashmir	Shri Shahzad Aseem	Principal District & Sessions Judge, Rajouri
15		Shri Parvaiz Hussain Kachroo	Additional District & Sessions Judge, Srinagar
16		Shri Dinesh Gupta	Chief Judicial Magistrate
17		Shri Gurnam Singh Dhillon	Addl. District & Sessions Judge, Jalandhar, Punjab
18		Shri Munish Singal	Addl. District & Sessions Judge, SBS Nagar, Punjab
19		Shri Amrinder Pal Singh	Chief Judicial Magistrate, Mansa, Punjab

S.No	High Court	Name	Designation & Posting
20	P&H	Shri Amit Thind	Civil Judge (Sr. Div.), SAS Nagar, Punjab
21		Shri Phalit Sharma	Addl. District & Sessions Judge, Rewari, Haryana
22		Shri Sudeep Goel	Addl. District & Sessions Judge, Kaithal, Haryana
23		Ms Dr. Parminder Kaur	Civil Judge (Sr. Divn.), Jhajjar, Haryana
24		Shri Nitin Raj	Addl. Civil Judge (SD), Ambala, Haryana
25	Calcutta	Shri Bibhuti Khesong	District Judge
26		Shri Sangram Saha Gaoutam Saha	Civil Judge
27	Gauhati	Shri Komjum Tasso	Chief Judicial Magistrate-cum-Civil Judge (Sr. Division), Seppa, East Kameng, Arunachal Pradesh
28		Shri Tadu Tamang	Chief Judicial Magistrate-cum-Civil Judge (Sr. Division), Yupia, Papum Pare, Arunachal Pradesh
29		Shri Gracy L. Bawitlung	Senior Civil Judge-cum-Chief Judicial Magistrate, Mamit, Mizoram
30		Shri F. Rohlupua	Senior Civil Judge, Aizawl District, Mizoram
31		Shri Inalo Zhimomi	Chief Judicial Magistrate, Mon, Nagaland
32		Shri Ajongba Imchen	Chief Judicial Magistrate, Dimapur, Nagaland
33	Manipur	Shri Sonykumar Nepram	Chief Judicial Magistrate-cum-Civil Judge (Sr. Divn.), Senapati
34		Shri Y. Somorjit Singh	Civil Judge (Sr. Divn.), Imphal East
35	Meghalaya	Smt. Kerpa M.L. Nongbri	Joint Registrar, High Court of Meghalaya
36		Shri F. S. Sangma	Chief Judicial Magistrate, West Jaintia Hills District, Jowai
37	Orissa	Shri A. N. Moharana	3rd Additional District Judge, Cuttack

S.No	High Court	Name	Designation & Posting
38	Orissa	Shri Manas Kumar Panda	Chief Judicial Magistrate, Sambalpur
39	Patna	Shri Sanjay Kumar Upadhyay	Additional District and Sessions Judge
40		Shri Vinod Kumar Tiwary	Additional District and Sessions Judge, Aurangabad
41	Sikkim	Shri Benoy Sharma	Chief Judicial Magistrate-cum-Civil Judge (North) at Mangan
42	Tripura	Shri Vedapratim Debbarma	Chief Judicial Magistrate-cum-Civil Judge (Sr. Division), South Tripura Judicial District, Belonia
43		Shri Ashit Debnath	Deputy Secretary Law, Government of Tripura, Agartala
44	AP & Telangana	Shri B.V.L.N. Chakravarthi	II Addl. Spl. Judge for CBI Cases, Hyderabad
45		Shri T. Venugopala Rao	XII Addl. District Judge, Vijayawada
46		Shri D. Hemanth Kumar	III Addl. Dist. & Sessions Judge, LB Nagar
47		Shri R. Raghunath Reddy	V Addl. Judge, City Civil Court, Hyderabad
48	Chhattisgarh	Shri Pankaj Sharma	Addl. District Sessions Judge, Bilaspur
49		Shri Aditya Joshi	Chief Judicial Magistrate, Baloda Bazar
50	Karnataka	Shri Sharanabasappa Basappa Kembhavi	Senior Civil Judge, OOD, Deputy Director, Karnataka Judicial Academy, Bengaluru.
51		Shri Bhat Manjunath Narayan	Senior Civil Judge, OOD, Central Project Co-ordinator, High Court of Karnataka, Bengaluru.
52	Kerala	Shri Kamanees K	Addl. District Judge Ernakulam
53		Shri Mohandas P.K	Chief Judicial Magistrate, Alappuzha
54	Madras	Smt. G.T. Ambika	III Additional District Judge, Tiruvallur @ Poonamallee
55		Shri M. Rajendran	Chief Judicial Magistrate, Tiruvaruru.

S.No	High Court	Name	Designation & Posting
56	MP	Shri Manoj Kumar Tiwari (Jr.)	I ADJ, Jatara, Tikamgarh
57		Shri Padmesh Shah	XII ADJ, Indore
58		Shri Sachin Jain	IV AJ to CJ-I, Gwalior
59		Shri Vaibhav Mandloi	ADJ, Ambah, Morena
60		Shri A.P.S Chouhan	I ADJ, Mungaoli, Ashoknagar
61		Shri Yashpal Singh	Civil Judge class –II, Berasia, Bhopal
62	Bombay	Shri Deshmukh G.P.	District Judge – 9 and Additional Session Judge, Nashik
63		Shri Oza S.S.	District Judge – 8 and Assistant Sessions Judge, Amravati
64		Shri Kakatkar V.B.	District Judge – 6 and Additional Sessions Judge, Sangli
65		Smt Nagur S.S.	Civil Judge, Senior Division and Chief Judicial Magistrate, Daman
66		Shri Rane P.R.	Civil Judge, Junior Division and Judicial Magistrate, First Class, Silvassa
67		Smt Attar M.B.	14th Joint Civil Judge, Junior Division and Judicial Magistrate, First Class, Aurangabad
68		Shri Sathe V.A.	Civil Judge, Junior Division and Judicial Magistrate, First Class, Gondia
69		Shri Sudhir S. Shirgaonkar	Adhoc Civil Judge, Senior Division and Judicial Magistrate, First Class, Mapusa, North Goa, Panaji
70	Gujarat	Shri Piyushkumar A. Patel	Assistant Director, Gujarat State Judicial Academy, High Court of Gujarat
71		Smt. Ajanta Agarwal	Addl. Sr. Civil Judge, Jaipur Metro

S.No	High Court	Name	Designation & Posting
72	Rajasthan	Shri Ashok Sen	ACMM no. 20, Jaipur Metropolitan (AT Sanganer)
73		Shri Kamal Lohia	Sr. Civil Judge & ACJM, Sheoganj, Sirohi
74		Ms. Deepti Shrivastava	Sr. Civil Judge-cum-ACJM, Degana, Merta, Rajasthan
75		Shri Vikram Singh	ADJ Nathdwara, Rajsamand, Rajasthan
76		Shri Jitendra Goyal	Sr. Civil Judge- ACJM, Udaipur, Rajasthan



## List of Judicial Officers who were trained on Cyber Law and Cyber Crime at Sardar Vallabhai Patel National Police Academy, Hyderabad

S.No	High Court	Name
1	Allahabad	Shri Vinod Singh Rawat
2	Allahabad	Pushpender Singh
3	Allahabad	Saurabh Dwivedi
4	Allahabad	Prashant Bilgaiyan
5	Allahabad	Hrishikesh Pandey
6	Allahabad	Ankur Garg
7	Bombay	Yashwant A. Goswami
8	Bombay	Shri Ram Subrai Prabhu Dessai
9	Bombay	Shri Arvind Manohar Bhandarwar
10	Bombay	Shri. Nikhil Ajitkumar Gupta
11	Bombay	Shri Mahesh Tanajirao Patankar
12	Bombay	Shri Kunwarsingh R. Singhel
13	Bombay	Shri Manoj Ramkrushna Washimkar
14	Bombay	Shri Sudhakar V. Yarlagadda
15	Bombay	Shri Rajesh Sadashiv Pavaskar
16	Bombay	Shri Patil Vinayak Dattatray
17	Calcutta	Shri Sanjeet Ambastha
18	Calcutta	Shri Dipanjan Sen
19	Calcutta	Shri Subhra Som Ghosal
20	Calcutta	Shri Abhranil Neogi
21	Calcutta	Aniruddha Saha
22	Calcutta	Tirthankar Bhattacharjee
23	Chhattisgarh	Ms. Smita Ratnawat
24	Delhi	Abhilash Malhotra
25	Delhi	Sushil Anuj Tyagi
26	Gauhati	Rafique Ahmed Tapadar
27	Gauhati	Chaturjya Prasad

S.No	High Court	Name
28	Gauhati	Shri Hirendra Kashyap
29	Gujarat	Shri Romit Anilkumar Agrawal
30	Gujarat	Shri Suchit Dilipbhai Dave
31	Jammu & Kashmir	Shri Rajinder Sapru
32	Jammu & Kashmir	Parvaiz Hussain Kachroo
33	Jammu & Kashmir	Rajeev Gupta
34	Jharkhand	Shri Manish
35	Jharkhand	Ms. Rajshree Aparna K
36	Jharkhand	Swayambhu
37	Karnataka	Shri Gururaj Gopalachar Shirol
38	Karnataka	Smt. Sayeedunnisa
39	Karnataka	Shri Sunil A. Shettar
40	Karnataka	Shri Muralidhara Pai B
41	Karnataka	Shri Vijaya Kumar Rai
42	Karnataka	Shri Vijaya Devaraj URS
43	Karnataka	N.G. Dinesh
44	Karnataka	K.L. Ashok
45	Kerala	Shri Shamnad S.
46	Kerala	Shri Sandeep Krishna V.
47	Kerala	Dr. John Varghese
48	Kerala	Kamanees K
49	Kerala	Joseph Rajesh
50	Madhya Pradesh	Smt. Sangeeta Yadav
51	Madhya Pradesh	Shri Samresh Singh
52	Madhya Pradesh	Smt. Anu Singh
53	Madhya Pradesh	Padmesh Shah
54	Madhya Pradesh	Vidhan Maheshwari
55	Madras	Shri M.Jothiraman
56	Madras	Ms. R. Arul Mozhi Selvi
57	Madras	N. Pannerselvam
58	Manipur	Nepram Sony Kumar

S.No	High Court	Name
59	Orissa	Shri Satyapriya Das
60	Orissa	Shri Nihar Ranjan Lenka
61	Orissa	Hara Prasad Pattnaik
62	Orissa	Anupam Patra
63	Patna	Shri Prabhakar Jha
64	Patna	Shri Anand Abhishek
65	Patna	Madhukar Singh
66	Punjab & Haryana	Ms. Ritu Y.K Behl
67	Punjab & Haryana	Shri Munish Singal
68	Punjab & Haryana	Shri Parmod Goyal
69	Punjab & Haryana	Ms. Harshali Chowdhary
70	Punjab & Haryana	Shri Rajneesh Bansal
71	Punjab & Haryana	Dr. Mandeep Mittal
72	Punjab & Haryana	Kapil Aggarwal
73	Punjab & Haryana	Ms. Manpreet Kaur
74	Rajasthan	Shri Deependra Mathur
75	Rajasthan	Shri Ashutosh Kumawat
76	Rajasthan	Ms. Shalini Goyal
77	Rajasthan	Dheeraj Sharma
78	Telangana & Andhra Pradesh	Shri D. Ramakanth
79	Telangana & Andhra Pradesh	Shri D. Kiran Kumar
80	Telangana & Andhra Pradesh	Shri K. Pattabhi Rama Rao
81	Telangana & Andhra Pradesh	Shri T. Venugopal Rao
82	Telangana & Andhra Pradesh	Shri D. Hemanth Kumar
83	Telangana & Andhra Pradesh	Shri C.N. Murthy
84	Telangana & Andhra Pradesh	Shri Chiranji Jithendhar

S.No	High Court	Name
85	Telangana & Andhra Pradesh	Shri Dirisala Yedukondalu
86	Telangana & Andhra Pradesh	V. Sreenivasa Sivaram
87	Telangana & Andhra Pradesh	B.V.L.N. Chakravarthi
88	Tripura	Arindam Paul
89	Uttarakhand	Shri Yogesh Kumar Gupta
90	Uttarakhand	Ashish Naithani
91	Uttarakhand	Manoj Garbyal



## District System Administrators - Core CIS Master Trainers

Sr. No.	High Court	Name	Designation & Posting
1	Allahabad	Isfar Qamar	Computer Clerk, District Court Rampur, Allahabad.
2	Bombay	Madhav M. Jadile	D.S.A., Nanded
3	Bombay	Ravindra Kishanrao Losarwar	D.S.A., Aurangabad
4	Bombay	Pradeep N. Shinde	D.S.A., Buldana
5	Calcutta	Basudev Chatterjee	UDC (Sherestadar), posted at 5th Civil Judge Jr. Div. Court, Alipur Civil Court, South 24 Parganas
6	Chhattisgarh	Pramod Achintya	Asstt Grade – III, Durg
7	Delhi	Yogesh Kumar	Judicial Assistant, O/o. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
8	Gauhati	Utpal Kalita	LDA, Sonitpur
9	Gujarat	M F Shaikh	Superintendent, City Civil & Sessions Court, Ahmedabad
10	Jharkhand	Bhaskar Kumar	Assistant, Civil Courts, Ranchi (presently Deputed at Jharkhand High Court)
11	Karnataka	Prashantha Kumar B N	Sheristedar, Bengaluru
12	Karnataka	Abhilash H D	Software Technician, Hassan
13	Karnataka	Deepak K M	Software Technician, Mandya
14	Madhya Pradesh	Rajesh Shukla	Assistant Grade III, Bhopal
15	Madras	J. Giridhara Babu	Bench Clerk Grade-II, City Civil Court, Chennai.
16	Orissa	Satyaranja Mulia	Junior Clerk, Cuttack, Orissa
17	Punjab & Haryana	Sham Sunder	Executive Assistant, Jalandhar

Sr. No.	High Court	Name	Designation & Posting
18	Punjab & Haryana	Jatin Mahajan	Clerk, Punjab & Haryana High Court
19	Punjab & Haryana	Iqbal Khan	Clerk, Faridkot
20	Patna	Sachin Prakash	Astt, Darbhanga
21	Telangana & AP	G. Subba Rao	Typist, District & Sessions Judge Court, Prakasam.
22	Telangana & AP	K.V. Prasad	Junior Assistant, District & Sessions Judge Court, Visakhatnam. AP.
<b>District System Administrators – Allahabad High Court</b>			
1	Allahabad	Devendra Pal Singh -II	SA, Bulandshahr, Uttar Pradesh
2	Allahabad	Ajay Kumar Gautam	DSA, Chandauli, Uttar Pradesh
3	Allahabad	Ajay Kumar Yadav	Clerk, Ghazipur
4	Allahabad	Avneesh Srivastva	DSA , Allahabad Court, Uttar Pradesh
5	Allahabad	Bhupendra Singh	DSA, Etawah
6	Allahabad	Birendra Pratap Giri	SA, VARANASI (UP), ALLAHABAD
7	Allahabad	Brijesh Kumar Mishra	D S A, U P MATHURA, ALLAHABAD
8	Allahabad	Deepak Kumar Srivastava	CLERK, UNNAO, ALLAHABAD
9	Allahabad	Dharnidhar Shukla	Junior Assistant, Hardoi
10	Allahabad	Fiayaz Ahmad	SA, Bahrich, Uttar Pradesh
11	Allahabad	Mohd Minnat Ullah Suhail	System Administrator , Pratapgarh, Allahabad
12	Allahabad	Muzakkir Hasan	DSA, J.P. Nagar
13	Allahabad	Pankaj Kumar Sahu	Reader , Auraya , Uttar Pradesh
14	Allahabad	Parivartan Singh	Misc. Appeal Clerk, Ghaziabad

Sr. No.	High Court	Name	Designation & Posting
15	Allahabad	Parveen Verma	DSA , Aligarh, Uttar Pradesh
16	Allahabad	Rahul Asthana	DSA , Azamgarh, Uttar Pradesh
17	Allahabad	Rahul Bhardwaj	COPIEST, MEERUT, ALLAHABAD
18	Allahabad	Rajesh Nigam	DSA , Agra , Uttar Pradesh
19	Allahabad	Rajwant Singh	DSA, Basti , Uttar Pradesh
20	Allahabad	Sanjay Kumar Agarwal	DSA, KANPUR DEHAT, ALLAHABAD
21	Allahabad	Santosh Kumar Agrawal	DSA, KANPUR DEHAT, ALLAHABAD
22	Allahabad	Santosh Kumar Yadav	DSA, SANT KABIR NAGAR, ALLAHABAD
23	Allahabad	Shailendra Yadav	Misc. CIK, C.J.J.D., Kaushambi
24	Allahabad	Shyam Lal Saroj	DSA, Jaunpur
25	Allahabad	Subhash Yadav	SA , Budoun, Uttar Pradesh
26	Allahabad	Tanzeem Ahmed	CLERK, MUZAFFARNAGER, ALLAHABAD
27	Allahabad	Vashist	Deputy Nazir, Khushinagar at Padrauna
28	Allahabad	Vimal Kumar Srivastava	CLERK, SIDDHARTHANAGAR, ALLAHABAD
29	Allahabad	Ambuj Srivastava	Sr. System Officer, High Court, Allahabad
30	Allahabad	Amit Chandra	Astt, Moradabad
31	Allahabad	Amit Kumar	Clerk, District Court Kanpur nagar, Allahabad.
32	Allahabad	Avanish Kumar Srivastav	Appeal Clerk, Dist. Mau
33	Allahabad	Dushyant Kumar Gupta	Asst. 2nd Clerk, Meerut
34	Allahabad	Jaivardhan Singh	Clerk, Moradabad
35	Allahabad	Manoj Dixit	Clerk, District Court Jhansi, Allahabad.

Sr. No.	High Court	Name	Designation & Posting
36	Allahabad	Mohd. Rizwan Khan	Computer Clerk, District Court Jalaun at Orai, Allahabad.
37	Allahabad	Pawankumar Sharma	Astt, Bulandshahar
38	Allahabad	Pradeep Chandra Shukla	Computer Head, District Court Gonda, Allahabad.
39	Allahabad	Raj Bhushan Singh	Deputy Nazir, Dist. Mau
40	Allahabad	Vaibhav Saini	Copyist, Meerut
41	Allahabad	Veer Pal Singh	Computer Clerk, District Court Kanshiramnagar, Allahabad.
<b>District System Administrators – Bombay High Court</b>			
1	Bombay	Avinash R. Kachare	D.S.A., Ahmednagar
2	Bombay	Vinod Madhukar Savale	D.S.A., Akola
3	Bombay	N.O. Chavan	D.S.A., Amravati
4	Bombay	Mahesh A. Pathak	D.S.A., Beed
5	Bombay	Arun S. Ninawe	D.S.A., Bhandara
6	Bombay	Arun Sonbaji Wadgure	D.S.A., Chandrapur
7	Bombay	Kishor Suresh Bagul	D.S.A., Dhule
8	Bombay	Atul Wasamwar	D.S.A., Gadchiroli
9	Bombay	L. D. Katre	D.S.A., Goandia
10	Bombay	P. N. Mahajan	D.S.A., Jalgaon
11	Bombay	Mahesh P. Deshmukh	D.S.A., Jalna
12	Bombay	Swapnil S Sant	D.S.A., Kolhapur
13	Bombay	S. M. Deshapnde	D.S.A., Latur
14	Bombay	Syed Najmuddin	D.S.A., Nagpur

Sr. No.	High Court	Name	Designation & Posting
15	Bombay	M.G.Gagare	D.S.A., Nandurbar
16	Bombay	S. M. Gomase	D.S.A., Nashik
17	Bombay	B.V. Jadhav	D.S.A., Osmanabad
18	Bombay	K.R. Siddiqui	D.S.A., Parbhani
19	Bombay	Uttam A. Thorat	D.S.A., Pune
20	Bombay	Mandar A. Khatu	D.S.A., Raigad-Alibag
21	Bombay	Yunus S. Shaikh	D.S.A., Raigad-Alibag
22	Bombay	Satish P. Chavan	D.S.A., Ratnagiri
23	Bombay	S. A. Rotithor	D.S.A., Sangli
24	Bombay	Chandrakant Kambire	D.S.A., Satara
25	Bombay	P.N.Desai	D.S.A., Sindhudurg
26	Bombay	Kiran P. Ashtputre	D.S.A., Solapur
27	Bombay	Nilesh R. Ingale	D.S.A., Thane
28	Bombay	Abdul Salam Abdul Samad Qureshi	D.S.A., Wardha
29	Bombay	Naval A Vyas	D.S.A., Yavatmal
30	Bombay	Milind C. Dhuri	D.S.A., Mumbai City Civil and Sessions Court
31	Bombay	Somnath Malkar	D.S.A., Mumbai Dindoshi
32	Bombay	Prasad B. Mohite	D.S.A., Mumbai CMM
33	Bombay	Manoj Raghunath Kane	D.S.A., Mumbai Small Cause Court
34	Bombay	Sushrut Tanaji Mohite	D.S.A., Mumbai Family Court
35	Bombay	Santosh P. Lingudkar	D.S.A., North Goa

Sr. No.	High Court	Name	Designation & Posting
36	Bombay	Laxman K. Mote	D.S.A., South Goa
37	Bombay	Vipulkumar Patel	D.S.A., Silvassa
38	Bombay	Bhavesh Barot Stayen Dave	D.S.A., Daman
39	Bombay	Mukesh Vaja	D.S.A., Diu
<b>District System Administrators – Calcutta High Court</b>			
1	Calcutta	Abdul Nasim Akram	U.D.Assistant, City Civil Court
2	Calcutta	Ananda Sankar Mukherjee	UDC, Railway Magistrate, Kharagpur, Paschim Medinipur
3	Calcutta	Bikash Pradhan	LDC, Civil Judge Jr. Div. Court, Kalimpong, Darjeeling
4	Calcutta	Koushick Panda	LDC, Posted at Central Filing Section, Coochbehar
5	Calcutta	Manas Biswas	LGC, attached to District Judge Court, Andaman & Nicobar Islands
6	Calcutta	Palash Kumar Karmakar	s
7	Calcutta	Prakash Mahato	Asst. Accountant, Purulia
8	Calcutta	Priyanka Debnath	LDC, CJM Court, Raiguange, Uttar Dinajpur
9	Calcutta	Sandip Badyakar	LDC, English Dept., Bankura
10	Calcutta	Sourabh Banerjee	LDC, attached with CJM Court and presently posted at Central Filing Section, Jalpaiguri
11	Calcutta	Souvik Majumder	LDC, Asst. Accountant, Balurghat, South Dinajpur
12	Calcutta	Subrata Talukdar	UDC, Statement Dept. Nadia
13	Calcutta	Sudha krishna saha	UDC, Civil Judge Jr. Div. Court, Suri, Birbhum
14	Calcutta	Sumit Kumar Das	LDC, 2nd Civil Judge Jr. Div. Court, Kandhi, Murshidabad
15	Calcutta	Amit Kr Tudu	UDC, 1st Civil Judge Jr. Div. Court, Arambagh, Hooghly

Sr. No.	High Court	Name	Designation & Posting
16	Calcutta	Manojit Chakraborty	UDC, Accountant, Haldia, Purba Medinipur
17	Calcutta	Prince Srivastava	LDC, posted at Senior Municipal Magistrate Court
18	Calcutta	Soumya Chakraborty	UDC attached to District Judge Court, posted at Central Filing Section, Howrah
19	Calcutta	Tapas Kumar Barua Chowdhury	UDC, Posted at Server Room, Barasat, North 24 Parganas

#### District System Administrators – Chhattisgarh High Court

1	Chhattisgarh	Ashok Saraf	A.G. 3, Raigarh
2	Chhattisgarh	Kailash kumar Tamboli	AG_III, Raipur
3	Chhattisgarh	Mahendra Kumar Verma	A.G. 3, Rajnandgaon
4	Chhattisgarh	Onkar Kumar Namdeo	ag_III, BALODABAZAR
5	Chhattisgarh	Praveen Kumar Pandey	Accountant, Mahasamund
6	Chhattisgarh	Ramratan Bareth	AG-II, Janjgir-Champa
7	Chhattisgarh	Jitendra Shandangi	Asstt Grade – III, Bilaspur
8	Chhattisgarh	Satyendra Parihar	Asstt Grade – III, Dhamtari
9	Chhattisgarh	Shivanand Bahidar	Asstt Grade – III, Raigarh
10	Chhattisgarh	Sudeep Kumar Nag	Deputy C of C, Durg

#### District System Administrators – Delhi High Court

1	Delhi	Lalit Singh	Junior Judicial Assistant, O/o. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2	Delhi	Mahender Singh	Data Entry Operator 'A', Tis Hazari (Central), Delhi

Sr. No.	High Court	Name	Designation & Posting
3	Delhi	Manish	Judicial Assistant, Karkardooma (East), Delhi
4	Delhi	Prashant	Junior Judicial Assistant, Rohini (North West), Delhi
5	Delhi	Pritam Singh	Junior Judicial Assistant, Saket (South), Delhi
6	Delhi	Probal Sur	Judicial Assistant, Dwarka(South West), Delhi
7	Delhi	Sandeep Chand	Judicial Assistant, Rohini (North West), Delhi
8	Delhi	Sukhbir Singh	Junior Judicial Assistant, Patiala House Court (New Delhi), Delhi
9	Delhi	Harish Ahlawat	PS to Id. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
<b>District System Administrators – Gauhati High Court</b>			
1	Gauhati	Bhaskar Jyoti Das	L.D.A., O/o SDJM, Margherita, Tinsukia
2	Gauhati	Dennis Lalrinliana	Bench Clerk – III, Kolasib, Mizoram
3	Gauhati	Dipul Baro	L.D.A., Kokrajhar
4	Gauhati	H. Lalfakzuala	Bench Clerk – III, Mamit
5	Gauhati	NG Chihie	Bench Clerk – III, Saiha
6	Gauhati	Ranjit Kumar Boruah	Sheristadar, Papumpare
7	Gauhati	Sasanka Shekhar Chakraborty	Copyist, Udalguri
8	Gauhati	Ashok Kumar Nath	Sheristadar, O/o the District & Sessions Judge, East Sessions Division, Tezu, Arunachal Pradesh.
9	Gauhati	Daniel Lalramhluna	Lower Division Clerk, O/o District & Sessions Judge, Lunglei, Mizoram.
10	Gauhati	Dhruba Jyoti Sarmah	LDA, Nagaon

Sr. No.	High Court	Name	Designation & Posting
11	Gauhati	Naba Kanta Sarma	Upper Division Asstt., O/o Chief Judicial Magistrate, Kamrup, Guwahati, Assam.
12	Gauhati	Nile Kheka S. Chishi	Bench Asstt., O/o the District & Sessions Judge, Kohima, Nagaland.
13	Gauhati	Nilutpal Hazarika	LDA, Golaghat
14	Gauhati	Partha Sarathi Das	LDA, Karimganj
<b>District System Administrators – Gujarat High Court</b>			
1	Gujarat	Bhavin Soni	Superintendent , Anand (Distirct Court), Gujarat
2	Gujarat	Deepakkumar C Khatry	DEPUTY REGISTRAR, TAPI @ VYARA, GUJARAT
3	Gujarat	Dipak B.Oza	Librarian, Bhavnagar, Gujarat
4	Gujarat	Dipak K Vyas	Dy.Registrar, Gandhinagar
5	Gujarat	Gaurang A Mistry	Suptd. (Sr. Clerk), Ahmedabad (Rural)
6	Gujarat	J.C. Mali	Dy. Registrar, Narmada
7	Gujarat	Kalpesh J. Tarmata	Assistant, Suredranagar, Gujarat
8	Gujarat	Kalpesh M. Mehta	Guj. Steno, Junagadh, Gujarat
9	Gujarat	Lav Rameshbhai Vediya	Superintendent, S.K. @ Himatnagar, Gujarat
10	Gujarat	Mevada Sunil Bhanuprsad	Superintendent, Patan, Gujarat
11	Gujarat	Mohit Pandya	Assistant, Porbandar
12	Gujarat	Mukesh L.Shrimali	Bench Clerk, Gr- II, Ahmedabad(Small Cause Court), Gujarat
13	Gujarat	Nigam A.Thacker	Assistant, Bhuj Alias Kutch, Gujarat
14	Gujarat	Nilay P. Raval	Assistant, Vadodara, Gujarat
15	Gujarat	Pandya Bhaskar Kishorbhai	Assistant, Rajkot, Gujarat

Sr. No.	High Court	Name	Designation & Posting
16	Gujarat	Rakshkumar Natvarlal Modi	Superintendent, Mehsana
17	Gujarat	Vimal C.Patel	Superintendent, District Court, Bharuch
18	Gujarat	Virendra G.Dave	Assistant, Ahmedabad(Metro.Magi. Court), Gujarat
19	Gujarat	Akshay V. Shah	Superintendent, District Court, Surat
20	Gujarat	Arvind Chauhan	Superintendent Ahmedabad (Rural)
21	Gujarat	Davera Uday M.	Sr. Cleark District Court, Amreli
22	Gujarat	Dhaval Harishkumar Bhatt	Assistant, District Court,Himatnagar
23	Gujarat	Dhaval M Modi	Superintendent, District Court, Palanpur, BK District
24	Gujarat	Jatin V Patel	Superintendent, District Mehsana
25	Gujarat	Jigar J. Trivedi	Assistant, Mahisagar at Lunawada, Gujarat
26	Gujarat	Kalpesh N Champaneri	Suprintendent, District Court Valsad
27	Gujarat	Panchal Jankin K	Superintendent, District Court, Kheda at Nadiad
28	Gujarat	Paras R. Raval	Assistant, District Court, Rajkot
29	Gujarat	Parthav R. Mehta	Assistant, District Court, Dahod
30	Gujarat	Piyush V Upadhyay	Assistant District Court Junagadh
31	Gujarat	Rajendra B Champavat	Superintendent, Mahisagar at Lunawada
33	Gujarat	Rajesh N Nimbark	Nazir, Jamnagar
34	Gujarat	Sandeep V Vimawala	Superintendent, District Court, Bharuch
35	Gujarat	Suresh N Patel	Superintendent, District Court, Surat

Sr. No.	High Court	Name	Designation & Posting
<b>District System Administrators – Himachal Pradesh High Court</b>			
1	Himachal Pradesh	Anurag Sharma	Copyist, Sr. Civil Judge -cum- CJM, Una.
2	Himachal Pradesh	Bhupinder Singh	Leave Reserve Clerk. District & Sessions Court, Nahan, Dist. Sirmaur
3	Himachal Pradesh	Parveen Kumar	Criminal Ahlmad, Civil Judge-cum-JMIC, Chamba
4	Himachal Pradesh	Bhupesh Kondal	Clerk-cum Typist, Court No 7, Shimla
5	Himachal Pradesh	Rajesh Kumar	Criminal Ahlmad, District & Sessions Court, Bilaspur
6	Himachal Pradesh	Tamender Lal	Copyist, District & Sessions Court, Mandi
7	Himachal Pradesh	Vinod Kumar	Addl. Ahlmad, Sr. Civil Judge- cum-CJM, Kangra at Dharamshala
8	Himachal Pradesh	Vyomesh Kaushal	Reader, Civil Judge-cum-JMIC, Court No. 2, Nurpur, Dist. Kangra
<b>District System Administrators – Jammu &amp; Kashmir High Court</b>			
1	Jammu & Kashmir	Fairoz Ahmad Bhat	Junior Assistant, Ramban, J & K
2	Jammu & Kashmir	Junaid Ahmed Qureshi	Junior Assistant, PDJ Srinagar, J & K
3	Jammu & Kashmir	Rajinder Kumar	Junior Assistant(Cr. Clerk), 3rd Addl. Munsiff Jammu, J & K
4	Jammu & Kashmir	Showkat Ahmad Mohjoo	Nazir, Munsiff Baramulla, J & K
5	Jammu & Kashmir	Ashwani Raina	Sr. Assistant(Civil Clerk) , PDJ Kothua
6	Jammu & Kashmir	Imran Naseer Shah	Nazir ,Sub Judge Spl.Mobile Magistrate Baramulla
7	Jammu & Kashmir	Prince Liyakat Ali Khan	Sr. Assistant , Distt. Mobile Magistrate Traffic, Anantnag.
8	Jammu & Kashmir	Sajid iqbal Zargar	Sr. Assistant (Nazir), Distt.Mobile Magistrate Traffic Doda
9	Jammu & Kashmir	Sunit Thakur	Sr. Assistant Pr. District & Sessions Court, Udhampur

Sr. No.	High Court	Name	Designation & Posting
<b>District System Administrators – Jharkhand High Court</b>			
1	Jharkhand	Ashish Kumar	S.A., Sahibganj
2	Jharkhand	Charjras Surana	S.A., Palamau
3	Jharkhand	Kumar Kunal Gupta	S.A., Chatra
4	Jharkhand	Prakash Kumar Sinha	Asst cum SA, Garhwa
5	Jharkhand	Rupesh Kumar Saha	S.A., Giridih
6	Jharkhand	Ajay Kumar	Assistant, District Court, Bokaro
7	Jharkhand	Atul Verma	Assistant, Civil Courts, Dhanbad.
8	Jharkhand	Kailash Thakur	Assistant, Civil Courts, Jamshedpur.
9	Jharkhand	Kusum Rani	Assistant, Civil Courts, Hazaribagh. Jharkhand.
10	Jharkhand	Mahesh Kumar Sinha	Assistant, Civil Courts, Lohardaga. Jharkhand.
11	Jharkhand	Pawan Kumar Sinha	Assistant, Civil Courts, Seraikella-Kharsawan.
12	Jharkhand	Sajid Akhtar	Assistant, Civil Courts, Ranchi.
<b>District System Administrators – Karnataka High Court</b>			
1	Karnataka	Sunil N	Sheristedar, Bengaluru
2	Karnataka	Venkatesh Murthy S N	Stenographer, Bengaluru
3	Karnataka	P B Annigeri	Typist-Copyist, Gadag
4	Karnataka	Nataraja N	F.D.A., Kolar
5	Karnataka	Kiran Kumar C	S.D.A., Mysuru
6	Karnataka	Shashikant S.Algundi	Software Technician, Kalaburgi
7	Karnataka	Anand I. Aramani	Sheristedar (CMO), Dharwad

Sr. No.	High Court	Name	Designation & Posting
8	Karnataka	Sanjayakumar S Patil	Software Technician, Bidar
9	Karnataka	Nagashri R G	Software Technician, Koppal
10	Karnataka	Manjunath S Naik	F.D.A., Uttara Kannada
11	Karnataka	Satish V.S.	System Officer, Chikkamagalur
12	Karnataka	M. Suresh	Typist, Hassan
13	Karnataka	C.N. Naveen	Process Server, Mandya
14	Karnataka	N.C. Ganesh	Typist, Shivamogga
15	Karnataka	Abdul M. Dharwad	Typist-Copyist, Belagavi
16	Karnataka	G. Shanthakumar	F.D.A, Tumakuru
17	Karnataka	Mahesh I Naik	Typist, Uttara Kannada
18	Karnataka	Danappa Pawar	Sheristedar, Yadgir
19	Karnataka	Radheshyam Mali	Sheristedar, Dakshina Kannada
<b>District System Administrators – Kerala High Court</b>			
1	Kerala	Renjive V.R.	UD Clerk, Thrissur
2	Kerala	M.S. Vineeth	Senior Clerk, District Court, Thiruvananthapuram
3	Kerala	P. Nisthar	Junior Superintend, JMFC 2, Perinthalmanna, Manjeri District
4	Kerala	V. Rajesh	UD Typist, District Court, Alappuzha
5	Kerala	C.P. Gireesh Kumar	Attender, District Court, Kozhikkode.
6	Kerala	Dan Varghese	Senior Clerk, Munsiff Court, Kottayam
7	Kerala	Jose Joseph	LD Typist, District court, Thodupuzha.
8	Kerala	Nirmal Kumar M.	Senior Clerk, District Court, Kalpetta. Kerala

Sr. No.	High Court	Name	Designation & Posting
9	Kerala	Pradeep M.	Bench Clerk Grade I ,District Court, Palakkad
10	Kerala	Praveen S	Sr.Grade Typist, District court, Kollam.
11	Kerala	Premnath H	Sr. Clerk, District court, Ernakulam.
12	Kerala	Sukumaran K.	Sel. Grade Typist, District court, Thalassery. Kerala
<b>District System Administrators - Madhya Pradesh High Court</b>			
1	Madhya Pradesh	Abdul Jahid Khan	AG-3 Distt. Chhindwara (M.P.)
2	Madhya Pradesh	Abdul Sajid Sheikh	L.D.C., District Court, Barwani
3	Madhya Pradesh	Abhishek Kumar Garg	AG-III, D & Session Court Satna (M.P.)
4	Madhya Pradesh	Abhishek Soni	L.D.C, District Court, Burhanpur
5	Madhya Pradesh	Ankit Dubey	Assistant Grade 3, Raisen
6	Madhya Pradesh	Anoop Kumar Nigam	AG-III, District & Sessions Court, Gwalior (M.P)
7	Madhya Pradesh	Basant Raghuwanshi	AG-III, Guna
8	Madhya Pradesh	Bjendra Jain	AG-III, MORENA
9	Madhya Pradesh	Chandrashekhar Dubey	AG-3 Mandleshwar, Khargone
10	Madhya Pradesh	Deepak Sahu	AG-3 Narsinghpur (M.P.)
11	Madhya Pradesh	Deepak yadav	DSA, SEONI
12	Madhya Pradesh	Dependra Diwan	A.G. 3, Neemuch
13	Madhya Pradesh	Hari Prasad Kasleker	S.A., Betul
14	Madhya Pradesh	Harish Sharma	Asst. Grade 3, Ujjain

Sr. No.	High Court	Name	Designation & Posting
15	Madhya Pradesh	Kamal Kishor Nunhariya	AG -Iii District & Sessions Court, Bhopal (M.P.)
16	Madhya Pradesh	Manoj Morgode	AG-II, Th.Waraseoni, Disstt.-Balaghat, Mp
17	Madhya Pradesh	Mukteshwar Singh	AG-IIi, District & Sessions Court, Barwani (M.P)
18	Madhya Pradesh	Neelesh kumar omray	A.G. 3, Sagar
19	Madhya Pradesh	Rahul Kumar Narnware	AG -Iii District & Sessions Court, Bhopal (M.P.)
20	Madhya Pradesh	Ramkrishna khare	Assistant Grade 3, Rewa
21	Madhya Pradesh	Sandeep Jain	Assistant Grade 3, Mandasaur
22	Madhya Pradesh	Sudhir Joshi	U.D.C. (AG-2), District Court Khandwa
23	Madhya Pradesh	Surendra Chandel	Assistant Grade 3, Shahdol
24	Madhya Pradesh	Sushil Prajapati	DSA- U.D.C. (AG-2) District & Sessions Court Tikamgarh M.P.
25	Madhya Pradesh	Vijay Kumar Namdev	AG-3 Distt.Satna (M.P.)
26	Madhya Pradesh	Vijay Sherke	LDC (AG-III), Chhindwara
27	Madhya Pradesh	Vikas Savita	LDC, Shivpuri
28	Madhya Pradesh	Vishnu Namdev	Assistant Grade 3, Chhatarpur
29	Madhya Pradesh	Yashvant Singh Dhakad	L.D.C, District Court, Ashok Nagar
30	Madhya Pradesh	Yogesh Kumar Ramawat	DSA / A.G.-3, Ratlam
31	Madhya Pradesh	sushil prajapati	AG 3 district court tikamgarh
32	Madhya Pradesh	PRAMOD PAL	AG-III District & Session Court SEHORE

Sr. No.	High Court	Name	Designation & Posting
33	Madhya Pradesh	ANAND SINGH	AG3 DISTRICT COURT RAJGARH
34	Madhya Pradesh	BRAJESH SUMAN	AG3 DISTRICT COURT RAJGARH
35	Madhya Pradesh	Jitendra Kumar Choukse	AG3 District Court Jabalpur
36	Madhya Pradesh	Naim Ahmad Ansari	AG3 District Court Jabalpur
37	Madhya Pradesh	Smt. Anita Tamrakar	AG3 District Court Jabalpur
38	Madhya Pradesh	Smt. Shikha Jain	AG3 District Court Jabalpur
39	Madhya Pradesh	Smt. Kanchan singh	AG3 District Court Jabalpur
40	Madhya Pradesh	Mushtak Khan	AG3 Tahsil Court Sihora District-Jabalpur
41	Madhya Pradesh	Kapil Sahu	AG3 Family Court Jabalpur
<b>District System Administrators – Madras High Court</b>			
1	Madras	A. Ajith	Junior Assistant, District Munsif Court, Tiruvallur.
2	Madras	A. Ramesh	Examiner, Subordinate Court, Avinashi, Tiruppur.
3	Madras	E. Janarthanan	Assistant, Tiruvannamalai
4	Madras	E. Venkatraman	Typist, Judicial Magistrate Court, Alandur, Kancheepuram @ Chengalpet
5	Madras	G. Sundaram	Junior Assistant, District Court, Cuddalore.
6	Madras	K. Thanu	Bench Clerk Grade II, Sub Court, Kuzhithurai.
7	Madras	M. Andisamy	Assistant, Madurai
8	Madras	R. Srinivasan	Head Clerk, Judicial Magistrate Court No.I, Thanjavur.
9	Madras	R. Vadivelu	Typist, Dharmapuri

Sr. No.	High Court	Name	Designation & Posting
10	Madras	S. Govindaraju	Sheristardar, Labour Court, Coimbatore.
11	Madras	S. Prabhu Kumar	Typist, Judicial Magistrate, Keeranur, Pudukottai
12	Madras	V. Selvi	Assistant, Pochampalli, Krishnagiri
13	Madras	A. Santhoshkumar	Typist, Labour Court, Salem. Madras
14	Madras	C. A. Shanmugam	Grade II Bench Clerk, Principal Sub Court, Villupuram.
15	Madras	G. Dharmaraj	Head Clerk, Sub Court, Ariyalur
16	Madras	G. Irudaya Yoganand	Senior Clerk, District Court, U.T of Pudhucherry.
17	Madras	J. Ragupadi	Senior Clerk, District Court, U.T of Pudhucherry.
18	Madras	S.P.Sankar	Bench Clerk Grade II, Principal Subordinate Court, Combined Court Campus, Tiruhcirappalli
19	Madras	L. Mahabubkhan	Assistant, Principal District Court, Dindigul.
20	Madras	M. Nambi Renga Ramanujam	Junior Assistant, District Munsif Court, Sathankulam, Thoothukudi.
21	Madras	M. Soundrapandian	Head Clerk, Judicial Magistrate - II, Virudhunagar @ Srivilliputtur.
22	Madras	N. Hakkim Abdul Majeeth	Junior Assistant, Record Section, District Court, Sivagangai.
23	Madras	P. Balasubramanian	Central Nazir, Principal District Court, Tiruvarur.
24	Madras	P. Murugan	Bench Clerk Grade-II, CMM Court, Egmore at Alligulam, Chennai.
25	Madras	P. Sankar	Head Clerk, Judicial Magistrate Court No.2, Karur.
26	Madras	S. Dhaneshkumar	Head Clerk, Chief Magistrate Court, Vellore.
27	Madras	S. Sankaranarayanan @ Balaji	Assistant, Principal District Court, Tirunelveli.

Sr. No.	High Court	Name	Designation & Posting
28	Madras	V. Dharmalingam	Grade II Bench Clerk, Sub Court, Perundurai Taluk, Erode.
29	Madras	V. Ravichandran	Grade-III Bench Clerk, District Munsif Court, Udthagamandalam.
<b>District System Administrators – Manipur High Court</b>			
1	Manipur	Kh. Jiban Meetei	L.D.A., Imphal
2	Manipur	Sh. Deepachandra	L.D.A., Bishnupur
3	Manipur	Laishram Gogin Singh	LDA, District & Sessions Court, Manipur West
4	Manipur	Laishram Premananda Singh	LDA, District & Sessions Court, Manipur East
<b>District System Administrators – Meghalaya High Court</b>			
1	Meghalaya	Banteilang Rynjah	L.D.A, Shillong
2	Meghalaya	Edith Norabell Majaw	Computer Operator, Shillong
3	Meghalaya	Mebhalyne Kharbuli	UDA
4	Meghalaya	Samaritan Mawrie	UDA
<b>District System Administrators – Orissa High Court</b>			
1	Orissa	Ajaya Kumar Mandala	Sr. Typist, Puri
2	Orissa	Aswini Kumar Nayak	Sr. Clerk, Sundargarah
3	Orissa	Debasish Mohapatra	Jr. Clerk, Balasore
4	Orissa	Koramani Pradhan	Sr. Clerk, Gajapati
5	Orissa	Mrutunjaya Dash	Sr. Clerk, Koraput
6	Orissa	Prakash Kumar Naik	Sr. Clerk, Rayagada

Sr. No.	High Court	Name	Designation & Posting
7	Orissa	Sabyasachhi Nanda	Jr. Clerk, Keonjhar
8	Orissa	Shahid Kalim	Junior Clerk-cum-Copyist, Sambalpur
9	Orissa	Bibhuti Bhusan Ray	Senior Steno, Cuttack, Orissa
10	Orissa	Jajati Keshari Nayak	Bench Clerk, Jagatsingpur
11	Orissa	Kalpataru Mohapatra	Sr. Clerk, Bhadrak, Orissa
12	Orissa	Krushna Chandra Rout	Senior Steno, Cuttack, Orissa
13	Orissa	Ruturaj Bohidar	Bench Clerk, Bargarh
14	Orissa	Sudhir Ranjan Tripathy	Jr. Clerk, Kendrapara, Orissa
15	Orissa	Tapan Kumar Panda	Sr. Clerk, Kalahandi
16	Orissa	Umasaknar Behera	Bench Clerk, Khurda
<b>District System Administrators – Punjab &amp; Haryana High Court</b>			
1	Punjab & Haryana	Sohan Singh	System Officer, Sirsa
2	Punjab & Haryana	Atul Seth	Computer Incharge, Panchkula
3	Punjab & Haryana	Paramveer Singh	System Officer, Kapurthala
4	Punjab & Haryana	Rakesh Arora	Copy Examiner, Bathinda
5	Punjab & Haryana	Simarjeet Singh	System Officer, Ferozepur
6	Punjab & Haryana	Mohit	System Officer, Mewat
7	Punjab & Haryana	Amardeep Singh	Assistant English Clerk, Ambala
8	Punjab & Haryana	Rajeev Gautam	P.C., Bhiwani

Sr. No.	High Court	Name	Designation & Posting
9	Punjab & Haryana	Ram Avtar	Assistant, Yamunanagar
10	Punjab & Haryana	Uma Putt	Addl. Ahlmad, Jhajjar
11	Punjab & Haryana	Ajay Verma	Ahlmad, Kurukshetra
12	Punjab & Haryana	Somesh	Clerk of Court, Mewat
13	Punjab & Haryana	Parveen Kumar	DSA Server Room, Palwal
14	Punjab & Haryana	Shailendra Naresh	Fine Clerk, Rewari
15	Punjab & Haryana	Sahil Jain	Typist-cum-Clerk, Rohtak
16	Punjab & Haryana	Avinash Sharma	Statement Clerk, Amritsar
17	Punjab & Haryana	Ranapartap Singh	Copyist, Ferozepur
18	Punjab & Haryana	Sat Narayan	Reader, Gurdaspur
19	Punjab & Haryana	Atul Dogra	Copy Clerk, Hoshiarpur
20	Punjab & Haryana	Vinod Kumar	Reader, Rupnagar
21	Punjab & Haryana	Kulwinder Kumar	Record Keeper, SBS Nagar
22	Punjab & Haryana	Harsimran Singh	Reader, Sangrur
23	Punjab & Haryana	Ramdatt Sharma	Computer Clerk, Faridabad
24	Punjab & Haryana	Deepak Sharma	Clerk, Karnal
25	Punjab & Haryana	Rajneesh Singla	Translator Computer Branch,
26	Punjab & Haryana	Rajinder Singh	Reader Gr.III, Ludhiana
<b>District System Administrators – Patna High Court</b>			

Sr. No.	High Court	Name	Designation & Posting
1	Patna	Amber Kumar	Assistant, Jamui
2	Patna	Anmrendra Kumar Jha	Assstant, Begusarai
3	Patna	Dharmendra Kumar	Assistant, Nalanda
4	Patna	Gaurav Kumar Singh	Assistant, Gaya
5	Patna	Mukesh Kumar	Assistant, Rohtas
6	Patna	Om Prakash	Assistant, Bhojpur
7	Patna	Pankaj Kumar Sinha	Assstant, Begusarai
8	Patna	Amit Kumar	Assitt. Civil Court, Bhagalpur, Bihar
9	Patna	Amit Kumar	Assitt. Civil Court, Buxar, Bihar
10	Patna	Ashish Dikshit	Filing Clerk, Patna
11	Patna	Ashok Kumar Mukhiya	Assitt. Civil Court, Saharsa, Bihar
12	Patna	Dilip Kumar Shukla	Assitt. Civil Court, Gopalganj, Bihar
13	Patna	Mukesh Kumar Singh	Astt, Katihar
14	Patna	Om Prakash Gupta	Assitt. Civil Court, Aurangesad, Bihar
15	Patna	Rajesh kumar Tiwari	Astt, Saran at Chapra
16	Patna	Santoshkumar	Astt, Munger
17	Patna	Satish Kumar Choubey	Assitt. Civil Court, Samastipur, Bihar
18	Patna	Satyendra Kumar	Astt, Muzaffarpur
19	Patna	Shailendra Kumar Singh	Astt, Kaimur at Bhabua
20	Patna	Sumit Srivastav	Assistant, Purnia

Sr. No.	High Court	Name	Designation & Posting
21	Patna	Vishal Kumar	Assitt. Civil Court, Vaishali (Hajipur), Bihar
<b>District System Administrators – Rajasthan High Court</b>			
1	Rajasthan	Naresh Kumar Garg	LDC Ajmer
2	Rajasthan	Satya Narayan Kaushik	Clerk Grade-II, District Court Alwar
3	Rajasthan	Mohit Jain	DSA Baran,ADJ No.1 Court Baran
4	Rajasthan	Sunil Kumar Bhakar	LDC, DJ Court, Balotra, Barmer
5	Rajasthan	Piyush Kant Jain	LDC, Kaman, Bharatpur
6	Rajasthan	Gopal Joshi	U.D.C. Examination Cell Bhilwara
7	Rajasthan	Narayan Kishor Vyas	LDC, Bikaner HQ,JSC
8	Rajasthan	Rajendra Kumar Sharma	Clerk Grade-I (Protocol)-cum-DSA, Bundi
9	Rajasthan	Kamalender Singh Shaktawat	LDC, DJ Court Chittorgarh
10	Rajasthan	Rajkumar Swami	UDC, DJ Court, Churu
11	Rajasthan	Sushil Pachoriya	LDC, Dholpur,
12	Rajasthan	Chirag Jain	LDC, District & Session's Court Dungarpur
13	Rajasthan	Ravi Shankar Swami	LDC, DJ Court, Hanumangarh
14	Rajasthan	Vinay Kumar Tyagi	LDC,DJ Disst.court, Jaipur
15	Rajasthan	Narendra Kumar Singhal	DSA, LDC Grade-II, DJ Court Jaipur (on Deputation) Metro
16	Rajasthan	Achal Singh Bhati	LDC, Jaisalmer
17	Rajasthan	Ravi Prakash Banaphal	LDC Jhalawar
18	Rajasthan	Bharat Saikia	LDC ,SC/ST Court, Jhunjhunu

Sr. No.	High Court	Name	Designation & Posting
19	Rajasthan	Sunil Mohnot	UDC Jodhpur Metro
20	Rajasthan	Sachin Arora	LDC-II, Kota
21	Rajasthan	Jitendra Atrey	LDC, Merta
22	Rajasthan	Pramod Gehlot	LDC, Pali
23	Rajasthan	Nikhilesh Kumar	DSA, Pratapgarh
24	Rajasthan	Mahendra Singh	UDC, District & Session's Court, Sikar
25	Rajasthan	Sumit Middha	LDC, Family Court Sri Ganganagar
26	Rajasthan	Naeem Khan	LDC, Tonk
27	Rajasthan	Akhilesh Agrawal	LDC , Udaipur HQ
<b>District System Administrators – Sikkim High Court</b>			
1	Sikkim	Dawa Norbu Sherpa	UDA, South Namchi
2	Sikkim	Karma Tshering Topgay	LDA, East Gangtok
3	Sikkim	Deependra Dixit	System Administrator
4	Sikkim	Yoland Christopher	System Administrator
<b>District System Administrators - Telangana &amp; AP High Court</b>			
1	Telangana & AP	B. Ravi Kumar	Senior Assistant, Adilabad
2	Telangana & AP	Hothur Srinivasulu	Junior Assistant, Ananthapur
3	Telangana & AP	Rangaiah Udaya Kumar	Typist, Chittoor
4	Telangana & AP	P S Ganesh Kumar	Field Assistant, Chittoor
5	Telangana & AP	Mylavarapu Ramesh	Examiner, East Godavari
6	Telangana & AP	Malladi Srinivas	Typist, East Godavari

Sr. No.	High Court	Name	Designation & Posting
7	Telangana & AP	Vankayalapati Vidya Sagar	Typist, Guntur
8	Telangana & AP	G.Eber Jaya Paul	Senior Assistant, Hyderabad-City Civil Court
9	Telangana & AP	P.V. Pradeep Kumar	Superintendent, Hyderabad-City Civil Court
10	Telangana & AP	Sudhakar Reddy Mummadi	Senior Superintendent, Hyderabad-City Small Causes Court
11	Telangana & AP	A Satish Kumar Goud	Superintendent, Hyderabad-Metropolitan Session Court
12	Telangana & AP	Mohd Mushtaq Ahmed	Junior Assistant, Hyderabad-Msj
13	Telangana & AP	M Raghavendra Naik	Junior Assistant, Kadapa
14	Telangana & AP	Maheswer Serva	Junior Assistant, Karimnagar
15	Telangana & AP	Kumba Ananda Kumar	Typist, Krishna
16	Telangana & AP	S.R.S.R. Sai Kiran	Field Assistant, Krishna
17	Telangana & AP	Ediga Ramesh	Typist, Kurnool
18	Telangana & AP	C.Bala Gangadhar	Superintendent, Mahabubnagar
19	Telangana & AP	Shiva Prasad Gundu	Typist, Medak
20	Telangana & AP	T Naveen Kumar	Senior Assistant, Medak
21	Telangana & AP	Syed Rashid Ali	Field Assistant, Nizamabad
22	Telangana & AP	V Rajashekar Reddy	Superintendent, Nizamabad
23	Telangana & AP	Gatta Subba Rao	Typist, Prakasam
24	Telangana & AP	Venkata Rama Raju	Junior Assistant, Srikakulam

Sr. No.	High Court	Name	Designation & Posting
25	Telangana & AP	Venkateswara Prasad Konamneni	Junior Assistant, Visakhapatnam
26	Telangana & AP	Bunga Viplava Kishore	Junior Assistant, Vizianagaram
27	Telangana & AP	Ramesh Kumar Gopisetty	Junior Assistant, Warangal
28	Telangana & AP	Kesana Udaya Srinivasa Rao	Typist
<b>District System Administrators – Tripura High Court</b>			
1	Tripura	Sri Abhijit Paul	DSA cum LDC, Agartala
2	Tripura	Sri Prabir Chakraborty	DSA cum LDC, Agartala
3	Tripura	Sri Abhishek Rakshit	DSA cum LDC, Agartala
4	Tripura	Febian Momin	UDC, Working at District & Sessions Court, Unakoti Judicial District, Kailashahar
5	Tripura	Jayanta Datta	LDC, District & Sessions Judge Court Complex, Udaipur
6	Tripura	Banka Bihari Singha	UDC, District & Sessions Judge Court Complex, Udaipur
<b>District System Administrators – Uttarakhand High Court</b>			
1	Uttarakhand	Ashish Painuly	Deputy Nazir (Senior Assistant), Uttarkashi
2	Uttarakhand	Owais Ahmed	Cashier, Bageshwar, Uttarakhand
3	Uttarakhand	Priyank Saxena	Suit Clerk, Civil Court Haldwani (District Nainital)
4	Uttarakhand	Rajesh Kumar	Misc. Clerk, Court of Civil Judge (Jr. Div.) Jaspur, at present attach with court of ACJM, Kashipur, District Udham Singh Nagar
5	Uttarakhand	Ratan Mani Uniyal	Reader Family Court, New Tehri
6	Uttarakhand	Rohit Negi	Reader, Civil Judge (Junior Division), Lansdowne, District Pauri Garhwal

<b>Sr. No.</b>	<b>High Court</b>	<b>Name</b>	<b>Designation &amp; Posting</b>
7	Uttarakhand	Ankur Jain	Chief Assistant, Roorkee, Dist. Haridwar
8	Uttarakhand	Bhupendra Pratap Singh	Senior Administrative Officer, District Court, Dehradun
9	Uttarakhand	Manoj Kumar Pandey	Miscellaneous Clerk, Civil Court Haldwani (District Nainital)
10	Uttarakhand	Prem Chand Shukla	Misc. Clerk (Admin. Office), District Court, Udham Singh Nagar



## List of CIS 3.1 Master Trainers (2019)

S N	Name	High Court	Place of Posting
1	Satyawan Singh	Allahabad	Additional District Judge (FTC), Barabanki
2	Kamalkant Gupta	Allahabad	Addl. Civil Judge (Sr. Div.)/ACJM, Ramabai Nagar
3	B.V.L.N. Chakravarthi	Andhra Pradesh	Metropolitan Sessions Judge Vijayawada, Andhra Pradesh
4	Nikhil Ajitkumar Gupta	Bombay	Deputy Registrar, Bombay High Court (AS), Mumbai
5	Nilanjana Ghosh	Calcutta	Judicial Magistrate, 3rd Court, Ranaghat, Nadia, WB
6	Smita Ratnawat	Chhattisgarh	chief judicial magistrate, Durg, Chhattisgarh
7	Abhilash Malhotra	Delhi	MM-03, Central, Tis Hazari Courts Complex
8	Manash Baruah	Gauhati	Judge, Designated Court, Assam, Guwahati (working as Faculty, Judicial Academy, Assam)
9	P. J. Tamakuwala	Gujarat	Judge, City Civil Court, Ahmedabad, Gujarat
10	P.S.Arora	Himachal Pradesh	Chief Judicial Magistrate, Shimla
11	Umesh Sharma	Jammu & Kashmir	Civil Judge (Junior Division)/Munsif presently posted with the CPC e-Courts, High Court of J&K
12	Rajshree Aparna Kujur	Jharkhand	Civil Judge Jr. Div 1, Dhanbad , Jharkhand
13	K. L. Ashok	Karnataka	1st Additional District & Sessions Judge, Court Complex, Chikkamagalur
14	Kamanees. K	Kerala	Addl District Judge/MACT, Pala, Kottayam, Kerala
15	Manish Singh Thakur	Madhya Pradesh	Addl District & Sessions Judge Jabalpur
16	R. Arul Mozhi Selvi	Madras	Sub Judge, Avinashi
17	Ojesh Mutum	Manipur	Civil Judge(Jr. Div)/JMFC, Imphal East

S N	Name	High Court	Place of Posting
18	F. S. Sangma	Meghalaya	CJM, East Garo Hills District, Meghalaya
19	Satya Prakash Ray Choudhury	Orissa	Protocol Officer Bhubaneswar, District and session Court, Khurda at Bhubaneswar
20	Krishna Pratap Rana	Patna	Deputy Registrar (IT), Patna High Court
21	Mandeep Mittal	Punjab & Haryana	Secretary, District Legal Service Authority Fazilka
22	Hemant Singh	Rajasthan	Spl. Judge, SC/ST Dausa
23	Karma Wangchuk Bhutia	Sikkim	Registrar, High Court of Sikkim (CPC)
24	D. Ramakanth	Telangana	Senior Faculty Member – II, Telangana State Judicial Academy, Secunderabad
25	Dhiman Debbarma	Tripura	Deputy Registrar (Judl)-Cum-CPC, High Court of Tripura, Agartala
26	Manish Mishra	Uttarakhand	1st Additional District and Sessions Judge, Rishikesh, Dehradun

## List of Judicial Officers and Master Trainers undergone training programs in advance CIS 3.1

S.No	High Court	Name	Designation
1	Delhi	Mr. V. K. Bansal	
2	Delhi	Mr. S.P.S. Laler	
3	Delhi	Mr. Arul Verma	
4	Delhi	Mr. Jay Thareja	
5	Delhi	Mr. Sumedh Kumar Sethi	
6	Himachal Pradesh	Mr. Aslam Beg	
7	Himachal Pradesh	Dr. Abira Basu	
8	Himachal Pradesh	Mr. Pratap Singh Thakur	
9	Jammu & Kashmir	Mr. Manjeet Rai	
10	Jammu & Kashmir	Mr. Parvaiz Iqbal	
11	Jammu & Kashmir	Mr. Fayaz Ahmad Qureshi	
12	Jammu & Kashmir	Mr. Mir Wajahat	
13	Punjab & Haryana	Mr. Charanjeet Arora	
14	Punjab & Haryana	Ms. Harshali Chowdhary	
15	Punjab & Haryana	Mr. Kapil Aggarwal	
16	Punjab & Haryana	Mr. Lokesh Gupta	

S.No	High Court	Name	Designation
17	Punjab & Haryana	Mr. Ravi Inder Singh	
18	Punjab & Haryana	Mr. Amit Kumar Grover	
19	Punjab & Haryana	Mr. Amberdeep Singh	
20	Punjab & Haryana	Mr. Rahul Bishnoi	
21	Punjab & Haryana	Mr. Himanshu Arora	
22	Punjab & Haryana	Ms. Pavleen Singh	
23	Uttarakhand	Mr. Anirudh Bhatt	
24	Uttarakhand	Mr. Vivek Srivastava	
25	Uttarakhand	Mr. Sudhir Kumar Singh	
26	Uttarakhand	Mr. Manoj Garbyal	

#### Allahabad High Court

1	Allahabad	Pradeep Kumar Singh-II	Spl.J. (SC/ST Pev.of Atroci Act), Varanasi
2	Allahabad	Vinod Singh Rawat	ADJ/Spl Judge (SC/ST Act, Gautambudda Nagar
3	Allahabad	Mayank Chauhan	IV ADJ/ Spl J (E.C Act), Bareilly
4	Allahabad	Saif Ahmad	Secretary, District Legal Service Authority, Moradabad
5	Allahabad	Kuldeep Singh-I	Addl. Civil Judge (Sr Division)/ ACJM, Meerut
6	Allahabad	Mritunjay Srivastava	A.C.J.M (Railway), Bareilly
7	Allahabad	Sanjay Kumar Yadav-I	Chief Judicial Magistrate, Mathura
8	Allahabad	Saurabh Dwivedi	Addl. Civil Judge (Sr Division)/ ACJM, Shahjahanpur
9	Allahabad	Prashant Bilgaiyan	Joint Registrar, UP Information Commission, Lucknow
10	Allahabad	Ankur Garg	Addl Chief Judicial Magistrate, Kasganj

S.No	High Court	Name	Designation
11	Chhattisgarh	Smt. Nidhi Sharma Tiwari	Additional District Judge (FTC), Mahasamud
12	Chhattisgarh	Ku. Radhika Saini	I Civil Judge I and Chief Judicial Magistrare, Baikunthpur
13	Chhattisgarh	Sh. Shailendra Chouhan	I Civil Judge I and Chief Judicial Magistrare, Kanker
14	Chhattisgarh	Sh. Mukesh Kumar patre	IV Additional District & Sessions Judge, Raigarh
15	Jharkhand	Sh. Amit Shekhar	District & Addl. Sessions Judge-cum-Spl. Judge, ACB, Hazaribagh
16	Jharkhand	Sh. Manish	Chief Judicial Magistratre, Gumla
17	Jharkhand	Sh. Debashish Mohapatra	Chief Judicial Magistrare, Dumka
18	Jharkhand	Sh. Kamal Ranjan	S.D.J.M. -cum- P.M. (J.J. Board), Deoghar
19	Madhya Pradesh	Sh. Ravi Zarola,	I ADJ, Alirajpur.
20	Madhya Pradesh	Sh. Sachin Jain,III	ADJ, Satna
21	Madhya Pradesh	Sh. Abhishek Gour	ADJ, Budhni,
22	Madhya Pradesh	Sh. Bharat Kumar Vyas,	V Civil Judge Class-I, Bhopal
23	Madhya Pradesh	Sh. Harsh Singh Bahrawa	CJM, Guna
24	Madhya Pradesh	Sh. Ashish Tamrak	VIII Civil Judge Class-I, Jabalpur
25	Madhya Pradesh	Smt. Tabassum Khan	UAJ to Civil Judge Class-I, Chourai, District Chhindwara.
26	Madhya Pradesh	Sh. Nimish Raja	XX Civil Judge Class-I, Jabalpur

**High Court of Bombay**

S.No	High Court	Name	Designation
1	Bombay	Shri. Deshmukh G.P.	District Judge -1 and Additional Session Judge, Nashik
2	Bombay	Shri. Kochey S.M.	Registrar, High Court, Appellate Side, Bombay
3	Bombay	Shri. Hingne V.S.	Adhoc District Judge -1 and Assistant Session Judge, Nashik
4	Bombay	Shri. Adake S.G.	Additional Chief Judicial Magistrare, Nagpur
5	Bombay	Shri. Bhandarwar A.M.	Deputy Registrar, Bombay High Court, Mumbai
6	Bombay	Shri. Sathe V.A.	Chief Judicial Magistrare, Gondia
7	Bombay	Shri. Singhel K.R.	Deputy Director, Mah Judicial Academy and Indian Mediation Centre, Uttan-Bhayander
8	Bombay	Shri. Pande M.P.	Civil Judge, Senior Division, Bhokar, Nanded
9	Bombay	Ms. Vijaya V. Ambre	District Judge -3 and Additional Session Judge, Margo
10	Bombay	Shri. Sudhir S. Shirgaonkar	Deputy Registrar, High Court Bench at Goa
11	Bombay	Shri. S. V. Yarlagadda	Joint Director, Maharashtra Judicial Academy
12	Gujarat	Shri. E. M. Shaikh	5th Additional District Judge, Sabarkantha at Himatnagar
13	Gujarat	Shri. A.M. Varma	Principal Senior Civil Judge, Additional CJM, Ankleswar, District Bharuch
14	Gujarat	Shri. Z.A. Sindhi	2nd Additional Senior Civil Judge, Additional CJM, Vadodara
15	Gujarat	Shri. R.K. Modh	Project Officer (Legal Aid & Advice), Gujarat State Legal Services Authority, Ahmedabad
16	Gujarat	Shri. A.K.Bhatt	9th Additional Senior Civil Judge & Additional CJM Surat
17	Gujarat	Shri. D.P. Purohit	Metropolitan Magistrate, Ahmedabad

S.No	High Court	Name	Designation
18	Gujarat	Shri. D.J. Chauhan	Judge, Labour Court (Junior Division), Himatnagar, Dist Sabarkantha
19	Rajasthan	Shri. Bhanu Kumar	A.D.J No.2 Jaipur District
20	Rajasthan	Shri. Dheeraj Sharma	A.D.J No.4 Udaipur
21	Rajasthan	Shri. Ajay Kumar	A.D.J No.3 Kota
22	Rajasthan	Shri. Ashutosh Kumawat	Sr. Civil Judge cum ACJM, Behror (Alwar)
23	Rajasthan	Shri. Neeraj Kumar	A.D.J No.1 Parbatsar (Merta)
24	Rajasthan	Shri. Ashok Kumar Tak	A.D.J No.4 Bharatpur
25	Rajasthan	Ms. Riddhima Sharma	Secretary, District Legal Services Authority, Udaipur
26	Rajasthan	Ms. Reshma Khan	Sr. Civil Judge cum ACJM No.3 Alwar
1	Andhra Pradesh	Sh. D.Yedukondalu	Principal Senior Civil Judge, Tirupati, Chittoor District
2	Andhra Pradesh	Sh. C.N.Murthy	Secretary, District Legal Services Authority, Kadapa District
3	Andhra Pradesh	Sh. G.Bhupal Reddy	Chief Metropolitan Magistrate, Vijayawada, Krishna District
4	Karnataka	Sh. B. Jayantha Kumar	Registrar (Recruitment), High Court of Bengaluru
5	Karnataka	Sh. Gururaj Gopalachar Shirol	Member Secretary, DLSA, Kolar
6	Karnataka	Sh. Sharanabasappa Basappa Kembhavi	Addl. Senior Civil Judge cum JMFC, Hassan
7	Karnataka	Sh. Bhat Manjunath Narayan	CPC, High Court of Bengaluru
8	Karnataka	Smt. Kaveri	Senior Civil Judge, Muddebihal
9	Kerala	Sh. Santhosh Das	Addl.Munsif-I, Ernakulam
10	Kerala	Sh. Suraj S	Principal Munsif II, Kozhikode
11	Kerala	Sh. Shyjal MP	Judicial Magistrare First Class I, Manjeri
12	Kerala	Sh. John Varghese	Principal Munsif, Neyyattinkara

S.No	High Court	Name	Designation
13	Madras	Sh. S. Prakash	Sub Judge, Pattukottai
14	Madras	Sh. K. Sakthivel	Judicial Magistrare No.I, Jayamkondam
15	Madras	Sh. C.B.Vedagiri	Assistant Registrar (eCourts), High Court of Madras
16	Madras	Sh A.R.V.Ravi	Sub Judge, Aruppukottai
17	Madras	Sh. P.Nagarajan	Judicial Magistrate No.I, Pudukkottai
18	Orissa	Sh. Girija Prasad Mahapatra	Additional District & Sessions Judge, Bargarh
19	Orissa	Sh. Tanmaya Kumar Mohanty	Member Secretary, SCMS, High Court of Orissa
20	Orissa	Sh. Pravakar Ganthia	Sr. Civil Judge, Balangir
21	Orissa	Sh. Bibaswat Gautam	Registrar (Civil Court), Sambalpur
22	Orissa	Sh. Saikat Patra	Registrar (Civil Court), Sundargarh
23	Telangana	Sh. D.Hemanth Kumar	Registrar IT – Cum- CPC High Court for the state of Telangana
24	Telangana	Sh. M.R.K Chahavan	XV Addl. Judge, City Civil Court cum -XIX Addl. Chief Metropolitan Magistrate, Secunderabad
25	Telangana	Smt. G. Radhika	I Addl Junior Civil Judge, Huzurabad, Karimnagar District
S.No	High Court	Name	Designation
1	Calcutta	Md. Ehteshamuddin	Civil Judge (Sr. Div.), 1st Court, Barasat, North 24 Parganas
2	Calcutta	Mr. Sangram Saha	Metropolitan Magistrate, 6th Court, Calcutta
3	Calcutta	Mr. Manik Lal Jana	Secretary, DLSA, Nadia
4	Calcutta	Mr. Mandip Saha Roy	Secretary, DLSA, Murshidabad
5	Calcutta	Ms. Anamitra Bhattacharya	Civil Judge (Jr. Div.), 3rd Court, Howrah
6	Gauhati	Dr. HTC Lalrinchhana	Addl. District and Sessions Judge, Aizawl

S.No	High Court	Name	Designation
7	Gauhati	Ms. Gracy L. Bawitlung	Senior Civil Judge-cum-Chief Judicial Magistrate, Mamit
8	Gauhati	Sh. Ajongba Imchen	Chief Judicial Magistrate, Dimapur
9	Patna	Sh. Akshay Kumar Singh	A.D.J Darbhanga
10	Patna	Sh. Ashutosh Kumar Upadhyay	A.D.J Gaya
11	Patna	Sh. Rajeev Ranjan Raman	Sub Judge cum ACJM Lakhisarai
12	Patna	Sh. Syed Qamrul Hasan Rizvi	Sub Judge cum ACJM Madhubani
13	Patna	Sh. Prabhakar Jha	Sub Judge cum ACJM Nalanda
14	Patna	Sh. Gaurav Kamal	Sub Judge cum ACJM Purnia
15	Sikkim	Mr. Benoy Sharma	Chief Judicial Magistrate-cum-Civil Judge (North) at Mangan

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**Training Programme at IIM, Bangalore**

**Photographs of Training Programmes**

**Training Photos of Advance CIS 3.1 use, working and management.**



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04/05/2019 to 05/05/2019



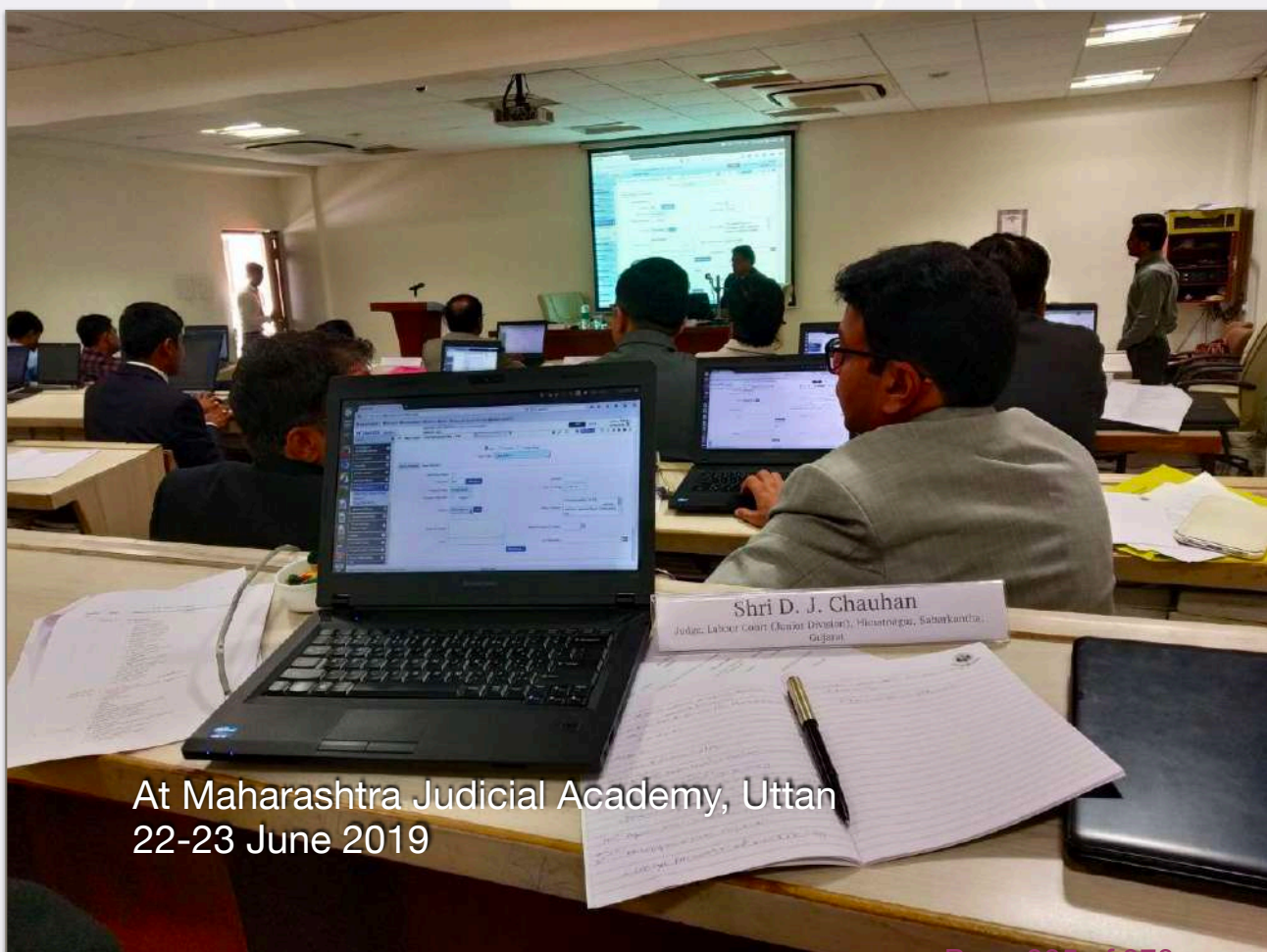
Judicial Academy, Lucknow on 11-12 June 2019



Resource Persons at Judicial Academy, Lucknow on 11/05/19



At West Bengal Judicial Academy, Kolkata 04-05/05/2019





# ANNEXURE -J

## Fact figures of eCourts Phase-II

# eCourts Phase-II - Fact Figures



1.Catchment Area of the Project:	2
2.Number of Complexes and Courts computerised under eCourts Phase-II	3
3.Video Conferencing equipment provided under eCourts Project	5
4.Status of procurement (up to 30.06.2019)	7
5.Funds released and utilised under eCourts Project Phase-II (30.06.2019)	8
6.Computer Labs established in State Judicial Academies under eCourts Project Phase II	10

# 1.Catchment Area of the Project:

S.No	Description	Numbers
1	Districts covered	627
2	Court Complexes covered	3092
3	Court establishments covered	6645
4	Total judgments and orders (pending and decided cases)a	8,52,83,327*
5	Total cases (pending and decided)	11,19,32,511*

\* Figures as on 15th June 2019



## 2.Number of Complexes and Courts computerised under eCourts Phase-II

Sr. No	High Court	State	Number of Court Complexes	Number of Court Rooms
1	Allahabad	Uttar Pradesh	173	2072
2	Bombay	Dadra and Nagar Haveli	1	2079
		Daman and Diu	2	
		Goa	17	
		Maharashtra	471	
3	Calcutta	Andaman and Nicobar Islands	5	14
		West Bengal	90	797
4	Chhattisgarh	Chhattisgarh	90	357
5	Delhi	Delhi	11	427
6	Gauhati	Arunachal Pradesh	13	15
		Assam	65	383
		Mizoram	8	61
		Nagaland	11	37
7	Gujarat	Gujarat	359	1108
8	Himachal Pradesh	Himachal Pradesh	43	119
9	Jammu & Kashmir	Jammu and Kashmir	84	218
10	Jharkhand	Jharkhand	29	351
11	Karnataka	Karnataka	200	897
12	Kerala	Kerala	170	486
13	Madhya Pradesh	Madhya Pradesh	203	1203
14	Madras	Puducherry	4	24
		Tamil Nadu	255	1008
15	Manipur	Manipur	15	37
16	Meghalaya	Meghalaya	11	39
17	Orissa	Odisha	156	534

Sr. No	High Court	State	Number of Court Complexes	Number of Court Rooms
18	Patna	Bihar	78	1025
19	Punjab & Haryana	Chandigarh	1	1018
		Haryana	56	
		Punjab	65	
20	Rajasthan	Rajasthan	328	1094
21	Sikkim	Sikkim	10	19
22	Telangana & Andhra Pradesh	Andhra Pradesh	191	1078
		Telangana	105	
23	Tripura	Tripura	15	69
24	Uttarakhand	Uttarakhand	53	186
Total			3388	16755



### 3.Video Conferencing equipment provided under eCourts Project

S. No	High Court	State/UT	Total Court Complexes	Total Jails
1	Allahabad	Uttar Pradesh	150	65
2	Andhra Pradesh	Andhra Pradesh	212	111
3	Bombay	D & N Haveli	1	1
		Daman & Diu	2	2
		Goa	17	2
		Maharashtra	466	138
4	Calcutta	A & N Islands	4	4
		West Bengal	84	53
5	Chhattisgarh	Chhattisgarh	90	28
6	Delhi	Delhi	6	10
7	Gauhati	Arunachal Pradesh	14	2
		Assam	68	29
		Mizoram	8	7
		Nagaland	11	11
8	Gujarat	Gujarat	327	23
9	Himachal Pradesh	Himachal Pradesh	43	12
10	Jammu and Kashmir	Jammu and Kashmir	86	14
11	Jharkhand	Jharkhand	28	27
12	Karnataka	Karnataka	200	97
13	Kerala	Kerala	156	33
		Lakshadweep	3	4
14	Madhya Pradesh	Madhya Pradesh	203	122
15	Madras	Puducherry	4	2
		Tamil Nadu	263	117
16	Manipur	Manipur	17	2
17	Meghalaya	Meghalaya	6	4
18	Orissa	Odisha	141	88

S. No	High Court	State/UT	Total Court Complexes	Total Jails
19	Patna	Bihar	76	56
20	Punjab & Haryana	Chandigarh	1	1
		Haryana	53	19
		Punjab	64	24
21	Rajasthan	Rajasthan	238	95
22	Sikkim	Sikkim	4	2
23	Telangana	Telangana	129	44
24	Tripura	Tripura	13	13
25	Uttarakhand	Uttarakhand	52	10
<b>TOTAL</b>			<b>3240</b>	<b>1272</b>



## 4. Status of procurement (up to 30.06.2019)

Sr .N o	High Court	N o o f C o m p o n e n t s	P O / W o r k O r d e r I s s u e d	Delivery		Installation		Payment		Percentage	
				St a r t e d	C o m p l e t e d	U n d e r P r o g r e s s	C o m p l e t e d	U n d e r P r o g r e s s	C o m p l e t e d	F u n d s U t i l i z e d	F u n d s N o t U t i l i z e d
1	Jharkhand	34	32	4	28	4	27	1	31	99.79	0.21
2	Gauhati- Nagaland	28	27	0	18	0	18	0	27	99.47	0.53
3	Chhattisgarh	34	36	0	36	0	36	0	36	99.45	0.55
4	Orissa	34	22	3	20	3	20	2	20	93.13	6.87
5	Madhya Pradesh*	31	31	3	28	5	26	1	26	91.63	8.37
6	Rajasthan	39	39	2	36	3	35	0	37	87.90	12.10
7	Gauhati- Mizoram	27	25	3	22	2	22	0	24	87.37	12.63
8	Allahabad	38	31	0	31	11	20	0	34	86.50	13.50
9	Karnataka	37	34	0	34	0	33	6	24	84.73	15.27
10	Madras	38	37	4	29	11	22	0	37	84.55	15.45
11	Jammu & Kashmir	35	34	1	33	2	32	1	33	84.51	15.49
12	Himachal Pradesh	36	33	1	32	1	32	6	26	80.98	19.02
13	Gauhati- Assam	46	45	2	43	2	43	0	43	80.19	19.81
14	Punjab & Haryana	35	28	1	26	1	26	1	28	79.21	20.79
15	Patna	29	22	12	13	2	12	4	17	76.74	23.26
16	Tripura	41	36	3	31	3	17	3	30	70.38	29.62
17	Andhra Pradesh	33	32	2	30	2	30	0	32	67.38	32.62
18	Telangana	38	35	1	33	1	33	1	33	67.38	32.62
19	Gujarat	34	21	1	20	0	20	0	20	66.67	33.33
20	Meghalaya	38	35	1	35	8	26	2	32	66.05	33.95
21	Bombay	36	32	7	21	8	18	11	11	63.29	36.71
22	Sikkim	42	38	0	38	1	37	0	38	60.13	39.87
23	Kerala	35	32	1	28	2	27	3	26	46.54	53.46
24	Calcutta	28	17	5	9	3	7	2	4	45.49	54.51
25	Delhi	24	17	0	17	2	15	4	11	44.94	55.06
26	Manipur	36	28	5	21	1	20	3	20	44.48	55.52
27	Uttarakhand	32	13	2	10	1	10	0	10	35.66	64.34
28	Gauhati- Arunachal Pradesh	25	15	0	12	0	12	0	11	33.94	66.06
* As on 31.05.2019								<b>Total Percentage</b>		<b>74.95</b>	<b>25.05</b>

## 5. Funds released and utilised under eCourts Project Phase-II (30.06.2019)

Sr. No.	High Courts	TOTAL FUNDS STATUS				
		Released (In Cr.)	Utilized (In Cr.)	Utilized %	Balance Funds with H.C.s (In Cr.)	Balance Funds %
1	Allahabad	82.14	71.05	86.50	11.09	13.50
2	Bombay	116.39	73.66	63.29	42.73	36.71
3	Calcutta	32.15	14.63	45.49	17.53	54.51
4	Chhattisgarh	20.52	20.41	99.45	0.11	0.55
5	Delhi	23.80	10.69	44.94	13.10	55.06
6(a)	Gauhati (Arunachal Pradesh)	9.14	3.10	33.94	6.04	66.06
6(b)	Gauhati (Assam)	47.50	38.08	80.19	9.41	19.81
6(c)	Gauhati (Mizoram)	6.34	5.54	87.37	0.80	12.63
6(d)	Gauhati (Nagaland)	5.63	5.60	99.47	0.03	0.53
7	Gujarat	69.34	46.23	66.67	23.11	33.33
8	Himachal Pradesh	9.18	7.44	80.98	1.75	19.02
9	Jammu & Kashmir	17.98	15.20	84.51	2.78	15.49
10	Jharkhand	15.74	15.71	99.79	0.03	0.21
11	Karnataka	51.95	44.02	84.73	7.93	15.27
12	Kerala	33.19	15.45	46.54	17.74	53.46
14	Madhya Pradesh	56.55	51.82	91.63	4.73	8.37
16	Madras	65.42	55.31	84.55	10.11	15.45
13	Manipur	6.60	2.93	44.48	3.66	55.52
15	Meghalaya	7.71	5.09	66.05	2.62	33.95
17	Orissa	29.57	27.54	93.13	2.03	6.87
18	Patna	43.29	33.22	76.74	10.07	23.26
19	Punjab & Haryana	49.58	39.27	79.21	10.31	20.79

20	Rajasthan	61.07	53.68	87.90	7.39	12.10
21	Sikkim	4.18	2.51	60.13	1.67	39.87
22	Telangana & Andhra Pradesh	70.29	47.36	67.38	22.92	32.62
23	Tripura	10.22	7.19	70.38	3.03	29.62
24	Uttarakhand	10.37	3.70	35.66	6.67	64.34
<b>Total</b>		<b>955.82</b>	<b>716.43</b>	<b>74.95</b>	<b>239.39</b>	<b>25.05</b>



## 6. Computer Labs established in State Judicial Academies under eCourts Project Phase II

Sr. No.	High Court	State Judicial Academy
1	Allahabad	Judicial Training and Research Institute, Lucknow
2	Bombay	Maharashtra Judicial Academy, Uttan
3	Calcutta	West Bengal Judicial Academy
4	Chhattisgarh	Chhattisgarh State Judicial Academy
5	Delhi	Delhi Judicial Academy
6	Gauhati	Judicial Academy, Assam and North Eastern Judicial Officers, Training Institute
7	Gujarat	Gujarat State Judicial Academy
8	Himachal Pradesh	Himachal Pradesh Judicial Academy
9	Jammu & Kashmir	State Judicial Academy, Jammu
		State Judicial Academy, Srinagar
10	Jharkhand	Judicial Academy Jharkhand, Ranchi
11	Karnataka	Karnataka Judicial Academy, Bangalore
12	Kerala	Kerala Judicial Academy, Ernakulam
13	Madras	Tamil Nadu State Judicial Academy, Chennai
		Tamil Nadu State Judicial Academy – Regional Center, Coimbatore
		Tamil Nadu State Judicial Academy- Regional Center, Madurai
14	Manipur	Manipur Judicial Academy, Imphal
15	Meghalaya	Meghalaya State Judicial Academy
16	Madhya Pradesh	Madhya Pradesh State Judicial Academy
17	Orissa	Odisha Judicial Academy, Cuttack
18	Patna	Bihar Judicial Academy, Patna
19	Punjab & Haryana	Chandigarh Judicial Academy, Chandigarh
20	Rajasthan	Rajasthan Judicial Academy
21	Sikkim	Sikkim Judicial Academy, Gangtok

<b>Sr. No.</b>	<b>High Court</b>	<b>State Judicial Academy</b>
22	Telangana & Andhra Pradesh	Andhra Pradesh Judicial Academy, Secunderabad
23	Tripura	Tripura State Judicial Academy, Agartala
24	Uttarakhand	Uttarakhand Judicial and Legal Academy, Bhowali
<b>Total Computer Labs</b>		<b>27</b>



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# ANNEXURE - K

**Fact check for accomplishments**

eCourts India

## DATA NOT REPLICATED REPORT

Select Highcourt:

Select Server IP:

**Note:** Column details of 'Slony Lag' shows *data not uploaded above 12 hours*

VM Server IP : 10.249.33.7									
Sr no	State	District	Establishment	Database Name	VM Server IP	Client Server IP	Slony Lag		Report Date Time
							Days	Time	
1	Gujarat	Junagadh	Additional Court, Visavadar	visavadar_addldj	10.249.33.7	10.84.114.131	1	03:43:45	24-07-2019 10:00:07 PM
2	Gujarat	Junagadh	TALUKA COURT, VISAVADAR	visavadar_taluka	10.249.33.7	10.84.114.131	1	03:43:37	24-07-2019 10:00:07 PM
3	Gujarat	Banaskanth at Palanpur	TALUKA COURT-DANTIWADA	dantiwada_taluka	10.249.33.7	10.85.88.131	1	03:30:10	24-07-2019 10:00:02 PM

# District Court Monitoring System – Performance Assessment

Report for the date 23-07-2019

Sr.No	State	Cases Fixed Civil	Cases Fixed Criminal	Total Cases Fixed	Cases Fixed For Evidence Civil	Cases Fixed For Evidence Criminal	Witnesses Examined Civil	Witnesses Examined Criminal	Issue Framed Civil	Charge Framed Criminal	Examination of Accused 313 CRPC	Arguments Heard / Part Heard	Disposal Interlocutory	Disposal Main Uncontested
1	Andhra Pradesh	18963	12065	31028	7891	5083	50	34	2	0	16	1983	70	5
2	Assam	2151	6087	8238	654	2336	4	50	0	0	6	453	0	1
3	Bihar	3631	11493	15124	681	3580	12	12	0	0	0	536	4	10
4	Chandigarh	751	1222	1973	212	429	37	46	0	0	0	202	6	1
5	Chhattisgarh	3532	8664	12196	839	4367	17	227	0	0	24	1294	8	2
6	Delhi	4944	12207	17151	1119	3178	52	162	3	0	34	1061	34	100
7	Diu and Daman	11	20	31	9	8	0	0	0	0	0	2	0	
8	DNH at Silvassa	54	49	103	17	15	0	0	0	0	0	8	0	
9	Goa	1096	918	2014	234	287	0	0	0	0	0	292	0	
10	Gujarat	19809	35131	54940	7468	13384	33	253	0	0	14	2810	58	100
11	Haryana	11111	14458	25569	3469	5397	77	253	0	0	16	2839	199	160
12	Himachal Pradesh	3784	4001	7785	686	770	9	44	0	0	0	745	0	4
13	Jammu and Kashmir	2509	3450	5959	492	1013	0	3	0	0	0	351	4	10
14	Jharkhand	2903	11857	14760	1104	5687	5	30	0	0	2	655	2	30

eCourts India

# District Court Monitoring System – Performance Assessment

BELAGAVI

## CIVIL JUDGE AND JMFC, BAILHONGAL

Name	Present / Court not held	Total Cases Fixed	Cases Fixed Civil	Cases Fixed Criminal	Cases Fixed For Evidence Civil	Cases Fixed For Evidence Criminal	Witnesses Examined Civil	Witnesses Examined Criminal	Issue Framed Civil	Charge Framed Criminal	Examination of Accused 313 CRPC	Arguments Heard / Part Heard	Disposal Interlocutory	Disposal Main Uncontested	Disposal Main Contested
Smt CHAITRA.A.M, PRL. CIVIL JUDGE ( JR. DN.) & JMFC	Present	46	39	7	22	1	6	1	0	0	0	3	0	0	2
Smt SOWBHAGYA BHUSHER, ADDL. CIVIL JUDGE ( JR. DN.) and JMFC	Present	66	15	51	2	23	0	0	0	0	0	11	0	1	2
<b>Grand Total for Establishment</b>		<b>112</b>	<b>54</b>	<b>58</b>	<b>24</b>	<b>24</b>	<b>6</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>14</b>	<b>0</b>	<b>1</b>	<b>4</b>

## CIVIL JUDGE AND JMFC, GOKAK

Name	Present / Court not held	Total Cases Fixed	Cases Fixed Civil	Cases Fixed Criminal	Cases Fixed For Evidence Civil	Cases Fixed For Evidence Criminal	Witnesses Examined Civil	Witnesses Examined Criminal	Issue Framed Civil	Charge Framed Criminal	Examination of Accused 313 CRPC	Arguments Heard / Part Heard	Disposal Interlocutory	Disposal Main Uncontested	Disposal Main Contested
Sri.Veeresh Kumar C K, II ADDL CIVIL JUDGE AND JMFC Gokak	Present	93	21	72	9	31	0	0	0	0	0	14	0	1	0
Sri.Veeresh Kumar C K, II ADDL CIVIL JUDGE AND JMFC Gokak	Present	55	19	36	11	13	0	0	0	0	0	5	0	0	0
Sri.Veeresh Kumar C K, II ADDL CIVIL JUDGE AND JMFC Gokak	Present	58	32	26	12	5	0	0	0	0	0	5	0	2	0
<b>Grand Total for Establishment</b>		<b>206</b>	<b>72</b>	<b>134</b>	<b>32</b>	<b>49</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>24</b>	<b>0</b>	<b>3</b>	<b>0</b>

## CIVIL JUDGE AND JMFC, HUKKERI

Name	Present / Court not held	Total Cases Fixed	Cases Fixed Civil	Cases Fixed Criminal	Cases Fixed For Evidence Civil	Cases Fixed For Evidence Criminal	Witnesses Examined Civil	Witnesses Examined Criminal	Issue Framed Civil	Charge Framed Criminal	Examination of Accused 313 CRPC	Arguments Heard / Part Heard	Disposal Interlocutory	Disposal Main Uncontested	Disposal Main Contested
Smt Bhagyamma, Civil Judge and JMFC Hukkeri	Present	110	67	43	40	5	0	0	0	0	0	9	0	0	0
<b>Grand Total for Establishment</b>		<b>110</b>	<b>67</b>	<b>43</b>	<b>40</b>	<b>5</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>9</b>	<b>0</b>	<b>0</b>	<b>0</b>

Civil  Criminal  Both
 State:  District:

Additional District and Sessions Judge -

Disposal Date : From Date  To Date

## Performance Assessment by analysis of contested disposal of officers of same cadre

Show  entries

Sr No.	District	Establishment	JO Code	Judge Name	Designation	Contested					Uncontested					Total
						Org	Apl	Appl	Exe	Contested Total	Org	Apl	Appl	Exe	Uncontested Total	
1	Nashik	District and Sessions Court , Nashik	MH00188	SHRI. M. S. BODHANKAR	Additional District and Sessions Judge	1	93	0	0	94	4	5	0	3	12	106
4	Maharashtra-Family Courts	Family Court, Pune	MH01063	Shri. Naikwade N.R.	Additional District and Sessions Judge	41	0	0	4	45	0	0	0	0	0	45
8	Akola	District and Session Court , Akot	MH00462	Manish S Ganorkar	Additional District and Sessions Judge	2	0	0	31	33	0	0	0	0	0	33
11	Maharashtra-Family Courts	Family Court, Pune	MH00457	Ganatra H.K.	Additional District and Sessions Judge	26	0	1	2	29	0	0	0	0	0	29
6	Maharashtra Industrial and Lab	Industrial Court, Mumbai	MH1732	Shri S.V.Suryawanshi	Additional District and Sessions Judge	16	0	11	0	27	10	0	1	0	11	38
24	Nagpur	District and Session Court , Nagpur	MH00031	Shri H.A. Ali	Additional District and Sessions Judge	1	0	16	5	22	0	0	0	0	0	22
12	Maharashtra Industrial and Lab	Industrial Court, Nagpur	MH01717	Shri. V.P. Galkwad	Additional District and Sessions Judge	20	0	1	0	21	7	0	1	0	8	29
5	Maharashtra-Family Courts	Family Court, Nagpur	MH01672	Smt. M.R. Kale	Additional District and Sessions Judge	20	0	0	0	20	19	0	0	5	24	44
20	Nashik	District Court-1 ,Malegaon	MH00931	Shri. Bapu S. Mahajan	Additional District and Sessions Judge	14	3	1	1	19	4	0	1	0	5	24
27	Maharashtra-Family Courts	Family Court, Nanded	MH00223	Chauhan S.A.	Additional District and Sessions Judge	18	0	1	0	19	0	0	0	0	0	19

Cause List

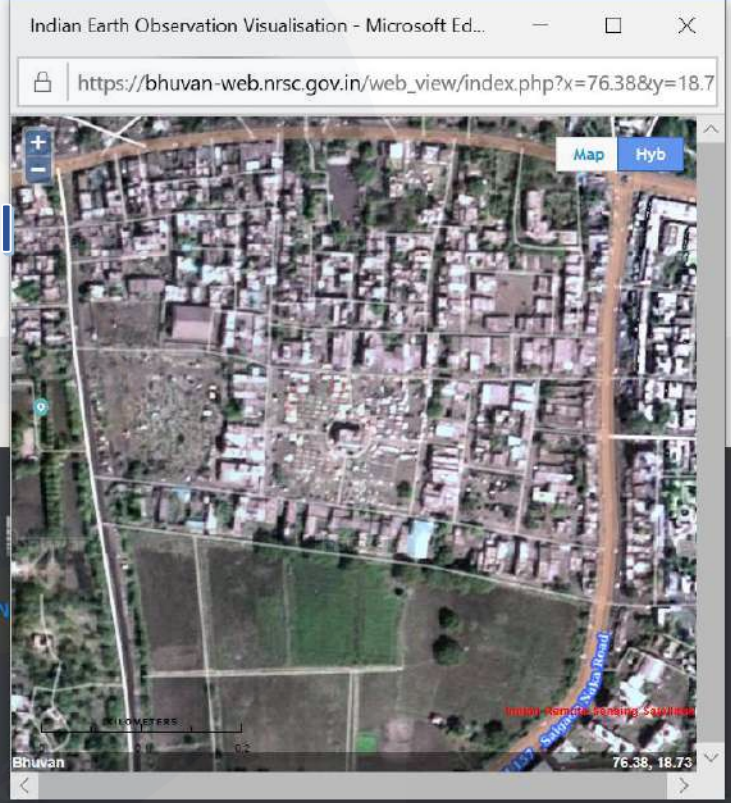


Caveat Search



Location

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# Different Types of reports under data monitoring

- Dashboard
- Administration
- National Masters
- News Section
- Data Monitoring
- Management Tools
- Server Monitoring
- NJJDG Reports
- DCMS
- ePay
- Virtual ePay
- Defunct

- Summary Report of Courts
- Migration Report
- Court Complex Report
- Court Complex GPS Report
- Court Complex Census Report
- Court-Judge Count Report
- Pending Cases for Courts Closed Report
- Tag Establishment Type Report
- Justis Monitoring
- Advocate Details
- Yearwise Pendency Report
- Yearwise Victim Count
- Mobile Email Details
- Email Sent Count
- Lok Adalat Report
- Time to Disposition Report

High Court NJDG

Alerts Drill Down Pending Dashboard

Select State 100  
Data

Search:

Particulars
Cases Listed Today
Undated Cases

	Criminal	Total
	543931	882978
	794241	1132352



NJDG

National Judicial Data Grid  
District & Taluka Courts of India

# Different Types of reports under NJDG Reports

Dashboard Administration National Masters News Section Data Monitoring Management Tools Server Monitoring NJDG Reports DCMS ePay Virtual ePay Defunct

- Query Builder
- Pendency As On
- Statewise Pendency
- Judgewise Disposal
- Police Stationwise Pendency
- Return Report
- Case Type Wise

High Court NJDG



Alerts

Drill Down

Pending Dashboard

Disposed Dashboard

Pe

Select State

1008 / 6797  
Data Not Uploaded

Search:



Particulars	Civil	Criminal	Total
Cases Listed Today	339047	543931	882978
Undated Cases	338111	794241	1132352

# Query Builder

Pending  Disposed  
 Civil  Criminal  Both

**State - District**  
 Select State  
 Select District

Case Type

**Filing Date**  
 Select

**Registration Date**  
 Select

Stage  
 Delay Reason

**Act - Section**  
 Select Act  
 Section  
 Go

Party Details

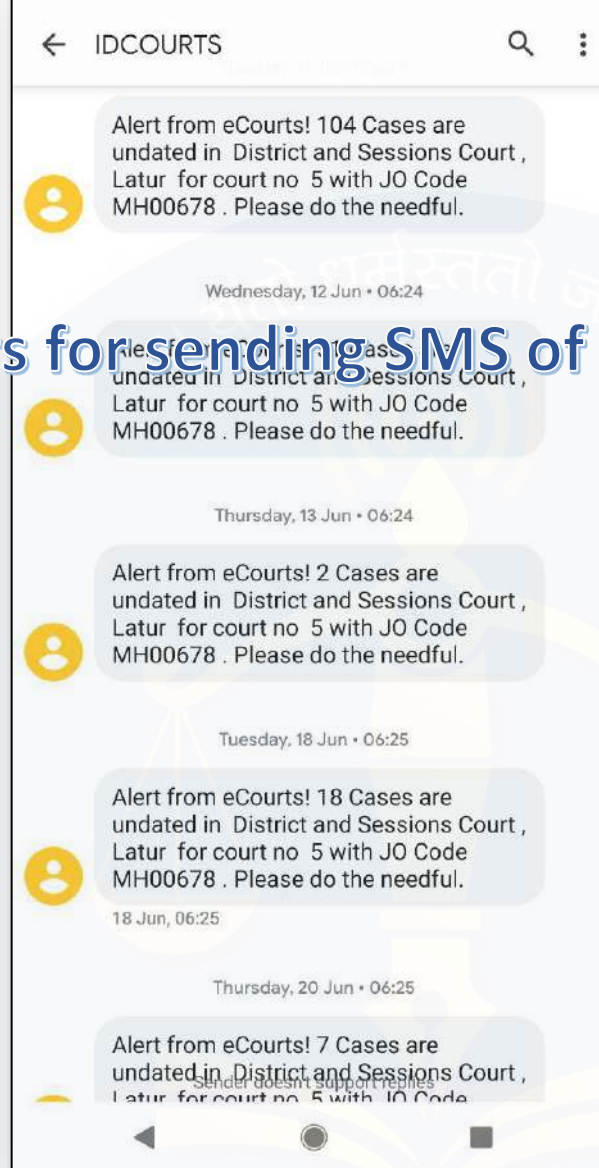
Drill Down Case List Police Station

Total Count : 8802864

Show 10 entries Search:

Sr No.	State	Count
1	Uttar Pradesh	1732598
2	Maharashtra	1206775
3	Karnataka	743945
4	Tamil Nadu	656460
5	West Bengal	504849
6	Guarat	421000

## Alerts and triggers for sending SMS of undated cases for Judicial Officers.





ಸಿ.ಎನ್.ಆರ್. ಸಂಖ್ಯೆ

# Multilingual Website – eCourts Services Portal.



ಪ್ರಕರಣದ



ನ್ಯಾಯಾಲಯದ ಆದೇಶ



ಪ್ರಕರಣಗಳ ಯಾದಿ



ಸಿ.ಎನ್.ಆರ್. ಸಂಖ್ಯೆ ಹುಡುಕು

ಸಿ.ಎನ್.ಆರ್. ಸಂಖ್ಯೆ ನಮೂನೆ

Captcha dd4nl8 \*Enter Captcha

ಹುಡುಕು ಮರುಹೊಂದಿಸಿ

ನಿಮಗೆ ಪ್ರಕರಣದ ಸಿ.ಎನ್.ಆರ್. ಸಂಖ್ಯೆ ಗೊತ್ತಿಲ್ಲದಿದ್ದಲ್ಲಿ, ಸರ್ಚ್ ಮೆನುವಿನಲ್ಲಿ ಇತರ ಅಯ್ಯಗಳನ್ನು ಬಳಸಿ

ಹೇಗೆ

a. ಸಹಾಯ ವೀಡಿಯೋ ವೀಕ್ಷಿಸಲು ಇಲ್ಲಿ ಕ್ಲಿಕ್ ಮಾಡಿ

॥ यतो धर्मस्ततो जयः ॥

# ANNEXURE - L

## **Inaugurations under the Project**

eCourts India

# eCourts Mobile Services App launched in June 2017



# Interoperability in Police and Jails established using ICJS and inaugurated on 15<sup>th</sup> December, 2018



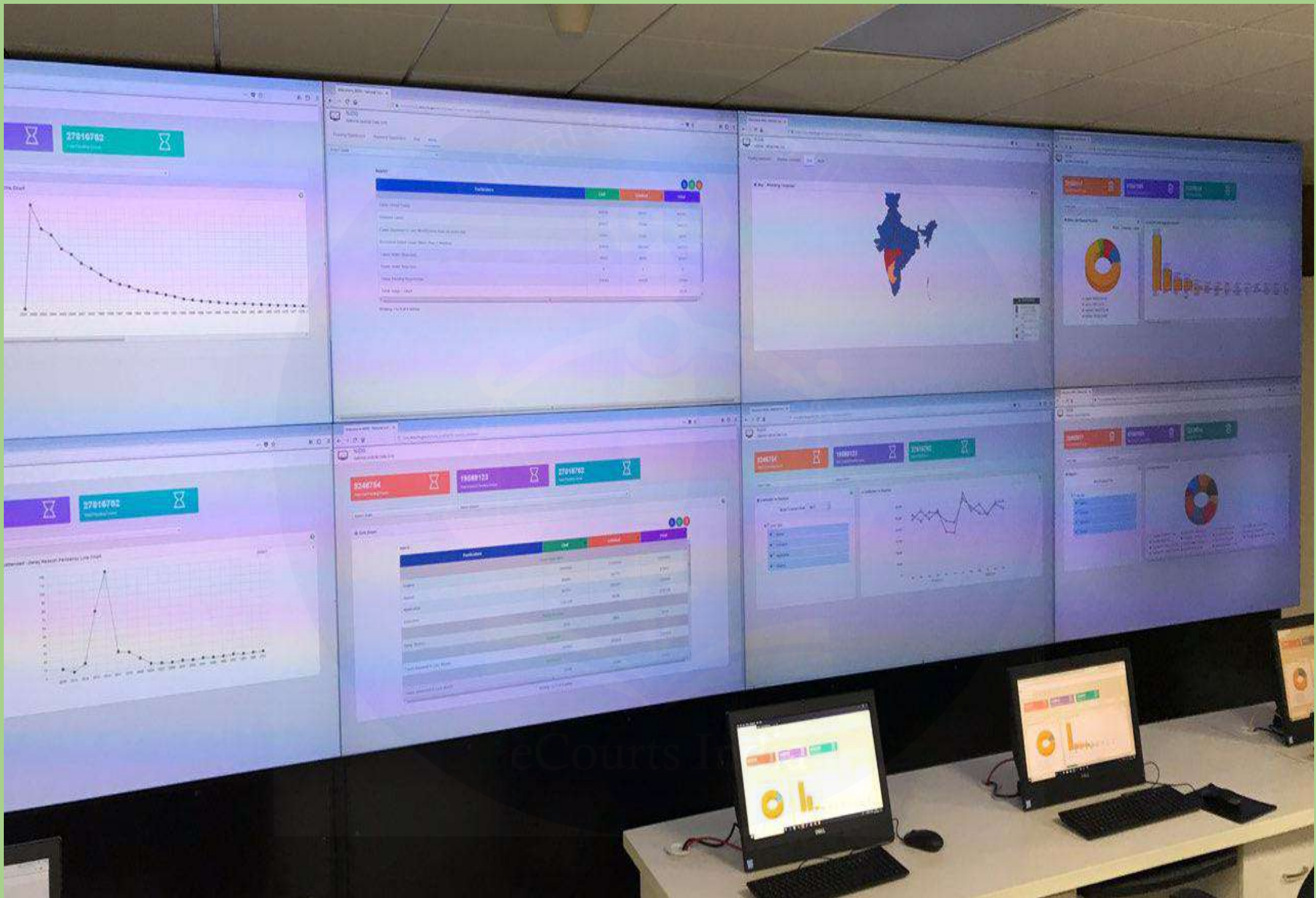
# National Core HC CIS 1.0 launched in May 2017



From L to R: 1. Shri L. Jayantakumar, Hon'ble Minister, Law and Legislative Affairs 2. Hon'ble Chief Justice Rakesh Ranjan Prasad 3. Hon'ble Mr. Justice Madan B. Lokur 4. Shri N. Biren Singh, Hon'ble Chief Minister 5. Hon'ble Mr. Justice N. Kotiswar Singh 6. Hon'ble Mr. Justice Kh. Nobin Singh. High Court of Manipur

# NIC Head-Quarters New Delhi visit to see war-room





# CPC Conference at Saket Court Complex New Delhi



# CPC Conference at Saket Court Complex New Delhi



॥ यतो धर्मस्ततो जयः ॥

# ANNEXURE - M

## **Awareness & Awards**

eCourts India

# Awards





# Awareness

1. Awareness emailers are prepared and broadcasted through database of eSampark.
2. Publicity was given through newspapers in Hindi, English and local languages.

3. Radio Jingles were prepared in Hindi, English and local languages. Jingles were played in FM radio stations in all States.

4. Publicity material in the form of posters, brochures were circulated to all Principal District Judges for affixing it on conspicuous place in the court complexes.



Department of Justice  
Ministry of Law and Justice  
Government of India



eCommittee  
Supreme Court of India

If you have an ongoing court case...

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To track your Case Status online by using CNR

- Visit <https://services.ecourts.gov.in>
- Click on CNR Number tab
- Enter CNR number
- View your case status



**CNR - Case Number Record**  
The key to online tracking of your court case status

M H A U 0 1 1 2 3 4 5 6 2 0 1 9

State Code      Establishment Code      Case Unique Number      Filing Year

District Code

For more details visit

[services.ecourts.gov.in](https://services.ecourts.gov.in)

The 16 digit CNR is mandatory, if you wish to track your court case status online

E-Committee, Supreme Court of India

✉ [ecommittee\[at\]ajj\[dot\]gov\[dot\]in](mailto:ecommittee[at]ajj[dot]gov[dot]in)

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न्याय विभाग  
लिगि और न्याय न्यायालय  
भारत सरकार



ई-कमेटी  
भारत का उच्चतम न्यायालय

यदि न्यायालय में आपका कोई मामला चल रहा है तो अपना विशिष्ट १६ अंकों का केस नंबर रिकॉर्ड (सीएनआर) तुरंत प्राप्त करें

- ✓ राज्य, जिला और न्यायालय परिसर.. को चुनने की आवश्यकता नहीं है।
- ✓ यदि आपको सीएनआर पता है तो मामले का प्रकार, मामला संख्या या वर्ष को याद करना आवश्यक नहीं है।

सीएनआर के द्वारा ऑनलाइन अपने कोर्ट केस की स्थिति का पता लगाने के लिये -

- <https://services.ecourts.gov.in> पर जाएं
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- सीएनआर नंबर बटन को दबाएं (क्लिक करें)
- अपने मामले की स्थिति देखें



**सीएनआर - केस नंबर रिकॉर्ड**  
अपने कोर्ट केस की स्थिति का ऑनलाइन पता लगाने के लिए कुंजी

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राज्य कोड      संस्थान कोड      दाखिल करने का वर्ष

जिला कोड      केस यूनिक नंबर

अधिक विवरण के लिए निम्नलिखित पर जाएं

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यदि आप ऑनलाइन अपने कोर्ट केस की स्थिति का पता लगाना चाहते हैं तो १६ अंकों वाला केस नंबर रिकॉर्ड (सीएनआर) आवश्यक है।

ई कमेटी, भारत का उच्चतम न्यायालय

✉ [ecommittee\[at\]ajj\[dot\]gov\[dot\]in](mailto:ecommittee[at]ajj[dot]gov[dot]in)

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